Fifth Lok Sabha III Session (15/11/1971 to 23/12/1971)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 19, 1971|Phalguna 28, 1892 (Saka)

No. 1

1. Silence

To mark the solemn occasion of the first sitting of the Fifth Lo Sabha, Members stood in silence for a short while.

2. List of Members Elected to Lok Sabha

Secretary laid on the Table a Book, presented to the Speaker by the Chief Election Commissioner, containing the list of Members elected 1 the Lok Sabha at the general election of 1971.

3. Panel of Chairmen

The Speaker pro tem announced that he had nominated the followir. Members on the Panel of Chairmen:—

- (1) Prof. R. D. Bhandare
- (2) Shri Jyotirmoy Basu
- (3) Shri K. Manoharan

4. Oath or Affirmation

The Speaker pro tem, Shri Govind Das, having already taken oat before the President, signed the Roll of Members and took his seat i the House.

Thereafter, 466 Members made and subscribed the oath or affirmatic as follows and took their seats in the House:—

205 in Hindi 141 in English 27 in Tamil 12. in Bengali 12 in Marathi 11 in Kannada 11 in Oriya 10 in Urdu 8 in Telugu 7 in Malayalam 6 in Sanskrit 5 in Assamese 5 in Gujarati 4 in Punjabi and 1 in Kashmiri

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd March, 1971

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S. L. SHAKDHER, Secretary

BULLETIN-PART I

(Brief Record of Proceedings)

Monday, March 22, 1971|Chaitra 1, 1893 (Saka)

No. 2

1. Oath or Affirmation

1.

*Thirty-four Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

18 in Bengali

6 in English

5 in Hindi

2 in Malayalam

1 in Kashmiri

in Tamil and

1 in Telugu

2. Mution for Election of Speaker

Shrimati Indira Gandhi moved the following motion:-

"That Shri G. S. Dhillon, a Member of this House, be chosen as the Speaker of this House."

Shri Raj Bahadur seconded the motion.

The motion was adopted unanimously and Shri G. S. Dhillon was chosen as the Speaker.

Shrimati Indira Gandhi and Shri A. K. Gopalan conducted Shri G. S. Dhillon to the Chair.

3. Felicitations to the Speaker

The following Members offered felicitations to the Speaker:-

(1) Shrimati Indira Gandhi

(2) Shri A. K. Gopalan

- (3) Shri Govind Das
- (4) Shri K. Manoharan

*Five Members took oath/affirmation after the election of Speaker.

- (5) Shri Indrajit Gupta
- (6) Shri Atal Bihari Vajpayee
- (7) Shri Shyamnandan Mishra
- (8) Dr. G. S. Melkote
- (9) Shri P. K. Deo
- (10) Dr. Karni Singh
- (11) Shri Tridib Chaudhuri
- (12) Shri Shibban Lal Saksena
- (13) Shri M. Muhammad Ismail
- (14) Shri Madhu Dandavate
- (15) Shri Ram Deo Singh
- (16) Shri Birender Singh
- (17) Shri Varkey George

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- (18) Shri B. P. Maurya
- (19) Shri Shamim Ahmad Shamim
- (20) Shri Shiv Kumar Shastri

The Speaker in reply thanked the Members.

(Lok Sabha adjourned till half-an-hour after the President's Address on Tuesday, the 23rd March, 1971)

> S. L. SHAKDHER, Secretary. 3

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BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, March 23, 1971/Chaitra 2, 1893 (Saka)

No. 3

1. Oath or Affirmation

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Two Members made and subscribed the oath or affirmation in Bengali and took their seats in the House.

" President's Address-Laid on the Table

Secretary laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 23rd March, 1971.

3. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri A. K. Gopalan, K. Manoharan, H. N. Mukerjee, Atal Bihari Vajpayee, P. K. Deo, Dr. G. S. Melkote, Sarvashri Shyamnandan Mishra, Madhu Dandavate, Dr. Karni Singh, Sarvashri M. Muhammad Ismail, Ganapati Tukaram Gotkhinde, asmo de Sequeira and Ram Deo Singh made references to the passing ay of Shri Muhhamad Islammuddin, who was a Member of the First L & Sabha; Dr. Edward Paul Mathuram, who was a Member of the First L & Sabha; Shri Nath Pai, who was a Member of the Second, Third and arth Lok Sabha; Shri C. N. P. Sinha, who was a Member of the First & Sabha; Shri K. M. Munshi, who was a Member of the Constituent Assembly and Provisional Parliament; Shri B. P. Chaliha, who was a Member of the First Lok Sabha; and Shri D. C. Mallik, who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

• Papers Laid on the Table

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The following papers were laid on the Table:---

- (1) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 123(2)(a) of the Constitution:--
 - (i) The State of Himachal Pradesh (Amendment) Ordinance, 1971 (No. 1 of 1971) promulgated by the President on the 5th January, 1971.

[P.T.C.

- (ii) The West Bengal Security (Tripura Re-enacting) Amendment Ordinance, 1971 (No. 2 of 1971 promulgated by the President on the 24th January, 1971.
- (iii) The Labour Provident Fund Laws (Amendment) Ordinance, 1971 (No. 3 of 1971) promulgated by the President on the 13th February, 1971.
- 2) A copy of Notification No. S.O. 923 (Hindi and English versions) published in Gazette of India dated the 23rd February, 1971 declaring service connected with the supply, distribution and transmission of electrical energy to the public and the maintenance of operational efficiency within the areas of, or served by, the municipal electrical undertakings at Madurai, Coimbator, Karur, Thanjavur and Pollachi in the State of Tamil Nadu, to be an essential service for the purposes of the Essential Services Maintenance Act 1968, under sub-section
- (2) of section 2 of the said Act.
- (3) (i) A copy of the proclamation (Hindi and English versions) dated the 11th January, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 67 in Gazette of India dated the 11th January, 1971, under article $\int_{1}^{R} 356(3)$ of the Constitution:
- (ii) A copy of the Order (Hindi and English versions) dated the 11th January, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R. 68 in Gazette of India dated the 11th January, 1971.
- (4) A copy of the Wireless Messages dated the 11th January, 1971 from the Governor of Orissa to the President.
- (5) A copy of the Proclamation (Hindi and English versions) dated the 23rd January, 1971 issued by the President under claus.
 (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 11th January, 1971 in relation to the State of Orissa, published in Notification No. G.S.R. 119 in Gazette of India dated the 23rd January, 1971, under article 356(3) of the Constitution.
- (6) (i) A copy of the Proclamation (Hindi and English versions) dated the 23rd January, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 120 in Gabette of India dated the 23rd January, 1971 under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 23rd January, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation, published in Notification No. G.S.R. 121 in Gazette of India dated the 23rd January, 1971.
- (7) A copy of the Report (Hindi and English versions) of the Governor of Orissa dated the 20th January, 1971 to the President.

(8) (i) A copy of the Proclamation (Hindi and English versions) dated the 23rd March, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 398 in Gazette of India dated the 23rd March, 1971, under article 356 (3) of the Constitution.

- (ii) A copy of the Order (Hindi and English versions) dated the 23rd March, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 399 in Gazette of India dated the 23rd March, 1971.
 - (9) A copy of the Trunk Telephone Message dated the 22nd March, 1971 from the Governor of Orissa to the President.
 - (10) A copy of Notification No. G.S.R. 152 (Hindi and English Versions) published in Gazette of India dated the 29th January, 1971 declaring service in the Food Corporation of India to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act.
 - (11) A copy of Notification No. S.O. 217 (Hindi and English versions) published in Gazette of India dated the 8th January, 1971 declaring service connected with the supply of electrical energy to the public in the State of Bihar or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of Section 2 of the said Act.
- 5. Statement Re: Supplementary Demands for Grants (Railways) for 1970-71

Shri K. Hanumanthaiya presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71.

6. Statement Re: Supplementary Demands for Grants (General) for 1970-71

Shri Vidya Charan Shukla presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1970-71.

7. Statement Re: Supplementary Demands for Grants (Manipur) for 1970-71

Shri Vidya Charan Shukla presented a statement showing Supplementary Demands for Grants in respect of the Union territory of Manipur for 1970-71.

8. The Budget (Railways) 1971-72

Shri K. Hanumanthaiya presented a statement of the estimated receipts and expenditure of the Government of India for the year 1971-72 in respect of Railways.

9. The Manipur Budget-1971-72

Shri Vidya Charan Shukla laid on the Table a statement of the estimated receipts and expenditure of the Union territory of Manipur for the year 1971-72, together with his statement thereon.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th March, 1971)

S. L. SHAKDHER, Secretary.

GMGIPND-LS I-3646 (D) LS-23-3-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 24, 1971/Chaitra 3, 1893 (Saka)

No. 4

1. Oath or Affirmation

Two Members made and subscribed the oath as follows and took their seats in the House:—

1 in English and

1 in Marathi

2. Calling Attention

Skri Snashi Bhushan called the attention of the Minister of Tourism and Civil Aviation to the situation arising out of work-to-rule policy adopted by the employees of the Indian Airlines Corporation and consequent lock-out declared by the management of the Corporation.

The Minister of Tourism and Civil Aviation made a statement in regard thereto.

3. Assent to Bills

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 λ (i) Secretary laid on the Table following five Bills passed by the Houses of Parliament during the Twelfth Session of Fourth Lok Sabha and assented to:—

- (1) The Appropriation (No. 4) Bill, 1970
- (2) The Appropriation (No. 5) Bill, 1970
- (3) The Appropriation (Railways) No. 4 Bill, 1970
- (4) The Appropriation (Railways) No. 5 Bill, 1970
- (5) The Indian Medicine Central Council Bill, 1970

(ii) Secretary also laid on the Table copies, duly authenticated by the Sccretary of Rajya Sabha, of the following six Bills passed by the Houses of Parliament during the Twelfth Session of Fourth Lok Sabha and assented to:—

- (1) The Foreign Exchange Regulation (Amendment) Bill, 1970
- (2) The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1970
- (3) The Tea Districts Emigrant Labour (Repeal) Bill, 1970

- (4) The Central Labour Laws (Extension to Jammu and Kashmir) Bill, 1970
- (5) The Coal Mines (Conservation and Safety) Amendment Bill, 1970
- (6) The State of Himachal Pradesh Bill, 1970

4. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri K. N. Tewari
- (2) Prof. R. D. Bhandare

5. The Budget (Railways)

The following items of business were taken up together:-

- *(i) General Discussion on the Budget (Railways) for 1971-72.
- *(ii) Demands for Grants on Account Nos. 1 to 11, 11-A and 12 to 16 in respect of the Budget (Railways) for 1971-72.
- *(iii) Supplementary Demands for Grants Nos. 8, 16 and 17 in respect of the Budget (Railways) for 1970-71.

The following Members took part in the combined debate:---

- (1) Shri Mohammed Ismail
- (2) Shri Liladhar Kotoki
- (3) Shri M. Kalyanasundaram
- (4) Sardar Swaran Singh
- (5) Shri Shamim Ahmad Shamim
- (6) Shri P. K. Ghosh

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (7) Shri C. Chittibabu
- (8) Shri Shrikrishna Vaijanath Dhamankar
- (9) Shri Jagannath Rao Joshi
- (10) Shri Jagdish Chandra Dixit
- (11) Shri Pravinsinhji Natvarsinhji Solanki
- (12) Shrimati Sahodrabai Rai
- (13) Shri M. M. Joseph
- (14) Shri N. K. Sanghi
- (15) Shri Ram Deo Singh
- (16) Shri Deonandan Prasad Yadav
- (17) Shri M. Satyanarayan Rao
- (18) Shri Rajendra Prasad Yadav
- (19) Shri Damodar Pandey
- (20) Shri Ranbahadur Singh
- (21) Shri P. Ranganath Shenoy
- (22) Shri Chandra Bhal Mani Tewari
- (23) Shri Govind Das 🗸

* Discussed together.

- (24) Shri Ramavatar Shastri
- (25) Shri Tula Ram
- (26) Shri Ram Chandra Vikal (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned at 4-30 P.M. and re-assembed at 5 P.M.)

6. The Budget (General) 1971-72

Shri Y. B. Chavan presented a statement of estimated receipts and expenditure of the Government of India for the year 1971-72.

7: Government Bill-Introduced

 $\sqrt{}$ The Finance Bill, 1971.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th March, 1971)

S. L. SHAKDHER,

Secretary.

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BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, March 25, 1971/Chaitra 4, 1893 (Saka)

No. 5

1 Calling Attention

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Shri S. M. Krishna called the attention of the Minister of Finance to the reported shortage of small coins in the country.

The Minister of State for Finance made a statement in regard thereto.

2. Paper Laid on the Table

¹^WA copy of the Indian Telegraph (Eleventh Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2030 in Gazette of India dated the 19th December, 1970, was laid on the Table under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

3. The Budget (Railways)

Combined discussion on the following items of business continued and was concluded:—

- *(i) General Discussion on the Budget (Railways) for 1971-72.
- *(ii) Demands for Grants on Account Nos. 1 to 11, 11-A and 12 to 16 in respect of the Budget (Railways) for 1971-72.
- *(iii) Supplementary Demands for Grants Nos. 8, 16 and 17 in respect of the Budget (Railways) for 1970-71.

Seventy-four cut motions [Nos. 1, 2, 29 to 32, 37 to 43, 55, 57, 58 to 63, 68, 69, 72 to 78, 80, 82 to 89, 96, 97, 99 to 106, 112 to 128, 141 to 143, 151 to 154 and 157] relating to the Demands for Grants on Account in respect of the Budget (Railways) for 1971-72, were moved and negatived.

The following Members took part in the combined debate:---

- (1) Shri Ram Chandra Vikal
- (2) Shri N. Sreekantan Nair
- (3) Shri Anant Prasad Sharma
- (4) Shri P. K. Deo
- (5) Shri Biren Dutta
- (6) Shri F. H. Mohsin

Shri K Hanumanthaiya replied to the debate.

*Discussed together.

All the Demands for Grants on Account in respect of the Budget (Railways) for 1971-72, as shown under column 3 of the printed List of Demands for Grants on Account in respect of the Budget (Railways) for 1971-72, were voted in full.

All the Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants in respect of the Budget (Railways) for 1970-71, were voted in full.

✓4. Government Bill—Introduced

The Appropriation (Railways) Vote on Account Bill, 1971

5. Government Bill-Passed

The Appropriation (Railways) Vote on Account Bill, 1971.

The motion for consideration of the Bill was moved by Shri K. Hanumanthaiya.

The following Members took part in the debate:--

(1) Shri Shibban Lal Saksena

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.)

- (2) Shri Shivshankar Prasad Yadav
- (3) Shri Mallikarjun
- (4) Shri Nagendra Prasad Yadav

Shri K. Hanumanthaiya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Hanumanthaiya

The motion was adopted and the Bill was passed.

√6. Government Bill—Introduced

The Appropriation (Railways) Bill, 1971.

7. Government Bill-Passed

The Appropriation (Railways) Bill, 1971

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The motion for consideration of the Bill was moved by Shri K. Hanumanthaiya.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Hanumanthaiya.

The motion was adopted and the Bill was passed.

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8. The Manipur Budget

The following items of business were taken up together:--

- ****(i)** General Discussion on the Budget for the Union territory of Manipur for 1971-72.
- **(ii) Demands for Grants on Account Nes. 1 to 44 in respect of the Budget for the Union territory of Manipur for 1971-72.
- **(iii) Supplementary Demands for Grants Nos. 1, 4, 5, 7, 9 to 16. 18, 20, 21, 23 to 28, 30 to 33, 36, 38 and 44 in respect of the Budget for the Union territory of Manipur for 1970-71.

The cut motions relating to the Supplementary Demands for Grants in respect of the Budget for the Union territory of Manipur for 1970-71, were moved and negatived.

The following Members took part in the combined debate:---

- (1) Shri Dasaratha Deb
- (2) Shri N. Tombi Singh
- (?) Shri Jharkhande Rai

Shri Vidya Charan Shukla replied to the debate.

All the Demands for Grants on Account in respect of the Budget for the Union territory of Manipur for 1971-72, as shown under column 3 of the printed List of Demands for Grants on Account in respect of the Budget (Manipur) for 1971-72, were voted in full.

All the Supplementary Demands for Grants in respect of the Budget the Union territory of Manipur for 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants in respect of the Budget for the Union territory of Manipur for 1970-71, were voted in full.

9 Government Bill—Introduced

The Manipur Appropriation (Vote on Account) Bill, 1971.

10. Government Bill-Passed

The Manipur Appropriation (Vote on Account) Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidyə Charan Shukla.

The motion for consideration was adopted and clause-by-clause consiotion of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

******Discussed together.

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11. Government Bill-Introduced

The Manipur Appropriation Bill, 1971.

12. Government Bill-Passed

The Manipur Appropriation Bill, 1971

The motion for consideration of the Bill was moved by Shri_Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

13. Supplementary Demands for Grants (General) For 1970-71

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 4, 6, 7, 16, 17, 19, 21, 22, 25, 29, 30, 32 to 35, 37, 39, 43, 45, 48, 50 to 55, 57; 60 to 62, 68, 74, 76, 77, 79, 81, 84, 85, 91, 92, 95, 99, 105, 108, 111, 113 to 115, 119, 127, 128, 134, 136 and 137 in respect of the Budget (General) for 1970-71, commenced and was concluded.

Two cut motions were moved and negatived.

All the Supplementary Demands for Grants in respect of the Budget (General) for 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants in respect of the Budget (General) for 1970-71, were voted in full.

14. Government Bill-Introduced

The Appropriation Bill, 1971.

15. Government Bill-Passed

The Appropriation Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla

The motion was adopted and the Bill was passed.

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General Discussion on the Budget (General) for 1971-72, commenced. The following Members took part in the debate:—

- (1) Shri K. N. Tewari
- (2) Shri Saroj Mukherjee
- (3) Shri M. B. Rana
- (4) Shri Surendra Mohanty
- (5) Shri Shivnath Singh

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The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th March, 1971)

S. L. SHAKDHER, Secretary.

I5 GMGIPND-LS I-3713 (D) LS-25-3-71-810.

BULLETIN-PART I

(Brief Record of Proceedings)

Friday, March 26, 1971/Chaitra 5, 1893 (Saka)

No. 6

1. Oath or Affirmation

1

*Three Members made and subscribed the oath or affirmation as follows and took their seats in the House:---

- 2 in English
- 1 in Bengali

2. Calling Attention

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Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the reported atrocities inflicted on Harijans of Choti Khatu in Nagaur District (Rajasthan) resulting in the death of two persons and demolition of houses.

The Minister of State for Home Affairs made a statement in regard thereto.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 92 in Gazette of India dated the 12th January, 1971, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
 - (2) A copy of the Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 19 in Gazette of India dated the 2nd January, 1971, under sub-section (3) of section 114 of the Gold (Control) Act, 1968.
- (3) A copy of the Income-tax (Fifth Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 4001 in Gazette of India dated the 16th December, 1970, under section 296 of the Income-tax Act, 1961 together with an explanatory memorandum.

*One Member took oath after the Calling Attention.

in Gazette of India dated the 1st March, 1971, under subsection (4) of section 46 of the Wealth Act, 1957.

- (5) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt r Act, 1944:---
 - (i) The Central Excise (Fourteen Amendment) Rules, 1970 published in Notification No. G.S.R. 2065 in Gazette of India dated the 26th December, 1970.
 - (ii) The Central Excise (First Amendment) Rules, 1971 published in Notification No. G.S.R. 63 in Gazette of India dated the 9th January, 1971.
- (i) The Customs and Central Excise Duties Export Drawback (General) Eighty-second Amendment Rules, 1970, published in Notification No. G.S.R. 1984 in Gazette of India dated the 5th December, 1970.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Eighty-third Amendment Rules, 1970, published in Notification No. G.S.R. 2004 in Gazette of India dated the 12th December, 1970.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fourth Amendment Rules, 1970, published in Notification No. G.S.R. 2036 in Gazette of India dated the 19th December, 1970.
 - (iv) The Customs and Central Excise Duties Export Drawback (General) Eighty-fifth Amendment Rules, 1970, published in Notification No. G.S.R. 2037 in Gazette of India dated the 19th December, 1970.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Eighty-sixth Amendment Rules, 1970, published in Notification No. G.S.R. 2038 in Gazette of India dated the 19th December, 1970.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Eighty-seventh Amendment Rules, 1970, published in Notification No. G.S.R. 2039 in Gazette of India dated the 19th December, 1970.
- (vii) G.S.R. 2041 published in Gazette of India dated the 19th December, 1970 containing erratum to Notification No. G.S.R. 1859 dated the 31st October, 1970.
 - (viii) The Customs and Central Excise Duties Export Drawback (General) Eighty-eighth Amendment Rules, 1970, published in Notification No. G.S.R. 2066 in Gazette of India dated the 26th December, 1970.

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26th December, 1970.

- (x) The Customs and Central Excise Duties Export Drawback (General) First Amendment Rules, 1971 published in Notification No. G.S.R. 39 in Gazette of India dated the 2nd January, 1971.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Second Amendment Rules, 1971 published in Notification No. G.S.R. 84 in Gazette of India dated the 16th January, 1971.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Third Amendment Rules, 1971 published in Notification No. G.S.R. 85 in Gazette of India dated the 16th January, 1971.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Fourth Amendment Rules, 1971 published in Notification No. G.S.R. 111 in Gazette of India dated the 23rd January, 1971.
 - (xiv) The Customs and Central Excise Duties Export Drawback
 (General) Fifth Amendment Rules, 1971 published in Notification No. G.S.R. 112 in Gazette of India dated the 23rd January, 1971.
- (xv) The Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1971 published in Notification No. G.S.R. 179 in Gazette of India dated the 6th February, 1971.
- (xvi) The Customs and Central Excise Duties Export Drawback (General) Seventh Amendment Rules, 1971 published in Notification No. G.S.R. 180 in Gazette of India dated the 6th February, 1971.
 - (xvii) The Customs and Central Excise Duties Export Drawback (General) Eighth Amendment Rules, 1971 published in Notification No. G.S.R. 181 in Gazette of India dated the 6th February, 1971.
- (xviii) The Customs and Central Excise Duties Export Drawback (General) Ninth Amendment Rules, 1971, published in Notification No. G.S.R. 182 in Gazette of India dated the 6th February, 1971.
 - (xix) The Customs and Central Excise Duties Export Drawback (General) Tenth Amendment Rules, 1971 published in Notification No. G.S.R. 217 in Gazette of India dated the 13th February, 1971.
- (xx) The Customs and Central Excise Duties Export Drawback (General) Eleventh Amendment Rules, 1971 published in Notification No. G.S.R. 218 in Gazette of India dated the 13th February, 1971.

(General) Twenth International Rules, 1971 published in Notification No. G.S.R. 219 in Gazette of India dated the 13th February, 1971, together with an explanatory memorandum.

- (xxii) The Customs and Central Excise Duties Export Drawback (General) Thirteenth Amendment Rules, 1971 published in Notification No. G.S.R. 248 in Gazette of India dated the 20th February, 1971.
- (xxiii) The Customs and Central Excise Duties Export Drawback (General) Fourteenth Amendment Rules, 1971 published in Notification No. G.S.R. 249 in Gazette of India dated the 20th February, 1971.
 - (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1985 published in Gazette of India dated the 5th December, 1970.
 - (ii) G.S.R. 2006 published in Gazette of India dated the 12th December, 1970 together with an explanatory memorandum.
 - (iii) G.S.R. 2007 published in Gazette of India dated the 12th December, 1970 together with an explanatory memorandum.
- (iv) G.S.R. 2040 published in Gazette of India dated the 19th December, 1970.
 - (v) G.S.R. 42 published in Gazette of India dated the 1st January, 1971 together with an explanatory memorandum.
- V (vi) G.S.R. 89 published in Gazette of India dated the 16th January, 1971.
 - (vii) G.S.R. 90 published in Gazette of India dated the 16th January, 1971 together with an explanatory memorandum.
 - (viii) G.S.R. 91 published in Gazette of India dated the 16th January, 1971 together with an explanatory memorandum.
 - (ix) G.S.R. 183 published in Gazette of India dated the 6th February, 1971 together with an explanatory memorandum.
- (x) G.S.R. 222 published in Gazette of India dated the 13th
 February, 1971 together with an explanatory memorandum.
 - (xi) S.O. 98 published in Gazette of India dated the 1st January, 1971 together with an explanatory Memorandum.

 - (i) G.S.R. 2005 published in Gazette of India dated the 12th December, 1970 together with an explanatory memorandum.
- (ii) G.S.R. 2011 published in Gazette of India dated the 15th December, 1970 together with an explanatory memorandum.

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- (iii) G.S.R. 2043, 2044 and 2045 published in Gazette of India dated the 17th December, 1970 together with an explanatory memorandum.
- ¹ (iv) G.S.R. 2047 and 2048 published in Gazette of India dated the 18th December, 1970 together with an explanatory memorandum.
 - (v) G.S.R. 2063 and 2064 published in Gazette of India dated the 26th December, 1970 together with an explanatory memorandum.
 - (vi) G.S.R. 37 published in Gazette of India dated the 2nd January, 1971 together with an explanatory memorandum.
 - (vii) G.S.R. 294 published in Gazette of India dated the 27th February, 1971 together with an explanatory memorandum.

(viii) G.S.R. 295 published in Gazette of India dated the 27th February, 1971 together with an explanatory memorandum.

4. Message from Rajya Sabha

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Secretary reported a message from Rajya Sabha that at its sitting held on the 25th March, 1971, Rajya Sabha passed the Imports and Exports (Control) Amendment Bill, 1971.

5,Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Imports and Exports (Control) Amendment Bill, 1971, as passed by Rajya Sabha.

6. Resignation by Member

The Speaker informed the House that Shri Bhagirathi Gomango, an elected Member from Koraput constituency of Orissa, had resigned his seat in Lok Sabha with effect from the 25th March, 1971.

7. The Budget (General)-1971-72

The following items of business were taken up together:--

- *(i) Further General Discussion on the Budget (General) for 1971-72.
- *(ii) Demands for Grants on Account Nos. 1 to 142 in respect of the Budget (General) for 1971-72.

Twenty-eight cut motions [Nos. 1 to 8 and 11 to 30] relating to the Demands for Grants on Account in respect of the Budget (General) for 1971-72, were moved.

The following Members took part in the combined debate:---

- (1) Shri Sarjoo Pandey
- (2) Shri Hari Singh
- (3) Shri Chandrika Prasad
- (4) Shri C. C. Desai

*Discussed together.

(5) Shri M. S. Sivasamy

(Lok Sabha adjourned at 1 P.M. and reassembled at 2-05 P.M.)

- (6) Shri Narain Chand
- (7) Shri Virendra Agarwal
- (8) Shri K. G. Deshmukh
- (9) Shri Madhu Dandavate
- (10) Shri C. M. Stephen (Speech unfinished).

The discussion was not concluded.

8. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding an accident at the Indian Airlines hangar at New Delhi on the 25th March, 1971.

9. Private Member's Resolution—Under Consideration

Shri Jyotirmoy Bosu moved the following Resolution:-

"This House, keeping in view the fact that in West Bengal the C.R.P. and other Central Forces have been unlawfully acting beyond their jurisdiction causing serious resentment amongst the people there, demands immediate withdrawal of such forces from West Bengal."

An amendment was moved by Shri Ranendra Nath Sen.

The following Members took part in the debate:---

- (1) Shrimati Sushila Rohatgi
- (2) Dr. Ranen Sen
- (3) Shri Vayalar Ravi
- (4) Shri Ram Ratan Sharma
- (5) Shri Benoy Krishna Daschowdhury
- (6) Dr. Kailashnarain Narula Sheonarain
- (7) Shri Samar Guha
- (8) Shri Chapalendu Bhattacharyya
- (9) Shri Sudhakar Pandey
- (10) Shri Anant Prasad Sharma (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 27th March, 1971)

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S. L. SHAKDHER, Secretary.

BULLETIN-PART I

(Brief Record of Proceedings)

Saturday, March 27, 1971/Chaitra 6, 1893 (Saka)

No. 7

1. Oath or Affirmation

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Shri Onkar Lal made and subscribed the oath in Hindi and took his seat in the House.

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Twentieth Report (Hindi and English versions) of the Union Public Service Commission for the period 1st April, 1969 to 31st March, 1970, under article 323(1) of the Constitution.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in the laying the above Report.
 - (2) (i) A copy of the Proclamation (Hindi and English versions) dated the 27th March, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Mysore published in Notification No. G.S.R. 457 in Gazette of India dated the 27th March 1971, under article 356(3) of the Constitution.
 - *(ii) A copy of the Order (Hindi and English versions) dated the 27th March, 1971, made by the President in pursuance of subclause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 458 in Gazette of India dated the 27th March, 1971.
 - (3) A copy of the Report (Hindi and English versions) of the Governor of Mysore dated the 26th March, 1971 to the President.

3. Statement Re: Supplementary Demands for Grants (West Bengal) for 1970-71

Shri Vidya Charan Shukla presented a statement showing Suppleméntary Demands for Grants in respect of the State of West Bengal for 1970-71.

*Laid at 2.05 P.M.

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4. Statement Re: Supplementary Demands for Grants (Orissa) for 1970-71

Shri Vidya Charan Shukla presented a statement showing Supplementary Demands for Grants in respect of the State of Orissa for 1970-71.

5. Motion for Election of Deputy Speaker

Shri A. K. Gopalan moved the following motion:---

"That Shri G. G. Swell, a member of this House, be chosen as the Deputy Speaker of this House."

Shri Ram Krishna Sinha seconded the motion.

The motion was adopted unanimously and Shri G. G. Swell was chosen as the Deputy Speaker.

6. Felicitations to the Deputy Speaker

The following Members offered felicitations to the Deputy Speaker ----

- (1) Shrimati Indira Gandhi
- (2) Shri A. K. Gopalan
- (3) Shri Krishnan Manoharan
- (4) Shri S. M. Banerjee
- (5) Shri Shyamnandan Mishra
- (6) Shri Jagannath Rao Joshi
- (7) Dr. G. S. Melkote
- (8) Shri Piloo Mody
- (9) Shri Frank Anthony
- (10) Shri Samar Guha
- (11) The Speaker

The Deputy Speaker in reply thanked the Speaker and the Members.

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7. Statement by Minister

The Minister of External Affairs made a statement on recent developments in Pakistan

8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 29th March, 1971.

9. Motion for Election to Committee

Shri Lalit Narayan Mishra moved the following motion:---

"That in pursuance of sub-section (3) (e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for the term commencing from the date of election, subject to the other provisions of the said Act."

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

10. Statement by Minister

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The Deputy Minister of Tourism and Civil Aviation made a statement about missing Dakota of Messrs. Jamair Company.

/10. The Budget (General)-1971-72

Combined discussion on the following items of business continued and was concluded:—

- **(i) General Discussion on the Budget (General) for 1971-72.
- **(ii) Demands for Grants on Account Nos. 1 to 142 in respect of the Budget (General) for 1971-72 and the cut motion thereto moved on the 26th March, 1971.

The following Members took part in the combined debate:--

- (1) Shri C. M. Stephen
- (2) Shri Dasaratha Deb
- (3) Shri Chapalendu Bhattacharyya
- (4) Shri Piloo Mody
- (5) Shri Tarkeshwar Pandey
- (6) Shri Shamim Ahmad Shamim
- (7) Shri Krishna Chandra Pandey
- (8) Shrimati Sahodrabai Rai
- (9) Shri C. Chittibabu
- (10) Shri P. K. Ghosh
- (11) Shri Sadashiorao Bapuji Thakre

Shri Y. B. Chavan replied to the debate.

All the cut motions relating to the Demands for Grants on Account in respect of the Budget (General) for 1971-72, moved on the 26th March, 1971, were negatived.

All the Demands for Grants on Account in respect of the Budget (General) for 1971-72, as shown under column 3 of the printed List of Demands for Grants on Account in respect of the Budget (General) for 1971-72, were voted in full.

212. Government Bill-Introduced

The Appropriation (Vote on Account) Bill, 1971.

13. Government Bills-Passed

(i) The Appropriation (Vote on Account) Bill, 1971

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Y. B. Chavan. The motion was adopted and the Bill was passed.

**Discussed together.

(ii) The Finance Bill, 1971

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:----

(1) Shri Samar Mukherjee

(2) Shri S. M. Banerjee

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Y. B. Chavan. The following Members took part in the debate:---

- (1) Dr. G. S. Melkote
- (2) Shri Badlu Ram
- (3) Shri Jyotirmoy Bosu
- (4) Shri Y. B. Chavan

The motion was adopted and the Bill was passed.

14. The West Bengal Budget-1971-72

Shri Vidya Charan Shukla laid on the Table a statement of the estimated recepts and expenditure of the State of West Bengal for the year 1971-72, together with his statement thereon.

15. The Orissa Budget-1971-72

Shri Vidya Charan Shukla laid on the Table a statement of the estimated receipts and expenditure of the State of Orissa for the year 1971-72, together with his statement thereon.

16. The Mysore Budget-1971-72

Shri Vidya Charan Shukla laid on the Table a statement of the estimated receipts and expenditure of the State of Mysore for the year 1971-72, together with his statement thereon.

17. Statement Re: Supplementary Demands for Grants (Mysore) for 1970-71

Shri Vidya Charan Shukla laid on the Table a statement showing Supplementary Demands for Grants in respect of the State of Mysore for 1970-71.

18. Announcement by Speaker

The Speaker made an announcement regarding cancellation of sittings of the House fixed for the 5th, 6th and 7th April, 1971.

The House agreed.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th March, 1971)

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S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 29, 1971/Chaitra 8, 1893 (Saka)

No. 8

1. Oath or Affirmation

Shri Vinoda Nand Jha made and subscribed the oath in Hindi and took his seat in the House.

*2. Starred Questions

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Starred Questions Nos. 1, 5—7, 9—12, 14 and 15 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1-26 were laid on the Table.

4. Calling Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Law and Justice to the outcome of Deputy Chief Election Commissioner's enquiry in Chandigarh about finding of surplus ballot papers.

The Minister of Law and Justice made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:---

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- (1) A statement (Hindi version) containing decisions taken on the recommendations of the Aeronautics Committee.
- (2) A copy of the Oil and Natural Gas Commission (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2060 in Gazette of India dated the 26th December, 1970, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.
- (3) The following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1969) of the Tariff Commission on the Price Structure of Industrial Alcohol.
 - (ii) Government Resolution No. 4|470|Ch. I dated the 30th January, 1971 notifying Government's decisions on the above Report. (Hindi and English versions).

(3) above could not be fain on the ratio within the prescribed in sub-section (2) of section 16 of the said Act.

- (5) A copy each of the following Notifications (Hindi and English versions) issued under section 18G of the Industries (Development and Regulation) Act, 1951:---
 - (i) The Ethyl Alcohol (Price Control) Order, 1971, published in Notification No. S.O. 577 in Gazette of India dated the 1st February, 1971.
 - (ii) The Molasses Control (Amendment) Order, 1971, published in Notification No. S.O. 578 in Gazette of India dated the 1st February, 1971.
- (6) A copy of Notification No. G.S.R. 268 published in Gazette of India dated the 27th February, 1971 making certain amendment to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act.
- (7) A copy of Notification No. S.O. 1043 published in Gazette of India dated the 13th March, 1971 under sub-section (3) of section 8 of the Coal Mines (Conservation and Safety) Act, 1952.
- (8) (i) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1968-69.
 - (b) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1969-70.
- (b) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Two statements (Hindi and English versions) showing reasons for delay in laying the above papers.

6. Parliamentary Committees-Summary of Work

Secretary laid on the Table a copy of the 'Parliamentary Committees-Summary of Work' pertaining to the period 1st June to 27th December, 1970.

7. Messages from Rajya Sabha

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Secretary reported the following messages from Rajya Sabha:---

(i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1971, passed by Lok Sabha on the 25th March, 1971. Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 1971, passed by Lok Sabha on the 25th March, 1971.

- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1971, passed by Lok Sabha on the 25th March, 1971.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation (Vote on Account) Bill, 1971, passed by Lok Sabha on the 25th March, 1971.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation Bill, 1971, passed by Lok Sabha on the 25th March, 1971.

8. Motion for Election to Committee

Shri R. K. Khadilkar moved the following motion:---

"That in pursuance of section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation for the term commencing from the date of election, subject to the other provisions of the said Act."

The motion was adopted.

✓ 9. Government Bill—Introduced

The Labour Provident Fund Laws (Amendment) Bill, 1971.

10. Statement regarding Ordinance-Laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Labour Provident Fund Laws (Amendment) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. The Orissa Budget

The following items of business were taken up together:---

- *(i) General Discussion on the Budget for the State of Orissa for 1971-72
- *(ii) Demands for Grants on Account Nos. 1 to 11, 11A, 12 to 17, 17A, 18 to 39, 41 to 58 and 60 to 62 in respect of the Budget for the State of Orissa for 1971-72.
- *(iii) Supplementary Demands for Grants Nos. 1, 3, 4, 5, 7, 10, 11, 11A, 13, 14, 16, 17, 17A, 19, 21 to 32, 34, 35, 37, 40 to 44, 46 to 49, 53 to 55, 58 to 60 and 62 in respect of the Budget for the State of Orissa for the year 1970-71.

*Discussed together.

The following Members took part in the communes

(1) Shri P. K. Deo

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.

- (2) Shri Chintamani Panigrahi
- (3) Shri Jagadish Bhattacharyya
- (4) Shri Janaki Ballav Patnaik
- (5) Shri Ishaque Sambhali
- (6) Shri Jaganath Rao
- (7) Shri Surendra Mohanty
- (8) Shri Banamali Patnaik
- (9) Shri Onkar Lal

Shri Vidya Charan Shukla replied to the debate.

All the Demands for Grants on Account in respect of the Budget for the State of Orissa for 1971-72, as shown under column 3 of the printed List of Demands for Grants on Account (Orissa) for 1971-72, were voted in full.

All the Supplementary Demands for Grants in respect of the Budget for the State of Orissa for the year 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants (Orissa) for 1970-71, were voted in full.

12. Government Bill—Introduced

The Orissa Appropriation (Vote on Account) Bill, 1971.

13. Government Bill—Passed

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The Orissa Appropriation (Vote on Account) Bill, vrgv

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was pased.

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✓ 14. Government Bill—Introduced

The Orissa Appropriation Bill, 1971.

15. Government Bill-Passed

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The Orissa Appropriation Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

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Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

16. The Mysore Budget

The following items of business were taken up together:---

- ** (i) General Discussion on the Budget for the State of Mysore for 1971-72.
- ** (ii) Demands for Grants on Account Nos. 1 to 18, 20 to 27, 29, 30, 30B, 31, 31A, 32 to 48, 50, 50A and 51 to 54 in respect of the Budget for the State of Mysore for 1971-72.
- ** (iii) Supplementary Demands for Grants Nos. 5 to 7, 9, 13, 17, 18, 20, 24, 27, 29, 30-A, 30-B, 31. 31-A, 33, 34, 37, 39, 40, 41, 44 to 48 and 52 to 54 in respect of the Budget for the State of Mysore for the year 1970-71.

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The following Members took part in the combined debate:--

- (1) Shri M. V. Krishnappa
- (2) Shri M. K. Krishnan
- (3) Dr. V. K. R. V. Rao
- (4) Shri M. Kalyanasundaram
- (5) Shri T. V. Chandrashekharappa
- (6) Shri Narendra Singh
- (7) Shri Balakrishna Venkanna Naik

Shri Vidya Charan Shukla replied to the debate.

All the Demands for Grants on Accounts in respect of the Budget for the State of Mysore for 1971-72 as shown under column 3 of the printed List of Demands for Grants on Account (Mysore) for 1971-72, were voted in full.

All the Supplementary Demands for Grants in respect of the Budget for the State of Mysore for the year 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants (Mysore) for 1970-71, were voted in full.

17. Government Bill-Introduced

✓ The Mysore Appropriation (Vote on Account) Bill, 1971.

18. Government Bill-Passed

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The Mysore Appropriation (Vote on Account) Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

**Discussed together.

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The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

19. Government Bill-Introduced

The Mysore Appropriation Bill, 1971.

29. Government Bill-Passed.

The Mysore Appropriation Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

%21. The West Bengal Budget

The following items of business were taken up:-

- (i) General Discussion on the Budget for the State of West Bengal for 1971-72.
- (ii) Demands for Grants on Account Nos. 1 to 9, 11 to 52 and 54 in respect of the Budget for the State of West Bengal for 1971-72.
- (iii) Supplementary Demands for Grants Nos. 3, 6 to 9, 11, 12, 14, 15, 17 to 20, 24, 26, 27, 33, 34, 36, 38, 39, 47, 52 and 54 in respect of the Budget for the State of West Bengal for the year 1970-71.

All the Demands for Grants on Account in respect of the Budget for the State of West Bengal for 1971-72, as shown under column 3 of the printed List of Demands for Grants on Account (West Bengal) for 1971-72, were voted in full, after discussion as indicated under para 22 below.

All the Supplementary Demands for Grants in respect of the Budget. for the State of West Bengal for the year 1970-71, as shown under column 3 of the printed List of Supplementary Demands for Grants (West Bengal) for 1970-71, were voted in full, after discussion as indicated under para 22 below.

%Discussed together.

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"That this House approves the continuance in force of the Proclamation dated the 19th March, 1970, in respect of West Bengal, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 1st day of April, 1971."

The following Members took part in the combined debate on the West Bengal Budget as detailed in para 21 above and the Statutory Resolution:—

(1) Shri Manoranjan Hazra

(2) Shri H. N. Mukerjee

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- (3) Shri Benoy Krishna Daschowdhury
 - (4) Shri Krishna Chandra Halder

Shri Krishna Chandra Pant spoke (by way of reply to the Statutory Resolution).

Shri Vidya Charan Shukla spoke (by way of reply to the West Bengal Budget).

The Resolution was adopted.

23. Government Bill-Introduced

- The West Bengal Appropriation (Vote on Account) Bill, 1971.

24. Government Bill-Passed

The West Bengal Appropriation (Vote on Account) Bill, 1971.

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

25. Government Bill-Introduced

The West Bengal Appropriation Bill, 1971.

29. Government Bill-Passed

The West Bengal Appropriation Bill, 1971.

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

%Discussed together.

sideration was taken for consideration was adopted and close to

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

27. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1971, passed by Lok Sabha on the 27th March, 1971.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th March, 1971).

S. L. SHAKDHER,

Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 30, 1971/Chaitra 9, 1893 (Saka)

No. 9

1. Oath or Affirmation

Shri P. K. Mookkiah Thevar made and subscribed the oath in Tamil and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 16, 17, 19–22, 25, 28 and 31–34 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 27-44 and 46-65 were laid on the Table.

4. Calling Attention

Shri A. C. George called the attention of the Minister of Foreign Trade to the reported wholesale closure of 168 cashew factories in Kerala throwing out of employment over one and a half lakh workers.

The Minister of Foreign Trade made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of Notification No. S.O. 3767 (Hindi and English . versions) published in Gazette of India dated the 18th November, 1970 making certain corrections in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 relating to the State of Maharashtra, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
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- (2) A copy of the Delimitation of Council Constituencies, (Mysore) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 223 in Gazette of India dated the 11th February, 1971, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (3) A copy of the Registration of Electors (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 4098 in Gazette of India dated the 29th December, 1970 under sub-section (3) of section 28 of the Representation of the People Act, 1950.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:---
 - (i) The Conduct of Elections (Amendment) Rules, 1971, published in Notification No. S.O. 353 in Gazette of India dated the 16th January, 1971.
 - (ii) The Conduct of Elections (Second Amendment) Rules, 1971, published in Notification No. S.O. 479 in Gazette of India dated the 27th January, 1971.
 - (iii) The Conduct of Elections (Third Amendment) Rules, 1971, published in Notification No. S.O. 575 in Gazette of India dated the 29th January, 1971.
- (5) A copy of the Admission as Advocates (Training and Examination) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 4101 in Gazette of India dated the 30th December, 1970, under sub-section (5) of section 49A of the Advocates Act, 1961.
- (6) A copy of Notification No. S.O. 360 (Hindi and English versions) published in Gazette of India dated the 18th January, 1971 containing Order in respect of the delimitation of Parliamentary Constituencies in the State of Himachal Pradesh, under sub-section (5) of section 17 of the State of Himachal Pradesh Act, 1970.
- (7) (i) A copy of the Railway Accidents (ompensation) (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 3768 in Gazette of India dated the 19th November, 1970, under sub-section (3) of section 82J of the Indian Railways Act, 1890.
 - (ii) A statement showing reasons for delay in laying the above Notification.

6. Motion for Election to Committee

Shri Annasahib P. Shinde moved the following motion:---

"That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for the term commencing from the date of election subject to the other provisions of the said rules."

The motion was adopted.

7. Government Bill-Introduced

The State of Himachal Pradesh (Amendment) Bill, 1971.

8. Statement Regarding Ordinance-Laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the State of Himachal Pradesh (Amendment) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

9. Government Bill-Passed

The Imports and Export (Control) Amendment Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Lalit Narayan Mishra.

The following Members took part in the debate:-

- (1) Shri N. Sreekantan Nair
- (2) Shri Jyotirmoy Bosu
- (3) Shri Bhogendra Jha
- (4) Shri Dharmasinh Dadubhai Desai

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (5) Shri Shivnath Singh
- (6) Shri Ram Ratan Sharma
- (7) Shrimati K. Bhargavi
- (8) Shri Chapalendu Bhattacharyya
- (9) Shri J. Matha Gowder
- (10) Dr. Laxminarain Pandey

Shri Lalit Narayan Mishra replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalit Narayon Mishra.

The following Members took part in the debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri Hukam Chand Kachhaway
- (3) Shri Lalit Narayan Mishra

The motion was adopted and the Bill was passed.

10. Motion of Thanks on the President's Address

Shri Bali Ram Bhagat moved the following motion:---

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- - "That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd March, 1971."

Shri A. C. George seconded the motion.

Two hundred and sixty-five amendments [Nos. 1 to 10, 12 to 19, 24 to 31, 57 to 89, 111 to 116, 118, 119, 130 to 223, 226, 240 to 265, 268, 308 to 335, 372, 376 to 384, 400 to 402, 411 to 424, 435 to 438, 459 to 474 and 491] were moved.

The following Members took part in the debate:---

- (1) Shri A. K. Gopalan
- (2) Shri Govind Das
- (3) Shri Fatesinhrao Pratapsinhrao Gaekwad
- (4) Shri Nathoo Ram
- (5) Shri Erasmo de Sequeira
- (6) Shri Rajaram Dadasaheb Nimbalkar

The discussion was not concluded.

11. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Orissa Appropriation (Vote on Account) Bill, 1971, passed by Lok Sabha on the 29th March, 1971.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Orissa Appropriation Bill, 1971, passed by Lok Sabha on the 29th March, 1971.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Mysore Appropriation (Vote on Account) Bill, 1971, passed by Lok Sabha on the 29th March, 1971.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Mysore Appropriation Bill, 1971, passed by Lok Sabha on the 29th March, 1971.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st March, 1971.)

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S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 31, 1971|Chaitra 10, 1893 (Saka)

No. 10

1. Starred Questions

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Starred Questions Nos. 38-45 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 66-85 and 87-106 were laid on the Table.

3. Resolution—Adopted

Shrimati Indira Gandhi moved the following Resolution:---

- "This House expresses its deep anguish and grave concern at the recent developments in East Bengal. A massive attack by armed forces, despatched from West Pakistan has been unleashed against the entire people of East Bengal with a view to suppressing their urges and aspirations.
- 2. Instead of respecting the will of the people so unmistakably expressed through the election in Pakistan in December 1970, the Government of Pakistan has chosen to flout the mandate of the people.
- 3. The Government of Pakistan has not only refused to transfer power to legally elected representatives but has arbitrarily prevented the National Assembly from assuming its rightful and sovereign role. The people of East Bengal are being sought to be suppressed by the naked use of force, by bayonets, machine guns, tanks, artillery and aircraft.
- 4. The Government and people of India have always desired and worked for peaceful, normal and fraternal relations with Pakistan. However, situated as India is and bound as the peoples of the sub-continent are by centuries old ties of history, culture and tradition, this House cannot remain indifferent to the macabre tragedy being enacted so close to our border. Throughout the length and breadth of our land, our people have condemned, in unmistakable terms, the atrocities now being perpetrated on an unprecedented scale upon an unarmed and innocent people.

- 5. This House expresses its profound sympathy for and sondarity with the people of East Bengal in their struggle for a democratic way of life.
- 6. Bearing in mind the permanent interests which India has in peace and committed as we are to uphold and defend human rights, this house demands immediate cessation of the use of force and the massacre of defenceless people. This House calls upon all peoples and Governments of the world to take urgent and constructive steps to prevail upon the Government of Pakistan to put an end immediately to the systematic decimation of people which amounts to genocide.
- 7. This House records its profound conviction that the historic upsurge of the 75 million people of East Bengal will triumph. The House wishes to assure them that their struggle and sacrifices will receive the wholehearted sympathy and support of the people of India."

The Resolution was adopted unanimously.

4. Calling Attention

Shri Bhogendra Jha called the attention of the Minister of Railways to the reported strike by about 10,000 workers of the North Eastern Railway at Barauni and Garhara resulting in the cancellation of trains.

The Minister of Railways made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
- (i) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 1956 in Gazette of India dated the 28th November, 1970.
 - (ii) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1970 published in Notification No. G.S.R. 1957 in Gazette of India dated the 28th November, 1970.
- (iii) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 1958 in Gazette of India dated the 28th November, 1970.
- (iv) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 2015 in Gazette of India dated the 19th December, 1970.
 - (v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 2016 in Gazette of India dated the 19th December, 1970.

- (VI) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 2017 in Gazette of India dated the 19th December, 1970.
- (vii) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970 published in Notification No. G.S.R. 2018 in Gazette of India dated the 19th December, 1970.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970 published in Notification No. G.S.R. 2020 in Gazette of India dated the 19th December, 1970.
- (ix) The Sixteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2021 in Gazette of India dated the 19th December, 1970.
 - (x) The Seventeenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2023 in Gazette of India dated the 19th December, 1970.
- (xi) The Indian Police Service (Probationers Final Examination) Second Amendment Regulations, 1970 published in Notification No. G.S.R. 2 in Gazetted of India dated the 2nd January, 1971.
- (xii) The Indian Police Service (Uniform) (Amendment) Rules, 1970 published in Notification No. G.S.R. 49 in Gazette of India dated the 9th January, 1971.
- (xiii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1971 published in Notification No. G.S.R. 135 in Gazette of India dated the 24th January, 1971.
- (xiv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1971 published in Notification No. G.S.R. 136 in Gazette of India dated the 24th January, 1971.

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- (xv) G.S.R. 137 published in Gazette of India dated the 24th January, 1971 constituting for the State of Himachal Pradesh a State cadre of the Indian Forest Service.
- (xvi) The Indian Forest Service (Pay) Amendment Rules, 1971 published in Notification No. G.S.R. 138 in Gazette of India dated the 24th January, 1971.
 - (2) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:---
 - (i) Report (1970) of the Tariff Commission (Hindi and English versions) on the Half-yearly Review (January-June, 1969 and July-December, 1969) of the Dye Intermediates Industry.

- (ii) Government Resolution No. 14(5)-Tar 69 dated the 25th February, 1971 (Hindi and English versions) notifying Government's decisions on the above Report.
- (3) A statement (Hindi and English versions) showing reasons why the documents mentioned at (2) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (4) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review (Hindi and English versions) by the Government on the working of the State Trading Corporation of India Limited, for the year 1969-70.
 - (b) Annual Report of the State Trading Corporation of India Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review (Hindi and English xersions) by the Government or the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1969-70.
- (b) Annual Report (Hindi and English versions) of the Minerals and Metals Trading Corporation of India Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the State of Himachal Pradesh (Removal of Difficulties) Order No. 1 (Hindi and English versions) published in Notification No. G.S.R. 116 in Gazette of India dated the 20th January, 1971, under sub-section (2) of section 53 of the State of Himachal Pradesh Act, 1970.
- (6) A copy of the Audit Report (Hindi and English versions) on the accounts of the Council of Scientific and Industrial Research, New Delhi, for the year 1968-69.
- (7) A copy of the Central Industrial Security Force (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1942 in Gazette of India dated the 28th November, 1970, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (8) A copy of the Supreme Court Judges, (Travelling Allowance) (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2016 in Gazette of India dated the 15th December, 1970, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.
- (9) A copy of the Delhi Land Reforms' (Amendment) Rules, 1970, published in Notification No. 11|LRO(R)|1970 in Delhi Gazette dated the 6th July, 1970, under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (9) above.

(11) A copy of the Bihar and Uttar Pradesh (Inspection of Boundary Pillars) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1971 in Gazette of India dated the 30th November, 1970 together with corrigendum thereto published in Notification Nos. G.S.R. 291 English version) and 292 (Hindi version) in Gazette of India dated the 27th February, 1971, under sub-section (2) of section 36 of the Bihar and Uttar Pradesh (Alteration of Boundaries) Act, 1968.

(12) A copy of the Annual Report (Hindi and English versions) on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1970, under section 638 of the said Act.

6. Statement by Minister

The Minister of State for Food and Agriculture made a statement regarding arrears of price of sugarcane payable by sugar factories to the growers.

7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri Bali Ram Bhagat and seconded by Shri A. C. George and the amendments thereto moved on the 30th March, 1971, continued:---

- "That an Address be presented to the President in the following terms:—
 - 'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd March, 1971.'"

The following Members took part in the debate:--

(1) Shri Indraji Gupta

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (2) Dr. V. K. R. V. Rao
- (3) Shri Krishnan Manoharan
- (4) Shri Henry Austin
- (5) Shri Atal Bihari Vajpayee
- (6) Shri Priya Ranjan Das Munsi
- (7) Rajmata Gayatri Devi
- (8) Shri Ramsahai Pandey
- (9) Shri Naval Kishore Sharma
- (10) Shri H. R. Gokhale
- (11) Shri Birender Singh
- (12) Shri R. Balakrishna Pillai
- (13) Shri Mool Chand Daga
- (14) Shri Shivnath Singh

The discussion was not concluded.

*8. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the West Bengal Appropriation (Vote on Account) Bill, 1971, passed by Lok Sabha on the 29th March, 1971.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the West Bengal Appropriation Bill, 1971, passed by Lok Sabha on the 29th March, 1971.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st April, 1971).

S. L. SHAKDHER, Secretary.

*Reported at 4 P.M.

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LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, April 1, 1971|Chaitra 11, 1893 (Saka)

No. 11

1. Oath or Affirmation

Shri K. Balathandayutham made and subscribed the affirmation in Tamil and took his seat in the House.

2. Starred questions

Starred Questions Nos. 67—73, and 76 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred questions

, Réplies to Unstarred Questions Nos. 109-155 were laid on the Table.

4. Short notice question

Short Notice Question No. 1 addressed to the Minister of Railways regarding 'Accident to Rajdhani Express between Pradhan Khunta and Dhanbad Stations (Eastern Railways)' was orally answered and supplementaries were also answered thereon.

5. Papers laid on the table

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The following papers were laid on the Table:-

- A copy of the West Bengal Relief Undertakings (Special Provisions) Act, 1971 (Hindi and English versions) (President's Act No. 4 of 1971) published in Gazette of India dated the 11th February, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.
- (2) A copy of the Apprenticeship (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2057 in Gazette of India dated the 26th December, 1970, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
 - (i) The Coal Mines Provident Fund (Second Amendment) Scheme, 1970, published in Notification No. G.S.R. 14 in Gazette of India dated the 2nd January, 1971.

- (ii) The Andhra Fradesh Coal Milles Flowident Fund. (Coal Amendment) Scheme, 1970, published in Notification No. G.S.R. 15 in Gazette of India dated the 2nd January, 1971.
 - (iii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1970, published in Notification No. G.S.R. 16 in Gazette of India dated the 2nd January, 1971.
 - (iv) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1970, published in Notification No. G.S.R. 17 in Gazette of India dated the 2nd January, 1971.
 - (4) A copy each of the following Notifications under sub-section
 (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 103 published in Gazette of India dated the 2nd January, 1971 regarding the Management of the Hira Mills Limited, Ujjain.
 - (ii) S.O. 685 published in Gazette of India dated the 9th February, 1971 regarding the management of the New Bhopal Textile Mills Limited, Bhopal.
 - (5) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1969-70.
 - (ii) Annual Report of the National Textile Corporation Limited New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (6) A statement explaining the reasons as to why the Hindi version of the papers mentioned at (5) above could not be laid on the Table simultaneously.
 - (7) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:---
 - (i) Report (1969) of the Tariff Commission on the Price Structure of man-made fibres and Yarns Industry-Rayon Tyre Cord.
 - (ii) Government Resolution No. 2(12)|Tex(F)|70 dated the 27th February, 1971 (Hindi and English versions) notifying Government's decisions on the above Report.
 - (8) A statement showing reasons why the documents mentioned at (6) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
 - (9) A copy of the Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 105 in Gazette of India dated the 23rd January, 1971, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.

- (10) A copy of the West Bengal Land Reforms (Amendment) Act, 1971 (Hindi and English versions) (President's Act No. 3 of 1971) published in Gazette of India dated the 8th February, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Rajasthan Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1970 published in Notification No. G.S.R. 2042 in Gazette of India dated the 19th December, 1970.
- (ii) The Sugar (Price Determination) Tenth Amendment Order, 1970 published in Notification No. G.S.R. 40 in Gazette of India dated the 1st January, 1971.
- (iii) The Orissa Rice (Movement Control) Amendment Order, 1971 published in Notification No. G.S.R. 65 in Gazette of India dated the 9th January, 1971.
- (iv) The Suar (Price Determination) Order, 1971 published in Notification No. G.S.R. 66 in Gazette of India dated the 8th January, 1971.
- (12) A copy of Notification No. G.S.R. 64 published in Gazette of India dated the 9th January, 1971 making certain amendment to Notification No. G.S.R. 1842 dated the 24th December, 1964, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.
- (13) A copy of the Audited Accounts (Hindi and English versions) of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1969-70 together with the Audit Report thereon, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965.
 - (14) A copy of the Annual Accounts (Hindi and English versions) of the Animal Welfare Board, Madras for the year 1969-70 along with the Audit Report thereon, under sub-rule (4) of Rule 24 of Animal Welfare Board (Administration) Rules, 1962.
 - (15) A copy of the Food Corporations (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 396 in Gazette of India dated the 19th March, 1971, under sub-section (3) of section 44 of the Food Corporations Act, 1964.
 - (16) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1969-70 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.
 - (17) A copy of the Report of the Comptroller and Auditor General of India on the accounts of Central Government (Railways) for the year 1969-70, under article 151 (1) of the Constitution.

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- (18) A copy of Appropriation Accounts, Railways, for 1969-70, Part I-Review.
- (19) A copy of Appropriation Accounts, Railways, for 1969-70, Part II-Detailed Appropriation Accounts.
- (20) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1969-70.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (Ninth Amendment) Rules, 1970 published in Notification No. G.S.R. 1990 in Gazette of India dated the 12th December, 1970.
 - (ii) The Indian Telegraph (First Amendment) Rules, 1971 published ir Notification No. G.S.R. 2008 in Gazette of India dated the 10th December, 1970.
- (22) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1971, passed by Lok Sabha on the 27th March, 1971.
- (ii) That at its sittings held on the 31st March, 1971, Rajya Sabha passed a motion referring the Code of Criminal Procedure Bill, 1970, to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha, namely:—
 - (1) Shri Akbar Ali Khan
 - (2) Shri G. R. Patil
 - (3) Shri Sinam Krishna Mohan Singh
 - (4) Shri Syed Hussain
 - (5) Shri Rattan Lal Jain
 - (6) Shri K. P. Mallikarjunudu
 - (7) Shri Suresh J. Desai
 - (8) Shri Shyam Lal Yadav
 - (9) Dr. B. N. Antani

- (10) Shri Mulka Govinda Reddy
- (11) Shri Suraj Prasad
- (12) Shri Hamid Ali Schamnad
- (13) Shri A. D. Mani

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- (14) Shri M. P. Shukla
- (15) Shri Ram Niwas Mirdha

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

7. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri Bali Ram Bhagat and seconded by Shri A. C. George and the amendments thereto moved on the 30th March, 1971, continued:—

- "That an Address be presented to the President in the following terms:—
 - 'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd March, 1971.'"

The following Members took part in the debate:-

- (1) Shri Dinesh Chandra Goswami
- (2) Shri Vijai Pal Singh
- (3) Shrimati T. Lakshmi Kantamma
- (4) Shri Chandulal Chandrakar
- (5) Dr. G. S. Melkote

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (6) Shri Achal Singh
- (7) Shri Salehbhoy Abdulkadar
- (8) Shri Bhagirath Bhanwar
- (9) Shri P. Ganga Reddy
- (10) Shri Indulal Yajnik
- (11) Shri Syed Ahmed Aga
- (12) Shri K. Balakrishnan
- (13) Shri Sat Pal
- (14) Shrimati Savitri Shyam
- (15) Shri Chintamani Panigrahi

- (16) Shri Madhu Dandavate
- (17) Shri Narendra Singh Bist
- (18) Shri Kunwar Rudra Pratap Singh
- (19) Shri Narsingh Narain
- (20) Shri Ramnath Goenka
- (21) Shri Ramachandran Kadannappalli
- (22) Shri K. P. Unnikrishnan
- >(23) Shri M. Rama Gopal Reddy
 - (24) Shri V. K. Krishna Menon
 - (25) Shri Sudhakar Pandey
- (26) Shri Badlu Ram Shukla
 - (27) Shri Shyamaprasanna Bhattacharyya
 - (28) Shri Anantrao Patil
 - (29) Shri Purshottam Kakodkar
 - (30) Shri M. Satyanarayan Rao
 - (31) Shri Kartik Oraon
 - (32) Shri Lalji Bhai
 - (33) Shri G. T. Gotkhinde
 - (34) Shri Mulki Raj
 - (35) Shri Chhatrapati Ambesh
- (36) Shri Ibrahim Sulaiman Sait
 - (37) Shri Shamim Ahmad Shamim
 - (38) Shri M. M. Joseph

The discussion was not concluded.

\sim *8. Statement by Minister

On behalf of the Minister of Tourism and Civil Aviation, the Minister of Parliamentary Affairs and Shipping and Transport made a statement regarding the sighting of wreckage of the missing Dakota of Messrs. Jamair Company.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd April, 1971).

S. L. SHAKDHER, Secretary.

*Made at 12-55 P.M.

CORRIGENDA

In Bulletin—Part I, dated March 31, 1971—

Page 39, paragraph 3, sub-para 6,---

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- (i) line 1, for "interests" read "interest"
- (ii) line 2, after "peace' insert ", "
- (iii) line 3, for "house" read "House"
- (iv) line 4, for "and the" read "and of the"

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LOK SABHA

BULLETIN-PART 1

[Brief Record of Proceedings]

Friday, April 2, 1971/Chaitra 12, 1893 (Saka)

No. 12

1. Oath or Affirmation

Shri A. Kevichusa made and subscribed the affirmation in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 91-93, 95-97, 99, 100, 102 and 104 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 156-221 were laid on the Table.

4. Short Notice Questions

Two Short Notice Questions (i) No. 2 addressed to the Minister of Petroleum, Chamicals and Non-Ferrous Metals regarding Strike in Indian Explosives Limited Gomia; and (ii) No. 3 addressed to the Minister of Finance regarding 'Enquiry into Estate Duty Case of Shri Madhavrao Scindia of Gwalior' respectively were orally answered and supplementaries were also answered thereon.

5. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1969-70.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:---
- (i) The Copper (Prohibition of Use in the Manufacture of Electrical Cables and Wires) Order, 1970, published in Noti-

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December, 1970.

- (ii) The Electrical Cables and Wires Control Order, 1970, published in Notification No. S.O. 4093 in Gazette of India dated the 26th December, 1970.
- (3) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) (a) Review by the Government on the working of the Bokaro Steel Limited, for the year 1969-70.
 - (b) Annual Report of the Bokaro Steel Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1969-70.
- (b) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Iron and Steel (Control) Amendment Order, 1971, (Hindi and English versions) published in Notification No. S.O. 1421 in Gazette of India dated the 29th March, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of the Annual Report (Hindi and English versions) for the year 1969-70 on the working of the Seamen's Provident Fund Scheme, 1966.
- (6) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:---

Third Lok Sabha

1. Supplementary Statement No. XVIII

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... Fifteenth Session, 1966

Fourth Lok Sabha

2.	Supplementary No. XXXI	Statement	Second Session, 1967
3.	Supplementary No. XXIV	Statement	Third Session, 1967
4.	Supplementary No. XXXI	Statement	Fourth Session, 1968
	Supplementary No. XXV		Fifth Session, 1968
Ġ.	Supplementary No. XVIII	Statement	Sixth Session, 1968

- 7. Supplementary Statement No. XXIII
- 8. Supplementary Statement No. XIII
- 9. Supplementary Statement No. XI . .
- 10. Supplementary Statement Nos. XII & XIII
- Nos. III & IV . .
- 11. Supplementary Statement
- 12. Statement No. Ι and Supplementary State-

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Seventh Session, 1969 . .

Eighth Session, 1969 . .

Ninth Session, 1969 . .

Tenth Session, 1970

Eleventh Session, 1970.

ment No. IL . .

Twelfth Session, 1970

(7) A copy of the International Copyright (Amendment) Order, 1971 (Hindi and English versions) published in Notification No. S.O. 448 in Gazette of India dated the 25th January, 1971, under section 43 of the Copyright Act, 1957.

- (8) A copy of the Annual Report (Hindi and English versions) of the National Institute of Training in Industrial Engineering, Bombay, for the year 1969-70.
- (9) (i) A copy of the Report (Hindi version) on the working of the Commission of Railway Safety for the year 1968-69.
- it (ii) A statement showing reasons for delay in laying the above Report.
 - (10) A copy each of the following Reports under section 26 of the Delhi Development Act, 1957:---
 - (i) Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1966-67.
 - (ii) Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1967-68.
 - (iii) Annual Administration Report (Hindi version) of the Delhi Development Authority for the year 1968-69.
 - (11) A statement showing reasons for delay in laying the Reports mentioned at (10) (i) and (ii) above.
 - (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-
 - (i) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1971, published in Notification No. G.S.R. 353 in Gazette of India dated the 20th March, 1971.
 - (ii) The Indian Forest Service (Recruitment) Amendment Rules, 1971, published in Notification No. G.S.R. 354 in Gazette of India dated the 20th March, 1971.

- endment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 373 in Gazette of India dated the 20th March, 1971, under sub-section (3) of section 33 of the Cardamom Act, 1965.
- (14) A copy of the Police-Forces (Restriction of Rights) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2049 in Gazette of India dated the 19th December, 1970, under sub-section (2) of section 6 of the Police Forces (Restriction of Rights) Act, 1966.
- (15) A copy each of the following Notifications under sub-section
 (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967:—
 - (i) The Unlawful Activities (Prevention) Amendment Rules, 1970, published in Notification No. S.O. 473 in Gazette of India dated the 3rd February, 1970.
- (ii) The Unlawful Activities (Prevention) Amendment Rules, 1971, published in Notification No. S.O. 109 in Gazette of India dated the 4th January, 1971.
 - (iii) The Unlawful Activities (Prevention) (Second Amendment) Ruels, 1971 (Hindi and English versions) published in Notification No. S.O. 359 in Gazette of India dated the 18th January, 1971.
- (16) A statement (Hindi and English versions showing reasons for delay in laying the Notification mentioned at item (15)
 (i) above.
- (17) A copy of the High Court Judges Travelling Allowance (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 2002 in Gazette of India dated the 12th December, 1970 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (18) A statement (Hindi and English versions) correcting the reply given on 11th August, 1970 to Unstarred Question No. 2253 regarding change of name from Imperial Tobacco Co. of India Ltd. to M's. India Tobacco Co. Ltd.
- (19) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1970, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
- (20) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with statement of assets and liabilities, profit and loss account and the Author's Report for the year 1969-70 published in Notification No. F.6.4.70-Fin(G) in Delhi Gazette dated the 5th August, 1970

poration Act, 1951.

- (21) A copy of the Post Office Savings Banks (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 244 in Gazette of India dated the 20th February, 1971, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:---
 - (i) The Government Savings Certificates (Amendment) Rules, 1971, published in Notification No. G.S.R. 97 in Gazette of India dated the 15th January, 1971.
- (ii) The National Savings Certificates (IV Issue) (Amendment) Rules, 1971, published in Notification No. G.S.R. 98-99 in Gazette of India dated the 15th January, 1971.
- (iii) The Post Office Savings Certificates (Amendment) Rules, 1971, published in Notification No. G.S.R. 189 in Gazette of India dated the 5th February, 1971.
- (23) A Copy of the Assam Reorganisation (Meghalaya) Distribution of Revenues Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 397 in Gazette of India dated the 20th March, 1971, under sub-section (2) of section 56 of the Assam Re-organisation (Meghalaya) Act, 1969.
- (24) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 87 published in Gazette of India dated the 16th January, 1971, together with an explanatory memorandum.
- (ii) G.S.R. 217 published in Gazette of India dated the 13th February, 1971 together with an explanatory memorandum

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- (25) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 2062 published in Gazette of India dated the 26th December, 1970 together with an explanatory memorandum
 - (ii) G.S.R. 2069 published in Gazette of India dated the 26th December, 1970 together with an explanatory memorandum.
 - (iii) G.S.R. 2070 published in Gazette of India dated the 31st January, 1971 together with an explanatory memorandum.
- (iv) G.S.R. 41 published in Gazette of India dated the 12th January, 1971 together with an explanatory memorandum.
- (v) G.S.R. 69 published in Gazette of India dated the 12th January, 1971 together with an explanatory memorandum.
- (vi) G.S.R. 70 published in Gazette of India dated the 12th January, 1971 together with an explanatory memorandum.
 (vii) G.S.R. 71 published in Gazette of India dated the 12th
- January, 1971 together with an explanatory memorandum.

(viii) G.S.R. 72 published in Gazette of India dated the 12th January, 1971 together with an explanatory memorandum.

- (ix) G.S.R. 88 published in Gazette of India dated the 16th January, 1971 together with an explanatory memorandum.
- (x) G.S.R. 93 published in Gazette of India dated the 15th January, 1971.
- (xi) G.S.R. 118 published in Gazette of India dated the 21st January, 1971 together with an explanatory memorandum.
- (xii) G.S.R. 221 published in Gazette of India dated the 13th February, 1971 together with an explanatory memorandum.
- (xiii) S.Os. 99 and 100 published in Gazette of India dated the 1st January, 1971 together with an explanatory memorandum.
- (26) A copy of the West Bengal Duty on Inter-State River Valley Authority Electricity Act, 1971 (Hindi and English versions) (President's Act No. 5 of 1971) published in Gazette of India dated the 1st April, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970.
 - (27) A copy of the Passports (Third Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1793 in Gazette of India dated the 13th October, 1970, under sub-section (3) of section 24 of the Passports Act, 1967.
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* (28) A copy of the Proclamation (Hindi and English versions) dated the 2nd April, 1971 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 19th March, 1970 in relation to the State of West Bengal published in Notification No. G.S.R. 493 in Gazette of India dated the 2nd April, 1971, under article 356 (3) of the Constitution.

6. Reports of Estimates Committee

Secretary laid on the Table the following two Reports of the Estimates Committee (Fourth Lok Sabha), which were presented to the Speaker by the Chairman, Estimates Committee on the 26th December, 1970:—

- (1) Hundred and thirty-second Report on action taken by Government on the recommendations contained in their Hundred and sixteenth Report on the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment-Employees' Provident Fund Organisation).
- (2) Hundred and thirty-third Report on action taken by Government on the recommendations contained in their Hundred and twenty-third Report on the Ministry of Labour, Employment and Rehabilitation (Department of Labour and Employment)— Employees' State Insurance Corporation.

7. Assent to Bills

Secretary laid on the Table following thirteen Bills passed by the Houses of Parliament during the current session and assented to:---

*Laid at 2.40 P.M.

(1) The Appropriation (Railways) Vote on Account Bill, 1971.

- (2) The Appropriation (Railways) Bill, 1971.
- (3) The Manipur Appropriation (Vote on Account) Bill, 1971.
- (4) The Manipur Appropriation Bill, 1971.
- (5) The Appropriation Bill, 1971.
- (6) The Appropriation (Vote on Account) Bill, 1971.
- (7) The Imports and Exports (Control) Amendment Bill, 1971.
- (8) The Orissa Appropriation (Vote on Account) Bill, 1971.
- (9) The Orissa Appropriation Bill, 1971.
- (10) The Mysore Appropriation (Vote on Account) Bill, 1971.
- (11) The Mysore Appropriation Bill, 1971.
- (12) The West Bengal Appropriation (Vote on Account) Bill, 1971.
- (13) The West Bengal Appropriation Bill, 1971.

8. Statements by Ministers

(i) The Deputy Minister of Health and Family Planning laid on the Table a statement correcting the answer given on the 16th November, 1970 to Starred Question No. 131 by Shri Hardayal Devgun regarding non-utilisation of N.D.M.C. Hostel in Chanakyapuri.

4-(ii) The Minister of State for Home Affairs made a statement regarding findings of the Commission which had been appoin ed to inquire into the incidents that had taken place in Delhi on the 6th April, 1970, in connection with the procession taken out by the Samyukta Socialist Party. The Minister also laid on the Table a copy of paragraph No. 175 of the Report of the Commission of Inquiry containing the summary of the findings.

9. Motion of thanks on the President's Address

Shrimati Indira Gandhi replied to the debate on the following motion moved by Shri Bali Ram Bhagat and seconded by Shri A. C. George and the amendments thereto moved on the 30th March, 1971:---

- "That an Address be presented to the President in the following terms:—
 - "That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 23rd March, 1971."

All the amendments were negatived.

The motion was adopted.

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-35 P.M.)

19. Obituary Reference

The Deputy Speaker made a reference to the passing away of Shri Dhirendra Nath Datta, who was a Member of the Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect,

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11. Government Bills-Passed

(i) The Labour Provident Fund Laws (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri R. K. Khadilkar.

An amendment for reference of the Bill to a Select Committee, was moved by Shri Ram Narain Sharma.

The following Members took part in the debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri Kamla Misra 'Madhukar'
- (3) Shri Ramsahai Pandey
- (4) Shri V. Mayavan
- (5) Shri C. M. Stephen
- (6) Shri Hukam Chand Kachhaway
- (7) Shri M. Rama Gopal Reddy 🛩

Shri R. K. Khadilkar replied to the debate.

The amendment was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 32 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri R. K. Khadilkar. The following Members took part in the debate:—

- (1) Shri Ram Narain Sharma
- (2) Shri S. R. Damani
- (3) Shri N. K. Sanghi
- (4) Shri Ramavatar Shastri
- (5) Shri R. K. Khadilkar

The motion was adopted and the Bill was passed.

(ii) The State of Himachal Pradesh (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:---

- (1) Shri Phool Chand Verma
- (2) Shri Partap Singh
- (3) Shri Narain Chand

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

Shri Inderjit Malhotra moved the following motion:-

"That this House strongly disapproves of the conduct of Shri Ram Deo Singh who created obstruction and showed disrespect to the President on the solemn occasion of his Address to both the Houses of Parliament assembled together under article 87 of the Constitution on the 23rd March, 1971 and condemns his undesirable, undignified and unbecoming behaviour."

An amendment was moved by Shri Atal Bihari Vajpayee.

- The following Members took part in the debate:--
 - (1) Shri A. K. Gopalan

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- (2) Shri Indrajit Gupta
- (3) Shri Krishnan Manoharan
- (4) Prof. R. D. Bhandare
- (5) Shri Shyamnandan Mishra
- (6) Shri Keshav Deo Malaviya
- (7) Dr. Karni Singh
- (8) Shri Narendrakumar Salve
- (9) Shri K. P. Unnikrishnan
- (10) Shri Mohan Dharia
- (11) Shri Surendra Mohanty
- (12) Shri Ramsahai Pandey
- (13) Shri S. M. Banerjee
- (14) Shri Shankar Dayal Singh

(The discussion was adjourned at 5-50 P.M. and was resumed at 7-35 P.M.)

An amendment was moved by Shri Mohan Dharia.

The amendment moved by Shri Atal Bihari Vajpayee was negatived.

The amendment moved by Shri Mohan Dharia was adopted.

The motion was adopted in the following amended form:---

"That this House is deeply concerned at the conduct of Shri Ram Deo Singh who is alleged to have created obstruction and showed disrespect to the President on the solemn occasion of his Address to both the Houses of Parliament assembled together under article 87 of the Constitution on the 23rd March, 1971 and therefore resolves that a Committee consisting of 15 Members of this House be constituted by the Hon'ble Speaker to go into the matter in all details and to suggest suitable action and also guide-lines for the future by the first week of the next Session."

. 13. Statutory Resolution—Adopted.

Shri Annasahib P. Shinde moved the following Resolution:---

"In pursuance of sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968 (No 59 of 1968), this House

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approves of the Notification of the Government of India in the Department of Food G.S.R. No. 152 published in the Gazette of India Extraordinary dated the 29th January, 1971 and laid on the Table of Lok Sabha on the 23rd March, 1971 declaring the service in the Food Corporation of India to be an essential service for the purposes of the said Act."

The following Members took part in the debate:--

- (1) Shri S. M. Banerjee
- (2) Shri Dinendra Nath Bhattacharyya
- (3) Shri K. N. Tewari
- (4) Shri Chintamani Panigrahi
- (5) Shri Hukam Chand Kachhaway

Shri Annasahib P. Shinde replied to the debate.

The Resolution was adopted.

14. Motion re: Joint Committee on Government Bill-adopted.

The Code of Criminal Procedure Bill, 1970

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Ram Niwas Mirdha.

The motion was adopted as follows:----

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to Criminal Procedure, made in the motion adopted by Rajya Sabha at its sitting held on the 31st March, 1971 and communicated to this House on the 31st March, 1971 and do resolve that the following 30 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:---

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- (1) Shri Satya Charan Besra
- (2) Shri Somnath Chatterjee
- (3) Shri Madhu Dandavate
- (4) Shri P. K. Deo
- (5) Shri C. C. Desai
- (6) Shri Devinder Singh Garcha
- (7) Shri Ghanshyambhai
- (8) Shri Bhogendra Jha
- (9) Shri Liladhar Kotoki
- (10) Shrimati T. Lakshmikanthamma
- (11) Shri Priya Ranjan Das Munsi
- (12) Shri Krishna Chandra Pant
- (13) Shri Anantrao Patil
- (14) Shri Banamali Patnaik
- (15) Shri S. Radhakrishnan
- (16) Shri Gargishankar Ramkrishna
- (17) Shri P. Ankineedu Prasada Rao

- (18) Shri M. Satyanarayan Rao
- (19) Shri Vayalar Ravi
- (20) Shri Ebrahim Sulaiman Sait
- (21) Shri Erasmo de Sequeira
- (22) Shri Shambu Nath
- (23) Shri Naval Kishore Sharma
- (24) Shri Shiva Chandika
- (25) Shri Kedar Nath Singh
- (26) Shri Mukhtiar Singh
- z (27) Shri Tombi Singh

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- (28) Shri Tayyab Hussain
- (29) Shri H. D. Tulsidas
- (30) Shri G. Viswanathan"

15. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1971 (Amendment of articles 120, 210, 343 etc.) by Shri Murasoli Maran.
- (2) The Constitution (Amendment) Bill, 1971 (Amendment of articles 81, 82 and insertion of new article 281A) by Shri Murasoli Maran.
 - (3) The Constitution (Amendment) Bill, 1971 (Amendment of articles 120, 210, and Part XVII) by Shri Murasoli Maran.
 - (4) The Constitution (Amendment) Bill, 1971 (Amendment of article 368) by Shri Chintamani Panigrahi.
 - (5) The Companies (Amendment) Bill, 1971 (Insertion of new sections 224A, 224B and 224C) by Shri Chintamani Panigrahi.
 - (6) The Constitution (Amendment) Bill, 1971 (Insertion of new article 16A) by Dr. Karni Singh.
 - (7) The Constitution (Amendment) Bill, 1971 (Insertion of new articles 23A and 23B) by Dr. Karni Singh.
 - (8) The Constitution (Amendment) Bill, 1971 (Amendment of article 335) by Shri S. M. Siddayya.
 - (9) The Constitution (Amendment) Bill, 1971 (Amendment of article 338) by Shri S. M. Siddayya.
 - (10) The Constitution (Amendment) Bill, 1971 (Insertion of new article 330A and amendment of article 332 etc.) by Shri S. M. Siddayya.
 - (11) The Civil Aviation (Licensing) Bill, 1971 by Shri S. C. Samanta.
 - (12) The Parliament Library Bill, 1971 by Shri S. C. Samanta.
 - (13) The Companies (Amendment) Bill, 1971 (Insertion of new section 43B and amendment of sections 224, 237, etc.) by Shri S. C. Samanta.
- (14) The Gift-tax (Amendment) Bill, 1971 (Amendment of sections

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22, 23, etc.) by Shri S. C. Samanta.

(15) The Legal Assistance Bill, 1971 by Dr. Karni Singh.

(16) The Abolition of Capital Punishment Bill. 1971 by Shri N. K. Sanghi.

(17) The Constitution (Amendment) Bill, 1971 (Amendment of artiele 368) by Prof. Madhu Dandavate.

16. Private Member's Resolution-Negatived

Discussion on the following Resolution moved by Shri Jyotirmoy Bosu and the amendment thereto moved on the 26th March, 1971, continued:—

"This House, keeping in view the fact that in West Bengal the C. R. P. and other Central Forces have been unlawfully acting beyond their jurisdiction causing serious resentment amongst the people there, demands immediate withdrawal of such Forces from West Bengal."

Shri Krishna Chandra Pant took part in the debate.

Shri Jyotirmoy Bosu replied to the debate.

The amendment moved by Shri Ranendra Nath Sen was negatived. The Resolution was also negatived.

/ 17. Private Member's Resolution—Under consideration

Shri Murasoli Maran moved the following Resolution:---

"This House views with concern the financial difficulties of various States arising from the present system of devolution of Central Taxes, Loans, Grants and Plan assistance with special reference to the problems of Tamil Nadu whose legitimate claims have been ignored and in particular resolves that a Federal Debt Commission be set up to review the indebtedness of States and suggest ways and means of lightening the burden of debt."

His speech was not concluded.

The discussion was not concluded.

18. Discussion under Rule 193

Shri M. Kalyanasundaram raised a discussion on the statement made by the Minister of State for Food and Agriculture on the 31st March, 1971 regarding arrears of price of sugarcane payable by sugar factories to the growers.

The following Members took part in the debate:---

- (1) Shri Anand Singh
- (2) Shri Narsingh Narain
- (3) Shri Jyotirmoy Bosu
- (4) Shri Genda Singh
- (5) Dr. Laxminarain Pandey

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned sine die at 8-40 P.M.)

S. L. SHAKDHER.

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Secretary.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, May 24, 1971/Jyaistha 3, 1893 (Saka)

No. 13

1. Oath or Affirmation

The following Members made and subscribed the oath and took their seats in the House:---

- (1) Shri Chow Chandret Gohain.
- (2) Shri Dhote Jambuwantrao Bapurao.
- (3) Shri Virbhadra Singh.

2. Obituary References

The Speaker: Shrimati Indira Gandhi; Sarvashri Samar Mukerjee, Indrajit Gupta, Krishnan Manoharan, Atal Bihari Vajpayee, Shyamanandan Mishra, P. K. Deo, Dr. G. S. Melkote, Sarvashri Tridib Chaudhuri, M. Muhammad Ismail, Shibban Lal Saksena, Samar Guha, Dhote Jam^{bu-} want Rao Bapurao, Shiv Kumar Shastri and Ram Deo Singh made references to the passing away of Chowdhury Abul Talib, who was a sitting Member of Lok Sabha; Shri P. Muthiah, who was a Member of the Third Lok Sabha and Shri Deven Sen, who was a Member of the Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of r-spect.

3. Starred Questions

Starred Question No. 1 was orally answered. Replies to remaining Questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1-29, 31-49, 51, 53-66, 68-81, 83-100, 102, 104-117, 119, 121, 123-125, 127, 128, 131-135 were laid on the Table

5. Calling Attention

Shri P. K. Deo called the attention of Grih Mantri to the reported intrusions of Pakistan Army into Indian territory on the East Bengal border, killing of a large number of Indian citizens including some Border Security Force personnel, large scale destruction of property and violations of Indian air space by Pakistani aircraft in that sector.

Shri Ram Niwas Mirdha made a statement in regard thereto.

6. Papers laid on the Table

The following papers were laid on the Table:--

- (1) A statement regarding fire in 29 Down Bombay-Howrah Express between Champa and Baraduar stations on South Eastern Railway on the 5th May, 1971.
- (2) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 123(2)(a) of the Constitution:—
- (i) The West Bengal Security (Tripura Re-enacting) Second Amendment Ordinance, 1971 (No. 4 of 1971) promulgated by the President on the 3rd May, 1971.
- (ii) The Maintenance of Internal Security Ordinance, 1971 (No. 5 of 1971) promulgated by the President on the 7th May, 1971.
- (iii) The General Insurance (Emergency Provisions) Ordinance, 1971 (No. 6 of 1971) promulgated by the President on the 13th May, 1971.
- (iv) The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Ordinance, 1971 (No. 7 of 1971) promulgated by the President on the 18th May, 1971.
- (y) The Gold (Control) Amendment Ordinance, 1971 (No. 8 of 1971) promulgated by the President on the 20th May, 1971.
- (vi) The Delhi Sikh Gurdwaras (Management) Ordinance, 1971 (No. 9 of 1971) promulgated by the President on the 20th May, 1971.
- (3) A copy of the Proclamation (Hindi and English versions) dated the 3rd April, 1971 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 23rd March, 1971 in relation to the State of Orissa, published in Notification No. G.S.R. 495 in Gazette of India dated the 3rd April, 1971, under article 356(3) of the Constitution.
- (4) (i) A copy of the Proclamation (Hindi and English versions) dated the 13th May, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Gujarat, published in Notification No. G.S.R. 691 in Gazette of India dated the 13th May, 1971, under article 356(3) of the Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 13th May, 1971, made by the President in pursuance of subclause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 692 in Gazette of India dated the 13th May, 1971.
- (5) A copy of the Report (Hindi and English versions) of the Governor of Gujarat dated the 12th May, 1971 to the President.
 - (6) A copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 456 in Gazette of India dated the 25th March, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (7) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- √(i) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Goa Shipyard Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iv) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
 - (i) G.S.R. 125 published in Gazette of India dated the 23rd January, 1971 containing corrigendum to Notification No. G.S.R. 867 dated the 24th May, 1967.
 - (ii) G.S.R. 253 published in Gazette of India dated the 22nd February, 1971.
- (iii) G.S.R. 254 published in Gazette of India dated the 22nd February, 1971.
- (iv) G.S.R. 296 published in Gazette of India dated the 25th February, 1971.
- (v) The Pas^cports (Amendment) Rules, 1971, published in Notification No. G.S.R. 297 in Gazette of India dated the 25th February, 1971.

7 Motion for Election to Committee

Shri I. K. Gujral moved the following motion:----

"That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act."

The motion was adopted.

8. Resignation by Member

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The Speaker informed the House that Shri Manmohan Tudu, an elected Member from Mayurbhanj constituency of Orissa, had resigned his seat in Lok Sabha with effect from the 23rd April, 1971.

(Lok Sabha adjourned at 12-55 P.M. and re-assembled at 2 P.M.)

9. The Budget (Railways)-1971-72

Shri K. Hanumanthaiya presented a statement of the estimated receipts and expenditure of the Government of India for the year 1971-72 in respect of Railways.

10. Government Bill-Introduced

The Prevention of Insults to National Honour Bill, 1971.

11. Statutory Resolution-Adopted

Shri K. C. Pant moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 27th March, 1971, under article 356 of the Constitution in relation to the State of Mysore."

The following Members took part in the debate:--

- (1) Shri R. V. Bade
- (2) Shri K. Lakkappa
- (3) Shri S. M. Krishna
- (4) Shri M. K. Krishnan
- (5) Shri K. Balathandayutham

Shri K. C. Pant replied to the debate.

The Resolution was adopted.

*12. Statement

Shrimati Indira Gandhi made a statement on situation in Bangla Desh.

13. Motion

Prof. D. P. Yadav moved the following motion:-

"That the Annual Report of the University Grants Commission for the year 1968-69, laid on the Table of the House on the 15th May, 1970, be taken into consideration."

The following Members took part in the debate:---

- (1) Shri Somnath Chatterjee
- (2) Shri Sarjoo Pandey
- (3) Shri R. D. Bhandare
- (4) Shri Hamendra Singh Banera
- (5) Shri Yadav Shivram Mahajan
- (6) Shri Shibban Lal Saksena
- (7) Shri P. Antony Reddi
- (8) Shri S. N. Singh
- (9) Shri Narain Chand Parashar

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th May, 1971)

S. L. SHAKDHER, Secretary.

*Made at 3 P.M.

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GMGIPND-LS I-217 (D) LS-24-5-71-810.

LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, May 25, 1971/Jyaistha 4, 1893 (Saka)

No. 14

1. Starred Questions

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Starred Questions Nos. 31, 34–39, 46, 49 and 59 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 136—178, 180—202, 205—216, 218— 237, 239—260 and 262—291 were laid on the Table.

3. Calling Attention

Shri R. V. Bade called the attention of the Minister of Agriculture (Krishi Mantri) to the damage caused to crops and granaries by recent heavy rains in many parts of Northern India.

The Minister of State for Agriculture (Krishi Mantralaya men Rajya Mantri) made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of 'Economic Survey, 1970-71'.
- (2) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1969-70.
- (3) A statement regarding power position in Bhakra Service area.

5. Assent to Bills

(i) Secretary laid on the Table the Finance Bill, 1971 passed by the Houses of Parliament during the last Session and assented to.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following two Bills passed by the Houses of Parliament during the last Session and assented to :--

(1) The State of Himachal Pradesh (Amendment) Bill, 1971.

(2) The Labour Provident Fund Laws (Amendment) Bill, 1971.

6. Intimations Re: Arrested of Member

The Speaker informed the House of two communications dated the 24th May, 1971, from the Sub-Divisional Magistrate, Parliament Street, New Delhi and the Superintendent, Tihar Jail, New Delhi, respectively, intimating that (i) Shri Lalji Bhai, Member, Lok Sabha, had been arrested at 1-45 P.M. on the 24th May, 1971, under Section 188 of the Indian Penal Code, for violation of prohibitory orders promulgated near Parliament House and that he was being presented before the Judicial Magistrate, 1st Class, New Delhi; and (ii) the Member was admitted in Tihar Jail on the 24th May, 1971 under Section 188 of the Indian Penal Code.

7. Statement by Minister (Mantri)

The Minister of Agriculture (Krishi Mantri) made a statement on sugar policy.

(Lok Sabha adjourned at 12-55 P.M. and re-assembled at 2 P.M.)

8. Discussion Under Rule 193

Shri A. K. Sen raised a discussion on the serious situation arising as a result of the arrival in India of millions of refugees from East Bengal due to the atrocities and genocide perpetrated there by the Pakistani military regime and the attacks by Pakistani military forces on border areas in West Bengal, Assam and Tripura resulting in loss of Indian lives and properties.

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The following Members took part in the debate:--

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Janaki Ballav Patnaik
- (3) Shri D. Deb
- (4) Dr. H. P. Sharma
- (5) Shri H. N. Mukerjee
- (6) Shri M. R. Gopal Reddy
 - (7) Shri Frank Anthony
 - (8) Shri Chintamani Panigrahi
 - (9) Shri G. Viswanathan
 - (10) Shri Bali Ram Bhagat
 - (11) Shri Shyamanandan Mishra
 - (12) Shri R. K. Khadilkar
 - (13) Shri P. K. Deo
 - (14) Shri P. M. Sayeed
- (15) Shri M. M. Hashim
 - (16) Shri S. D. Singh

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(17) Shri Tridib Chaudhuri

The discussion was not concluded.

9. Intimation Re: Conviction of Member

The Deputy Speaker informed the House of a communication dated the 25th May, 1971, from the Judicial Magistrate, 1st Class, New Delhi, to the Speaker, intimating that Shri Lalji Bhai, Member, Lok Sabha, who was tried at the Parliament Street Court before the Judicial Magistrate, 1st Class, New Delhi, on the 25th May, 1971, was found guilty of offence under Section 188 of the Indian Penal Code and was sentenced to imprisonment till the rising of the Court on that day.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th May, 1971)

S. L. SHAKDHER,

Secretary_

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GMGIPND-LS I-233 (D) LS-25-5-71-810.

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LOK SABHA

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, May 26, 1971 Jyaistha 5, 1893 (Saka)

No. 15

1. Oath or Affirmation

Shri Shyam Sundar Mohapatra made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 61, 62, 65, 66, 68, 69, 71 and 72 were orally answered. Replies to Starred Questions No. 63, 64, 67, 70, 73–80, 83, 84 and 86–90 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 292-303, 305-311, 314-320, 322-335, 337, 338, 340-362, 364-414, 416-440 and 442-446 were laid on the Table.

4. Calling Attention

Shri Piloo Mody called the attention of the Minister of Finance (Vitta Mantri) to the reported misappropriation of over sixty lakhs of rupees from the State Bank of India in New Delhi.

The Minister of State for Finance (Vitta Mantralaya men Rajya Mantri) made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table :---

- (1) A copy of the Profit and Loss Account and Balance Sheet (On accrual basis) of the Telecommunication Branch of the Indian Posts and Telegraphs Department for the year 1968-69 (Hindi and English versions).
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :---
 - (i) The Indian Telegraph (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 283 in Gazette of India dated the 27th February, 1971.
- (ii) The Indian Telegraph (Fourth Amendment) Rules, 1971, published in Notification No. G.S.R. 462 in Gazette of India dated the 27th March, 1971.

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- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :--
- *(i) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 1956 in Gazette of India dated the 28th November, 1970.
- *(ii) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1970, published in Notifivation No. G.S.R. 1957 in Gazette of India dated the 28th November, 1970.
- *(iii) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 1958 in Gazette of India dated the 28th November, 1970.
- *(iv) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notifiaction No. G.S.R. 2015 in Gazette of India dated the 19th December, 1970.
- *(v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 2016 in Gazette of India dated the 19th December, 1970.
- *(vi) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970, published in Notification No. G.S.R. 2017 in Gazette of India dated the 19th December, 1970.
- *(vii) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1970. published in Notification No. G.S.R. 2018 in Gazette of India dated the 19th December, 1970.
- * (viii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970, published in Notification No. G.S.R. 2020 in Gazette of India dated the 19th December, 1970.
- *(ix) The Sixteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2021 in Gazette of India dated the 19th December, 1970.
- *(x) The Seventeenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 2023 in Gazette of India dated the 19th December, 1970.

*The Notifications were previously laid on the Table on the 31st March, 1971 and were re-laid under Rule 234(2) of the Rules of Procedure.

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- *(xi) The Indian Police Service (Probationers' Final Examination) Second Amendment Regulations, 1970, published in Notification No. G.S.R. 2 in Gazette of India dated the 2nd January, 1971.
- *(xii) The Indian Police Service (Uniform) (Amendment) Rules, 1970, published in Notification No. G.S.R. 49 in Gazette of India dated the 9th January, 1971.
- * (xiii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations 1971, published in Notification No. G.S.R. 135 in Gazette of India dated the 24th January, 1971.
- *(xiv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1971, published in Notification No. G.S.R. 136 in Gazette of India dated the 24th January, 1971.
- *(xv) G.S.R. 137 published in Gazette of India dated the 24th January, 1971 constituting for the Estate of Himachal Pradesh a State cadre of the Indian Forest Service.
- *(xvi) The Indian Forest Service (Pay) Amendment Rules, 1971, published in Notification No. G.S.R. 138 in Gazette of India dated the 24th January, 1971.
- ** (xvii) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1971, published in Notification No. G.S.R. 353 in Gazette of India dated the 20th March, 1971.
- ** (xviii) The Indian Forest Service (Recruitment) Amendment Rules, 1971, published in Notification No. G.S.R. 354 in Gazette of India dated the 20th March, 1971.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---

- (i) The Eighteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 1 in Gazette of India dated the 2nd January, 1971.
- (ii) The First Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 168 in Gazette of India dated the 6th February, 1971.
- (iii) The All India Services (Conduct) (Amendment) Rules, 1971, published in Notification No. G.S.R. 417 in Gazette of India dated the 27th March, 1971.
- (iv) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1971, published in Notification No. G.S.R. 585 in Gazette of India dated the 24th April, 1971.

*The Notifications were previously laid on the Table on the 31st March. 1971 and were re-laid under Rule 234(2) of the Rules of Procedure.

**The Notifications were previously laid on the Table on the 2nd April, 1971 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (v) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1971, published in Notification No. G.S.R. 586 in Gazette of India dated the 24th April, 1971.
- (vi) The Indian Police Service (Recruitment) Second Amendment Rules, 1971, published in Notification No. G.S.R. 587 in Gazette of India dated the 24th April, 1971.
- (vii) The All India Services (Discipline and Appeal) Amendment Rules, 1971, published in Notification No. G. S. R. 588 in Gazette of India dated the 24th April, 1971.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:--

- (i) S.O. 1085 published in Gazette of India dated the 10th March, 1971 regarding management of the Aurangabad Mills Limited, Aurangabad.
- (ii) S.O. 1267 published in Gazette of India dated the 22nd March, 1971 regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon.
- (a) (6) A copy of the Delhi Land Reforms (Amendment) Rules, 1970, published in Notification No. 11|LRO(R)|1970 in Delhi Gazette dated the 6th July, 1970 under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954.
 - (7) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration for the year 1969-70.
 - (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1969-70.
 - (ii) Annual Report of the Film Finance Corporation Limited, Bombay for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (9) A copy of the Public Notice No. 36-ITC (PN) 71 dated the 7th April, 1971 (Hindi and English versions) regarding Import Policy for Newsprint for the year 1971-72.
 - (10) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1969-70 along with the Audited Accounts.

6. MOTIONS FOR ELECTIONS TO COMMITTEES

(i) Shri Raj Bahadur moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure

@The Notification was previously laid on the Table on the 31st Merch, 1971 and was re-laid under Rule 234(2) of the Rules of Procedure. among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1972."

The motion was adopted.

- (ii) Shri Raj Bahadur moved the following motion:-
 - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1972."
- ' The motion was adopted.
 - (iii) Shri Raj Bahadur moved the following motion:---
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1972, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

- (iv) Shri Raj Bahadur moved the following motion:---
 - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30th April, 1972."

The motion was adopted.

- (v) Shri Raj Bahadur moved the following motion:-
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term ending on the 30th April, 1972, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2 P.M.)

7. Discussion Under Rule 193

Discussion on the serious situation arising as a result of the arrival in India of millions of refugees from East Bengal due to the atrocities and genocide perpetrated there by the Pakistani military regime and the attacks by Pakistani military forces on border areas in West Bengal, Assam and Tripura resulting in loss of Indian lives and properties, raised by Shri A. K. Sen on the 25th May, 1971, continued.

The following Members took part in the debate:-

- (1) Shri Ram Deo Singh
- (2) Shri Dinesh Singh

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- (3) Shri Samar Guha
- (4) Shri Shibban Lal Saksena
- (5) Shri Benoy Krishna Daschowdhury
- (6) Shri V. K. Krishna Menon

Shrimati Indira Gandhi replied to the discussion

- 8. Motion

Discussion on the following motion moved by Prof. D. P. Yadav on the 24th May, 1971, continued:—

"That the Annual Report of the University Grants Commission for the year 1968-69, laid on the Table of the House on the 15th May, 1970, be taken into consideration."

The following Members took part in the debate:---

- (1) Shri C. T. Dhandapani
- (2) Shri Rajaram Shastri
 - (3) Shri M. C. Daga
 - (4) Shri Madhu Dandavate
 - (5) Shri K. Mallanna
 - (6) Shri Sudhaker Pandey
 - (7) Shri Bhaoosahaib Dhamankar

Prof. D. P. Yadav replied to the debate.

9. The Budget (Railways)-1971-72

General Discussion on the Budget (Railways) for 1971-72, commenced.

The following Members took part in the debate: ---

- (1) Shri Dinen Bhattacharya
- (2) Shri R. N. Sharma (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th May, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, May 27, 1971 Jyaistha 6, 1893 (Saka)

No. 16

1. Starred Questions

Starred Questions Nos. 91-96 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 447-476, 478-483, 485-545, 547-602 and 604-608 were laid on the Table.

3. Calling Attention

Shri Mukhtiar Singh Malik called the attention of the Minister of Home Affairs (Grih Mantri) to the reported heavy shelling by Pakistani soldiers in Dalu Sector of Meghalaya's Garo Hills District on 25th May, 1971 as a result of which 22 persons including 9 Indian Border Security Force personnel were killed.

The Minister of State for Home Affairs (Grih Mantralaya men Rajya Mantri) made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Contract Labour (Regulation and Abolition) Central Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 191 in Gazette of India dated the 10th February, 1971, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.
- (2) A copy of the Apprenticeship (Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 383 in Gazette of India dated the 20th March, 1971, under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (3) A copy of Notification No. G.S.R. 466 (Hindi and English versions) published in Gazette of India dated the 3rd April, 1971, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation for the year 1969-70, under sub-section (3) of section 14 of the National Cooperative Development Corporation Act, 1962.

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7), of section 59 of the Mines Act, 1952:—
 - (i) The Coal Mines (Amendment) Regulations, 1971, published in Notification No. G.S.R. 568 in Gazette of India dated the 17th April, 1971.
 - (ii) The Coal Mines (Second Amendment) Regulations, 1971, published in Notification No. G.S.R. 631 in Gazette of India dated the 1st May, 1971.
- (6) (i) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, for the year 1968-69.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (7) A copy of the Annual Report of the Employees' State Insurance Corporation for the year 1969-70, under section 36 of the Employees' State Insurance Corporation Act, 1948.
- (8) A copy of the Apprenticeship (Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 570 in Gazette of India dated the 17th April, 1971 under sub-section (3) of section 37 of the Apprentices Act, 1961.

5. Motions for Elections to Committees

- (i) Shri A. K. Kisku moved the following motion:-
 - "That in pursuance of Section 5(g) of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

- (ii) Shri A. K. Kisku moved the following motion:---
 - "That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act."

The motion was adopted.

6. Motion

Shri R. D. Bhandare moved the following motion:-

"That this House do extend the time for the presentation of the Report of the Committee on the Conduct of a Member during President's Address, upto the last day of the current session."

An amendment moved by Shri Atal Bihari Vajpayee was adopted.

The motion was adopted in the following amended form:---

"That this House do extend the time for the presentation of the Report of the Committee on the Conduct of a Member during President's Address, upto the first day of the next session."

7. The Budget (RAILWAYS)-1971-72

General Discussion on the Budget (Railways) for 1971-72, continued.

The following Members took part in the debate :---

(1) Shri R. N. Sharma

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (2) Shri Anant Prasad Sharma
- (3) Shri M. Kalyanasundaram
- (4) Dr. Govind Das
- (5) Shri Dinesh Chandra Goswami
- (6) Shri Thandavan Kiruttinan
- (7) Shri Chintamani Panigarhi
- (8) Shri Onkar Lal Berwa
- (9) Shri K. Suryanarayana
- (10) Shri Shrikishan Modi
- (11) Shri Piloo Mody
- (12) Shri Ramshekhar Prasad Singh
- (13) Shri K. G. Deshmukh
- (14) Shri Ramavatar Shastri
- (15) Shri Shambhu Nath
- (16) Shrimati T. Lakshmi Kanthamma (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th May, 1971)

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S. L. SHAKDHER, Secretary. BULLETIN-PART I

[Brief Record of Proceedings]

Friday, May 28, 1971/Jyaistha 7, 1893 (Saka)

No. 17

1. Starred Questions

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> Starred Questions Nos. 121-126, 128 and 130 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstaired Questions Nos. 609-619, 621, 622, 624-650, 652-672, 674-681, 683-685, 687-690, 692-748, 750-758, 760-790 and 792-805 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Indian Merchant Shipping (Medical Examination) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 285 in Gazette of India dated the 27th February, 1971, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) (i) (a) Annual Report of the Indian Institute of Technology, Bombay, for the year 1969-70.
- (b) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table simultaneously.
- (ii) (a) Annual Report of the Indian Institute of Technology Kanpur, for the year 1969-70.
- (b) Annual Report of the Indian Institute of Technology, Delhi, for the year 1969-70.
- (c) A statement (Hindi and English versions) explaining the reasons as to why the Hindi versions of the above Reports could not be laid on the Table simultaneously.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, and the Statement of Accounts, for the year 1969-70.
- (4) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Madras for the year 1969-70 along with the Audit

Report thereon under sub-section (4) of section 23 of the Institutes of Technology, Act, 1961.

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- ri) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously.
- (5) A copy of the Medicinal and Toilet Preparations (Excise Duties) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification. No. G.S.R. 436 in Gazette of India dated the 27th March, 1971, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 378 in Gazette of India dated the 20th March, 1971.
 - (ii) The Central Excise (Third Amendment) Rules, 1971, published in Notification No. G.S.R. 443 in Gazette of India dated the 27th March, 1971.
- (7) A copy of the Income-tax (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 1917 in Gazette of India dated the 22nd February, 1971, under section 296 of the Income-tax Act, 1961.
- (8) A copy of Notification No. S.O. 1258 published in Gazette of India dated the 18th March, 1971 containing corrigenda to Notification No. S.O. 1026, dated the 10th March, 1970, under sub-section (4) of section 46 of the Wealth-Tax Act, 1957.
- - (i) G.S.R. 441 published in Gazette of India dated the 27th March, 1971, together with an explanatory memorandum.
 - (ii) G.S.R. 442 published in Gazette of India dated the 27th March, 1971, together with an explanatory memorandum.
 - (ii) G.S.R. 442 published in Gazette of India dated the 27th March, 1971.
 - (iv) The Tourist Baggage (Amendment) Rules, 1971, published in Notification No. G.S.R. 483 in Gazette of India dated the 3rd April, 1971, together with an explanatory memorandum
 - (v) G.S.R. 484 published in Gazette of India dated the March, 1971, together with an explanatory memorandum.
 - (vi) G.S.R. 485 published in Gazette of India dated the 31 March, 1971, together with an explanatory memorandum.
 - (vii) G.S.R. 488 published in Gazette of India dated the 1st April, 1962, together with an explanatory memorandum.
 - (viii) G.S.R. 519 published in Gazette of India dated the 10th April, 1971.

- (ix) G.S.R. 522 published in Gazette of India dated the 7th April, 1971, together with an explanatory memorandum.
 - - (i) G.S.R. 186 published in Gazette of India dated the 5th February 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 347 published in Gazette of India dated the 15th March, 1971 together with an explanatory memorandum.
 - (iii) G.S.R. 380 published in Gazette of India dated the 20th March, 1971 together with an explanatory memorandum.
 - (iv) G.S.R. 438 published in Gazette of India dated the 27th March, 1971 together with an explanatory memorandum.
 - (v) G.S.R. 439 published in Gazette of India dated the 27th March, 1971 together with an explanatory memorandum.
 - (vi) G.S.R. 440 published in Gazette of India dated the 27th March, 1971 together with an explanatory memorandum.
- (vii) G.S.R. to 454 published in Gazette of India dated the 25th March, 1971 together with an explanatory memorandum.

(viii) G.S.R. 487 published in Gazette of India dated the 1st April, 1971 together with an explanatory memorandum.

- (ix) G.S.R. 521 published in Gazette of India dated the 7th April, 1971 together with an explanatory memorandum.
- (x) G.S.R. 523 to 531 published in Gazette of India dated the 7th April, 1971 together with an explanatory memorandum.
- (11) A statement regarding pricing of petroleum products.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th May, 1971, Rajya Sabha passed a motion referring the Advocates (Amendment) Bill, 1970, to a Joint Committee of the Houses consisting of 36 members, 12 members from Rajya Sabha, namely:--

- (1) Shri C. D. Pande
- (2) Shri Sasankasakhar Sanyal
- (3) Shri Jaisukhlal Hathi
- (4) Shri M. Srinivasa Reddy
- (5) Shri Gulam Nabi Untoo
- (6) Shri Mohd. Usman
 - (7) Shri Surajmal Saha
 - (8) Shri Thillai Villalan
 - (9) Shri Pranab Kumar Mukherjee
 - (10) Shri Nageshwar Prasad Shahi
 - (11) Shri K. Chandrasekharan
 - (12) Shri B. P. Nagaraja Murthy

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and 24 members from Lok Sabha and recommending that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

5. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:---

- (1) Shri K. N. Tewari
- (2) Shri R. D. Bhandare
- (3) Shri N. K. P. Salve
- (4) Shrimati Sheila Kaul
- (5) Dr. Saradish Roy
- (6) Shri Era Sezhiyan

✓ 6. Statement by Minister (Mantri)

The Minister of Railways (Rail Mantri) laid on the Table a statement regarding the dacoity and murder in 390 Down Patna-Mokamah Passenger train on the night of May 24/25, 1971 between Barh and Punarakh Railway Stations of Eastern Railway.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs (Sansadiya Karya Mantri) made a statement regarding Government business for the week commencing the 31st May, 1971.

8. Motions for Elections to Committees

- (i) Shri Raj Bahadur moved the following motion:----
 - "That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board."

The motion was adopted.

- (ii) Prof. D. P. Chattopadhyaya moved the following motion:---
 - "That in pursuance of clause (c) of sub-section (1) of Section 3 of the Indian, Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council."

The motion was adopted.

9. Gøvernment Bill-Introduced

The General Insurance (Emergency Provisions) Bill, 1971.

10. Statement Re: Ordinance-Laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the General Insurance (Emergency Provisions) Ordinance, 1971, was laid on the Table under

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rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. The Budget (Railways)-1971-72

General Discussion on the Budget (Railways) for 1971-72, continued The following Members took part in the debate:---

- (1) Shrimati T. Lakshmi Kanthamma
- (2) Shri P. R. Das Munsi
- (3) Shri Prasannbhai Mehta (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

12. Private Members' Bill-Introduced

- (1) The Constitution (Amendment) Bill, 1971 (Omission of article 314) by Shri Chintamani Panigrahi.
- (2) The Constitution (Amendment) Bill, 1971 (Omission of articles 291 and 362 and amendment of article 366) by Shri Chintamani Panigrahi.
- (3) The Health (Periodical Medical Check-up of Members of Parliament) Bill, 1971 by Shri Yamuna Prasad Mandal.
- (4) The Health (Periodical Medical Check-up of President and Prime Minister of India) Bill, 1971 by Shri Yamuna Prasad Mandal.
- (5) The Constitution (Amendment) Bill, 1971 (Amendment of Eighth Schedule) by Shri Yamuna Prasad Mandal.
- (6) The Pension and other Amenities for the Ex-Members of Parliament Bill, 1971 by Shri Yamuna Prasad Mandal.

The motion for leave to introduce the Bill moved by Shri Yamuna Prasad Mandal was opposed. The motion was adopted and the Bill was introduced.

- (7) The Constitution (Amendment) Bill, 1971 (Amendment of Eighth Schedule) by Shri Bhogendra Jha.
- (8) The Constitution (Amendment) Bill, 1971 (Amendment of Part III) by Shri Bhogendra Jha.
- (9) The Constitution (Amendment) Bill, 1971 (Amendment of Part IV) by Shri Bhogendra Jha.
- (10) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1971 (Insertion of new section 8A) by Shri Panna Lal Barupal.

The motion for leave to introduce the Bill moved by Shri Panna Lal Barupal was opposed. On the motion the House divided, Ayes 92; Noes 55. The motion was accordingly adopted and the Bill was introduced.

(11) The Constitution (Amendment) Bill, 1971 (Amendment of Seventh Schedule) by Shri S. C. Samanta.

- (12) The Child Marriage Restraint (Amendment) Bill, 1971 (Amendment of sections 2 and 3) by Shri S. C. Samanta.
- (13) The Indian Penal Code (Amendment) Bill, 1971 (Amendment of section 309) by Shri S. C. Samanta.
- (14) The Constitution (Amendment) Bill, 1971 (Amendment of article 240 and First Schedule) by Shri B. K. Daschowdhury.
- (15) The Constitution (Amendment Bill, 1971 (Insertion of new article 339A) by Shri S. M. Siddayya.
- (16) The Constitution (Amendment) Bill, 1971 (Amendment of articles 15, 16, etc.) by Shri S. M. Siddayya.
- (17) The Prevention of Conversion Bill, 1971, by Shri Jagannathrao Joshi.
- (18) The Hindu Succession (Amendment) Bill, 1971 (*Insertion* of new section 24A) by Shri Jagannathrao Joshi.
- (19) The Representation of the People (Amendment) Bill, 1971 (Insertion of new section 7A) by Shri Jagannathrao Joshi.
- (20) The Constitution (Amendment) Bill, 1971 (Amendment of article 39) by Shri Bishwanath Jhunjhunwala.
- (21) The Constitution (Amendment) Bill, 1971 (Amendment of articles 330 and 332) by Shri Hukam Chand Kachwai.
- (22) The Constitution (Amendment) Bill, 1971 (Amendment of article 348) by Shri Hukam Chand Kachwai.
- (23) The Constitution (Amendment) Bill, 1971 (Amendment of Seventh Schedule) by Shri Hukam Chand Kachwai.
- (24) The Constitution (Amendment) Bill, 1971 (Substitution of article 43) by Shri Bharat Singh Chauhan.
- (25) The Prevention of Cow Slaughter Bill, 1971 by Shri Bharat Singh Chauhan
- (26) The Representation of the People (Amendment) Bill, 1971 (Amendment of sections 123, 169 and insertion of section 125A) by Shri Atal Bihari Vajpayee.

13. Private Members' Bills-Motions for Introduction Negatived

u (1) The Bihar Legislative Council (Abolition) Bill, 1971 by Shri Bhogendra Jha.

The motion for leave to introduce the Bill moved by Shri Bhogendra Jha was opposed. On the motion the House divided, Ayes 53; Noes 106. The motion for introduction of the Bill was accordingly negatived.

(2) The Restoration of Religious Places Bill, 1971, by Shri Jagannathrao Joshi.

The motion for leave to introduce the Bill moved by Shri Jagannathrao Joshi was opposed. The motion for introduction of the Bill was negatived.

14. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Amendment of articles 81, 82 and insertion of new article 281A) by Shri Murasoli Maran

The motion for consideration of the Bill was moved by Shri Murasoli Maran.

The following Members took part in the debate:

- (1) Shri R. D. Bhandare
- (2) Shri Somnath Chatterjee
- (3) Shri Nuggehalli Shivappa
- (4) Shri R. V. Bade

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(5) Shri N. K. P. Salve (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned at 4-30 P.M. and re-assembled at 5 P.M.)

15. The Budget (General)-1971-72

Shri Y. B. Chavan presented a statement of the estimated receipts and expenditure of the Government of India for the year 1971-72.

V16. Government Bill-Introduced

The Finance (No. 2) Bill, 1971

(Lok Sabha adjourned till 11 A.M. on Monday, the 31st May, 1971)

S. L. SHAKDHER, Secretary.

BULLETIN-PART J

[Brief Record of Proceedings]

Monday, May 31, 1971/Jyaistha 10, 1893 (Saka)

No. 18

1. Starred Questions

Starred Questions Nos. 152-158 and 160-163 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 806–813, 815–839, 841–848, 856– 869 and 871–894 were laid on the Table.

V3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Defence (Raksha Mantri) to the reported firing on the workers of Ishapur Rifle Factory on 22-5-71 resulting in death of some employees.

The Minister of State for Defence (Defence Production) [Raksha Mantralaya (Raksha Utpadan) men Rajya Mantri] made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) under section 185 of the Navy Act, 1957:—
 - (i) The Navy (Pension) Second Amendment Regulation, 1970, published in Notification S.R.O. 457 in Gazette of India dated the 21st November, 1970.
 - (ii) The Navy (Pension) Third Amendment Regulations, 1970, published in Notification No. S.R.O. 461 in Gazette of India dated the 28th November, 1970.
 - (iii) The Navy (Discipline and Miscellaneous Provisions) First Amendment Regulations, 1971, published in Notification No. S.R.O. 65 in Gazette of India dated the 30th January, 1971.
- (2) (a) A copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Act, 1957:—
 - (i) The Delhi Development Authority (Management and Disposal of Housing Estates) Regulations, 1968, published in Noti-

fication No. S.O. 1457 in Gazette of India dated the 27th April, 1968.

- (ii) The Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 1968, published in Notification No. S.O. 1755 in Gazette of India dated the 10th May, 1969.
- (iii) A copy (Hindi and English versions) of the Delhi Development Authority Resolution No. 299 dated 24-12-1970 regarding omission of regulation No. 59 of the Delhi Development Authority (Management and Disposal of Housing Estates) Regulations, 1968.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above documents.
- (3) A copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Garden Reach Workshops Limited, Calcutta for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of Notification No. G.S.R. 393 (Hindi and English versions) published in Gazette of India dated the 17th March, 1971 under sub-section (3) of section 24 of the Passports Act, 1967.

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5. Meesage from Rajya Sabha

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Secretary reported a message from Rajya Sabha that at its sitting held on the 26th May, 1971, Rajya Sabha passed the Indian Telegraph (Amendment) Bill, 1971.

6. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Indian Telegraph (Amendment) Bill, 1971, as passed by Rajya Sabha.

7. Motion for Election to Committee

Shri Jagjivan Ram moved the following motion:-

"That in pursuance of sub-section (1) of section 12 of the National Cadet Corps Act 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

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8. The Budget (Railways)-1971-72

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General Discussion on the Budget (Railways) for 1971-72 continued. The following Members took part in the debate:—

- (1) Shri Prasannbhai Mehta
- (2) Dr. V. K. R. V. Rao
- (3) Shri K. Ramkrishna Reddy
- (4) Shri C. M. Stephen

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (5) Shri Shiv Kumar Shastri
- (6) Shri Janaki Ballav Patnaik
- (7) Shri M. S. Sanjeevi Rao
- (8) Shri M. M. Joseph
- (9) Shri Subodh Hansda
- (10) Shri Shyamaprasanna Bhattacharyya
- (11) Shri Hari Singh
- (12) Shri Biswanarayan Shastri
- (13) Shri J. M. Gowder
- (14) Shri Salehbhoy Abdul Kadar
- (15) Shri Syed Ahmed Aga
- (16) Shri Surendra Mohanty
- (17) Shri C. D. Gautam
- (18) Shri Balakrishna Venkanna Naik
- (19) Shri T. Balakrishniah
- (20) Shri Nanubhai N. Patel
- (21) Pandit D. N. Tiwary
- (22) Shri Dharnidhar Das
- (23) Shri B. R. Shukla
- (24) Shri Hukam Chand Kachwai
- (25) Shri M. R. Gopal Reddy 🖍
- (26) Dr. G. S. Melkote
- (27) Shri Mulki Raj Saini
- (28) Shri Jagannath Mishra
- (29) Shri Ram Dhan

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The discussion was not concluded.

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9. Report of Business Advisory Committee

Shri Raj Bahadur presented the First Report of the Business Advisory Committee.

10. Half-An-Hour Discussion on Matters Arising out of Answer to Question,

Shri S. M. Krishna raised a half-an-hour discussion on points arising out of the answer given on the 25th May, 1971 to Unstarred Question No. 150 regarding report of Commission on Car Prices.

Shri Ghanshyam Oza replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st June, 1971).

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S. L. SHAKDHER, 4/1 Secretary.

CORRIGENDA

In Bulletin—Part I, dated May 28, 1971—

- Page 80, paragraph 3, sub-para (9), line 7,-
 - (i) for "(ii) G.S.R. 442" read "(iii) G.S.R. 455".
 - (ii) for "27th" read "25th".

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BULLETIN-PART I [Brief Record of Proceedings]

Tuesday, June 1, 1971/Jyaistha 11, 1893 (Saka)

No. 19

1. Starred Questions

Starred Questions Nos 181—187, 189, 195, 197 and 198 were orally answered. Replies to Starred Questions Nos. 190—194, 196 and 199--210 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 895-900, 902, 903, 905-937, 939-948, 951-996 were laid on the Table.

'3. Calling Attention

Shri Bibhuti Mishra called the attention of the Minister of Railways to the reported recent incidents of robbery in various trains in Bihar such as in 487-UP Muzaffarpur-Motihari train, Asansol-Ranchi train and Gorakhpur Passenger train.

The Minister of Railways made a statement in regard thereto.

A, Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding nomenclatures of Ministries which may be used in Parliamentary papers issued in English.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 27th May, 1971, Rajya Sabha passed the Medical Termination of Pregnancy Bill, 1971.

6. Bill Passed by Sajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Medical Termination of Pregnancy Bill, 1971, as passed by Rajya Sabha.

1. Motion Rs: First Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:---

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 31st May, 1971."

The motion was adopted.

). Government Bill-Introduced

The Gold (Control) Amendment Bill, 1971.

9. Statement Re: Ordinance-Laid on the Table

A copy of an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Gold (Control) Amendment Ordinance, 1971, was laid on the Table under rule 71(1) of the Kules of Procedure and Conduct of Business in Lok Sabha.

10. The Budget (Railways)-1971-72

General Discussion on the Budget (Railways) for 1971-72 continued.

The following Members took part in the debate:--

- (1) Shri Ram Dhan
- (2) Shri Bibhuti Mishra
- (3) Shri Birender Singh Rao

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (4) Shri N. Tombi Singh
- (5) Shri Dharamarao Sharanappa Afzalpurkar
- (6) Shri Ramkanwar
- (7) Shri S. N. Singh
- (8) Shri K. Gopal
- (9) Shri Jitendra Prasad
- (10) Shri Ishwar Chaudhry
- (11) Shri P. Narasimha Reddy
- (12) Shri Tulsiram Dashrath Kamble
- (13) Shri Ram Chandra Vikal
- (14) Shri Ram Bhagat Paswan
- (15) Shri Y. S. Mahajan
- (16) Shri M. C. Daga
- (17) Shri D. D. Desai
- (18) Shri Yamuna Prasad Mandal
- (19) Shri Narain Chand Parashar
- (20) Shri Benoy Krishna Daschowdhury
- (21) Shri Sakti Kumar Sarkar
- (22) Shri Jyotirmoy Bosu

Shri K. Hanumanthaiya replied to the debate.

The discussion was concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd June, 1971)...

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S. L. SHAKDHER. Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, June 2, 1971/Jyaistha 12, 1893 (Saka)

No. 20

1. Starred Questions

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Starred Question Nos. 211-213, 215, 217, 219, 220, 222-224 and 231 were orally answered. Replies to remaining questions were laid on the Table.

· 2. Unstarred Questions

Replies to Unstarred Question Nos. 997-1018, 1020-1063, 1066-1128 and 1130-1138 were laid on the Table.

3. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Foreign Trade to the reported threat of closure of Cotton Textile Mills in the country which is likely to cause unemployment of thousands of textile workers.

The Deputy Minister of Foreign Trade made a statement in regard thereto.

4. Papers Laid on the Table

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The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1969-70.
- (ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1970, published in Notification No. G.S.R. 2022 in Gazette of India dated the 19th December, 1970.
 - (ii) G.S.R. 2050 published in Gazette of India dated the 22nd December, 1970.

- (iii) The Nineteenth Amendment of 1970 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 48 in Gazette of India dated the 9th January, 1971.
- (iv) G.S.R. 126 published in Gazette of India dated the 24th January, 1971, constituting for the State of Himachal Pradesh a State cadre of the Indian Administrative Service.
- (v) The Indian Administrative Service (Fixation of Cadre (Strength) Second Amendment Regulations, 1971, published in Notification G.S.R. No. 127 in Gazette of India dated the 24th January, 1971.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1971, published in Notification No. G.S.R. 127 in Gazette of India dated the 24th January, 1971.
- (vii) The Indian Administrative Service (Pay) Third Amendment Rules, 1971, published in Notification No. G.S.R. 130 in Gazette of India dated the 24th January, 1971.
- (viii) G.S.R. 131 published in Gazette of India dated the 24th January, 1971, constituting for the State of Himachal Pradesh a State cadre of the Indian Police Service.
- (ix) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1971, published in Notification No. G.S.R. 132 in Gazette of India dated the 24th January, 1971.
- (x) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1971, published in Notification No. G.S.R. 133 in Gazette of India dated the 24th January, 1971.
- (xi) The Indian Police Service (Pay) First Amendment Rules, 1971, published in Notification No. G.S.R. 134 in Gazette of India dated the 24th January, 1971.
- (xii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1971, published in Notification No. G.S.R. 158 in Gazette of India dated the 6th February, 1971.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1970, published in Notification No. G.S.R. 166 in Gazette of India dated the 6th February, 1971.
- (xiv) The Second Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 167 in Gazette of India dated the 6th February, 1971.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1971, published in Notification No. G.S.R. 413 in Gazette of India dated the 27th March, 1971.

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- (xvi) The Second Amendment of 1971 to the Indian Police Service (Pay) Rules, 1954 published in Notification No. G.S.R. 414 in Gazette of India dated the 27th March, 1971.
- (xvii) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1971, published in Notification No. G.S.R. 534 in Gazette of India dated the 14th April, 1971.
- (xviii) The Seventh Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 535 in Gazette of India dated the 14th April, 1971.
- (xix) The All India Services (Provident Fund) First Amendment Rules, 1971, published in Notification No. G.S.R. 536 in Gazette of India dated the 17th April, 1971.
- (xx) The Fourth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 537 in Gazette of India dated the 17th April, 1971.
- (xxi) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1971, published in Notification No. G.S.R. 538 in Gazette of India dated the 17th April, 1971.
- (xxii) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1971, published in Notification No. G.S.R. 618 in Gazette of India dated the 1st May, 1971.
- (xxiii) The Indian Forest Service (Pay) Second Amendment Rules, 1971, published in Notification No. G.S.R. 662 in Gazette of India dated the 8th May, 1971.
- (xxiv) The Indian Forest Service (Recruitment) Third Amendment Rules, 1971, published in Notification No. G.S.R. 663 in Gazette of India dated the 8th May, 1971.
- (XXV) The Indian Forest Service (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 664 in Gazette of India dated the 8th May, 1971.
- (xxvi) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1971, published in Notification No. G.S.R. 665 in Gazette of India dated the 8th May, 1971.
- (xxvii) The Indian Forest Service (Recruitment) Second Amendment Rules, 1971, published in Notification No. G.S.R. 666 in Gazette of India dated the 8th May, 1971.
- (xxviii) G.S.R. 667 published in Gazette of India dated the 8th May, 1971 containing corrigendum to Notification Nos. G.S.R. 413 and G.S.R. 414 dated the 27th March, 1971.

- (xxix) The Indian Administrative Service (Fixation of Cadre Strength Tenth Amendment Regulations, 1971,, published in Notification No. G.S.R. 707 in Gazette of India dated the 15th May, 1971.
- (XXX) The All India Services (Death-cum-Retirement Benefits) First Amendment Rules, 1971, published in Notification No. G.S.R. 708 in Gazette of India dated the 15th May, 1971.
- (xxxi) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1971, published in Notification No. G.S.R. 710 in Gazette of India dated the 15th May, 1971.
- (xxxii) The Eighth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 711 in Gazette of India dated the 15th May, 1971.
- (xxxiii) The Sixth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. S.O. 1592 in Gazette of India dated the 17th April, 1971.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (xiv) of item (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—
 - (i) The Punjab State Pharmacy Council (Reconstitution and Reorganisation) Order, 1971, published in Notification No. S.O. 1739 in Gazette of India dated the 21st April, 1971.
 - (ii) The Punjab State Dental Council (Reconstitution and Reorganisation) Order, 1971, published in Notification No. S.O. 1740 in Gazette of India dated the 21st April, 1971.
 - (iii) The Punjab Nurses Registration Council (Reconstitution and Reorganisation) Order, 1971, published in Notification No. S.O. 1741 in Gazette of India dated the 21st April, 1971.
- (5) A copy of the Manipur Land Revenue and Land Reforms (Allotment of Land) First Amendment Rules, 1971, published in Notification No. 7/1/71-R in Manipur Gazette dated the 31st March, 1971, under section 169 of the Manipur Land Revenue and Land Reforms Act, 1960.
- (6) A copy of the Cinematograph (Censorship) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 478 in Gazette of India dated the 3rd April, 1971, under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (7) A copy of Notification No. S.O. 1755 (Hindi and English versions) published in Gazette of India dated the 27th April, 1971 regarding management of the Sri Bharathi Mills Limited, Pondicherry, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.

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- (8) A copy of the Export of Cast Iron Soil Pipes and Fittings (Inspection) Rules, 1971, (Hindi and English versions), published in Notification No. S.O. 1916 in Gazette of India dated the 6th May, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
 - (9) A copy of the Civil Defence (Amendment) Regulations, 1971 (Hindi and English versions), published in Notification No. G.S.R. 520 in Gazette of India dated the 7th April, 1971, under section 20 of the Civil Defence Act, 1968.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the First Report of the Committee on Private Members' Bills and Resolutions.

6. Statement by Minister

The Minister of Foreign Trade made a statement on the appointment of One-man Commission of Enquiry by the SSP-led Government in Bihar against him.

7. Motions for Elections to Committees

- (i) Shri A. C. George moved the following motion:-
 - "That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted.

- (ii) Shri A. C. George moved the following motion:-
 - "That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board. subject to the other provisions of the said Act."

The motion was adopted.

8. Government Bill-Passed

The General Insurance (Emergency Provisions) Bill, 1971.

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:---

(1) Shri Somnath Chatterjee

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.).

- (2) Shri Vikram Mahajan
- (3) Shri S. M. Banerjee
- (4) Shri S. R. Damani
- (5) Shri H. M. Patel

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(6) Shri Ramsahai Pandey

- (8) Shri Virendra Agarwal
- (9) Shri K. Suryanarayana
- (10) Shri Salehbhoy Abdul Kadar
- (11) Shri Era Sezhiyan
- (12) Shri Yamuna Prasad Mandal
- (13) Shri Shibban Lal Saksena
- (14) Shri Baburao Jangluji Kale
- (15) Shri B. R. Shukla
- (16) Shri Shashi Bhushan
 - (17) Shri C. M. Stephen

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 17 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

9. The Budget (General)-1971-72

General Discussion on the Budget (General) for 1971-72 commenced.

The following Members took part in the debate:---

- (1) Shri Samar Mukherjee
- (2) Shri E. R. Krishnan
- (3) Shri R. D. Bhandare (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd June, 1971).

S. L. SHAKDHER, Secretary.

97 **GMGIPND-LS I-461 (D) LS-2-6-71-810.**

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, June 3, 1971/Jyaistha 13, 1893 (Saka)

No. 21

1. Starred Questions

Starred Questions Nos. 241, 243, 246-253, 255 and 256 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1139-1152, 1154-1173, 1175-1261 and 1263-1268 were laid on the Table.

3. Calling Attention

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Shri Tridib Chaudhuri called the attention of the Minister of Home Affairs to the reported discovery of a pro-Pakistan espionage ring in Calcutta involving a former Cabinet Minister and a Deputy Minister of West Bengal Government and one-ex-M.P.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

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The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1969-70.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Fertiliser (Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 690 in Gazette of India dated the 12th May, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (3) A copy of the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1971, (Hindi and English versions) published in Notification No. S.O. 1911 in Gazette of India dated the 3rd May, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

5. Motion for Election to Committee

Shri Annasahib P. Shinde moved the following motion:-

"That in pursuance of the Ministry of Food, Agriculture. Community Development and Cooperation Resolution No. F. 10-1/65-FAIT, dated the 9th September, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee for a term of three years, subject to the other provisions of the said Resolution."

The motion was adopted.

6. Government Bill—Introduced

The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971.

7. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Bunsiness in Lok Sabha.

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8. Government Bill-Introduced

✓ The Maintenance of Internal Security Bill, 1971

The motion for leave to introduce the Bill moved by Shri K. C. Pant was opposed. The motion was adopted and the Bill was introduced.

9. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Maintenance of Internal Security Ordinance. 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-15 P.M.)

10. The Budget (General)-1971-72

General Discussion on the Budget (General) for 1971-72 continued.

The following Members took part in the debate:--

- (1) Shri R. D. Bhandare
- (2) Shri Indrajit Gupta
- (3) Shri Nathu Ram Mirdha
- (4) Shri Madhavrao Scindia
- (5) Shri S. R. Damani

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- (6) Shri Ram Deo Singh
- (7) Shri R. V. Swaminathan
- (8) Shri Nawal Kishore Sharma

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- (9) Shri Shibban Lal Saksena
- (10) Shri P. K. Ghosh
- (11) Shri Nageshwar Dwivedi
- (12) Shrimati V. Jeyalakshmi
- (13) Shri Tarun Gogoi

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th June, 1971).

S. L. SHAKDHER, Secretary.

CORRIGENDA

In Bulletin-Part I, dated June 2, 1971-

Page 93, paragraph 4, sub-para (2) (vi),-

- (i) In line 2, for "Second Amendment" read "Third Amendment"
- (ii) In line 3, for "G.S.R. 127" read "G.S.R. 128"

BULLETIN—PART I [Brief Record of Proceedings]

Friday, June 4, 1971/Jyaistha 14, 1893 (Saka)

No. 22

1. Starred Questions

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Starred Questions Nos. 272, 274, 276–278, 280, 283–285, 287 and 289 were orally answered. Starred Question No. 271 had been postponed for answer on 18-6-71. Replies to remaining questions were laid on the Table.

2. Unstrred Questions

Replies to Unstarred Questions Nos. 1269–1348, 1350–1378 and 1380– 1395 were laid on the Table.

3. Calling Attention

 \checkmark Shri Shashi Bhushan called the attention of the Minister of Health and Family Planning to the reported spreading of polio in Delhi and measures adopted to check it.

The Minister of Health and Family Planning made a statement in regard hereto.

. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Delhi Sales Tax (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. F. 4(144)/68-Fin. (G) in Delhi Gazette dated the 29th April, 1971, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
- (2) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 650 published in Gazette of India dated the 1st May, 1971, together with an explanatory memorandum.
 - (ii) G.S.R. 685 published in Gazette of India dated the 8th May, 1971, together with an explanatory memorandum.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Fourth Amendment) Rules, 1971, published in Notification No. G.S.R. 486 in Gazette of India dated the 1st April, 1971.
 - (ii) The Central Excise (Fifth Amendment) Rules, 1971, published in Notification No. G.S.R. 649 in Gazette of India dated the 1st May, 1971.

- - (i) G.S.R. 492 published in Gazette of India dated the 1st April, 1971 together with an explanatory memorandum.

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- (ii) G.S.R. 648 published in Gazette of India dated the 1st May, 1971 together with an explanatory memorandum.
- (iii) G.S.R. 688 and 688A published in Gazette of India dated the 7th May, 1971 together with an explanatory memoran-
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:---
 - (i) The Customs and Central Excise Duties Export Drawback (General) Fifteenth Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 310 in Gazette of India dated the 6th March, 1971.
 - (ii) G.S.R. 311 (Hindi and English versions) published in Gazette of India dated the 6th March, 1971 containing corrigendum to Notification No. G.S.R. 2039 dated the 19th December, 1970.
 - (iii) G.S.R. 312 (Hindi and English versions) published in Gazette of India dated the 6th March, 1971 containing erratum to Notification No. G.S.R. 2038 dated the 19th December, 1970.
 - (iv) G.S.R. 313 published in Gazette of India dated the 6th March, 1971 containing erratum to Notification No. G.S.R. 1984 dated the 5th December, 1970.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Sixteenth Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 437 in Gazette of India dated the 27th March, 1971.
 - (vi) The Customs and Central Excise Duties Export Drawback (General) Seventeenth Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 518 in Gazette of India dated the 10th April, 1971.
 - (vii) The Customs and Central Excise Duties Export Drawback (General) Eighteenth Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 646 in Gazette of India dated the 1st May, 1971.
 - (6) A copy of the Cost Audit (Report) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 240 in Gazette of India dated the 20th February, 1971, under sub-section (3) of section 642 of the Companies Act, 1956.
 - (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:---
 - (i) The Monopolies and Restrictive Trade Practices (Information) Rules, 1971, published in Notification No. G.S.R. 607 in Gazette of India dated the 24th April, 1971.
 - (ii) The Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 641 in Gazette of India dated the 1st May, 1971.

- (iii) The Monopolies and Restrictive Trade Practices (Third Amendment) Rules, 1971, published in Notification No. G.S.R.
 672 in Gazette of India dated the 8th May, 1971.
- (8) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

- 1. Statement No. XXXII-Fourth Session, 1968.
- 2. Statement No. XXVI-Fifth Session, 1968.
- 3. Statement No. XIX-Sixth Session, 1968.
- 4. Statement No. XXIV-Seventh Session, 1969.
- 5. Statement No. XIV-Eighth Session, 1969.
- 6. Statement No. XII—Ninth Session, 1969.
- 7. Statement No. XIV-Tenth Session, 1970.
- 8. Statement No. V-Eleventh Session, 1970.
- 9. Statement Nos. III and IV-Twelfth Session, 1970.

Fifth Lok Sabha

10. Statement No. I-First Session, 1971.

5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th June, 1971.

6. Motions for Elections to Committees

- (i) Shri A. C. George moved the following motion:-
 - "That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, tour members from among themselves to serve as members cf the Central Silk Board, subject to the other provisions of the said Act."

The motion was adopted.

(ii) Shri A. C. George moved the following motion:---

"That in pursuance of sub-rule (1) (e) of rule 4 of the Coir Industry Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for a term to be specified by the Central Government."

The motion was adopted.

(iii) Prof. D. P. Yadav moved the following motion:-

"That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members cf the Court of the University of Delhi."

The motion was adopted.

7. Government Bill-Introduced

The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971.

§.7 The Budget (General)-1971-72.

General Discussin on the Budget (General) for 1971-72 continued.

The following Members took part in the debate:--

- (1) Shri Chintamani Panigrahi
- (2) Shri H. M. Patel

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (3) Shri Samar Guha
- (4) Shri Surendra Mohanty
- (5) Shri Narain Chand Prasashar
- (6) Shri S. A. Shamim
- (7) Shri Ramsahai Pandey

The discussion was not concluded.

9. Motion Re: First Report of Committee on Private Members' Bills and Resolutions

Shri K. Lakkappa moved the following motion:---

"That this House do agree with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd June, 1971."

The motion was adopted.

10. Private Member's Resolution—Under Consideration

Shri Murasoli Maran concluded his speech on the following Resolution moved by him on the 2nd April, 1971:---

"This House views with concern the financial difficulties of various States arising from the present system of devolution of Central Taxes, Loans, Grants and Plan assistance with special reference to the problems of Tamil Nadu whose legitimate claims have been ignored and in particular resolves that a Federal Debt Commission be set up to review the indebtedness of States and suggest ways and means of lightening the burden of debt."

The following Members took part in the debate:---

- (1) Shri K. Baladhandayutham
- (2) Shri R. R. Sharma
- (3) Shri Era Sezhiyan

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- (4) Shri Bibhuti Mishra
- (5) Shri D. D. Desai
- (6) Shri P. Venkatasbbaiah
- (7) Shri Nathu Ram Mirdha
- (8) Shri Sarjoo Pandey
- (9) Shri Rajdeo Singh
- (10) Shri Nugehalli Shivappa (Speech unfinished)

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th June, 1971).

S. L. SHAKDHER, Secretary.

GMGIPND-LS I-502 (D) LS-4-6-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, June 7, 1971 Jyaistha 17, 1893 (Saka)

No. 23

1. Starred Questions

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Starred Questions Nos. 301, 303—307, 309—311, 313 and 314, were orally answered. Starred Question No. 302 had been postponed for answer on 14th June, 1971. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1396-1398, 1400-1421 and 1423-1500 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Petroleum and Chemicals regarding 'Shortage of Kerosene Oil in Orissa State' was orally answered and supplementaries were also answered thereon.

4/Calling Attention

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Shri Chintamani Panigrahi called the attention of the Minister of Health and Family Planning to the reported outbreak of cholera in an epidemic from among the refugees from Bangla Desh and action taken by the Government to meet the situation.

The Minister of Health and Family Planning made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1971 (Hindi and English versions) published in Notification No. S.R.O. 179 in Gazette of India dated the 29th May, 1971, under section 185 of the Navy Act, 1957.
- (2) A copy each of the following Reports under article 151(1) of the Constitution:---
 - (i) Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Posts and Telegraphs) for the year 1999-79.

- (ii) Report of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Defence Services) for the year 1969-70.
- (iii) Report of the Comptroller and Auditor General of India on Central Government (Civil) Revenue Receipts for the year 1969-70.
- (iv) Report (Hindi version) of the Comptroller and Auditor General of India on the Appropriation Accounts of Central Government (Railways) for the year 1969-70.
- (3) A copy of Appropriation Accounts, Posts and Telegraphs, for the year 1969-70 (Hindi and English versions).
- (4) A copy of Appropriation Accounts of the Defence Services, for the year 1969-70 and commercial Appendix thereto.
- (5) (i) A copy of Appropriation Accounts, Railways, for the year 1969-70, Part I-Review (Hindi version).
- (ii) A copy of Appropriation Accounts, Railways, for the year 1969-70, Part II—Detailed Appropriation Accounts (Hindi version).
- (iii) A copy of Block Accounts (including Capital Statements comprising the Loans Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for the year 1969-70 (Hindi version).

6. Statement by Minister

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The Minister of Railways laid on the Table a statement regarding collision between train No. 184 Dn. Lucknow-Gorakhpur Parcel Passenger and 32 Dn. Kanpur-Barauni fast passenger at Gonda Station of the North Eastern Railway on the 5th June, 1971.

7. The Budget (General)-1971-72

 \sim General Discussion on the Budget (General) for 1971-72 continued.

The following Members took part in the debate:---

- (1) Shri Shankarrao Savant
- (2) Shri D. Deb

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

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- (3) Shri N. K. P. Salve
- (4) Shri K. Baladhandayutham
- (5) Shri K. R. Ganesh
- (6) Shri Birender Singh Rao
- (7) Shri C. M. Stephen
- (8) Shri Biswanarayan Shastri
- (9) Shri Vikram Mahajan
- (10) Shri M. C. Daga
- (11) Shri Y. S. Mahajan
- (12) Shri Rudra Pratap Singh
- (13) Shri S. Radhakrishnan

- (14) Shri M. M. Joseph
- (15) Shri Shiv Kumar Shastri
- (16) Shri Janaki Ballav Patnaik
- (17) Shri Achal Singh

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(18) Shri Raja Kulkarni (Speech unfinished)

The discussion was not concluded.

8. Half-An-Hour Discussion on Matters Arising out of Answers to Questions

Shri Surendra Mohanty raised a half-an-hour discussion on points arising out of the answers given on the 26th May, 1971 to Unstarred Questions Nos. 310 and 445 regarding setting up of Jute Mills in Orissa and other States.

Shri L. N. Mishra replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th June, 1971)

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, June 8, 1971/Jyaistha 18, 1893 (Saka)

No. 24

1. Starred Questions

Starred Questions Nos. 333—337, 341, 345, 349, 351, 352, 354 and 358 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1501-1552, 1554-1568 and 1570-1626 were laid on the Table.

3, Calling Attention

Shri Piloo Mody called the attention of the Minister of Foreign Trade to the reported decision of the British Government to scrap Indo-British Trade Agreement of 1939 following their insistence on slapping a 15 per cent import duty on Indian textiles from January, 1, 1972.

The Minister of Foreign Trade made a statement in regard thereto.

4. Question of Privilege

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Shri Tulmohan Ram raised a question of privilege regarding his alleged arrest on the 28th November, 1969, by Shri Chandrika Prasad, then Sub-Inspector of Police, Mahishi (Bihar) and non-intimation thereof to the Speaker, Lok Sabha.

Thereafter, the following motion was adopted:----

"That the question of privilege regarding the alleged arrest of Shri Tulmohan Ram, M.P., on the 28th November, 1969, by Shri Chandrika Prasad, then Sub-Inspector of Police, Mahishi (Bihar) and non-intimation thereof to the Speaker, Fourth Lok Sabha, be re-referred to the Committee of Privileges of this Lok Sabha."

5. Paper Laid on the Table

A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1971-72, was laid on the Table under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

8. The Budget (General)-1971-72

General Discussion on the Budget (General) for 1971-72 continued. The following Members took part in the debate:---

- (1) Shri Raja Kulkarni
- (2) Shri K. D. Malaviya

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

- (3) Dr. Henry Austin
- (4) Shri N. Sreekantan Nair
- (5) Shri Chandulal Chandrakar
- (6) Shri Rajdeo Singh
- (7) Dr. Govind Das Richhariya
- (8) Shri C. T. Dhandapani
- (9) Shri Syed Ahmed Aga
- (10) Shri M. T. Raju
- (11) Shri B. P. Maurya
- (12) Dr. V. K. R. Varadaraja Rao
- (13) Shri Madhu Dandavate
- (14) Shri Dinesh Chander Goswamı
- (15) Shri S. D. Singh
- (16) Shri Subodh Hansda
- (17) Shri Nuggehalli Shivappa

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th June, 1971).

S. L. SHAKDHER, Secretary

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, June 9, 1971/Jyaistha 19, 1893 (Saka)

No. 25

1. Starred Questions

Starred Questions Nos. 362, 365, 368...371, 373, 376, 378 and 380...382 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1627–1635, 1637–1656. 1658– 1707 and 1709–1762 were laid on the Table.

3. Calling Attention

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Shri Shashi Bhushan called the attention of the Minister of Communications to the reported unearthing of a long distance call racket in Delhi

The Minister of Communications made a statement in regard thereto.

4 Papers Laid on the Table

The following papers were laid on the Table:---

- (i) A copy of the Border Security Force (Amendment) Rules, 1970, published in Notification No. S.O. 1362 in Gazette of India dated the 8th April, 1970 along with its Hindi version published in Gazette of India dated the 3rd October, 1970, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1971, published in Notification No. G.S.R. 747 in Gazette of India dated the 22nd May, 1971.
 - (ii) The Third Amendment of 1971 to the Indian Police Service (Pay) Rules, 1954 published in Notification No. G.S.R 748 in Gazette of India dated the 22nd May, 1971.

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- (3) A copy of the Rubber (Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 430 in Gazette of India dated the 27th March, 1971, under sub-section
 (3) of section 25 of the Rubber Act, 1947.
- (4) A copy of the Coffee (Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 623 in Gazette of India dated the 1st May, 1971, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act 1955:—
 - (i) The Textiles (Production by Knitting Embroidery, Lace Making and Printing Machines) Control Amendment Order, 1971, published in Notification No. S.O. 784 in Gazette of India dated the 20th February, 1971.
 - (ii) The Textile Machinery (Production and Distribution) Control Amendment Order, 1971, published in Notification No. S.O. 785 in Gazette of India dated the 20th February, 1971.
- (6) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulam, for the year 1969-70 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965.
- (7) A copy of the Annual Report of the Coffee Board for the year 1969-70.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th June, 1971, Rajya Sabha agreed without any amendment to the General Insurance (Emergency Provisions) Bill, 1971, passed by Lok Sabha on the 2nd June, 1971.

S. The Budget (General)-1971-72

General Discussion on the Budget (General) for 1971-72 continued.

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The following Members took part in the debate:--

- (1) Shri Sheopujan Shastri
- (2) Shri Shyam Sunder Mohapatra
- (3) Shri G. C. Dixit

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(4) Shri Sat Pal Kapur

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (5) Shrimati Sahodrabai Rai
- (6) Shrimati Mukul Banerji
- (7) Shri Atal Bihari Vajpayee
- (8) Shrimati Jyotsna Chanda
- (9) Shri B. R. Bhagat
- (10) Shri Shyamnandan Mishra

- (11) Shri Maddi Sudarsanam
- (12) Shri P. Venkatasubbaiah
- (13) Shri Durgadas Bhatia
 - (14) Shri Chapalendu Bhattacaryya
 - (15) Shri S. N. Singh
 - (16) Shri S. N. Misra
 - (17) Shri P. Ranganath Shenoy
 - (18) Shri Amarnath Vidyalankar
 - (19) Shri Hari Kishore Singh
 - (20) Dr. H. P. Sharma
 - (21) Shri Satish Chandra (Speech unfinished).

The discussion was not concluded.

7. Report of Business Advisory Committee

Shri Raj Bahadur presented the Second Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th June, 1971).

S. L. SHAKDHER, Secretary.



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BULLETIN-PART L

[Brief Record of Proceedings]

Thursday, June 10, 1971/Jyaistha 20, 1893 (Saka)

No. 26

1. Starred Questions

Starred Questions Nos. 391, 393–395 and 397 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1763-1782, 1784-1786, 1788-1796, 1798-1870 and 1872-1886 were laid on the Table.

3 Calling Attention

 \checkmark Shri P. Gangadeb called the attention of the Minister of Irrigation and Power to Pakistan's reported use of Ravi water even after the expiry of the Agreement in April, 1970.

The Minister of Irrigation and Power made a statement in regard thereto

4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Singarchi Collieries Company Limited, for the year 1969-70.
 - (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Aluminium (Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No S.O. 2084 in Gazette of India dated the 24th May, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, June 11, 1971/Jyaistha 21, 1893 (Saka)

No. 27

¹⁵1. Starred Questions

Starred Questions Nos. 421, 424, 426, 428, 430, 432 and 433 were orally answered. Starred Question No. 431 was postponed for answer on 25-6-1971. Replies to remaining questions were laid on the Table.

2 Unstarred Questions

Repries to Unstarred Questions Nos. 1887—1901, 1903—1916, 1918— 1937 and 1939—2002 were laid on the Table.

3. Calling Attention

- Shri Indrajit Gupta called the attention of the Minister of Labour and Rehabilitation to the reported refusal by Governments of Andhra Pradesh, Tamil Nadu and some other States to accommodate any evacuees from Bangla Desh.
 - The Deputy Minister of Labour and Rehabilitation made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Mysore Legislature (Salaries of Members) (Amendment) Rules, 1971 published in Notification No. G.S.R. 117 in Mysore Gazette dated the 7th May, 1971, under subsection (2) of section 15 of the Mysore Legislature Salaries Act, 1956 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (2) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta, for the year 1969-70, together with Audited Accounts.
- (3) A copy of the Notification No. G.S.R. 612 (Hindi and English versions) published in Gazette of India dated the 24th April, 1971 issued under the Central Excise Rules, 1944, together with an explanatory memorandum.

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- (4) A copy of the Central Excise (Sixth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 771 in Gazette of India dated the 22nd May, 1971, under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act 1962:---
 - (i) G.S.R. 772 published in Gazette of India dated the 22nd May, 1971, together with an explanatory memorandum
 - (ii) G.S.R. 773 published in Gazette of India dated the 22nd May, 1971, together with an explanatory memorandum.
- (6) A copy of Notification No. G.S.R. 686 (Hindi and English versions) published in Gazette of India dated the 4th May, 1971, under sub-section (3) of section 637 of the Companies Act, 1956.

5. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th June, 1971

✓ 6. The Manipur Budget—1971-72—Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 44 in respect of the Budget for the Union territory of Manipur for 1971-72 and the cut motions thereto moved on the 10th June, 1971 continued and was concluded.

(Lok Sabha adjourned at 1p.m. and re-assembled at 2.05 p.m.)

The cut motions moved on the 10th June, 1971, were negatived.

All the Demands for Grants in respect of the Budget for the Union territory of Manipur for 1971-72, as shown under column 4 of the printed List of Demands for Grants (Manipur) for 1971-72, were voted in full

.7. Government Bill-Introduced

The Manipur Appropriation (No. 2) Bill, 1971

✓ 8. Government Bill—Passed

The Manipur Appropriation (No. 2) Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed

✓ 9. Government Bill—Under Consideration

The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971

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The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The discussion on the Bill was not concluded..

10. Private Members' Bills-Introduced

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- (1) The Parliament (Prevention of Disqualification) Amendment Bill, 1971 (Amendment of section 3) by Shri N. Sreekantan Nair.
- (2) The Constitution (Amendment) Bill, 1971 (Amendment of article 74) by Dr. Karni Singh.
- (3) The Age Relaxation (Services) Bill, 1971 by Shri B. K. Daschowdhury.
- (4) The Constitution (Amendment) Bill, 1971 (Amendment of article 324) by Shri Shyamnandan Mishra.

11. Private Members's Bill-Withdrawn

The Constitution (Amendment) Bill, 1971, (Amendment of article 81, 82 and insertion of new article 281A) by Shri Murasoli Maran.

Discussion on the motion for consideration of the Bill moved by Shri Murasoli Maran on the 28th May, 1971, continued.

The following Members took part in the debate:---

- (1) Shri N. K. P. Salve
- (2) Shri M. R. Gopal Reddy 🗸
- (3) Shri R. V. Swaminathan
- (4) Shri Era Sezhiyan

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- (5) Shri C. M. Stephen
- (6) Shri Niti Raj Singh Chaudhury 🧹

Shri Murasoli Maran replied to the debate.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Insertion of new articles 23A and 23B) by Dr. Karni Singh.

The motion for consideration of the Bill was moved by Dr. Karni Singh

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

The following Members took part in the debate:--

- (1) Shri M. C. Daga
- (2) Shri Nawal Kishore Sinha
- (3) Shri R. D. Bhandare
- (4) Shri D. Deb
- (5) Shri Shibban Lal Saksena

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- (6) Shri Bibhuti Mishra
- (7) Shri Narain Chand Parashar
- (8) Shri S. S. Bhaura
- (9) Shri K. Lakkappa (Speech unfinished).

The discussion was not concluded.

13. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri B. K. Daschowdhury raised a half-an-hour discussion on points arising out of the answer given on the 25th May, 1971 to Starred Question No. 36 regarding slow progress of electrification in West Bengal, Bihar and Orissa.

Dr. K. L. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th June, 1971).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, June 14, 1971 Jyaistha 24, 1893 (Saka)

No. 28

1. Starred Questions

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Starred Questions Nos. 451-453, 456, 458, 459, 461, 468-470, 473, 476, 478 and 480 were orally answered. Replies to Starred Questions Nos. 454, 455, 457, 460, 463-467, 471, 472, 474, 475, 477, 479 and 302 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2003-2039 and 2041-2108 were laid on the Table.

3. Calling Attention

Shri Anant Prasad Sharma called the attention of the Minister of Agriculture to the reported non-procurement of farmers' entire produce at the price fixed by Government, non-lifting of entire procured produce and non-payment of sale price thereof to farmers in Uttar Pradesh, Madhya Pradesh, Rajasthan, Haryana, Punjab and other States

The Minister of State for Agliculture made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:—

- A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Ruglations, 1971 (Hindi and English versions) published in Notification No. S.R.O. 193 in Gazette of India dated the 5th June, 1971, under section 185 of the Navy Act, 1957.
- (2) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1969-70, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966.
- (3) A copy of the Annual Report (Hindi version) of the All India Institute of Medical Sciences, New Delhi, for the year 1969-70, under section 19 of the All India Institute of Medical Sciences Act, 1956.

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- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor Genreal thereon.

5. Statements by Ministers

(i) The Minister of Finance made a statement correcting the information given by him in the House on 10-6-1971 during the course of reply to the general discussion on the General Budget-1971-72, regarding price of soap.

(ii) The Minister of Steel and Mines made a statement regarding appointment of representatives of workers on the Board of Directors of Hindustan Steel Limited

6. Personal explanation under Rule 357

Rajmata Vijaya Raje Scindia made a personal explanation regarding certain remarks about her made by Shri S. M. Banerjee in the House on the 26th March, 1971.

7. Motion for Election to Committee

Shri Uma Shankar Dikshit moved the following motion:-

"That in pursuance of Rules 20(16) and (17) and 24(2) of the Rules, Regulations and Bye-laws of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing body of the Indian Council of Medical Research."

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The motion was adopted.

8. GovernmentBills—Passed

 (i) The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971.

Discussion on the motion for consideration of the Bill moved on the 11th June, 1971, continued.

The following Members took part in the debate .---

- (1) Shri Ajit Kumar Saha
- (2) Shri Nawal Kishore Sinha
- (3) Maulana Ishaque Sambháli

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

Shri K. R. Ganesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to'4 were adopted.

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 Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The following Members took part in the debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri K. R. Ganesh

The motion was adopted and the Bill was passed.

(ii) The Gold (Control) Amendment Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. C. Daga.

The following Members took part in the debate .--

- (1) Shri Krishna Chandra Haldar
- (2) Shri M. C. Daga
- (3) Shri Shashi Bhushan
- (4) Shri D. K. Panda
- (5) Shri M. R. Gopal Reddy 🗸
- (6) Shri G. Viswanathan
- (7) Dr. Laxminarain Pandey
- (8) Shri Anantrao Patil
 - Shri K. R. Ganesh replied to the debate.

The amendment moved by Shri M. C. Daga was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri K. R. Ganesh. The following Members took part in the debate:--

- (1) Shri Jyotirmoy Bosu
- (2) Shri K. R. Ganesh

The motion was adopted and the Bill was passed.

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V 9. The Budget (Railways) 1971-72-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A, 12 to 17 and 20 in respect of the Budget (Railways) for 1971-72 commenced.

Five hundred and five cut motions [Nos. 1, 9 to 21, 25 to 37, 129, 130, 134, 135, 137 to 154, 169 to 172, 174 to 187, 213, 220, 221, 235 to 237, 243 to 251, 289 to 328, 340 to 418, 422, 425 to 427, 429, 433 to 435, 437, 455 to 465, 474 to 485, 516 to 523, 547 to 562, 579, 580, 584 to 593, 598, 599, 609 to 679, 686 to 721, 731 to 754, 770 to 780, 785, 790, 793, 801 to 804, 834 to 837, 840 to 846, 890 to 893, 895 to 946 and 948 to 965] were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th June, 1971).

S. L. SHAKHDER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, June 15, 1971/Jyaistha 25, 1893 (Saka,

No. 29

1. Obituary Reference

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The Speaker; Shrimati Indira Gandhi; Sarvashri Jyotirmoy Bosu, Era Sezhiyan, Ranen Sen, Atal Bihari Vajpayee, Dr. G. S. Melkote, Sarvashri Shyamnandan Mishra, P. K. Deo and Shibban Lal Saksena made references to the passing away of Dr. Sisir Kumar Saha, who was a Member of the Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Question Nos. 481, 483, 484, 487, 490–492, 495, 501 and 503 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2109-2137, 2139-2154, 2156-2194, 2196-2234 and 2236-2251 were laid on the Table.

4. Short Notice Question 🥪

Short Notice Question No. 2 addressed to the Minister of Irrigation and Power regarding Supply of Power from Korba Thermal Plant to Uttar Pradesh was orally answered and supplementaries were also answered thereon.

$\sqrt{5}$. Calling Attention

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Shri S. M. Banerjee called the attention of the Minister of Finance to the reported 10-Point rise in Cost of Living Index justifying further increase in Dearness Allowance of Central Government employees.

The Minister of State for Finance made a statement in regard thereto.

6. Paper Laid on the Table

A copy of Notification No. F-5(4)-W&M/71 published in Gazette of India dated the 14th June, 1971 regarding Market Loan floated by the Central Government in 1971-72, was laid on the Table.

[P.T.O.]

7. Intimation Regarding Arrest of Members

The Speaker informed the House of a message dated the 14th June, 1971 from the Sub-Divisional Magistrate, New Delhi, intimating that Sarvashri Hukam Chand Kachwai, Gyaneshwar Yadav and Shrimati Shakuntala Nair, Members, Lok Sabha, had been arrested on the 14th June, 1971 at about 2-15 P.M., under Section 188 of the Indian Penal Code for violation of prohibitory orders promulgated by the Additional District Magistrate (South) Delhi, and that they were being remanded to Jail custody the same day. The Members would be produced before Judicial Magistrate 1st Class on the 15th June, 1971.

8. Motion Regarding Joint Committee on Offices of Profit

Shri Nitiraj Singh Chaudhury moved the following motion:---

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst members of each House according to the principle of porporational representation by means of the single transferable vote;

That the functions of the Joint Committee shall be---

- (i) to examine the composition and character of all existing 'committees' and all 'committees' that may hereafter be constituted, membership of which may disqualify a person for being chosen as and for being, a member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the 'committees' examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Committee and to communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

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9. The Budget (Railways) 1971-72-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 11, 11A, 12 to 17 and 20 in respect of the Budget (Railways) for 1971-72 and the cut motions thereto moved on the 14th June, 1971, continued and was concluded.

(Lok Subha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

The cut motions moved on the 14th June, 1971, were negatived.

All the Demands for Grants in respect of the Budget (Railways) for 1971-72 as shown under column 4 of the printed List of Demands for Grants (Railways) for 1971-72, were voted in full.

10. Government Bill—Introduced

The Appropriation (Railways) No. 2 Bill, 1971.

11. Government Bill-Passed

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The Appropriation (Railways) No. 2 Bill, 1971

The motion for consideration of the Bill was moved by Shri K. Hanumanthaiya.



Shri K. Hanumanthaiya replied to the date debate. The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Hanumanthaiya. الانق خاند وا

The following Members took part in the debate:----

- (1) Shri Jyotirmoy Bosu
- (2) Shri K. Hanumanthaiya

On the motion the House divided, Ayes 96; Noes 38. The motion was accordingly adopted and the Bill was passed.

12. Government Bill—Under Consideration

The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri Raj Bahadur.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Jyotirmoy Bosu.

An amendment for reference of the Bill to a Select Committee was moved by Shri Jyotirmoy Bosu-

The following Members took part in the debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri K. M. "Madhukar"

- (3) Shri Panna Lal Barupal
- (4) Shri Krishna Chandra Haldar
- (5) Shri M. R. Gopal Reddy 🗸
- (6) Shri Jambuwant Dhote
- (7) Shri R. V. Bade
- (8) Shri Hukam Chand Kachwai
- (9) Shri Mohammad Tahir
- (10) Shri S. M. Banerjee
- (11) Shri Anant Prasad Sharma
- (12) Shri Bibhuti Mishra
- (13) Shrimati T. Lakshmikanthamma
- (14) Shri Kondaji Basappa

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th June, 1971).

S. L. SHAKDHER, Secretary.

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CORRIGENDUM

In Bulletin—Part I, dated June 14, 1971—

Page 122, paragraph 8(ii),---

for "(1) Shri Krishna Chandra Haldar"

read "(1) Shri Madhuryya Haldar".

BULLETIN—PART 1

[Brief Record of Proceedings]

Wednesday, June 16, 1971 Jyaistha 26, 1893 (Saka)

No. 30

1. Starred Questions

Starred Questions Nos. 511, 513, 516–518, 520, 521, 524, 528 and 529 were orally answered. Replies to Starred Questions Nos. 512, 514, 515, 519, 522, 523, 525–527 and 530–539 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2252-2268, 2270-2361, 2363 and 2365-2373 were laid on the Table.

3 Calling Attention

Shri C. K. Chandrappan called the attention of the Minister of Irrigation and Power to the reported sea erosion on Kerala coastal belt threatening disruption of trunk roads, canals, sea walls, etc. and steps taken by the Central Government in that regard.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1970, published in Notification No. G.S.R. 47 in Gazette of India dated the 9th January, 1971.
 - (ii) The Indian Administrative Service (Recruitment) Amendment Rules, 1971, published in Notificaion No. G.S.R. 316 in Gazette of India dated the 6th March, 1971.
 - (iii) The Indian Police Service (Recruitment) Amendment Rules, 1971, published in Notification No. G.S.R. 317 in Gazette of India dated the 6th March, 1971.

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- (iv) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 318 in Gazette of India dated the 6th March, 1971.
- (v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 319 in Gazette of India dated the 6th March, 1971.
- (vi) The Indian Police Service (Uniform) Amendment Rules, 1971, published in Notification No. G.S.R. 749 in Gazette of India dated the 22nd May, 1971.
- (vii) The All India Services (Discipline and Appeal) First Amendment Rules, 1971, published in Notification No. G.S.R. 797 in Gazette of India dated the 29th May, 1971.
- (viii) The Indian Police Service (Pay) Fourth Amendment Rules, 1971, published in Notification No. G.S.R. 798 in Gazette of India dated the 29th May, 1971.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (v) of item (1) above
- (3) A copy of the Textiles Committee (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 372 in Gazette of India dated the 20th March, 1971, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (4) (i) A copy of the Proclamation (Hindi and English versions) dated the 15th June, 1971, issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Punjab, published in Notification No. G.S.R. 944 in Gazette of India dated the 15th June, 1971, under article 356(3) of the Constitution.
 - (ii) A copy of the Order (Hindi and English versions) dated the 15th June, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 945 in Gazette of India dated the 15th June, 1971.
- (5) A copy of the Report (Hindi and English versions) of the Governor of Punjab dated the 13th June, 1971 to the President.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Manipur Appropriation (No. 2) Bill, 1971, passed by Lok Sabha on the 11th June, 1971.
- (ii) That at its sitting held on the 15th June, 1971, Rajya Sabha passed the Mysore State Legislature (Delegation of Powers) Bill, 1971.

6. Bill passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table a copy of the Mysore State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha.

7. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Second Report of the Committee on Private Members' Bills and Resolutions.

8. Motion regarding Committee on the welfare of Scheduled Castes and Scheduled Tribes

Shri K. S. Ramaswamy moved the following motion:---

- "(1) (a) That a Committee of both the Houses to be called the 'Committee on the Welfare of Scheduled Castes and Scheduled Tribes' be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha to be elected in accordance with the system of proportional representation by means of the single transferable vote; and the voting at such election shall be by secret ballot;
- (b) That a Minister shall not be eligible for election as a member of the Committee and that if a member after his election to the Committee is appointed a Minister, he shall cease to be a member thereof from the date of such appointment;
- (2) That the functions of the Committee shall be:-
 - (i) to consider the reports submitted by the Commissioner for Scheduled Castes and Scheduled Tribes under article 338
 (2) of the Constitution and to report to both the Houses as to the measures that should be taken by the Union Government in respect of matters within the purview of the Union Government including the Administrations of the Union Territories;
 - (ii) to report to both the Houses on the action taken by the Union Government and the Administrations of the Union Territories on the measures proposed by the Committee;
 - (iii) to examine the measures taken by the Union Government to secure due representation of the Scheduled Castes and Scheduled Tribes in services and posts under its control (including appointments in the public sector undertakings, statutory and semi-Government Bodies and in the Union Territories) having regard to the provisions of article 335;
 - (iv) to report to both the Houses on the working of the welfare programmes for the Scheduled Castes and Scheduled Tribes in the Union Territories; and
 - (v) to examine such other matters as may seem fit to the Committee or are specifically referred to it by the House or the Speaker.
- (3) That the members of the Committee shall hold office for a period of two years from the date of the first meeting of the Committee;
- (4) That in order to constitute a sitting of the Committee the quorum shall be ten;
- (5) That in all other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

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(6) That this House do recommend to the Rajya Sabha that the Rajya Sabha do join in the Committee and communicate to this House the names of members elected from amongst the members of the Rajya Sabha to the Committee as mentioned above."

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The motion was adopted.

9. Government Bill-Passed

The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971

Shri Raj Bahadur replied to the debate on the motion for consideration of the Bill and the amendments thereto moved on the 15th June, 1971.

The amendments for circulation of the Bill for eliciting opinion thereon and for reference of the Bill to a Select Committee were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Raj Bahadur. .

Shri Jyotirmoy Bosu took part in the debate.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-15 P.M.)

*10. Statutory Resolution

Shri Atal Bihari Vajpayee moved the following Resolution:---

"This House disapproves of the Maintenance of Internal Security Ordinance, 1971 (Ordinance No. 5 of 1971) promulgated by the President on the 7th May, 1971."

*11. Government Bill—Under Consideration

The Maintenance of Internal Security Bill, 1971

The motion for consideration of the Bill was moved by Shri K. C. Pant-

Three amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Ram Deo Singh, S. M. Banerjee and Jyotirmoy Bosu.

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

The following Members took part in the combined debate on the Resolution (Vide para 10 above) and the motion for consideration of the Bill:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri S. N. Misra

*Discussed together.

- (3) Dr. Ranen Sen
- (4) Shri Ramsahai Pandey
- (5) Shri Piloo Mody
- (6) Shri P. R. Das Munsi
- (7) Shri Murasoli Maran (Speech unifinished)

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

12. Half-An-Hour Discussion on Matters Arising Out of Answer to Question

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 10th June, 1971 to Starred Question No. 391 regarding influx of refugees from East Bengal and their rehabilitation.

Shri Balgovind Verma replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th June, 1971).

S. L. SHAKDHER, Secretary.

CORRIGENDUM

In Bulletin-Part I, dated June 15, 1971-

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Page 125, paragraph 8, line 4 from bottom,

for "said Committee" read "said Joint Committee".

BULLETIN-PART 1

[Brief Record of Proceedings]

Thursday, June 17, 1971/Jyaistha 27, 1893 (Saka)

No. 31

1. Starred Questions

Starred Questions Nos. 541—547, 549 and 551 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2374—2443 and 2445—2506 were laid on the Table

3. Calling Attention

Shri Shashi Bhushan called the attention of the Minister of Petroleum and Chemicals to the reported criminal conspiracy by some officials of the Oil and Natural Gas Commission involving a sum of fifty lakhs of rupees and Government's reaction thereto.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, for the year 1969-70.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 777 published in Gazette of India dated the 25th May, 1971 rescinding Notification Nos. G.R.S. 918 and G.S.R 919 dated the 10th June, 1966.

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(ii) G.S.R. 778 published in Gazette of India dated the 25th May, 1971 rescinding Notification No. G.S.R. 921 dated the 10th June, 1966.

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- (iii) G.S.R. 779 published in Gazette of India dated the 25th May, 1971 rescinding Notification No. G.S.R. 1736 dated the 13th November, 1967.
- (iv) G.S.R. 780 published in Gazette of India dated the 25th (May, 1971 rescinding Notificaton Nos. G.S.R. 999 dated the 18th April, 1969, G.S.R. 1000 dated the 19th April, 1969, G.S.R. 1835 dated the 29th July, 1969, G.S.R. 265 dated the 20th February, 1970 and G.S.R. 66 dated the 8th January, 1971.
- (v) G.S.R. 781 published in Gazette of India dated the 25th May, 1971 rescinding the Sugar (Restriction on Movement) Order, 1970 published in Notification No. G.S.R. 1098 dated the 22nd July, 1970.

*5. Statutory Resolution

Discussion on the following Resolution moved by Shri Atal Bihari Vajpayee on the 16th June, 1971, continued:----

"This House disapproves of the Maintenance of Internal Security Ordinance, 1971 (Ordinance No. 5 of 1971) promulgated by the President on the 7th May, 1971."

*6. Government Bill—Under Consideration

The Maintenance of Internal Security Bill, 1971

Combined discussion on the motion for consideration of the Bill and the amendments thereto moved on the 16th June, 1971 and the Resolution (vide para 5 above) continued.

The following Members took part in the debate:---

- (1) Shri M. R. Gopal Reddy
- (2) Shri Amrit Nahata

(Lok Sabha adjourned at 1P.M. and re-assembled at 2-95 P.M.)

- (3) Shri S. A. Shamim
 - (4) Shri Anant Prasad Sharma
 - (5) Shri R. D. Bhandare
 - (6) Shri M. Satyanarayan Rao
 - (7) Shri Nathuram Mirdha
 - (8) Shri Murasoli Maran
 - (9) Shri Shyamnandan Mishra
 - (10) Shri V. K. Krishna Menon

^{*}Discussed together.

- (11) Shri Frank Anthony
- (12) Shri C. M. Stephen
- (13) Shri Somnath Chatterjee
- (14) Shri Raja Kulkarni
- (15) Shri Ram Deo Singh
- (16) Shri K. Balakrishnan
- (17) Shri Samar Guha

Shri K. C. Pant replied to the debate.

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th June, 1971).

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S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, June 18, 1971/Jyaistha 28, 1893 (Saka)

No. 32

4 1. Starred Questions

Starred Questions Nos. 571—575, 577, 578 and 582 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

, Replies to Unstarred Questions Nos. 2507-2514, 2516-2533, 2535-2543, 2545-2616 and 2618-2634 were laid on the Table

3. Calling Attention

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Shri Ramavatar Shastri called the attention of the Minister of Irrigation and Power to the situation arising out of the reported heavy floods in the Ganges in Bihar, Alaknanda in U.P., Teesta in Cooch Behar and Jalpaiguri Districts of West Bengal and some rivers in Assam.

The Deputy Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Delhi Motor Vehicles (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F. 3(1)!71-Tpt. in Delhi Gazette dated the 16th April, 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (2) A copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1969-70.
- (3) A copy of Notification No. S.O. 874 (Hindi and English versions) published in Mysore Gazette dated the 20th May, 1971, under sub-section (2) of section 9 of the Mysore Stamp Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (4) A copy of the Post Office Savings Certificates (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 907 in Gazette of India dated the 5th June, 1971, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

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- (5) A copy each of the following Notifications under section 296 of the Income-tax Act, 1961:---
 - (i) The Income-tax (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 1997 in Gazette of India dated the 4th May, 1971.

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- (ii) The Income-tax (Third Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 2168 in Gazette of India dated the 28th May, 1971.
- (iii) The Income-tax (Fourth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 2272 in Gazette of India dated the 1st June, 1971 together with an explanatory memorandum.
- (iv) S.O. 2276 (Hindi version) published in Gazette of India dated the 1st June, 1971 containing corrigendum to Notification No. S.O. 4001 dated the 16th December, 1970.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 611 published in Gazette of India dated the 24th April, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 706 published in Gazette of India dated the 15th May, 1971 together with an explanatory memorandum.
 - (iii) G.S.R. 775 published in Gazette of India dated the 25th May, 1971 together with an explanatory memorandum.
 - (iv) G.S.R. 801 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
 - (v) G.S.R. 810 to G.S.R. 875 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (vi) G.S.R. 894 published in Gazette of India dated the 1st. June, 1971 together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 689 published in Gazette of India dated the 11th May, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 803 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (iii) G.S.R. 876 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (iv) G.S.R. 877 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (v) G.S.R. 878 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (vi) G.S.R. 879 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.

in Notification No. G.S.R. 681 in Gazette of India dated the 8th May, 1971.

- (vii) The Customs and Central Excise Duties Export Drawback (General) Twenty-sixth Amendment Rules, 1971, published in Notification No. G.S.R. 682 in Gazette of India dated the 8th May, 1971.
 - (viii) The Customs and Central Excise Duties Export Drawback (General) Nineteenth Amendment Rules, 1971, published in Notification No. G.S.R. 683 in Gazette of India dated the 8th May, 1971, together with an explanatory memorandum.
- (9) A copy of the Annual Assessment Report for the year 1969-70 (Hindi and English versions) on the programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union.
- (10) (i) (a) A copy of the Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1968-69 along with the Audit Report thereon under sub-section (4) of section 23 of the Institute of Technology Act, 1961.
- (b) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts.
- (11) (i) A copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1969-70.
- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table simultaneously.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 8th June, 1971, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1972 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri S. B. Bobdey
 - (2) Shri B. K. Kaul

- (3) Shri Niranjan Varma
- (4) Shrimati Vidyawati Chaturvedi
- (5) Shri Thillai Villalan
- (6) Shri Shyam Lal Yadav
- (7) Shri Sheel Bhadra Yajee

- (vii) G.S.R. 880 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
 - (viii) G.S.R. 881 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
 - (ix) G.S.R. 882 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
 - (x) G.S.R. 883 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (xi) G.S.R. 884 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (xii) G.S.R. 885 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (xiii) G.S.R. 886 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (xiv) G.S.R. 887 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (xv) G.S.R. 888 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (xvi) G.S.R. 889 published in Gazette of India dated the 29th May, 1971 together with an explanatory memorandum.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:---
 - (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-first Amendment Rules, 1971, published in Notification No. G.S.R. 676 in Gazette of India dated the 8th May, 1971.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Twenty-first Amendment Rules, 1971, published in Notification No. G.S.R. 677 in Gazette of India dated the 8th May, 1971.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Twenty-second Amendment Rules, 1971, published in Notification No. G.S.R. 678 in Gazette of India dated the 8th May, 1971.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Twenty-third Amendment Rules, 1971, published in Notification No. G.S.R. 679 in Gazette of India dated the 8th May, 1971.
- (v) The Customs and Central Excise Duties Export Drawback (General) Twenty-fourth Amendment Rules, 1971, published in Notification No. G.S.R. 680 in Gazette of India dated the 8th May, 1971.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Twenty-fifth Amendment Rules, 1971, published

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- (ii) That at its sitting held on the 8th June, 1971, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate five members from Rajya Sabha to associate with the Committe on Public Undertakings of Lok Sabha for the term ending on the 30th April, 1972 and also communicated the following names of members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri Syed Ahmad
 - (2) Shri Narayana Kalliyana Krishnan
 - (3) Choudhary A. Mohammad
 - (4) Shri Dahyabhai V. Patel
 - (5) Shri Kota Punnaiah
- (iii) That at its sitting held on the 16th June, 1971, Rajya Sabha passed the Delhi Sikh Gurdwaras (Management) Bill, 1971.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Bengel Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971, passed by Lok Sabha on the 14th June, 1971.
 - (v) That at its sitting held on the 17th June, 1971, Rajya Sabha agreed without any amendment to the Gold (Control) Amendment Bill, 1971, passed by Lok Sabha on the 14th June, 1971.

6. Bill passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Delhi Sikh Gurdwaras (Management) Bill, 1971, as passed by Rajya Sabha.

7. Statement Re: Government Business

(i) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 21st June, 1971.

(ii) The Minister of Labour and Rehabilitation laid on the Table a statement regarding the visit of Prince Sadruddin Aga Khan, the U.N. High Commissioner for Refugees.

8. Motions for Elections to Committees

- (i) Prof. D. P. Yadav moved the following motion:---
 - "That in pursuance of Section 31(2)(k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act."

The motion was adopted.

- (ii) Prof. D. P. Yadav moved following motion:---
 - "That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute for the term ending on the 31st December. 1973."

The motion was adopted.

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9. Government Bill-Introduced

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The Agricultural Refinance Corporation (Amendment) Bill, 1971.

10. Statutory Resolution-Negatived

Discussion on the folowing Resolution moved by Shri Atal Bihari .- Vajpayee on the 16th June, 1971, continued:---

"This House disapproves of the Maintenance of Internal Security Ordinance, 1971 (Ordinance No. 5 of 1971) promulgated by the President on the 7th May, 1971."

On the Resolution the House divided, Ayes 69; Noes 150. The Resolution was accordingly negatived after discussion as indicated under para 11 below.

*11. Government Bill

The Maintenance of Internal Secruity Bill, 1971

Combined Discussion on the motion for consideration of the Bill and the amendments thereto moved on the 16th June, 1971 and the Resolution (vide para 10 above) continued.

Shri Atal Bihari Vajpayee spoke (by way of reply to the Statutory Resolution).

Shri S. M. Banerjee also spoke.

The amendment for circulation of the Bill for the purpose of eliciting, opinion thereon moved by Shri Ram Deo Singh was negatived.

On amendment No. 2 for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri S. M. Banerjee, the House divided, Ayes 76; Noes 158. The amendment was accordingly negatived.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Jyotirmoy Bosu was barred.

The amendment for reference of the Bill to a Select Committee moved by Shri M. C. Waga, was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 to 6 were adopted.

On amendment No. 15 to Clause 7 moved by Shri S. A. Muruganantham, the House divided, Ayes 56; Noes 145. The amendment was accordingly negatived.

Clause 7 was adopted.

On amendment No. 28 to Clause 8 moved by Shri Dinen Bhattacharya, the House divided, Ayes 66; Noes 158. The amendment was accordingly negatived.

Clause 8 was adopted.

On amendment No. 40 to Clause 9 moved by Shri Bibhuti Mishra, the House divided ,Ayes 60; Noes 150. The amendment was accordingly negatived.

Clause 9 was adopted.

(The discussion on the Bill was held over and resumed after the presentation of the Punjab Budget)

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**12. The Punjab Budget

Shri K. R. Ganesh laid on the Table a statement of the estimated receipts and expenditure of the State of Punjab for the year 1971-72.

13. Government Bill

The Maintenance of Internal Security Bill, 1971

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Further clause-by-clause consideration of the Bill was resumed. Clause 10 was adopted.

On Clause 11, the House divided, Ayes 128; Noes 49. Clause 11 was accordingly adopted.

[The discussion on the Bill was held over at 4 p.M. and resumed at 6-30 p.M. after the disposal of Private Members' Business].

14. Motion regarding second report of Committee on private Members' Bills and resolutions.

Shri G. G. Swell moved the following motion:---

"That this House do agree with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th June, 1971."

The motion was adopted.

15. Private Member's resolution-Negatived

Discussion on the following Resolution moved by Shri Murasoli Maran on the 2nd April, 1971, continued:---

"This House views with concern the financial difficulties of various States arising from the present system of devolution of Central Taxes, Loans, Grants and Plan assistance with special reference to the problems of Tamil Nadu whose legitimate claims have been ignored and in particular resolves that a Federal Debt Commission be set up to review the indebtedness of States and suggest ways and means of lightening the burden of debt."

Shri K. R. Ganesh took part in the debate.

Shri Murasoli Maran replied to the debate.

The Resolution was negatived.

16. Private Member's resolution—under consideration

Shri Samar Guha moved the following Resolution:---

"This House resolves that in view of our national commitment to the sacred principles of freedom, democracy and socialism and for bringing an end to the savage genocide of the people of Bangla Desh by the Pakistani Army and efficaciously dealing with the vast problems of millions of the uprooted refugees and for eventual ushering in a new era of peace, progress and prosperity in the sub-continent, the Government of India should give immediate recognition to the Government of the People's Republic of Bangla Desh and offer all assistance necessary for early consolidation of their national freedom."

**Laid at 3-15 P.M.

Two amendments were moved by Sarvashri S. M. Banerjee and

Bibhuti Mishra.

The following Members took part in the debate:---

(1) Shri Krishna Chandra Haldar

- (2) Shri Bibhuti Mishra
- (3) Shri Atal Bihari Vajpayee

The discussion was not concluded.

17. Government Bill-passed

The Maintenance of Internal Security Bill, 1971

Further clause by clause consideration of the Bill was resumed. Clause 12 was adopted.

On amendment No. 17 to Clause 13 moved by Shri M. Kalyanasundaram, the House divided, Ayes 42; Noes 124. The amendment was accordingly negatived.

Clause 13 was adopted.

On Clause 14, the House divided. Ayes 132; Noes 45. Clause 14 was accordingly adopted.

Clause 15 was adopted.

On Clause 16, the House divided, Ayes 131; Noes 52. Clause 16 was accordingly adopted.

Clauses 17 and 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. C. Pant-

The following Members took part in the debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri Indrajit Gupta
- (3) Shri Shibban Lal Saksena
- (4) Shri Krishanan Manoharan
- (5) Shri Samar Guha
- (6) Shri M. Satyanarayan Rao
- (7) Shri Hemendra Singh Banera
- (8) Shri Piloo Mody
- (9) Shri Shashi Bhushan
- (10) Shri K. C. Pant.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st June, 1971).

S. L. SHAKDHR, Secretary. 1

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, June 21, 1971 Jyaistha 31, 1893 (Saka)

No. 33

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1. Oath or Affirmation

The following Members made and subscribed the oath or affirmation and took their seats in the House:—

(1) Shri Kushok Bakula

(2) Shrimati M. Godfrey

2. Starred Questions

Starred Questions Nos. 601—603, 605, 606, 609, 610, 613, 615, 616, 620, 621, 625, 627 and 630 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2635, 2636, 2638-2643, 2645-2684, 2686-2698 and 2700-2702 were laid on the Table

4. Calling Attention

Shri Vikram Mahajan called the attention of the Minister of Education and Social Welfare to the reported removal of hundreds of famed erotic sculptures from Khajuraho, their alleged sale to foreign countries and sale of a life-sized bronze statue of Lord Vishnu stolen from a temple in Chamba, Himachal Pradesh for fifty lakhs of rupees to a U.S. buyer.

The Minister of Education and Social Welfare made a statement in regard thereto.

5. Paper Laid on the Table

A copy of the Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 809 in Gazette of India dated the 28th May, 1971, was laid on the Table under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1971, passed by Lok Sabha on the 15th June, 1971.

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7. Intimation regarding Arrest of Members

The Speaker informed the House of a wireless message, dated the 20th June, 1971, from A.C.M.L., Kanpur, intimating that Sarvashri R. R. Sharma and Mahadeepak Singh Shakya, Members, Lok Sabha, were arrested at 11-05 hours on the 20th June, 1971 at Kanpur Central Railway Station, under Sections 147/341, of the Indian Penal Code, read with Section 120, Railway Act, and were lodged in District Jail, Kanpur. The Members were offered to be released on bail but they refused to furnish the same. A Case Crime No. 445 was registered at Police, Station, Government Railway Police, Kanpur.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

8. Statutory Resolution-Adopted

Shri F. H. Mohsin moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 13th May, 1971, under article 356 of the Constitution in relation to the State of Gujarat."

The following Members took part in the debate:--

- (1) Shri D. Deb
- (2) Dr. Laxminarain Pandey
- (3) Shri Khemchandbhai Chavda
- (4) Shri Rasiklal Parikh
- (5) Shri Piloo Mody
- (6) Shri Ramavatar Shastri
- (7) Dr. Jivraj Mehta
- (8) Shri D. D. Desai
- (9) Shrimati Subhadra Joshi

Shri F. H. Mohsin replied to the debate.

The Resolution was adopted.

9. The Punjab Budget

The following items of business were taken up together:---

- *(i) General Discussion on the Budget for the State of Punjab for 1971-72.
- *(ii) Demands for Grants Nos. 1 to 51 in respect of the Eudget for the State of Punjab for 1971-72.

The following Members took part in the combined debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri Darbara Singh
- (3) Shri G. P. Yadav

^{*}Discussed together.

- (4) Shri Teja Singh Swatantra
- (5) Shri Sat Pal Kapur
- (6) Shri Prabodh Chandra
- (.) Shri Birender Singh Rao

Shri K. R. Ganesh replied to the debate.

All the Demands for Grants in respect of the Budget for the State of Punjab for 1971-72, as shown under column 3 of the printed List of Demands for Grants (Punjab) for 1971-72, were voted in full.

10. Government Bill—Introduced

The Punjab Appropriation Bill, 1971.

11. Government Bill-Passed

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The Punjab Appropriation Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

12. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 8th June, 1971 to Starred Question No. 336 regarding rural electrification during Fourth Plan.

Dr. K. L. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd June, 1971).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, June 22, 1971/Asadha 1, 1893 (Saka)

No. 34

1 Starred Questions

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Starred Questions Nos. 631, 632, 634—636, 640, 644, 647, 650, 655, 657, 659 and 660 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2703-2740, 2742-2756, 2758-2781, 2783-2799, 2801-2822, 2824-2832 and 2834-2847 were laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 3 addressed to the Minister of Railways regarding 'Delay in Transportation of foodgrain; due to shortage of wagons' was laid on the Table as the Member was absent.

4. Calling Attention

Shri Bibhuti Mishra called the attention of the Minister of Home Affairs to the reported air-dropping of Chinese literature. banners, garments, torchlights, biscuits and transmitters for the Naxalites by a Chinese plane in the fields in Tidarampur and Palam villages in Monghyr district of Bihar last week.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:--

 A copy of the Mysore Housing Board (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 61 in the Mysore Gazette dated the 27th February, 1971, under section 75 of the Mysore Housing Board Act, 1962 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

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- (2) A copy of the Mysore Court Foes and Suits Valuation (Amendment) Rules, 1970, published in Notification No. G.S.R. 297 in the Mysore Gazette dated the 27th August, 1970, under subsection (3) of section 78 of the Mysore Court Fees and Suits Valuation Act, 1958, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (3) A copy each of the following Reports under article 151(1) of the Constitution:—
 - (i) Report (Hindi version) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Defence Services) for the year 1969-70.
 - (ii) Report (Hindi and English versions) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Central Government (Civil) for the year 1969-70.
- (4) A copy of Appropriation Accounts of the Defence Services, for the year 1969-70 and Commercial Appendix thereto (Hindi version).
- (5) A copy of the Appropriation Accounts, Civil, for the year 1969-70 (Hindi and English versions).

6. Motion for Appointment of Committee

Shri Niti Raj Singh Chaudhury moved the following motion:--

- "That the question of amendments to election law in the context of the debates in the Lok Sabha in the course of supplementaries to Starred Question No. 580 answered on the 25th August, 1970, be referred to a Joint Committee of the Houses for examination and report with instructions to report within one month;
- That the Committee shall consist of 15 Members. 10 from this House to be nominated by the Speaker and 5 from the Rajya Sabha to be nominated by the Chairman, Rajya Sabha;
- That the Speaker, if he agrees to be a member of the Committee, shall be the Chairman of the Committee: otherwise, the Speaker may nominate one of the members of the Committee to be its Chairman;
- That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;
- That in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and
- That the House recommends to the Raiva Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House the names of 5 members nominated to the Joint Committee by the Chairman of the Rajya Sabha."

The motion was adopted in the following amended form:-

"That the question of amendments to election law in the context of the debates in the Lok Sabha in the course of supplementaries to Starred Question No. 580 answered on the 25th August, 1970, be referred to a Joint Committee of the Houses for examination and report with instructions to report within one month;

- That the Committee shall consist of 21 Members, 14 from this House to be nominated by the Speaker and 7 from the Rajya Sabha to be nominated by the Chairman, Rajya Sabha;
- That the Speaker shall nominate one of the members of the Committee to be its Chairman;
- That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;
- That in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and
- That the House recommends to the Rajya Sabha that the Rajya Sabha do join the said Joint Committee and communicate to this House the names of 7 members nominated to the Joint Committee by the Chairman of the Rajya Sabha."

17. Statutory Resolution-Negatived

Shri Atal Bihari Vajpayee moved the following Resolution:---

"This House disapproves of the Delhi Sikh Gurdwaras (Management) Ordinance, 1971 (Ordinance No. 9 of 1971) promulgated by the President on the 20th May, 1971."

The Resolution was negatived after discussion as indicated under para 8 below.

*******8. Government Bill—Passed

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The Delhi Sikh Gurdwaras (Management) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri H. R. Gokhale.

- The following Members took part in the combined debate on the Resolution (vide para 7 above) and the motion for consideration of the Bill:—
 - (1) Shri Darbara Singh
 - (2) Shri B. S. Bhaura
 - (3) Shri Sat Pal Kapur
 - (4) Sardar Mohinder Singh Gill.

Shri H. R. Gokhale replied to the debate.

Shri Atal Bihari Vajpayee spoke (by way of reply to the Statutory Resolution).

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

*Discussed together.

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Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri H. R. Gokhale. The motion was adopted and the Bill was passed.

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9. Government Bill-Passed

The Mysore State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri F. H. Mohsin.

The following Members took part in the debate:---

- (1) Shri Manoranjan Hazra
- (2) Shri K. Mallanna
- (3) Shri D. B. Chandra Gowda
- (4) Shri Phool Chand Verma
- (5) Shri D. D. Desai
- (6) Shri G. Viswanathan
- (7) Shri Balakrishna Venkanna Naik
- (8) Shri M. Satyanarayan Rao
- (9) Shri S. P. Patil
- (10) Shri P. K. Deo
- (11) Shri P. Ranganath Shenoy

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri F. H. Mohsin.

The motion was adopted and the Bill was passed.

/ 10. Statutory Resolution-Negatived

Shri Jyotirmoy Bosu moved the following Resolution:----

"This House disapproves of the West Bengal Security (Tripura Re-enacting) Second Amendment Ordinance, 1971 (Ordinance No. 4 of 1971) promulgated by the President on the 3rd May, 1971."

The following Members took part in the debate:---

- (1) Shri K. Suryanarayana
- (2) Haji Lutfal Haque
- (3) Shri M. Satyanarayan Rao
- (4) Shri D. Deb

- (5) Shri Sakti Kumar Sarkar
- (6) Shri Ramavatar Shastri
- (7) Shri F. H. Mohsin.

Shri Jyotirmoy Bosu replied to the debate.

One the Resolution the House divided, Ayes 27, Noes 66. The Resolution was accordingly negatived.

11. Motion Regarding Joint Committee on Government Bill Adopted

The Advocates (Amendment) Bill, 1970

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Niti Raj Singh Chaudhury.

The motion was adopted as follows:--

- "That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Advocates Act, 1961, made in the motion adopted by Rajya Sabha at its sitting held on the 26th May, 1971 and communicated to this House on the 27th May, 1971 and do resolve that the following 24 members of Lok Sabha be nominated to serve on the said Joint Committee namely:—
- (1) Shri Frank Anthony
- (2) Shri T. Balakrishniah
- (3) Shri Banamali Babu
- (4) Shri R. D. Bhandare
- (5) Shri Bashweshwar Nath Bhargava
- (6) Shri B. K. Daschowdhury
- (7) Shri P. K. Deo
- (8) Shrimati Ganga Devi
- (9) Shri C. D. Gautam
- (10) Shri A. K. Gopalan

(11) Shri Annasaheb Gotkhinde

- (12) Shri Mohammad Tahir
- (13) Shri H. N. Mukherjee
- (14) Shri Niti Raj Singh Chaudhury
- (15) Shri Pravinsinh Solanki
- (16) Shri K. Narayana Rao
- (17) Shri A. K. Sen
- (18) Shri S. A. Shamim

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- (19) Shri R. V. Bade
- (20) Shri A. K. Kotrashatti
- (21) Shri Nuggehalli Shivappa
- (22) Shri S. S. Tewari
- (23) Shri M. Deiveekan
- (24) Shri H. R. Gokhale."

12. The Budget (General) 1971-72—Demands for Grants

Discussion on the Demands for Grants Nos. 38 to 52, 126 and 127 for which the Ministry of Home Affairs is responsible commenced.

Twelve cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd June, 1971)

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, June 23, 1971/Asadha 2, 1893 (Saka)

No. 35

1. Starred Questions

Starred Questions Nos. 662, 664, 668—670, 674, 676, 677, 679, 684 and 655 were orally answered Replies to Starred Questions Nos. 661, 663, 665, 666, 671—673, 675, 678, 680—683 and 686—690 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2848—2850, 2852—2872, 2874— **2910**, 2912—2925, 2927—2963, 2965—2973 and 2975—2980 were laid on the Table.

3. Calling Attention

Shri M Kalyanasundaram called the attention of the Minister of External Affairs to the reported unilateral action of the Government of Ceylon in changing the basis for the grant of Ceylon citizenship which would adversely affect the interests of persons of Indian origin.

The Deputy Minister of External Affairs made a statement in regard thereto.

9/4. Question of Privilege

Shri Era Sezhiyan raised a question of privilege against the Editor, Printer and Publisher of the U. Kyrwoh Ka Rilum, Shillong, in respect of a news item published in its issue dated the 12th June, 1971, allegedly casting reflections on the Deputy Speaker.

The House decided that in the first instance the Editor of the newspaper might be addressed as to what the Editor, Printer and Publisher had to say in the matter.

5. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy each of the following Notifications under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the Presi-

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dent in relation to the State of Mysore:---

- (i) The Mysore Public Service Commission (Consultation) (First Amendment) Regulations, 1970, published in Notification No. G.S.R. 412 in the Mysore Gazette dated the 10th December, 1970.
- (ii) The Mysore Public Service Commission (Consultation) (Second Amendment) Regulations, 1970, published in Notification No. G.S.R. 427 in the Mysore Gazette dated the 24th December, 1970.
- (2) An explanatory memorandum (Hindi and English versions) explaining the reasons for laying the above Notifications before Parliament.
- (3) (i) A copy of the Mysore Taluk Boards (Guidance of Officers, Grant of copies and Miscellaneous Provisions) Rules, 1971, published in Notification No. DPC|5|RPA|68 in Mysore Gazette dated the 6th May, 1971, under section 246 of the Mysore Village Panchayats and Local Boards Act, 1959, read with clause (c) (iv) of the Proclamation dated the 27th March 1971, issued by the President in relation to the State of Mysore.
- (ii) A statement explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously.
- - (i) Review by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1969-70.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Administration Report of the Tea Board for the year 1969-70.
- (6) A copy of Notification No. S.O. 2449 (Hindi and English versions) published in Gazette of India dated the 22nd June, 1971 declaring service connected with the supply of electrical energy to the public in the State of Bihar or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under sub-section (2) of Section 2 of the said Act.

6. Statement by Minister

The Minister of Railways laid on the Table a statement regarding the side-collision between train No. 48 Dn Bombay-Varanasi Express and a shunting engine at Varanasi Station of the Northern Railway on the 22nd June, 1971.

7. Message from Rajya Sabha

Secretary reported a message from Rajya Sabba that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971, passed by Lok Sabha on the 16th June, 1971.

8. The Budget (General) 1971-72—Demands for Grants

Discussion on the Demands for Grants Nos. 38 to 52, 126 and 127 for which the Ministry of Home Affairs is responsible and the cut motions thereto moved on the 22nd June, 1971, continued.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th June, 1971)

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, June 24, 1971/Asadha 3, 1893 (Saka)

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No. 36

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, S. M. Banerjee, Atal Bihari Vajpayee, G. Viswahathan, Shyamnandan Mishra, H. M. Patel, M. Satyanarayan Rao, Samar Guha and Muhammad Shariff made references to the passing away of Shri Sri Prakasa, who was a Member of the Central Legislative Assembly, Constituent Assembly, Provisional Parliament and the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 691, 692, 694, 695, 697 and 699-702 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2981-2988, 2990-3014 and 3016-3097 were laid on the Table.

¹4. Calling Attention

7 Shri R. V. Bade called the attention of the Minister of External affairs to the reported carrying of American arms to Pakistan by two Pakistani ships, Sunderbans and Padma, which sailed from the U.S.A. In the 8th May and 21st June, 1971 respectively, in violation of the ban in the sale of arms to Pakistan imposed by U.S.A. in March last.

The Minister of External Affairs made a statement in regard thereto.

. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Mysore Agricultural Produce Marketing (Regulation) (Amendment) Rules, 1971, published in Notification No. G.S.R. 74 in Mysore Gazette dated the 12th March, 1971, under section 153 of the Mysore Agricultural Produce Marketing (Regulation) Act 1966, read with clause (c) (iv) of the Procle lation dated the 27th March 1971, issued by the President in relation to the State of Mysore.

*Was taken up at 4-10 P.M.

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- (2) A statement explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously.
- (3) A copy of the Central Warehousing Corporation (Amendment' Rules, 1971, (Hindi and English versions) published in Noth fication No. G.S.R. 924 in Gazette of India dated the 12th June, 1971, under sub-section (3) of section 41 of the Ware-Housing Corporations Act, 1962.
- (4) A copy each of the following papers (Hindi and English versions) under-section (1) of section 619A of the Companies Act. 1956:—
 - (i) Review by the Government on the working of the State Farms Corporation of India Limited New Delhi, for the period 14th May, 1969 to 30th June, 1970.
 - (ii) Annual Report on the State Farms Corporation of India Limited. New Delhi for the period 14th May, 1969 to 30th June, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee. Dhanbad,
 for the year 1969-70.
- (6) A copy of the Report (Hindi and English versions) of Inquiry into the fatal accident at Moosha Garnet Mines, Bhilwara (Rajasthan), on the 5th April, 1970.
- (7) A copy of the Report (Hindi and English versions) of Inquirv into the fatal accident at Lalkuan Stone Mine Quarry. Badarpur (Delhi), on the 8th April, 1970.
- (8) (a) A copy each of the following Notifications under section 130 of the Mysore Co-operative Societies Act 1959 read with clause (c) (iv) of the Proclamation dated the 27th March 197² issued by the President in relation to the State of Mysore:—
 - (i) S.O. 13 published in the Mysore Gazette dated the 12th March, 1971.
 - (ii) S.O 337 published in the Mysore Gazette dated the 12th February, 1971.
- (iii) S.O. 456 published in the Mysore Cazette dated the 24th March, 1971.
- (b) A statement explaining the reasons as to why the Hindi version of the above Notifications could not be laid on the Table simultaneously.

6. Message from Rajya Sabha

Secretary reported a message from Raiva Sabha that Raiva Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation Bill, 1971, passed by Lok Sabha on the 21st June, 1971.

7. The Budget (General) 1971-72-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 38 to 52. 126 and 127 for which the Ministry of Home Affairs is responsible and the cut

motions thereto moved on the 22nd June, 1971 continued and was concluded.

The cut motions moved on the 22nd June, 1971, were negatived.

All the Demands for Grants for which the Ministry of Home Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 60 to 62, 130 and 131 for which the Ministry of Irrigation and Power is responsible commenced.

Seventy-three cut motions [Nos. 5 to 15, 37 to 52, 59 to 67, 77 to 104 and 106 to 114] were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th June, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, June 25, 1971 Asadha 4, 1893 (Saka)

No. 37

1. Starred Questions

Starred Questions Nos 721, 722, 724, 725 and 727-737 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3098-3150, 3152-3174 and 3176-3213 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- A copy of Notification No. S.O. 2280 (Hindi and English versions) published in Gazette of India dated the 8th June, 1971 under subsection (6) of section 3 of the Jayanti Shipping Company (Taking Over of Management) Act, 1966 regarding management of the Jayanti Shipping Company Limited.
- (2) A copy of Notification No. S. O. 635 (Hindi and English versions) published in Mysore Gazette dated the 15th April, 1971, under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (3) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 935 in Gazette of India dated the 27th February, 1971, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.
- (4) A copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1970 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.
- (5) A copy of the Central Excise (Eighth Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G.S.R. 940 in Gazette of India dated the 12th June, 1971, under section 38 of the Central Excise and Salt Act, 1944.

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- (6) A copy of Notification No. S.O. 349 (Hindi and English versions) published in Gazette of India dated the 14th January, 1971, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (7) A copy of Notification No. G.S.R. 684 (Hindi and English versions) published in Gazette of India dated the 8th May, 1971, issued under the Central Excise Rules, 1944 together with an explanatory memorandum.
- (8) A copy each of the following Notifications under section 39 of the Mysore Sales Tax Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore:—
 - (i) S.O. 819 published in Mysore Gazette dated the 13th May, 1971.
 - (ii) The Mysore Sales Tax (Amendment) Rules, 1971, published in Notification No. G.S.R. 122 in Mysore Gazette dated the 29th April, 1971.
 - (iii) The Mysore Sales Tax (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 136 in Mysore Gazette dated the 20th May, 1971.
- (9) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1969-70, under section 18 of the University Grants Commission Act, 1956.
- (10) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training for the year 1969-70
- (11) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur for the year 1968-69 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act. 1961.
- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously, and also the reasons for delay in laying the above Accounts.

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4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 21st June, 1971, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on Offices of Profit and also communicated the following names of members of Rajya Sabha who had been elected to the said Joint Committee:—

- (1) Shri Venigalla Satyanarayana
- (2) Dr. (Mrs.) Mangladevi Talwar
- (3) Shri M. V. Bhadram
- (4) Shri S. A. Khaja Mohideen
- (5) Shri Sanda Narayanappa

5. Assent to Bill

Secretary laid on the Table the Manipur Appropriation (No. 2) Bill, 1971, as passed by the Houses of Parliament during the current session and assented to.

6. Statement by Minister

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The Minister of External Affairs made a statement regarding his re-V-cent visit to certain foreign countries. The Minister also laid on the Table a copy each of the following statements:---

- (i) Indo-Soviet statement issued on 8-6-1971 on the conclusion of Sardar Swaran Singh's visit to Moscow.
 - (ii) Statement made on 12-6-1971 by the spokesman of the French Foreign Ministry after Franco-Indian Talks.
 - (iii) Statement issued on 14-6-1971 by Federal Republic of Germany on the conclusion of Sardar Swaran Singh's visit to Bonn.
 - (iv) Statement made by acting Prime Minister and Foreign Minister of Canada, Mr. Mitchell Sharp in the Canadian House of **Commons on 16-6-1971**, after his talks with Sardar Swaran Singh.
 - (v) Statement issued on 17-6-1971 by the spokesman of U.S. State Department.
 - (vi) Agreed statement issued on 21-6-1971 after Sardar Swaran Singh's meeting with Secretary of State of U.K.

7. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding certain change in the order of discussion and voting of the Demands for Grants.

8. Motion for Election to Committee

Prof. D. P. Yadav moved the following motion:---

"That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F.16-10/44-E.III, dated the 30th November, 1945, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 29th April, 1973, subject to the other provisions of the said Resolution."

The motion was adopted.

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9. The Budget (General) 1971-72—Demands for Grants

Discussion on the Demands for Grants Nos. 60 to 62, 130 and 131 for which the Ministry of Irrigation and Power is responsible and the cut motions thereto moved on the 24th June, 1971, continued and was con-cluded.

The cut motions moved on the 24th June, 1971, were negatived.

All the Demands for Grants for which the Ministry of Irrigation and Power is responsible, as shown under column 4 of the printed List of Demands for Grants-Budget (General) 1971-72, were voted in full.

10. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bll, 1971 (Amendment of article 124) by Shri Atal Bihari Vajpayee.

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(2) The Constitution (Amendment) Bill, 1971 (Amendment of article 124) by Shri P. K. Deo.

(3) The Constitution (Amendment) Bill, 1971 (Insertion of new articles 24A and 24B) by Dr. Laxminarain Pandey.

√11. Private Member's Bill—Withdrawn

The Constitution (Amendment) Bill, 1971 (Insertion of new articles 23A and 23B) by Dr. Karni Singh

Discussion on the motion for consideration of the Bill moved by Dr. Karni Singh and the amendment thereto moved on the 11th June, 1971, continued.

The following Members took part in the debate:-

- (1) Shri M. R. Gopal Reddy 🖍
- (2) Shri B. R. Shukla
- (3) Shri K. Gopal
- (4) Shri Dinesh Chander Goswami
- (5) Shri R. V. Bade
- (6) Shrimati T. Lakshmikanthamma
- (7) Shri H. R. Gokhale

Dr. Karni Singh replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri M. C. Daga was negatived.

The Bill was withdrawn by leave of the House.

12. Private Member's Bill-Under Consideration

/ The Prevention of Conversion Bill, 1971 by Shri Jagannathrao Joshi

The motion for consideration of the Bill was moved by Shri Jagannathrao Joshi

The following Members took part in the debate:----

- (1) Shri K. M. "Madhukar"
- (2) Dr. G. S. Melkote
- (3) Shrimati T. Lakshmikanthamma
- (4) Pandit D. N. Tiwary
- (5) Shri C. T. Dhandapani
- (6) Shri Dinesh Chander Goswami (Speech unfinished).

The discussion was not concluded.

On behalf of the Minister of Education and Social Welfare, the Minister of Parliamentary Affairs made a statement regarding the recevery of the Vishnu idol stolen from Hari Rai Temple, Chamba, Himachal Pradesh.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th June, 1971).

S. L. SHAKDHER, Secretary. Ć

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GMGIPND-LS I-946-(D) LS-25-6-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, June 28, 1971/Asadha 7, 1893 (Saka)

No. 38

1. Starred Questions

Starred Questions Nos. 751, 755, 757-759, 762, 764, 765, 769-774, 778 and 779 were orally answered. Replies to Starred Questions Nos. 752-754, 760, 761, 763, 766-768, 775-777 and 780 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3214-3240 and 3242-3302 were laid on the Table.

√3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Agriculture to the reported permission given by the Central Government to the Government of Uttar Pradesh to issue an Ordinance nationalizing the sugar industry in that State.

The Minister of State for Agriculture made a statement in regard thereto.

4. Intimations Regarding Arrest of Members

(i) The Speaker informed the House of a telegram, dated the 26th June, 1971, from the Sub-divisional Officer, Patna, intimating that Shri Ishwar Chaudhry, Member, Lok Sabha, was arrested on the 25th June, 1971 under Section 143 of the Indian Penal Code and Section 128, Indian Railways Act

(ii) The Speaker also informed the House of a wireless message, dated the 26th June, 1971, from the Director, Government Railway Police, Bhopal, intimating that Shri B. S. Chowhan, Member, Lok Sabha, had been arrested on the 26th June, 1971 at 17.00 hours at Railway Station Bhopal under Sections 128/120 Railways Act. The Member had been remanded to judicial custody and was in District Jail, Bhopal.

5. Motion for Election to Committee

Shri Era Sezhiyan moved the following motion;-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a member from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term of the Committee ending

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on the 30th April, 1972, in the vacancy caused by the resignation of Shri Niranjan Varma from the Committee and do communicate to this House the name of the member so nominated by Rajya Sabha."

The motion was adopted.

6. Motion

Shri Bhagwat Jha Azad moved the following motion:-

"That the statements made by the Minister of External Affairs on the 24th and 25th June, 1971 regarding (i) the shipment of American arms to Pakistan and (ii) his recent visit to certain foreign countries, be taken into consideration."

The following Members took part in the debate:---

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Jyotirmoy Bosu
- (3) Shri K. D. Malaviya
- (4) Shri H. N. Mukerjee
- (5) Shri C. M. Stephen
- (6) Shri Samar Mukherjee
- (7) Dr. V. K. R. Varadaraja Rao
- (8) Shri Krishnan Manoharan
- (9) Dr. Henry Austin
- (10) Shri Shyamnandan Mishra
- (11) Shri Dinesh Singh
- (12) Shri Erasmo de Sequeira
- (13) Shri Chintamani Panigrahi
- (14) Shri Piloo Mody
- (15) Shri V. K. Krishna Menon
- (16) Shri Sat Pal Kapur
- (17) Shri R. D. Bhandare
- (18) Shri Samar Guha
- (19) Shrimati Sheela Kaul
- (20) Shri Jambuwant Dhote
- (21) Shri Syed Ahmed Aga
- (22) Shri M. M. Hashim
- (23) Shri Shibban Lal Saksena
- (24) Shri Ram Deo Singh
- (25) Sardar Swaran Singh

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Shri Bhagwat Jha Azad replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 29th June, 1971).

S. L. SHAKDHER,

Secretary.

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GMGIPND-LS I-982 (D) LS-28-6-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, June 29, 1971/Asadha 8, 1893 (Saka)

No. 39

1. Starred Questions

Starred Questions Nos. 781, 783, 785, 790, 792, 797-800, 803 and 810 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3303-3337, 3339-3421 and 3423-3454 were laid on the Table.

· 3 Calling Attention

Shri B. R. Shukla called the attention of the Minister of External Affairs to the reported recent anti-Indian riots in South Nepal resulting in about 1,000 Indians leaving Nepal for Purnea district of Bihar

The Deputy Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Report of the Khadi and Village Industries Commission, Bombay, for the year 1969-70 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statement.
- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above documents could not be laid on the Table simultaneously.
- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution for the year 1969-70.

5. Financial Committees-1970-71 (A Review)-Laid on the Table

Secretary laid on the Table a copy of the "Financial Committees, 1970-71 (A Review)".

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th June, 1971, Rajya Sabha agreed without any amendment to the Maintenance of Internal Security Bill, 1971, passed by Lok Sabha on the 18th June, 1971.

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7. The Budget (General) 1971-72-Demands for Grants

Discussion on the Demands for Grants Nos. 90 to 94, 144 and 145 for which the Ministry of Communications is responsible commenced and was concluded.

Seventy-six cut motions (Nos. 1 to 3, 6 to 13, 16 to 25, 35 to 48, and 55 to 95) were moved and negatived.

All the Demands for Grants for which the Ministry of Communications is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

8. Intimation Regarding Conviction of Member

The Chairman informed the House of a communication dated the 28th June, 1971 from the Special Railway Magistrate and Magistrate First Class, Bhopal, to the Speaker, intimating that Shri B. S. Chowhan, Member, Lok Sabha, was tried on the 28th June, 1971 at Bhopal before the Special Railway Magistrate and Magistrate First Class on charges under Sections 120 and 128, Indian Railways Act and after a trial lasting for one day, the Member was found guilty of above offences and was sentenced to imprisonment for one day.

9. The Budget (General) 1971-72—Demands for Grants

Discussion on the Demands for Grants Nos. 63 to 67 and 132 for which the Ministry of Labour and Rehabilitation is responsible commenced.

Thirty-one cut motions (Nos. 8, 10 to 36 and 38 to 40) were moved.

The discussion was not concluded.

****10.** Proclamation in relation to West Bengal-Laid on the Table

The Minister of State for Home Affairs laid on the Table a copy each of the following:----

- (i) A copy of the Proclamation (Hindi and English versions) dated the 29th June, 1971, issued by the President under clause (1) of article 356 of the Constitution in relation to the State of West Bengal, published in Notification No. G.S.R. 984 in Gazette of India dated the 29th June, 1971, under article 356(3) of Constitution.
- (ii) A copy of the Order (Hindi and English versions) dated the 29th June, 1971, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 985 in Gazette of India dated the 29th June, 1971.
- (2) A copy of the Report (Hindi and English versions) of the Governor of West Bengal dated the 28th June, 1971 to the President.

11. Statement by Prime Minister

The Prime Minister made a statement regarding the appointment of a Minister of Cabinet rank as Minister without portfolio to deal with the problems relating to West Bengal.

**Laid at 5-35 P.M.

12. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 25th June, 1971, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses to consider the question of amendments to election law and nominated the following members to serve on the said Joint Committee:—

- (1) Shri Lal K. Advani
 - (2) Shri Narayana Kalliyana Krishnan
 - (3) Shri V. B. Raju
 - (4) Shri Triloki Singh
 - (5) Shri Awadheshwar Prasad Sinha
 - (6) Shri Sawaisingh Sisodia
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(7) Shri Mahavir Tyagi

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th June, 1971).

S. L. SHAKDHER, Secretary.

BULLETIN PART I

(Brief Record of Proceedings)

Wednesday, June 30, 1971 Asadha, 9, 1893 (Saka)

No. 40

1. Starred Questions

Starred Questions Nos. 812, 814, 817-819, 821, 827-829, 831-834, 836, 838 and 840 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3455-3463, 3465-3528, 3530-3546, 3548-3551 and 3553-3564 were laid on the Table.

1 /3. Calling Attention

Shri Mukhtiar Singh Malik called the attention of the Minister of Steel and Mines to the reported acute shortage of coal in the country which has affected industrial production and the building activities.

The Minister of Steel and Mines made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:--

- A copy of the Mysore Fire Force (Cadre and Recruitment) Rules, 1971, published in Notification No. G.S.R. 163 in Mysore Gazette dated the 3rd June, 1971, under sub-section (3) of section 39 of the Mysore Fire Force Act, 1964 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (2) A statement explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneusly.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Third Report of the Committee on Private Members' Bills and Resolutions.

6. The Budget (General) 1971-72-Demand for Grants

Discussion on the Demands for Grants Nos. 63 to 67 and 132 for which the Ministry of Labour and Rehabilitation is responsible and the cut motions thereto moved on the 29th June, 1971, continued.

The discussion was not concluded.

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7. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri B. K. Daschowdhury raised a half-an-hour discussion on points arising out of the answer given on the 24th June, 1971 to Unstarred Question No. 3056 regarding requests for arbitration from allottees of East Pakistan Displaced Persons Colony, Kalkaji, New Delhi.

Shri Balgovind Verma replied to the discussion-

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st July, 1971).

S. L. SHAKDHER, Secretary.

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169 GMGIPND-LS I-1038 (D) LS-30-6-71-810.

BULLETIN-PART J

[Brief Record of Proceedings]

Thursday, July 1, 1971 Asadha 10, 1893 (Saka)

No. 41

1. Obituary Reference on Death of Soviet Cosmonauts

The Prime Minister and the Speaker made references to the tragic death of three Soviet cosmonauts of the spaceship Soyuz-11.

Thereafter, Members stood in silence for a short while to express their sorrow.

2. Starred Questions

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Starred Questions Nos. 841, 843-845, 847-851, 855, and 857 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3565, 3566, 3568-3580. 3582-3594 and 3596-3678 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table: ---

- (1) A copy of each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review (Hindi and English versions) by the Government on the working of the Tungabhadra Steel Products Limited, for the year 1969-70.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (1) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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(3) A copy of the Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Second Amendment) Order, 1971 G.S.R. 943-A in Gazette of India dated the 14th June, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

5. The Budget (General) 1971-72-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 63 to 67 and 132 for which the Ministry of Labour and Rehabilitation is responsible and the cut motions thereto moved on the 29th June, 1971, continued and was concluded.

The cut motions moved on the 29th June, 1971 were negatived.

All the Demands for Grants for which the Ministry of Labour and Rehabilitation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

 \checkmark (ii) Discussion on the Demands for Grants Nos. 78 to 80 and 137 for which the Ministry of Steel and Mines is responsible commenced.

Seventy cut motions [Nos. 1 to 11, 16 to 28 and 41 to 86] were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd July, 1971).

S. L. SHAKDHER, Secretary.

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171 GMGIPND-LSI-1061 (D) LS-1-7-71-810.

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BULLETIN-PART I

(Brief Record of Proceedings)

Friday, July 2, 1971 Asadha 11, 1893 (Saka)

No. 42

1. Starred Questions

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Starred Questions Nos. 871, 872, 874-877, 879-882, 884 and 885 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions No. 3679-3686, 3688-3727, 3729-3740, 3742-3775, 3777-3779 and 3781-3844 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Steel and Mines regarding setting up of Hospet Steel Plant was orally answered and supplementaries were also answered thereon.

14. Calling Attention

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Shri Baksi Nayak called the attention of the Minister of Foreign Trade to the reported six months' notice formally served on India by the British authorities to terminate the Indo-British Trade Agreement of 1939.

The Minister of Foreign Trade made a statement in regard thereto.

5. Papers laid on the Table

The following papers were laid on the Table :---

(1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :---

Fourth Lok Sabha

- 1. Statement No. XXXIII-Fourth Session, 1968.
- 2. Statement No. XXVII-Fifth Session, 1968.
- 3. Statement No. XX-Sixth Session, 1968.
- 4. Statement No. XXV-Seventh Session, 1969.
- 5. Statement No. XV-Eighth Session, 1969,

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- 6. Statement No. XIII—Ninth Session, 1969.
- 7. Statement No. XV-Tenth Session, 1970.
- 8. Statement No. VI-Eleventh Session, 1970.
- 9. Statement No. V-Twelfth Session, 1970.

Fifth Lok Sabha

- 10. Statement No. II-First Session, 1971.
- 11. Statement No. I-Second Session, 1971.
- (2) (i) A copy of the Khuda Bakhsh Oriental Public Library Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 1695 in Gazette of India dated the 26th September, 1970, under sub-section (3) of section 27 of the Khuda Bakhsh Oriental Puplic Library Act, 1969.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (3) (i) A copy of the Indian Museum Recruitment Rules, 1970
 (Hindi and English versions) published in Notification No.
 G.S.R. 1681 in Gazette of India dated the 19th September, 1970, under sub-section (3) of section 15A of the Indian Museum Act, 1910.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (4) A copy of the Central Excise (Seventh Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 918 in Gazette of India dated the 5th June, 1971 under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy of Notification No. G.S.R. 962 (Hindi and English versions) published in Gazette of India dated the 19th June, 1971, under section 159 of the Customs Act, 1962 together with an explanatory memorandum.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :--
 - (i) G.S.R. 774 published in Gazette of India dated the 24th May, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 941 to G.S.R. 943 published in Gazette of India dated the 10th June, 1971 together with an explanatory memorandum.
- (7) A copy each of the following Notifications under sub-section
 (4) of section 71 of the Mysore Excise Act, 1965 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :---
 - (i) The Mysore Excise (Denatured Spirit and Denatured Spirituous Preparations) (Amendment) Rules. 1971, published in Notification No. G.S.R. 36 in Mysore Gazette dated the 4th February, 1971.

- (ii) The Mysore Excise (Distillery and Warehouse) (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 53 in Mysore Gazette dated the 25th February, 1971.
- (iii) The Mysore Excise (Denatured Spirit and Denatured Spirituous Preparations), (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 92 in Mysore Gazette dated the 1st April, 1971.

6. Assent to Bills

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Secretary laid on the Table following six Bills passed by the Houses of Parliament during the current session and assented to:---

- (1) The Appropriation (Railways) No. 2 Bill, 1971.
- (2) The Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971.
- (3) The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1971.
- (4) The Mysore State Legislature (Delegation of Powers) Bill, 1971.
- (5) The Delhi Sikh Gurdwaras (Management) Bill, 1971.
- (6) The Punjab Appropriation Bill, 1971.

7. Statement by Minister

The Minister of State for Finance laid on the Table a statement correcting the reply given on the 25th June, 1971 to Starred Question No. 736 regarding cultivation of optum.

8. The Budget (General) 1971-72-Demands for Grants

 \checkmark (i) Discussion on the Demands for Grants Nos. 78 to 80 and 137 for which the Ministry of Steel and Mines is responsible and the cut motions thereto moved on the 1st July, 1971, continued and was concluded.

The cut motions moved on the 1st July, 1971, were negatived.

All the Demands for Grants for which the Ministry of Steel and Mines is responsible, as shown under column 4 of the printed List of Demands for Grants-Budget (General) 1971-72, were voted in full.

 \checkmark (ii) Discussion on the Demands for Grants Nos. 33 to 35 and 124 for which the Ministry of Foreign Trade is responsible commenced.

Fifty-eight cut motions [Nos. 1, 2, 7 to 12, 14 to 47 and 50 to 65] were moved.

The discussion was not concluded.

9. Motion Regarding Third Report of Committee on Private Members' Bills and Resolutions

Shri Amarnath Vidyalankar moved the following motion:----

"That this House do agree with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th June, 1971."

The motion was adopted,

10: Private Member's Resolution-Debate Adjourned

Discussion on the following Resolution moved by Shri Samar Guha and the amendments thereto moved on the 18th June, 1971, continued:—

"This House resolves that in view of our national commitment to the sacred principles of freedom, democracy and socialism and for bringing an end to the savage genocide of the people of Bangla Desh by the Pakistani Army and efficaciously dealing with the vast problems of millions of the uprooted refugees and for eventual ushering in a new era of peace, progress and prosperity in the sub-continent, the Government of India should give immediate recognition to the Government of the People's Republic of Bangla Desh and offer all assistance necessary for early consolidation of their national freedom."

An amendment to amendment moved by Shri S. M. Banerjee on the 18th June, 1971, was moved by Shri S. M. Banerjee.

The following Members took part in the debate:--

- (1) Shri H. M. Patel
- (2) Shri Dinesh Chander Goswami
- (3) Shri Indrajit Gupta
- (4) Shri Rajaram Dada Saheb Nimbalkar
- (5) Shri Madhu Dandavate
- (6) Shri B. K. Daschowdhury
- (7) Shri V. K. Krishna Menon
- (8) Shri P. R. Das Munsi
- (9) Shri Jambuwant Dhote
- (10) Shri Shashi Bhushan
- (11) Shri Phool Chand Verma
- (12) Shri Murasoli Maran
- (13) Shri R. N. Sharma
- (14) Shri Shibban Lal Saksena
- (15) Shri M. Satyanarayan Rao
- (16) Sardar Swaran Singh

Shri Samar Guha replied to the debate.

Before Shri Samar Guha's speech was finished, a motion that the debate on the Resolution be adjourned *sine die*, was moved by Shri **Raj Baha**dur and was adopted.

✓ 11. Private Member's Resolution—Under Consideration

Shri A. K. Gopalan moved the following Resolution:-

"This House is of the opinion that the Government should take firm line of supporting the National Liberation movements and condemn in unequivocal terms the American aggression in three Indo-Chinese States, give recognition to Provisional Revolutionary Government of South Vietnam, and full recognition to the Governments of Democratic Republic of Vietnam, Korean People's Democratic Republic and German Democratic Republic." His speech was not concluded.

The discussion was not concluded.

12. Half-an-Hour Discussion on Matters Arising out of Answer to Question

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answer given on the 23rd June, 1971 to Unstarred Question No. 2915 regarding Test Breeder Reactor.

Shri Krishna Chandra Pant replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th July, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 5, 1971 Asadha 14, 1893 (Saka)

No. 43

1. Starred Questions

Starred Questions Nos. 901—903, 905, 908—910, 914, 915, 917, 918, 924— 927, 929 and 930 were orally answered. Replies to Starred Questions Nos. 904, 906, 907, 912, 913, 916, 919—923 and 928 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3845—3932, 3934—3939 and 3941— 3945 were laid on the Table.

/3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Works and Housing regarding unlawful sale of land in Delhi was orally answered and supplementaries were also answered thereon.

✓ 4. Calling Attention

Shri Birender Singh Rao called the attention of the Minister of Irrigation and Power to the situation arising out of the reported heavy floods in Kerala, Uttar Pradesh and Bihar.

The Minister of Irrigation and Power made a statement in regard thereto.

5. Paper laid on the Table

A statement (Hindi and English versions) indicating the result of Central Government Market Borrowings during 1971-72, was laid on the Table.

6. Resignation by Member

The Speaker informed the House that Shri T. Thirthagiri Gounder, an elected Member from Krishnagiri constituency of Tamil Nadu, had resigned his seat in Lok Sabha with effect from the 2nd July, 1971.

7. Statement by Minister

The Minister of Petroleum and Chemicals laid on the Table a statement correcting the answer given on the 7th June, 1971 to a Supplementary by Shri D. D. Desai on Starred Question No. 313 regarding Utilization of Rostam Crude Oil.

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8. Motion for Election to Committee

Shri A. K. Kisku moved the following motion:-

"That in pursuance of Rule 20(10 & 11), read with Rule 24(2), of the Rules, Regulations and Bye-laws of the Central Council for Research in Indian Medicine and Homoeopathy, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Central Council for Research in Indian Medicine and Homoeopathy."

The motion was adopted.

9. Government Bill—Introduced

The Public Premises (Eviction of Unauthorised Occupants) Bill, 1971.

The motion for leave to introduce the Bill moved by Shri I. K. Gujral was opposed. The motion was adopted and the Bill was introduced.

10. The Budget (General 1971-72-Demands for Grants

Discussion on the Demands for Grants Nos. 33 to 35 and 124 for which the Ministry of Foreign Trade is responsible and the cut motions thereto moved on the 2nd July, 1971, continued.

The discussion was not concluded.

✓ 11. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri A. K. Gopalan raised a half-an-hour discussion on points arising out of the answer given on the 2nd June, 1971 to Starred Question No. 234 regarding decline in coir exports.

Shri A. C. George replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th July, 1971).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, July 6, 1971 Asadha 15, 1893 (Saka)

No. 44

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri A. K. Gopalan, S. M. Banerjee, Hukam Chand Kachwai, M. Satyanarayan Rao, C. Chittibabu, Khemchandbhai Chavda and Rana Bahadur Singh made references to the passing away of Shri Rup Narain, who was a Member of the First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a nark of respect.

2. Starred Questions

Starred Questions Nos 931, 932, 934—938, 940—943, 945, 946, 948 and 951 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3946-3956, 3958-3976, 3978-4035, 4037-4052 and 4054-4103 were laid on the Table.

4. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of External Affairs to the reported supply of arms to Pakistan by the U.S.S.R. and France and the reaction of the Government thereto.

The Minister of External Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1969-70.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the period 25th July, 1969 to 31st March, 1970.

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- (b) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the period 25th July, 1969 to 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1969-70.
- (b) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

6. The Budget (General) 1971-72-Demands for Grants

U (i) Discussion on the Demands for Grants Nos. 33 to 35 and 124 for which the Ministry of Foreign Trade is responsible and the cut motions thereto moved on the 2nd July, 1971, continued and was concluded.

The cut motions moved on the 2nd July, 1971, were negatived.

All the Demands for Grants for which the Ministry of Foreign Trade is responsible, as shown under column 4 of the printed List of Demands for Grants-Budget (General) 1971-72, were voted in full.

(ii) Discussion on the Demand for Grants Nos. 71 and 133 for which the Ministry of Petroleum and Chemicals is responsible commenced and was concluded.

Two cut motions [Nos. 1 and 2] were moved and negatived.

All the Demands for Grants for which the Ministry of Petroleum and Chemicals is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th July, 1971).

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, July 7, 1971 Asadha, 16, 1893 (Saka)

No. 45

1. Starred Questions

Starred Questions Nos. 963, 967—974, 976, 978, 979, 985, 988 and 990 were orally answered. Replies to remaining questions were laid on the Table-

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4104—4114, 4116—4185, 4187— 4210, 4212, 4213 and 4216—4225 were laid on the Table.

3. Calling Attention

 \checkmark Shri Ramsahai Pandey called the attention of the Minister of Home Affairs to the reported crossing of ceasefire line by Pakistani infiltrators in Jammu and Kashmir and Pakistani plans to send more infiltrators into Kashmir for subversive activities.

The Minister of State for Home Affairs made a statement in regard therto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1971, published in Notification No. G.S.R. 897 in Gazette of India dated the 5th June, 1971.
 - (ii) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1971, published in Notification No. G.S.R. 858 in Gazette of India dated the 5th June, 1971.
- (2) (i) A copy of the Cotton Textiles (Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No. S.O. 324 in Gazette of India dated the 16th January, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

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(3) A copy of the Export of Cast Iron Manhole Covers and Frames (Inspection) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 2155 in Gazette of India dated the 28th May, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

5. Statement by Minister

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The Deputy Minister of Railways made a statement on the train accident between Hotar and Magrahat stations on the Eastern Railway on the 6th July, 1971.

6. Motion for Election to Committee

Shri A. C. George moved the following motion:-

"That in pursuance of sub-section (3) (f) of section 4 of the Tea Act, 1953, read with Rule 4(1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board."

The motion was adopted.

7. The Budget (General) 1971-72-Demands for Grants

Discussion on the Demands for Grants Nov. 57 to 59 and 129 for which the Ministry of Information and Broadcasting is responsible commenced.

Forty-three cut motions [Nos. 1 to 29 and 31 to 44] were moved.

The discussion was not concluded.

8. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Bhogendra Jha raised a half-an-hour discussion on points arising out of the answer given on the 25th June, 1971 to Starred Question No. 744 regarding Demands by All India Kisan Sabha for Institutional Credit for Agricultural Sector.

Shri K. R. Ganesh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th July, 1971).

S. L. SHAKDHER, Secretary.



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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, July 8, 1971 Asadha 17, 1893 (Saka)

No. 46

1. Starred Questions

Starred Questions Nos. 991-994, 996, 997, 999 and 1002-1004 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4226–4228, 4230–4259, 4261– 4276 and 4278–4351 were laid on the Table.

3. Calling Attention

Shri Madhu Dandavate called the attention of the Minister of Shipping and Transport to the reported malpractices and irregularities by certain shipping companies in the import of newsprint through the State Trading Corporation resulting in loss of crores of rupees of foreign exchange to the country.

The Minister of Shipping and Transport made a statement in regard thereto.



4. Papers Laid on the Table

A copy each of the following papers (Hindi and English versions) were laid on the Table under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, for the year 1969-70.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. The Budget (General) 1971-72-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 57 to 59 and 129 for which the Ministry of Information and Broadcasting is responsible and the cut motions thereto moved on the 7th July, 1971 continued and was concluded.

The cut motions moved on the 7th July, 1971, were negatived.

All the Demands for Grants for which the Ministry of Information and Broadcasting is responsible, as shown under column 4 of the print-

ed List of Demands for Grants-Budget (General) 1971-72, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 1 to 5, 111 and 112 for which the Ministry of Defence is responsible commenced.

Thirty-four cut motions (Nos. 1 to 34) were moved.

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The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th July, 1971.)

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, July 9, 1971 Asadha 18, 1893 (Saka)

No. 47

1. Starred Questions

Starred Questions Nos. 1021, 1023, 1025, 1026, 1029, 1031-1035 and 1040 were orally answered. Replies to Starred Questions Nos. 1022, 1024, 1027, 1028, 1030, 1036, 1037, 1039 and 1041-1050 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4352-4468 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation of India, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Compotroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy of the Industrial Finance Corporation (Issue and Management of Bonds) Amendment Regulations, 1971 (Hindi and English versions) published in Notification No. 2|71 in Gazette of India dated the 5th June, 1971, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 961 published in Gazette of India dated the 19th June, 1971 together with an explanatory memorandum.
 - (ii) G|S|R| 964 published in Gazette of India dated the 22nd June, 1971 together with an explanatory memorandum.
 - (iii) G.S.R. 977 published in Gazette of India dated the 26th June, 1971 together with an explanatory memorandum.
- (iv) G.S.R. 978 published in Gazette of India dated the 26th June, 1971 together with an explanatory memorandum.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:---

- (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-seventh Amendment Rules, 1971, published in Notification No. G.S.R. 911 in Gazette of India dated the 5th June, 1971.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Twenty-eighth Amendment Rules, 1971, published in Notification No. G.S.R. 912 in Gazette of India dated the 5th June, 1971.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Twenty-ninth Amendment Rules, 1971, published in Notificatioin No. G.S.R. 913 in Gazette of India dated the 5th June, 1971.
- (iv) The Customs and Central Encise Duties Export Drawback (General) Thirtieth Amendment Rules, 1971, published in Notification No. G.S.R. 914 in Gazette of India dated the 5th June, 1971.
- (v) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1971, published in Notification No. G.S.R. 915 in Gazette of India dated the 5th June, 1971.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Thirty-second Amendment Rules, 1971, published in Notification No. G.S.R. 916 in Gazette of India dated the 5th June, 1971.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Thirty-third Amendment Rules, 1971, published in Notification No. G.S.R. 917 in Gazette of India dated the 5th June, 1971.
- (5) (i) A copy of the Annual Report of the School of Planning and Architecture, New Delhi, for the year 1969-70.
 - (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table simultaneously.

4. Assent to Bills

Secretary laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the current session and assented to:---

- (1) The General Insurance (Emergency Provisions) Bill, 1971.
- (2) The Gold (Control) Amendment Bill, 1971.
- (3) The Maintenance of Internal Security Bill, 1971.

5. Government Bills—Introduced

- (1) The International Airports Authority Bill, 1971.
 - (2) The Central Board of Direct Taxes (Validation of Proceedings) Bill, 1971.

6. The Budget (General) 1971-72-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 5, 111 and 112 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 8th July, 1971, continued.

The discussion was not concluded.

7. Private Members' Bills-Introduced

- (1) The Boundary Commission Bill, 1971 by Shri Madhu Dandavate.
- (2) The Constitution (Amendment) Bill, 1971 (Amendment of articles 19 and 326) by Dr. Laxminarain Pandey.
- (3) The Constitution (Amendment) Bill, 1971 (Insertion of new articles 23A, 23B and 23C) by Shri Madhu Dandavate.
- (4) The Constitution (Amendment) Bill, 1971 (Amendment of article 368) by Shri Atal Bihari Vajpayee.
- (5) The Constitution (Amendment) Bill, 1971 (Substitution of article 370) by Shri Atal Bihari Vajpayee.
- (6) The Possession of Fire-arms and Ammunition Bill, 1971 by Shri R. R. Sharma.

8. Private Member's Bill---Negatived

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The Prevention of Conversion Bill, 1971 by Shri Jagannathrao Joshi

Discussion on the motion for consideration of the Bill moved by Shri Jagannathrao Joshi on the 25th June, 1971, continued.

The following Members took part in the debate:---

- (1) Shri G. Viswanathan
- (2) Shri S. M. Banerjee
- (3) Shri F. H. Mohsin

Shri Jagannathrao Joshi replied to the debate.

The motion for consideration of the Bill was negatived.

9. Private Member's Bill-Withdrawn

The Parliament (Prevention of Disqualification) Amendment Bill, 1971 (Amendment of section 3) by Shri N. Sreekantan Nair

The motion for consideration of the Bill was moved by Shri N. Sreekantan Nair.

The following Members took part in the debate:-

- (1) Shri D. Deb
- (2) Shri K. M. "Madhukar"
- (3) Dr. Kailas
- (4) Shri R. R. Sharma
- (5) Shri G. Viswanathan

- (6) Shri M. R. Gopal Reddy
- (7) Shri Shashi Bhushan
- (8) Shri H. R. Gokhale

Shri N. Sreekantan Nair replied to the debate.

The Bill was withdrawn by leave of the House.

1. 10. Private Member's Bill-Under Consideration

The Gift-tax (Amendment) Bill 1971 (Amendment of sections 22, 28, etc.) by Shri S. C. Samanta

The motion for consideration of the Bill was moved by Shri S. C. Samanta.

Shri K. R. Ganesh took part in the debate.

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The discussion was not concluded.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 12th July, 1971)

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 12, 1971 Asadha 21, 1893 (Seka)

No. 48

1. Starred Questions

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Starred Questions Nos. 1051, 1053, 1054, 1056, 1059, 1061-1065, 1067 and 1070 were orally answered. Starred Question No. 1069 had been postponed for answer on 19-7-1971. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4469–4476, 4478–4491, 4493–4517, 4519–4536, 4538–4549 and 4551–4568 were laid on the Table.

 \checkmark Statement by the Minister of Health and Family Planning correcting the reply given on the 7th June, 1971 to Unstarred Question No. 1451 regarding Plastic Cornea Crafting, was also lated on the Table.

3. Calling Attention

1.

Shri G. P. Yadav called the attention of the Minister of External Affairs t_0 the reported decision of U.S.A. to supply arms worth 35 million dollars to Pakistan under personal orders of President Nixon.

..... The Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) Review by the Government on the working of the Hindustan Latex Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the Hindustan Latex Limited, New Delhi for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 938 in Gazette of India dated the 12th June, 1971, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (3) A copy each of the following documents (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

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- (i) Report on the working and activities of the Central Bank of India for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of India for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab National Bank for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Baroda for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the United Commercial Bank for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the United Bank of India for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the Dena Bank for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the period 19th July. 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the period 19th July. 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.

(xiii) Report on the working and activities of the Bank of Maharashtra for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.

(xiv) Report on the working and activities of the Indian Overseas Bank for the period 19th July, 1969 to 31st December, 1969 along with the Accounts and the Auditor's Report thereon.

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(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956;—

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- (i) Review by the Government on the working of the Hindustan Housing Factory Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the Hindustan Housing Factory Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. The Budget (General) 1971-72-Demands for Grants

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(i) Discussion on the Demands for Grants Nos. 1 to 5, 111 and 112 for which the Ministry of Defence is responsible and the cut motions thereto moved on the 8th July, 1971, continued and was concluded.

The cut motions moved on the 8th July, 1971, were negatived.

All the Demands for Grants for which the Ministry of Defence is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

 \checkmark (ii) Discussion on the Demands for Grants Nos. 81 to 84, 138 and 139 for which the Ministry of Tourism and Civil Aviation is responsible commenced and was concluded.

Thirty-two cut motions [Nos. 20 t_0 24 and 37 to 63] were moved and negatived.

All the Demands for Grants for which the Ministry of Tourism and Civil Aviation is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

9. Half-An-Hour Discussion on Matters Arising Out of Answer to Question

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 18th June, 1971 to Starred Question No. 582 regarding PL-480 funds for educational activities.

Shri Siddhartha Shankar Ray replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th July, 1971),

S. L. SHAKDHER, Secretary,

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, July 13, 1971 Asadha 22, 1893 (Saka)

No. 49

co.1. Starred Questions

for

Starred Questions Nos. 1081—1084, 1087—1089, 1091, 1093—1096, 1098 net and 1099 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4569-4602 and 4604-4714 were laid on the Table.

3. Calling Attention

Shri Nuggehalli Shivappa called the attention of the Minister of Irrigation and Power to the reported statement of the Chief Minister of Tamil Nadu and the resolution passed by the Tamil Nadu Legislative Assembly demanding that the Central Government should refer the Cauvery waters dispute to a Tribunal and restrain the Mysore Government from going ahead with the construction of Hemavati and other projects in the Cauvery basin.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi version) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi for the year 1969-70.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the period 26th June, 1969 to 31st March, 1970.
 - (ii) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the period 26th June, 1969 to 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Report of Public Accounts Committee

Shri C. C. Desai presented the Third Report of the Public Accounts Committee regarding paragraph 36 of Audit Report (Civil) 1970 relating to Exploratory Tubewells Organisation.

6. The Budget (General) 1971-72-Demands for Grants

Combined discussion on the following items of business commenced:-

- *(i) Demands for Grants Nos. 6 to 10 and 113 for which the Ministry of Education and Social Welfare is responsible.
- **(ii) Demands for Grants Nos. 98 to 100 for which the Department of Culture is responsible.

Forty-one cut motions [Nos. 6 to 8 and 12 to 49] relating to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th July, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, July 14, 1971/Asadha 23, 1893 (Saka)

No. 50

1. Starred Questions

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Starred Questions Nos. 1112, 1114, 1116—1125, 1127—1129 and 1131 were orally answered Replies to Starred Questions Nos. 1113, 1115, 1126, 1130 and 1132—1140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4715-4746 and 4748-4870 were laid on the Table.

3. Calling Attention

Shri H. N. Mukerjee called the attention of the Minister of Home Affairs to the reported killing in prison of five political prisoners in Alipore Special Jail, Calcutta, during the alleged jail-break sttempt on the 11th July, 1971.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Indian Telegraph (Fifth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 799 in Gazette of India dated the 29th May, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the *£ll* India Services Act, 1951:—
 - (i) The Indian Administrative Service (Recruitment) Third Amendment Rules, 1971, published in Notification No. G.S.R. 980 in Gazette of India dated the 26th June, 1971.
 - (ii) The Indian Police Service (Recruitment) Third Amendment Rules, 1971, published in Notification No. G.S.R. 981 in Gazette of India dated the 26th June, 1971.

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- (iii) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Regulations, 1971, published in Notification No. G.S.R. 982 in Gazette of India dated the 26th June, 1971.
- (iv) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Regulations, 1971, published in Notification No. G.S.R. 983 in Gazette of India dated the 26th June, 1971.
- (3) A copy of Notification No. S.O. 2197 (Hindi version) published in Gazette of India dated the 5th June, 1971 containing cerrigendum to Hindi version of Notification No. S.O. 1304 dated the 28th March, 1969, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957.
- (4) (i) A copy each of the Annual Reports (Hindi and English ersions) of the Indian Council of Agricultural Research, New Delhi for the year 1967-68 and 1968-69.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (5) A copy of the Export of ignorganic Chemicals (Inspection) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 2454-B in Gazette of India dated the 24th June, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (6) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1969-70 and the Audit Report thereon.

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5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fourth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Public Accounts Committee

Shri C. C. Desai presented the First Report of the Public Accounts Committee regarding Audit Report (Civil) 1970 and Appropriation Accounts (Civil) 1968-69 relating to the Ministry of External Affairs, Department of Industrial Development and Department of Rehabilitation.

7. Statement by Minister

The Minister of State for Home Affairs made a statement correcting the answer given on the 30th June, 1971 to a supplementary by Shri Vikram Mahajan on Starred Question No. 814 regarding appointment of a lawyer to assist the proceedings of the Netaji Enquiry Commission.

8. The Budget (General) 1971-72-Demands for Grants

Combined discussion on the following items of business continued and was concluded:---

- *(i) Demands for Grants Nos. 6 to 10 and 113 for which the Ministry of Education and Social Welfare is responsible and the cut motions thereto moved on the 13th July, 1971.
- *(ii) Demands for Grants Nos. 98 to 100 for which the Department of Culture is responsible.

*Discussed to gether.

All the cut motions relating to the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, moved on the 13th July, 1971, were negatived.

All the Demands for Grants for which the Ministry of Education and Social Welfare is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

All the Demands for Grants for which the Department of Culture is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(iii) Discussion on the Demands for Grants Nos. 53 to 56 and 128 for which the Ministry of Industrial Development is responsible commenced.

Forty cut motions (Nos. 1 to 7, 18 to 29, 32 to 42 and 45 to 54) were moved.

The discussion was not concluded.

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\checkmark 9. Half-an-Hour Discussion on matters arising out of answer to Question

Shri Indrajit Gupta raised a half-an-hour discussion on points arising out of the answer given on the 7th July, 1971 to Starred Question No. 971 regarding purchase of films for exhibition on reciprocal basis by India and Soviet Union and no similar arrangements with U.S.A.

Shri Lalit Narayan Mishra replied t_0 the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th July, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, July 15, 1971 Asadha 24, 1893 (Saka)

No. 51

1. Starred Questions

Starred Questions Nos. 1141, 1142, 1144, 1145, 1147, 1148, 1153, 1154, 1157, 1158 and 1160 were orally answered. Replies to Starred Questions Nos. 1146, 1149–1152, 1155, 1156, 1159 and 1161–1170 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4871-4892, 4894-4914, 4917-4923, 4925-4953, 4955, 4957-5004 and 5006-5015 were laid on the Table.

***3.** Calling Attention

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Shri S. M. Banerjee called the attention of the Minister of Defence to the reported violation of security rules by American T. V. men in collaboration with an Indian photographer and pictures taken by them of army installations in Assam and Tripura.

The Minister of Defence made a statement in regard thereto.

4 Papers laid on the Table

The following papers were laid on the Table:----

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1969-70.
 - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Triveni Structurals Limited for the year 1969-70.
 - (ii) Annual Report of the Triveni Struturals Limited for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the Eharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1969-70.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and l Auditor General thereon.
- (2) A copy of Notification No. G.S.R. 969 (Hindi and English versions) published in Gazette of India dated the 26th June, 1971, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964 under sub-section (1) of section 12A of the Essential Commodities Act, 1955.

5 Report of Public Accounts Committee

Shrimati Mukul Banerji presented the Sixth Report of the Public Accounts Committee regarding paragraph 80 of Audit Report (Civil) 1970 relating to Delhi Milk Scheme.

6. The Budget (General) 1971-72-Demands for Grants

 \checkmark (i) Discussion on the Demands for Grants Nos. 53 to 56 and 128 for which the Ministry of Industrial Development is responsible and the cut motions thereto moved on the 14th July, 1971, continued and was concluded.

The cut motions moved on the 14th July, 1971, were negatived.

All the Demands for Grants for which the Ministry of Industrial Development is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 28 to 32, 122 and 123 for which the Ministry of Agriculture is responsible commenced.

Thirty-three cut motions [Nos. 10, 12, 16 to 20, 22 and 34 to 58] were moved.

The discussion was not concluded.

7. Report of Business advisory committee

Shri Raj Bahadur presented the Third Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th July, 1971).

S. L. SHAKDHER,-Secretary.-

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198 GMGIPND—LS I—1334 (D) LS—15-7-7----810.

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BULLETIN—PART I [Brief Record of Proceedings]

Friday, July 16, 1971 Asadha 25, 1893 (Saka)

No. 52

1. Starred Questions

Starred Questions Nos. 1171, 1172, 1174-1176, 1179, 1180, 1183 and 1184 were orally answered. Replies to remaining questions were laid on the Table.

· 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5016-5049, 5051-5100 and 5103-5165 were laid on the Table.

3/ Calling Attention

Shri Tridib Chaudhuri called the attention of the Minister of Railways to the reported blowing up of Railway track between Majdia and Burnpur in the Sealdah Division of Eastern Railway by explosive mines placed by Pakistani saboteurs.

The Minister of Railways made a statement in regard thereto.

4 Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the period 1st August, 1969 to 31st March, 1970.
- (2) A copy of Notification No. G.S.R. 986 (Hindi and English versions) published in Gazette of India dated the 29th June, 1971 issued under the Central Excise Rules, 1944, together with an explanatory memorandum.
- (3) A copy of Notification No. G.S.R. 987 (Hindi and English versions) published in Gazette of India dated the 1st July, 1971, under section 159 of the Customs Act, 1962, together with an explanatory memorandum.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1969-70.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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5. Report of Public Accounts Committee

Shri C. C. Desai presented the Fourth Report of the Public Accounts Committee regarding Audit Reports on the Accounts of the Indian Council of Agricultural Research for the years 1966-67, 1967-68 and 1968-69.

6. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 19th July, 1971.

7. Statement by Minister

The Minister of Petroleum and Chemicals made a statement regarding the appointment of a Committee to investigate into certain aspects of the working of the Oil and Natural Gas Commission.

8. Motion regarding Third Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:---

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 15th July. 1971."

The motion was adopted.

9. Government Bill—Introduced

, The West Bengal State Legislature (Delegation of Powers) Bill, 1971.

The motion for leave to introduce the Bill moved by Shri Krishna Chandra Pant was opposed. The motion was adopted and the Bill was introduced.

10. The Budget (General) 1971-72-Demands for Grants

Discussion on the Demands for Grants Nos. 28 to 32, i22 and 123 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 15th July, 1971 continued.

The discussion was not concluded.

11. Motion Regarding Fourth Report of Committee on Private Members' Bills and Resolutions

Shri Ramavatar Shastri moved the following motion:---

"That this House do agree with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House In the 14th July, 1971."

The motion was adopted.

12. Private Member's Resolution-Negatived

, Shri A. K. Gopalan concluded his speech on the following Resolution moved by him on the 2nd July, 1971:---

"This House is of the opinion that the Government should take firm line of supporting the National Liberation movements and condemn in unequivocal terms the American aggression in three Indo-Chinese States, give recognition to provisional Revolutionary Government of South Vietnam, and full recognition to the Governments of Democratic Republic of Vietnam, Korean People's Democratic Republic and German Democratic Republic."

Four amendments were moved by Sarvashri K. M. "Madhukar" and Ranen Sen.

Amendments Nos. 1, 2 and 5 by Sarvashri Bibhuti Mishra, K. M. "Madhukar" and Ranen Sen, respectively were ruled out of order.

The following Members took part in the debate:---

- (1) Shri Ranen Sen
- (2) Shri R. P. Ulaganambi
- (3) Shri G. P. Yadav
- (4) Shri Shashi Bhushan
- (5) Shri Indrajit Gupta
- (6) Shri M. R. Gopal Reddy 🖍
- (7) Sardar Swaran Singh

Shri A. K. Gopalan replied to the debate.

The amendments moved were negatived

The Resolution was also negatived.

13. Private Member's Resolution—Under Consideration

Shri Shashi Bhushan moved the following Resolution:

"This House is of opinion that the Constitution be so amended as to provide explicitly for the joint sitting of the two Houses of Parliament for passing a Bill to amend the Constitution when such a Bill, having been passed by the Lok Sabha, is rejected by the Rajya Sabha."

An amendment was moved by Shri M. C. Daga.

The following Members took part in the debate:---

- (1) Shri V. K. Krishna Menon
- (2) Shri Raja Kulkarni
- (3) Shri S. M. Banerjee
- (4) Shri Vayalar Ravi
- (5) Shri M. C. Daga

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- (6) Shri Nawal Kishore Sinha
- (7) Shri Rajaram Dada Saheb Nimbalkar
- (8) Shri Amrit Nahata (Speech unfinished).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday. the 19th July, 1971).

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S. L. SHAKDHER,

Secretary.

GMGIPND-LS I-1368 (D) LS-16-7-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 19, 1971 Asadha 28, 1893 (Saka)

No. 53

1. Starred Questions

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Starred Questions Nos. 1202, 1203, 1206—1210, 1215, 1216, 1221, 1223, 1225, 1226, 1228 and 1229 were orally answered. Replies to remaining questions were laid on the Table

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5166-5180, 5182-5197, 5199-5208, 5210-5285 and 5287 were laid on the Table.

✓ 3. Calling Attention

Shri R. Balakrishna Pillai called the attention of the Minister c. Finance to the reported fake currency notes of various denominations, worth several crores of rupees, bearing the duplicate number of official notes clandestinely put into circulation in the country.

The Minister of State for Finance made a statement in regard thereto.

,4. Papers Laid on the Table

A copy each of the following papers (Hindi and English versions) were laid on the Table under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1969-70.
- (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Report of Estimates Committee

Shri Kamal Nath Tewari presented the Second Report of the Estimates Committee on the Ministry of Shipping and Transport—Tuticorin and Mangalore Ports.

6. Report of Public Accounts Committee

Dr. Laxinarayan Pandey presented the Fifth Report of the Public Accounts Committee regarding Audit Report (Civil) 1970 relating to the Ministry of Works, Housing and Urban Development.

7. Statements by Ministers

(i) The Minister of Steel and Mines made a statement regarding the collapse of a portion of the roof of Steel Melting Shop of Rourkela Steel Plant.

 \checkmark (ii) The Minister of Railways made a statement regarding punctuality of trains.

8. The Budget (General) 1971-Demands for Grants

 \checkmark (i) Discussion on the Demands for Grants Nos. 28 to 32, 122 and 123 for which the Ministry of Agriculture is responsible and the cut motions thereto moved on the 15th July, 1971 continued and was concluded.

The cut motions moved on the 15th July, 1971 were negatived.

All the Demands for Grants for which the Ministry of Agriculture is responsible, as shown under column 4 of the printed List of Demands for Grants-Budget (General) 1971-72, were voted in full.

 \checkmark (ii) Discussion on the Demands for Grants Nos. 11 and 12 for which the Ministry of External Affairs is responsible commenced.

Forty-nine cut motions [Nos. 13 to 20 and 44 to 84] were moved.

The discussion was not concluded.

*9 The Mysore Budget-1971-72

Shri K. R. Ganesh laid on the Table a statement of the estimated receipts and expenditure of the State of Mysore for the year 1971-72, together with his statement thereon.

*10. The Gujarat Budget-1971-72

Shri K. R. Ganesh laid on the Table a statement of the estimated receipts and expenditure of the State of Gujarat for the year 1971-72, together with his statement thereon.

*11 The West Bengal Budget-1971-72

Shri K. R. Ganesh laid on the Table a statement of the estimated receipts and expenditure of the State of West Bengal for the year 1971-72, together with his statement thereon.

12. Half-An-Hour Discussion on Matters Arising Out of Answer to Question

Shri Shashi Bhushan raised a half-an-hour discussion on points arising out of the answer given on the 8th July, 1971 to Unstarred Question No. 4257 regarding workers laid off in Ganesh Flour Mills Limited, , Delbi.

Shri Balgovind Verma replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th July, 1971).



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GMGIPND-LS I-1406 (D) LS-19-7-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, July 20, 1971 Asadha 29, 1893 (Saka)

No. 54

1. Starred Questions

Starred Questions Nos. 1231, 1234, 1236, 1239—1241 and 1243—1248 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5288—5428 were laid on the Table.

73. Calling Attention

Shri Hari Kishore Singh called the attention of the Minister of External Affairs to the reported agreement between Nepal and China wherein China has been permitted by Nepal to survey Terai border near Indian border.

The Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1965:—
- (i) (a) Review (Hindi and English versions) by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, for the year 1969-70.
 - (b) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review (Hindi and English versions) of the National Industrial Development Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) Annual Report (Hindi and English versions) of the National Industrial Development Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Ac-

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counts and the comments of the Comptroller and Auditor General thereon.

(2) A copy (Hindi and English versions) of the Annual Report of the Permanent Indus Commission for the year ended the 31st March, 1971.

5. Report and Minutes of Estimates Committee

Shri Piloo Mody presented the following Report and Minutes of the Estimates Committee:---

- (1) First Report on the Ministry of Shipping and Transport— Visakhapatnam Port.
- (2) Minutes of the sittings of the Estimates Committee relating to First and Second Reports on the Ministry of Shipping and Transport.

6. Report of Committee on Absence of Members

Shri S. C. Samanta presented the First Report of the Committee on Absence of Members from the Sittings of the House.

7. Motion Regarding Report of Joint Committee

Shri Jagannath Rao moved the following motion:----

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on amendments to election law upto the last day of the first week of the next session."

The motion was adopted.

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✓ 8 The Budget (General) 1971-72—Demands for Grants

Discussion on the Demands for Grants Nos. 11 and 12 for which the Ministry of External Affairs is responsible and the cut motions thereto moved on the 19th July, 1971, continued and was concluded.

The cut motions moved on the 19th July, 1971, were negatived.

All the Demands for Grants for which the Ministry of External Affairs is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st July, 1971).

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S. L. SHAKDHER, Secretary. Γ

BULLETIN-PART I

(Brief Record of Proceedings)

Wednesday, July 21, 1971|Asadha 30, 1893 (Saka)

No. 55

1. Starred Questions

Starred Questions Nos. 1261—1271 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5429-5462, 5464-5471, 5473-5538 and 5540-5577 were laid on the Table.

/3. Calling Attention

Shri P. R. Das Munsi called the attention of the Minister of Railways to the reported non-availability of Soviet aid and assistance for the proposed Calcutta Tube Railway.

The Minister of Railways made a statement in regard thereto.

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4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India on Central Government (Civil) Revenue Receipts for the year 1969-70, under article 151(1) of the Constitution.
- (2) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority for the year 1969-70 under section 26 of the Delhi Development Act, 1957.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1971, published in Notification No. G.S.R. 946 in Gazette of India dated the 19th July, 1971.
 - (ii) The Tenth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 948 in Gazette of India dated the 19th June, 1971.

- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1971, published in Notification No. G.S.R. 949 in Gazette of India dated the 19th June, 1971.
- (4) (i) A copy of the Mysore Fire Force (Maintenance of Discipline and Removal from Service) Rules, 1971, published in Notification No. G.S.R. 203 in Mysore Gazette dated the 1st July, 1971, under sub-section (3) of section 39 of the Mysore Fire Force Act, 1964, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (ii) A statement explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously.
- (5) A copy of the Bombay Cinema (Gujarat First Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GH|G|63|BCR-3270|7291-A in Gujarat Government Gazette dated the 1st May, 1971, under sub-section (5) of section 9 of the Bombay Cinemas (Regulation) Act, 1953, read , with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (6) (i) A copy of the Mysore Cinemas (Regulation) Rules, 1971, published in Notification No. G.S.R. 72 in Mysore Gazette dated the 10th March, 1971, under section 22 of the Mysore Cinemas (Regulation) Act, 1964, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
 - (7) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1969-70 and the Audit Report thereon, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (8) A copy of the Audit Report on the Accounts of the Rubber Board for the year 1969-70 along with the statement of Accounts. (Hindi and English versions).
- (9) (i) A copy of the Audit Report on the Accounts of the Tea Board for the year 1968-69 along with the statement of Accounts.
- (ii) A statement (Hindi and English versions) explaining the reasons for delay in laying the above Audit Report and also the reasons as to why the Hindi version of the Audit Report.
 could not be laid on the Table simultaneously.

5 The Budget (General) 1971-72-Demands for Grants

(i) Discussion on the Demands for Grants Nos. 36, 37 and 125 for which the Ministry of Health and Family Planning is responsible commenced and was concluded.

Ninety-eight cut motions [Nos. 3 to 20, 40 to 71 and 82 to 129] were moved and negatived.

All the Demands for Grants for which the Ministry of Health and Family Planning is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(ii) Discussion on the Demands for Grants Nos. 85 to 87 and 140 to 142 for which the Ministry of Works and Housing is responsible commenced and was concluded.

One hundred and forty cut motions [Nos. 1, 2, 6 to 116, 128 to 133, 148 and 155 to 174] were moved and negatived.

All the Demands for Grants for which the Ministry of Works and Housing is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(iii) Discussion on the Demands for Grants Nos. 73 to 77 and 134 ta 136 for which the Ministry of Shipping and Transport is responsible conmenced and was concluded.

Eleven cut motions were moved and negatived.

All the Demands for Grants for which the Ministry of Shipping and Transport is responsible, as shown under column 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were voted in full.

(iv) At 6-10 P.M. the following Demands for Grants as shown under colum 4 of the printed List of Demands for Grants—Budget (General) 1971-72, were submitted to the vote of the House and voted in full:—

- (1) Demands Nos. 13 to 27 and 114 to 121 for which the Ministry of Finance is responsible;
- (2) Demands Nos. 68 to 70 for which the Ministry of Law and Justice is responsible;
- (3) Demands Nos. 72 and 72-A for which the Ministry of Planning is responsible,
- (4) Demands Nos. 88, 89 and 143 for which the Department of Atomic Energy is responsible;
- (5) Demands Nos. 95 and 96 for which the Department of Company Affairs is responsible;
- (6) Demand No. 97 for which the Department of Electronics is responsible;
- (7) Demand No. 101 for which the Department of Parliamentary Affairs is responsible;
- (8) Demands Nos. 102 to 104 for which the Department of Science and Technology is responsible;

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- (9) Demands Nos. 105 to 107 for which the Department of Supply is responsible;
- (10) Demand No. 108 for which Lok Sabha is responsible;
- (11) Demand No. 109 for which Rajya Sabha is responsible; and (
- (12) Demand Nos. 110 for which the Secretariat of the Vice-President is responsible.

6. Government Bill-Introduced

The Appropriation (No. 2) Bill, 1971.

X Government Bill—Passed

The Appropriation (No. 2) Bill, 1971

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

(Lck Sabha adjourned till 11 A.M. on Thursday, the 22nd July, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

(Bried Record of Proceedings)

Thursday, July 22, 1971 Asadha 31, 1893 (Saka)

No. 56

1. Starred Questions

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Starred Questions Nos. 1291, 1292, 1294, 1296, 1297 and 1299—1304 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstared Questions Nos. 5579-5593, 5595-5630 and 5632-5720 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Coal Development Corporation Limited, Ranchi, for the year 1969-70.
 - (ii) Annual Report of the National Coal Development Corporation Limited, Ranchi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Gujarat Surviving Alienations Abolition (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GHM|1766|M|GSA|1071|28810-Y in Gujarat Government Gazette dated the 5th May, 1971, under sub-section (2) of section 28 of the Gujarat Surviving Alienations, Abolition Act, 1963, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (3) A copy of the Annual Report (Hindi and English versions) on the working of the Employees' Provident Funds Scheme, 1952 for the year 1969-70.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 19th July, 1971, Rajya Sabha passed the Gujarat State Legislature (Delegation of Powers) Bill, 1971.
- (ii) That at its sitting held on the 19th July, 1971, Rajya Sabha passed the Punjab State Legislature (Delegation of Powers) Bill, 1971.

5. Bills Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table the following Bills, as passed by Rajya Sabha:--

- (1) The Gujarat State Legislature (Delegation of Powers) Bill, 1971.
- (2) The Punjab State Legislature (Delegation of Powers) Bill, 1971.

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri J. Rameshwar Rao-24th May to 10th June, 1971 (Second Session).
- (2) Maharaja Martand Singh—25th March to 2nd April, 1971 (First Session) and 24th May to 20th June, 1971 (Second Session).
- (3) Shri Amrit Nahata—24th May to 10th June, 1971 (Second Sersions).
- (4) Shri Shrikrishna Agarwal—24th May to 21st July, 1971 (Second Session).
- (5) Shri N. K. P. Salve-25th June to 9th July, 1971 (Second Session).
- (6) Shri Jharkhande Rai—24th May to 21st July, 1971 (Second Session).

$\sqrt{7}$. The Gujarat Budget

The following items of business were taken up together:---

- *(i) General Discusion on the Budget for the State of Gujarat for 1971-72.
- *(ii) Demands for Grants Nos. 1 to 6, 9 to 14, 16 to 22, 24 to 27, 29 to 35, 37 to 51, 53 to 82, 85, 88, 90 to 95 and 97 to 99 in respect of the Budget for the State of Gujarat for 1971-72.

*Discussed together.

The following Members took part in the combined debate:---

- (1) Shri Ajit Kumar Saha
 - (2) Shri Indulal Yajnik
 - (3) Shri K. M. "Madhukar"
 - (4) Shri D. P. Jadeja
 - (5) Dr. Laxminarain Pandey
 - (6) Shri Khemchandbhai Chavda
 - (7) Dr. Mahipatray Mehta
 - (8) Shri H. M. Patel
 - (9) Shri Nanjibhai Ravjibhai Vakaria

Shri K. R. Ganesh replied to the debate.

All the Demands for Grants in respect of the Budget for the State of Gujarat for 1971-72, as shown under column 3 of the printed List of Demands for Grants (Gujarat) for 1971-72, were voted in full.

·8. The Mysore Budget

The following items of business were taken up together:---

- **(i) General Discussion on the Budget for the State of Mysore for 1971-72.
- **(ii) Demands for Grants Nos. 1 to 18, 20 to 27, 29, 30, 30B, 31, 31A, 32 to 48, 50, 50A and 51 to 54 in respect of the Budget for the State of Mysore for 1971-72.

Eleven cut motions relating to the Demands for Grants in respect of Budget for the State of Mysore for 1971-72, were moved.

The following Members took part in the combined debate---

- (1) Shri Krishna Chandra Haldar
- (2) Shri M. V. Krishnappa
- (3) Shri Era Sezhiyan
- (4) Shri Dharmarao Sharanappa Afzalpurkar
- (5) Shri M. Kalyanasundaram
- (6) Shri K. Lakkappa
- (7) Shri Jagannathrao Joshi
- (8) Shri K. K. Shetty
- (9) Shri M. Satyanarayan Rao
- (10) Shri C. M. Stephen
- (11) Shri M. Kathamuthu
- (12) Shri Nuggehalli Shivappa

****Discussed** together.



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- (13) Shri G. Viswanathan
- (14) Shri D. B. Chandre Gowda
- (15) Shri K. Baladhandayutham
- (16) Dr. Henry Austin
- (17) Shri P. Ranganath Shenoy
- (18) Shri K. Mallanna
- (19) Shri Piloo Mody
- (20) Shri A. K. Kotrashatti
- (21) Shri Shibban Lal Saksena
- (22) Shri R. V. Swaminathan
- (23) Shri Sidrameshwar Swamy

Shri K. R. Ganesh replied to the debate.

On cut motion No. 5 moved by Shri K. Baladhandayutham, the House divided, Ayes 37; Noes 71. The cut motion was accordingly negatived.

Cut motion No. 11 moved by Shri G. Viswanathan was barred.

The remaining cut motions were negatived.

All the Demands for Grants in respect of the Budget for the State of Mysore for 1971-72, as shown under column 3 of the printed List of Demands for Grants (Mysore) for 1971-72, were voted in full.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd July, 1971).

S. L. SHAKDHER, Secretary

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, July 23, 1971 Sravana 1, 1893 (Saka)

No. 57

1. Starred Questions

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Starred Questions Nos. 1322–1325, 1329–1331, 1333–1335, 1337, 1339 and 1341 were orally answered Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5721-5732, 5734-5808, 5810-5845, 5847, 5848, 5850-5866 and 5869-5881 were laid on the Table.

**3. Calling Attention

Shri Surendra Mohanty called the attention of the Minister of Defence to the reported flight of two Pakistani Airforce Mirage aircrafts over the Srinagar airport.

The Minister of Defence made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Central Excise (Ninth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1034 in Gazette of India dated the 10th July, 1971, under section 38 of the Central Excises and Salt Act, 1944.
- (2) A copy each of the following Notifications under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat:—
 - (i) The Bombay Molasses (Gujarat Amendment) Rules, 1971, published in Notification No. GH-SH-2688-MLS-1069/9240-P in Gujarat Government Gazette dated the 25th March, 1971.
 - (ii) The Gujarat Articles Unfit for Use as intoxicating liquor (Manufacture and Import) (Amendment) Regulation Rules, 1971, published in Notification No. GH-SH-2704-BPA-1270| 13834-P in Gujarat Government Gazette dated the 25th March, 1971.

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*Was taken up at 2-30 P.M.

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- (111) The Gujarat Industrial Alcohol (Import, Storage and Sale for export overseas, in bond) (Amendment) Rules, 1971, published in Notification No. GH-SH-2756-BPA-1270-12232-P in Gujarat Government Gazette dated the 22nd April, 1971.
- (iv) The Gujarat Denatured Spirituous Preparations (Amendment) Rules, 1971, published in Notification No. GH-SH-2848-BPA-2670|109142-P in Gujarat Government Gazette dated the 20th May, 1971.
- (v) Notification No. GH-SH-2855-BPA-1271/34196-P published in Gujarat Government Gazette dated the 20th May, 1971 making certain amendment to the Gujarat Poppy Capsules (Amendment) Rules, 1967.
- (vi) The Bombay Denatured Spirit (Gujarat First Amendment) Rules, 1971, published in Notification No. GH-SH-2258-DNS-1069-60600-P in Gujarat Government Gazette dated the 27th May, 1971.
- (3) (i) A copy of the Certified Accounts of the Indian School of Mines, Dhanbad, for the period 1st July, 1967 to 31st March, 1968 along with the Audit Report thereon.
- (ii) A statement (Hindi and English versions) explaining the reasons for delay in laying the above Accounts and also the reasons as to why the Hindi version of the Accounts could not be laid on the Table simultaneously.

5. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 26th July, 1971.

6. Statement Under Direction 115

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Shri Surendra Mohanty made a statement regarding certain information given by the Minister of State for Information and Broadcasting in the House on the 8th July, 1971 about land for constructing the Radio Station building at Cuttack.

The Minister of State for Information and Broadcasting made a statement in reply thereto.

7. Motions for Elections to Committee

- (i) Prof. D. P. Yadav moved the following motion:-
 - "That in pursuance of paragraph 1 of the Ministry of Education Resolution No. 11/1/67-CA(1), dated the 15th December, 1967, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Central Advisory Board of Archaeology, till the 31st December, 1971, subject to the other provisions of the said Resolution."

The motion was adopted.

- (ii) Prof. D. P. Yadav moved the following motion:-
 - "That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as mem-

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bers of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

***8.** Government Bill—Introduced

The Gujarat Appropriation Bill, 1971.

9. Government Bill—Passed

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The Gujarat Appropriation Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh. The motion was adopted and the Bill was passed.

10. Government Bill—Introduced

The Mysore Appropriation (No. 2) Bill, 1971.

11. Government Bill-Passed

The Mysore Appropriation (No. 2) Bill, 1971.

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

****12.** The West Bengal Budget

The following items of business were taken up:-

- (i) General Discussion on the Budget for the State of West Bengal for 1971-72.
- (ii) Demands for Grants Nos. 1 to 9, 11 to 48, 50 to 52 and 54 in respect of the Budget for the State of West Bengal for 1971-72.

Thirty cut motions relating to the Demands for Grants in respect of the Budget for the State of West Bengal for 1971-72, were moved.

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^{}**Discussed together.

**13. Statutory Resolution

On behalf of Shri Krishna Chandra Pant, Shri Raj Bahadur moved the following Resolution:—

"That this House approves the Proclamation issued by the President on the 29th June, 1971 under article 356 of the Constitution in relation to the State of West Bengal."

✓ **14. Government Bill—Under Consideration

The West Bengal State Legislature (Delegation of Powers) Bill, 1971

On behalf of Shri Krishna Chandra Pant, Shri Raj Bahadur moved the motion for consideration of the Bill.

The following Members took part in the combined debate on the West Bengal Budget (vide para 12 above), Statutory Resolution (vide para 13 above) and the motion for consideration of the Bill:—

- (1) Shri Dinen Bhattacharya
- (2) Shri A. K. M. Ishaque
- (3) Dr. Ranen Sen
- (4) Shri Sakti Kumar Sarkar
- (5) Shri Somnath Chatterjee
- (6) Shri Debendra Nath Mahata (Speech unfinished).

The discussion was not concluded.

15. Private Members' Bills-'n'roduced

- (1) The Freedom fighters (Appreciation of Services) Bill, 1971 by Shri Shibban Lal Saksena
- (2) The Second Wage Board Recommendations for Sugar Industry Bill, 1971 by Shri D. K. Panda.
- (3) The Arms (Amendment) Bill, 1971 (Amendment of section 2) by Dr. Laxminarain Pandey.
- (4) The Constitution (Amendment) Bill, 1971 (Amendment of articles 58, 63, etc.) by Shri C. K. Chandrappan.

16. Private Member's Bills-Withdrawn

(i) The Gift-tax (Amendment) Bill, 1971 (Amendment of sections 22, 23, etc.) by Shri S. C. Somunta

Shri S. C. Samanta replied to the debate on the motion for consideration of the Bill moved by him on the 9th July, 1971.

The Bill was withdrawn by leave of the House-

√ (ii) The Indian Penal Code (Amendment) Bill, 1971 (Amendment of section 309) by Shri S. C. Samanta

The motion for consideration of the Bill was moved by Shri S. C. Samanta.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri M. C. Daga.

^{**}Discussed together.

The following Members took part in the debate:---

- (1) Shri G. Viswanathan
- (2) Shri M. C. Daga
- (3) Shri Manoranjan Hazra
- (4) Shri Bhogendra Jha
- (5) Shri M. Satyanarayan Rao
- (6) Shri Mallikarjun
- (7) Shri S. A. Shamim
- (8) Shri Ram Niwas Mirdha

Shri S. C. Samanta replied to the debate-

The amendment was withdrawn by leave of the House.

The Bill was also withdrawn by leave of the House.

/ 17. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Amendment of Eighth Schedule) by Shri Bhogendra Jha

The motion for consideration of the Bill was moved by Shri Bhogendra Jha.

The following Members took part in the debate:---

(1) Dr. Kailas

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- (2) Shri Amrit Nahata
- (3) Shri Bibhuti Mishra
- (4) Shri D. Deb
- (5) Dr. Ranen Sen
- (6) Shri M. C. Daga
- (7) Shri M. Satyanarayan Rao
- (8) Dr. Karni Singh
- (9) Shri H. R. Gokhale

Shri Bhogendra Jha commenced his reply to the debate. His speech was not concluded.

The discussion was not concluded.

\vee 18. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Bibhuti Mishra raised a half-an-hour discussion on points arising out of the answer given on the 29th June, 1971 to Starred Question No. 787 regarding expenditure on Gandak Project.

Dr. K. L. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th July, 1971).

S. L. SHAKDHER, Secretary.

CORRIGENDUM

In Bulletin—Part I, dated July 22, 1971— Page 212, paragraph 7, line 2 from bottom, for "90 to 95" read "90, 92 to 05".

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, July 26, 1971 Sravana 4, 1893 (Saka)

No. 58

1. Starred Questions

Starred Questions Nos. 1352, 1354, 1356—1358, 1360, 1362, 1365—1368, 1370, 1371, 1374 and 1379 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5882—5971 and 5973—5994 were laid on the Table.

Statement by the Minister of Defence correcting the reply given on the 5th July, 1971 to Unstarred Question No. 3874 regarding Manufacture of AVRO-Planes at Kanpur was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:--

- (1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1971 (Hindi and English versions) published in Notification No. S.R.O. 248 in Gazette of India dated the 17th July, 1971, under section 185 of the Navy Act, 1957.
 - (2) A copy of the Certified Accounts of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1969-70 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1969-70 together with the Audited Accounts, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959 and also containing Annual Report of the Hydrocarbons India Private Limited, New Delhi, for the year 1969 together with the Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the above Reports.

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The Resolution was adopted after discussion as indicated under para 6 below.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1969-70.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

*4. The West Bengal Budget

Discussion on the following items of business continued and was concluded:—

- ✓(i) General Discussion on the Budget for the State of West Bengal for 1971-72.
 - (ii) Demands for Grants Nos. 1 to 9, 11 to 48, 50 to 52 and 54 in respect of the Budget for the State of West Bengal for 1971-72, and the cut motions thereto moved on the 23rd July, 1971.

The motions moved on the 23rd July, 1971, were negatived.

All the Demands for Grants in respect of the Budget for the State of West Bengal for 1971-72, as shown under column 3 of the printed List of Demands for Grants (West Bengal) for 1971-72, were voted in full, after discussion as indicated under para 6 below.

*5. Statutory Resolution—Adopted

Discussion on the following Resolution moved on the 23rd July, 1971, continued:----

"That this House approves the Proclamation issued by the President on the 29th June, 1971 under article 356 of the Constitution in relation to the State of West Bengal."

*6. Government Bill-Passed

The West Bengal State Legislature (Delegation of Powers) Bill, 1971

Discussion on the motion for consideration of the Bill moved on the 23rd July, 1971, continued.

The following Members took part in the combined debate on the West Bengal (vide para 4 above), Statutory Resolution (vide para 5 above) and the motion for consideration of the Bill:--

- (1) Shri Debendra Nath Mahata
- (2) Shri G. Viswanathan
- (3) Shri Subodh Hansda
- (4) Shri Samar Guha

*Discussed together.

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- (5) Shri Shankar Narayan Singh Deo
- (6) Shri H. N. Mukerjee

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- (7) Shri R. N. Barman
- (8) Shri Tridib Chaudhuri
- (9) Shri P. R. Das Munsi
- (10) Shri M. Satyanarayan Rao
- (11) Shri B. K. Daschowdhury
- (12) Shri Baksi Nayak
- (13) Haji Lutfal Haque
- (14) Shri Manoranjan Hazra
- (15) Shri M. R. Gopal Reddy ∽
- (16) Shri Hemendra Singh Banera

Shri K. R. Ganesh spoke (by way of reply to the West Bengal Budget).

Shri Krishna Chandra Pant spoke (by way of reply to the Statutory Resolution and the motion for consideration of the Bill).

The motion for consideration of the Bill was adopted aid clause-byclause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

7. Government Bill—Introduced

The West Bengal Appropriation (No. 2) Bill, 1971.

8. Government Bill-Passed

The West Bengal Appropriation (No. 2) Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

Dr. Ranen Sen took part in the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh. The motion was adopted and the Bill was passed.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, July 28, 1971|Sravana 6, 1893 (Saka)

No. 60

1. Starred Questions

Starred Questions Nos. 1411-1418, 1421 and 1424-1426 were orally answered. Replies to Starred Questions Nor. 1420, 1422, 1423 and 1427-1440 were laid on the Table.

Replies to Starred Questions Nos. 1380--1410 for the 27th July, 1971 were also laid on the Table today, the Lok Sabha having adjourned without taking up questions on the 27th July, 1971.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6126-6156 and 6159-6261 were laid on the Table.

Replies to Unstarred Questions Nos. 5995—6125 for the 27th July, 1971 were also laid on the Table

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3. Short Notice Question

Short Notice Question No. 6 addressed to the Minister of Irrigation and Power regarding Finalisation of Kali Sindh Scheme near Gwalior was orally answered and supplementaries were also answered thereon.

4. Calling Attention

Shri Vayalar Ravi called the attention of the Minister of Petroleum and Chemicals to the reported move of the foreign oil companies to increase the price of crude oil imported by them.

The Minister of Petroleum and Chemicals made a statement in regard thereto.

5. Question of Privilege

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The Minister of State for Home Affairs made a statement in connection with the statement made by Shri Krishna Chandra Haldar on the 22nd July, 1971 regarding the alleged misbehaviour with him by the oplice at Durgapur (West Bengal).

On a motion moved by Shri Atal Bihari Vajpayee, the matter was referred to the Committee of Privileges.

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6. Papers laid on the Table

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The following papers were laid on the Table:-

 A copy of the Annual Report (Hindi and English versions) of the Development Council for Paper, Pulp and Allied Industries for the year 1969-70, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

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- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) (a) Review (Hindi and English versions) by the Government on the working of the Instrumentation Limited, Kota, for the year 1969-70.
 - (b) Annual Report (Hindi and English versions) of the Instrumentation Limited, Kota, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review (Hindi and English versions) by the Government on the working of the National Instruments Limited, Calcutta, for the year 1969-70.
 - (b) Annual Report of the National Instruments Limited, Calcutta, for the year 1969-70 along with the Audited Accounts and the coments of the Comptroller and Auditor General thereon.
- (3) A copy of the Calcutta Tramways Company (Taking over of Management) Amendment Ordinance, 1971 (No. 10 of 1971) (Hindi and English versions) promulgated by the President on the 17th July, 1971 under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 29th June, 1971 issued by the President in relation to the State of West Bengal.
- (4) (i) A copy of the Bombay Public Trusts (Gujarat Amendment) Rules, 1971, published in Notification No. GH|K|151|BPT| Rules|8987|E in Gujarat Government Gazette dated the 17th June, 1971 under sub-section (4) of section 84 of the Bombay Public Trusts Act, 1950, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Notification could not be laid on the Table simultaneously.
- (5) A copy of the Eleventh Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 (Hindi and English versions) published in Notification No. G.S.R. 947 in Gazette of India dated the 19th June, 1971, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (6) (i) A copy of the Punjab Public Service Commission (Limitation of Functions) First Amendment Regulations, 1970, published in Notification No. G.S.R. 30 in Punjab Government Gazette dated the 6th March, 1970 under clause (5) of .

article 320 of the Constitution read with clause (c) (iii) of the Proclamation dated the 15th June, 1971, issued by the President in relation to the State of Punjab.

- (ii) A statement (Hindi and English versions) explaining the reasons for laying the above Notification before Parliament and for not laying the Hindi version thereof.
- (7) A copy of the Cotton Textiles (Control) Third Amendment Order, 1971 (Hindi and English versions) published in Notification No. S.O. 2199 in Gazette of India dated the 5th June, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

7. Message from Rajya Sabha

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Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Gujarat Appropriation Bill, 1971, passed by Lok Sabha on the 23rd July, 1971.

8. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Fifth Report of the Committee on Private Members' Bills and Resolutions.

9. Government Bills-Introduced

 \checkmark (1) The Constitution (Twenty-fourth Amendment) Bill, 1971.

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed. The motion was adopted and the Bill was introduced.

 \checkmark (2) The Constitution (Twenty-fifth Amendment) Bill, 1971.

The motion for leave to introduce the Bill moved by Shri H. R. Gokhale was opposed. The motion was adopted and the Bill was introduced.

10. Government Bill-Under Consideration

The Finance (No. 2) Bill, 1971

Discussion on the motion for consideration of the Bill moved on the 26th July, 1971, continued.

The following Members took part in the debate:---

- (1) Shri N. K. P. Salve
- (2) Shri M. S. Sivasamy
- (3) Shri Chintamani Panigrahi
- (4) Shri K. Baladhandayutham
- (5) Shri Ram Shekhar Prasad Singh
- (6) Shri Madhu Dandavate
- (7) Shri Virendra Agarwal
- (8) Shri Kushok Bakula
- (9) Dr. Karni Singh

- (10) Shri Amrit Nahata
- (11) Shri D. D. Desai

(12) Shri Nawal Kishore Sharma (Speech unfinished).

The discussion was not concluded.

11. Half-An-Hour Discussion on Matters Arising out of Answer to

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 28th May, 1971 to Unstarred Question No. 690 regarding purchase of Hover-Crafts to check smuggling.

Shri K. R. Ganesh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th July, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, July 29, 1971|Sravana 7, 1893 (Saka)

No. 61

1. Starred Questions

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Starred Questions Nos. 1443, 1446, 1447, 1450, 1452, 1453, 1456, 1457, 1460, 1463 and 1464 were orally answered. Replies to remaining questions were laid on the Table.

• 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6262-6265, 3267-6290, 6292-6307 and 6309-6380 were laid on the Table.

3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the reported recent Pakistani shelling into India territory on Assam and Tripura border, thereby killing ten persons.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (i) A copy of the West Bengal Employees' Payment of Compulsory Gratuity Ordinance, 1971 (West Bengal Ordinance No. 1 of 1971) promulgated by the Governor of West Bengal on the 3rd June, 1971 under provisions of article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 29th June, 1971 issued by the President in relation to the State of West Bengal.
- (ii) A statement explaining the reasons as to why the Hindi version of the above Ordinance could not be laid on the Table simultaneously.
- (2) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta, for the year 1969-70.
- (3) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1969-70 along with the Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.

(4) A copy of Notification No. S.O. 2544 (Hindi and English versions) published in Gazette of India dated the 8th July, 1971 making certain amendment to the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1971 published in Notification No. S.O. 1911 dated the 3rd May, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Mysore Appropriation (No. 2) Bill, 1971 passed by Lok Sabha on the 23rd July, 1971.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the West Bengal Appropriation (No. 2) Bill, 1971, passed by Lok Sabha on the 26th July, 1971.

6. Government Bill-Introduced

The Prevention of Food Adulteration (Amendment) Bill, 1971.

7. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1971

Discussion on the motion for consideration of the Bill moved on the 26th July, 1971, continued.

The following Members took part in the debate:---

- (1) Shri Nawal Kishore Sharma
- (2) Shri Jambuwant Dhote
- (3) Dr. V. K. R. Varadaraja Rao
- (4) Shri Mallikarjun
- (5) Shri N. K. Sanghi
- (6) Shri P. K. Deo
- (7) Shri B. P. Maurya
- (8) Shri Bhagirath Bhanwar
- (9) Shri Shyam Sunder Mohapatra
- (10) Shri Dinen Bhattacharya
- (11) Pandit D. N. Tiwary
- (12) Shri Bibhuti Mishra
- (13) Shri Indulal Yajnik
- (14) Shri Y. S. Mahajan
- (15) Shri Arjun Sethi
- (16) Shri Shibban Lal Saksena

(17) Shri Ramsahai Pandey

(18) Shri S. A. Muruganantham

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Consideration of Clause 7 was taken up but not concluded.

The discussion on the Bill was not concluded.

8. Report of Business Advisory Committee

Shri Raj Bahadur presented the Fourth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th July, 1971).

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, July 30, 1971|Sravana 8, 1893 (Saka)

No. 62

1. Starred Questions

Starred Questions Nos. 1472, 1473, 1475, 1476, 1478, 1480, 1481, 1486, 1488, 1490, 1493-1496 and 1498-1500 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6381-6409, 6411-6427, 6430-6497, 6499-6506, 6508-6523, 6525-6546 and 6548-6580 were laid on the Table.

Two statements by the Ministers of State in the Ministries of Finance and Tourism and Civil Aviation correcting the replies given to the following questions were also laid on the Table:—

- (i) Unstarred Questions No. 2531 on the 18th June, 1971 regarding realisation of Excise Duty and Income-Tax from Textile Mills in Indore, and
- (ii) Unstarred Question No. 2002 on the 11th June, 1971 regarding increase in flying training fees by Delhi Flying Club

3. Calling^{*}Attention

Shri Jyotirmoy Bosu called the attention of the Minister of Defence to the reported crash of one HF-24 aircraft near Bangalore on the 27th July, 1971.

The Minister of Defence made a statement in regard thereto.

4. Papers laid on the Table

The following papers were laid on the Table:--

- A copy each of the following papers (Hindi and English versions) under sub-section (1) section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1969-70.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1969-70 along with

the Audited Accounts and the Comments of the Comptroller and Auditor General thereon.

- (2) A copy of Notification No. S.O. 1138 (Hindi and English versions published in Mysore Gazette dated the 24th June, 1971, under sub-section (2) of section 16 of the Mysore Motor Vehicle Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1969-70.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Trustees of the Indian Museum, Calcutta, for the year 1967-68.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

5. Report of Committee on absence of Members

Shri S. C. Samanta presented the Second Report of the Committee on Absence of Members from the Sittings of the House.

6. Motion Regarding Fourth Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:---

"That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 29th July, 1971."

The motion was adopted.

7. Government Bill—Under Consideration

The Finance (No. 2) Bill, 1971

Clause-by-clause consideration of the Bill continued.

Clauses 7 and 8 were adopted.

Clauses 9 and 10 were adopted, as amended.

Clauses 11 to 16 were adopted.

Clause 17 was adopted, as amended.

Clauses 18 to 31 were adopted.

Clause 32 was adopted, as amended.

Clauses 33 to 44 were adopted.

Clause 45 was adopted, as amended.

Clauses 46 to 55 were adopted.

On amendment No. 23 to the First Schedule moved by Shri Virendra Agarwala, the House divided, Ayes 24; Noes 71. The amendment was accordingly negatived.

The First Schedule and the Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

Shri Atal Bihari Vajpayee took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

8. Motion Regarding Fifth Report of Committee on Private Members' Bills and Resolutions

Shrimati Jyotsna Chanda moved the following motion:---

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the

House on the 28th July, 1971."

The motion was adopted.

9. Private Member's Resolution-Withdrawn

Discussion on the following Resolution moved by Shri Shashi Bhushan and the amendment thereto moved on the 16th July, 1971, continued:—

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"This House is of opinion that the Constitution be so amended as to provide explicitly for the joint sitting of the two Houses of Parliament for passing a Bill to amend the Constitution when such a Bill, having been passed by the Lok Sabha, is rejected by the Rajya Sabha."

The following Members took part in the debate:---

- (1) Shri Amrit Nahata
- (2) Shri D. Deb

(3) Shri G. Viswanathan

- (4) Shri R. V. Bade
- (5) Shri Sarjoo Pandey
- (6) Shri H. R. Gokhale

Shri Shashi Bhushan replied to the debate.

The amendment moved by Shri M. C. Daga was withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

10. Private Member's Resolution—Under Consideration

Shri Gadadhar Saha moved the following Resolution:---

"This House is of opinion that the Government of India should take immediate and effective steps to take over all the factories and industrial units which have been closed down during the last five years in various parts of the country and run them as public enterprises."

An amendment was moved by Shri M. C. Daga-

The following Members took part in the debate:--

- (1) Shri M. C. Daga
- (2) Shri Sidrameshwar Swamy
- (3) Shri K. M. "Madhukar"
- (4) Shri Amrit Nahata
- (5) Shri Hemendra Singh Banera
- (6) Shri Ramsahai Pandey
- (7) Shri D. D. Desai
- (8) Shri Shashi Bhushan
- (9) Shri Biren Dutta
- (10) Shri Amarnath Vidyalankar
- (11) Shri C. K. Chandrappan
- (12) Pandit D. N. Tiwary (Speech unfinished).

The discussion was not concluded.

√11. Half-An-Hour Discussion on Matters Arising Out of Answers to Questions

Shri Vayalar Ravi raised a half-an-hour discussion on points arising out of the answers given on the 5th July, 1971 to Unstarred Questions Nos. 3929 and 3930 regarding (i) New Central Government Colonies in States and (ii) Allotment of Government Quarters to Central Government employees in States.

Shri I. K. Gujral replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 31st July, 1971).

S. L. SHAKDHER, Secretary.

GIPND-LS I 1672 (D) LS-30-7-71-810.

BULLETIN-PART I (Brief Record of Proceedings)

Saturday, July 31, 1971 Sravana 9, 1893 (Saka)

No. 63

1. Message from Rajya Sabha

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Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appro-'priation (No. 2) Bill, 1971, passed by Lok Sabha on the 21st July, 1971.

2. Statement Regarding Government Business

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The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 2nd August, 1971.

13. Government Bills-Passed

(i) The Finance (No. 2) Bill, 1971.

Discussion on the motion that the Bill, as amended be passed moved on the 30th July, 1971 continued.

The following Members took part in the debate:---

- (1) Shri Atal Bihari Vajpayee
- (2) Shri T. V. Chandrashekharappa Veerabasappa
- (3) Shri J. M. Gowder
- (4) Shri Jyotirmoy Bosu
- (5) Shri Y. B. Chavan

On the motion the House divided, Ayes 82; Noes 34. The motion was accordingly adopted and the Bill, as amended, was passed.

(ii) The Agricultural Refinance Corporation (Amendment) Bill, 1971.

/ The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri S. N. Singh.

The following Members took part in the debate:---

- (1) Shri S. N. Singh
- (2) Shri Sarjoo Pandey
- (3) Shri Nawal Kishore Sinha
- (4) Shri G. Viswanathan
- (5) Shri R. V. Bade
- (6) Shri Madhuryya Haldar
- (7) Shri P. K. Deo

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(8) Shri M. Satyanarayan Rao

Shrimati Sushila Rohatgi replied to the debate.

The amendment was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

The motion was adopted and the Bill was passed.

/ (iii) The Central Board of Direct Taxes (Validation of Proceedings) Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

A motion that the debate on the Bill be adjourned moved by Shri R. V. Bade, was negatived.

The following Members took part in the debate:---

- (1) Shri D. K. Panda
- (2) Shri J. M. Gowder
- (3) Shri R. V. Bade
- (4) Shri Dinesh Joarder
- (5) Shri Surendra Mohanty

Shri K. R. Genesh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri K. R. Ganesh The motion was adopted and the Bill was passed.

4. Statutory Resolution—Adopted

Shri K. R. Ganesh moved the following Resolution:---

- "WHEREAS in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), the Government of Mysore has, with the approval of the Mysore Legislative Assembly, fixed under its Order No. PWD-100EEB 69, dated 15th November, 1969, the maximum amount as rupees fifty crores for the purposes of sub-section (1) of the said section 65 with effect from the 10th September, 1969;
- AND WHEREAS the Government of Mysore proposes to raise the aforesaid maximum amount to rupees seventyfive crores;
- AND WHEREAS the Mysore Legislative Assembly has been dissolved;
- AND WHEREAS under the Proclamation dated 27th March, 1971, issued by the President under article 356 of the Constitution, the powers of the State Legislature are exercisable by Parliament;

NOW, THEREFORE, it is hereby resolved that Lok Sabha do accord approval to the proposal of the Government of Mysore to fix, under sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), the maximum amount as rupees seventy-five crores which the Mysore State Electricity Board may at any time have on loan under sub-section (1) of the said section 65."

The following Members took part in the debate:-

(1) Shri T. V. Chandrashekharappa Veerabasappa

(2) Shri D. D. Desai

Shri K. R. Ganesh replied to the debate.

The Resolution was adopted.

'5. Government Bills—Passed

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 \checkmark (i) The Public Premises (Eviction of Unauthorised Occupants) Bill, 1971.

The motion for consideration of the Bill was moved by Shri I. K. Gujral.

The following Members took part in the debate:---

- (1) Shri Biren Dutta
- (2) Shri K. M. "Madhukar"
- (3) Shri J. M. Gowder
- (4) Pandit D. N. Tiwary
- (5) Shri R. V. Bade
- (6) Shri S. N. Singh
- (7) Shri Shashi Bhushan

Shri I. K. Gujral replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri I. K. Gujral.

The motion was adopted and the Bill was passed.

/ (ii) The International Airports Authority Bill, 1971.

The motion for consideration of the Bill was moved by Dr. Karan Singh.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri S. N. Singh.

The following Members took part in the debate:---

- (1) Shri D. Deb
- (2) Dr. Kailas
- (3) Shri S. M. Banerjee
- (4) Shri Shashi Bhushan

- (4) Shri Atal Bihari Vajpayee
- (6) Shri Nawal Kishere Sinha
- (7) Dr. G. S. Melkote
- (8) Shri D. P. Jadeja
- (9) Shri S. N. Singh

Dr. Karan Singh replied to the debate.

The amendment was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 41 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Karan Singh.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adojurned till 11 a.m. on Monday, the 2nd August, 1971).

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S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 2, 1971|Sravana 11, 1893 (Saka)

No. 64

1. Starred Questions

Starred Questions Nos. 1502, 1503, 1505, 1508—1514, 1517 and 1518 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6581--6629, 6631--6633, 6635--6673 and 6675--6692 were laid on the Table.

3. Calling Attention

Shri Ram Shekhar Prasad Singh called the attention of the Minister of Railways to the reported recent dislocation of N.E. Railways steamer service in the Ganges opposite Kurzi, Patna causing harassment to thousands of passengers.

The Minister of Railways made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956
 - (i) (a) Review by the Government on the working of the Madras Refineries Limited, Madras, for the period 1st April, 1969 to 30th June, 1970.
 - (b) Annual Report of the Madras Refineries Limited, Madras for the period 1st April, 1969 to 30th June, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the period 22nd March, 1969 to 31st March, 1970.
 - (b) Annual Report of the Indian Petrochemicals Corporation Limited, for the period 22nd March, 1969 to 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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 (2) A copy of the Annual Report (Hindi and English versions) of the Praga Tools Limited, Secunderabad, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1966.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:----

- (i) That at its sitting held on the 30th July, 1971, Rajya Sabha passed a motion referring the Prevention of Water Pollution Bill, 1969, to a Joint Committee of the Houses consisting of 36 Members, 12 Members from Rajya Sabha, namely:---
 - (1) Shri Nawal Kishore
 - (2) Chaudhary A. Mohammad
 - (3) Shri M. H. Samuel
 - (4) Shri Balram Das
 - (5) Shri Baharul Islam
 - (6) Shri Kalyan Chand
 - (7) Shri Jagdish Prasad Mathur
 - (8) Shri U. K. Lakshmana Gowda
 - (9) Shri G. A. Appan
 - (10) Shri Salil Kumar Ganguli
 - (11) Shri U. N. Mahida
 - (12) Shri Krishan Kant

and 24 Members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate (to that House the names of Members to be appointed by Lok Sabha to the said Joint Committee.

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(ii) That at its sitting held on the 30th July, 1971, Rajya Sabha agreed without any amendment to the West Bengal State Legislature (Delegation of Powers) Bill, 1971, passed by Lok Sabha on the 26th July, 1971.

6. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Shrikrishna Agarwal—22nd July to 12th August, 1971. (Second Session).
- (2) Rajmata Krishna Kumari Jodhpur—31st May to 27th July, 1971 (Second Session).

/ 7. Statement by Minister

The Minister of Railways made a statement regarding collision between Suburban Trains Nos. K-62 Down and P-398 Down at Ultadanga Road Station of the Eastern Railway on the 31st July, 1971.

8. Motion for Election to Committee

Prof. D. P. Chattopadhyay moved the following motion:-

"That in pursuance of clause 3(vii) of the Rules and Regulations of the Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

The motion was adopted.

9. Government Bill-Introduced

The Coal Bearing Areas (Acquisition and Development) Amendment and Validation Bill, 1971.

The motion for leave to introduce the Bill moved by Shri Shah Nawaz Khan was opposed. The motion was adopted and the Bill was introduced.

- 10 Resolutions-Adopted

*(i) Shri K. Hanumanthaiya moved the following Resolution:----

"That this House do resolve that a Parliamentary Committee consisting of 12 members of this House, to be nominated by the Speaker, be appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis a vis the General Finance and make recommendations thereon."

*(ii) Shri K. Hanumanthaiya moved the following Resolution:—

"That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis a vis the General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House."

⁶ The following Members took part in the combined debate on the two Resolutions:—

- (1) Shri Biren Dutta
- (2) Shri Indrajit Gupta
- (3) Shri Virendra Agarwala
- (4) Shri R. P. Ulganambi
- (5) Shri Shibban Lal Saksena
- (6) Dr. G. S. Melkote

Shri K. Hanumanthaiya replied to the debate.

Both the Resolutions were adopted.

*Discussed together.

11. Government Bills-Passed-

The Medical Termination of Pregnancy Bill, 1971, as parsed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Prof. D. P. Chattopadhyay.

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The following Members took part in the debate:-

- (1) Shri Shyamaprasanna Bhattacharyya
- (2) Shrimati Savitri Shyam
- (3) Shri S. M. Banerjee
- (4) Shri Rudra Pratap Singh
- (5) Shri J. M. Gowder
- (6) Shri Nawal Kishore Sinha
- (7) Dr. Laxminarain Paudey
- (8) Shrimati T. Lakshmikanthamma
- (9) Dr. G. S. Melkote
- (10) Shri Biswanarayan Shastri
- (11) Shrimati Mukul Banerji
- (12) Shri Ramsahai Pandey
- (13) Shri D. D. Desai
- (14) Shri Vikram Mahajan
- (15) Shri M. M. Joseph
- (16) Shri Muhammad Shariff

Prof. D. P. Chattopadhyay replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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Clauses 2 to 8 were adopted

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chaltopadhyay.

; fhe motion was adopted and the Bill was passed.

 V(ii) The Gujarat State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:---

- (1) Shri Gadadhar Saha
- (2) Shri K. M. "Madhukar"
- (3) Shri Nanjibhai Ravjibhai Vekaria
- (4) Shri J M. Gowder
- (5) Shri Bhaljibhai Ravjibhai Parman
- (6) Shri D. D. Desai

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the 7nacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri Krishna Chandra Pant

The motion was adopted and the Bill was passed.

**12. Statutory Resolution

Shri Krishna Chandra Pant moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 15th June, 1971 under article 356 of the Constitution in relation to the State of Punjab."

**13. Government Bill—Under Consideration

The Punjab State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Krishna Chandra Pant.

The following Members took part in the combined debate on the Statutory Resolution (*vide* para 12 above) and the motion for consideration of the Bill:—

- (1) Shri Mohammad Ismail
- (2) Shri Darbara Singh (Speech unfinished).

The discussion was not concluded.

14. Half-An-Hour Discussion on matter arising out of Answer to Question

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 2nd July, 1971 to Starred Question No. 887 regarding Lead Bank Scheme.

Shri K. R. Ganesh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd August, 1971).

S. L. SHAKDHER, Secretary.

******Discussed together.

GMGIPND-LS I-1729 (D) LS-2-8-71-810.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 3, 1971|Sravana 12, 1893 (Saka) No. 65

1. Starred Questions

Starred Questions Nos. 1532-1537, 1539-1543 and 1545-1548 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6693-6724, 6726-6762, 6764-6821 and 6823-6833 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (i) A copy of the Bombay Public Trusts (Gujarat) (Amendment) Rules, 1971, published in Notification No. GH|K|176|BPT| Rules|15081|E in Gujarat Government Gazette dated the 8th July, 1971, under sub-section (4) of section 84 of the Bombay Public Trusts Act, 1950, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.
- (2) A statement (Hindi and English versions) on the flood situation in the country.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 27th July, 1971, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Committee on the Welfare of Scheduled Castes and Scheduled Tribes and had elected the following Members of Rajya Sabha to serve on the said Committee:—
 - (1) Shri Brahmananda Panda
 - (2) Shri Sukhdev Prasad
 - (3) Shri B. T. Kemparaj
 - (4) Shri Ganeshi Lal Chaudhary
 - (5) Shri Balram Das
 - (6) Shri Roshan Lal
 - (7) Shri K. P. Subramania Menon

- (8) Shri Melhupra Vero
- (9) Shri Golap Barbora
- (10) Shri G. A. Appan
- (ii) That at its sitting held on the 27th July, 1971, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate one Member from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for unexpired portion of the term of the Committee ending on the 30th April, 1972, in the vacancy caused by the resignation of Shri Niranjan Verma from the membership of the Committee and nominated Shri Jagdish Prasad Mathur, Member of Rajya Sabha, to associate with the Committee.

5. Motion for Election to Committee

Shri M. B. Rana moved the following motion:---

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired portion of the term of the Committee, vice Dr. V. K. R. Varadaraja Rao resigned from the Committee."

The motion was adopted.

6. Government Bill-Under Consideration

The Constitution (Twenty-fourth Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

Three motions for reference of the Bill to Supreme Court for its opinion, were moved by Sarvashri Atal Bihari Vajpayee, P. K. Deo and Frank Anthony.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri Atal Bihari Vajpayee.

Two amendments for reference of the Bill to Select Committee, were moved by Sarvashri M. C. Daga and S. N. Singh.

The following Members took part in the debate:---

- /(1) Shri A. K. Gopalan
 - (2) Shri R. K. Sinha
 - (3) Shri Indrajit Gupta
 - (4) Shri Darbara Singh
 - (5) Shri Atal Bihari Vajpayee
 - (6) Shri Chandrajit Yadav
 - (7) Shri Frank Anthony
 - (8) Shri M. Satyanarayan Rao
 - (9) Shri Amrit Nahata
 - (10) Shri H. M. Patel

- (11) Shri Jagannath Rao
- (12) Shri Tridib Chaudhuri
- (13) Shri Ziaur Rehman Ansari
- (14) Shri Madhu Dandavate
- (15) Shri Siddhartha Shankar Ray
- (16) Shri M. Muhammad Ismail
 - (17) Shri Sant Bux Singh
 - (18) Shri S. A. Shamim

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- (19) Shri Vayalar Ravi
- (20) Shri R. D. Bhandare
- (21) Shri P. Ranganath Shenoy
- (22) Shri Dinesh Chander Goswami
- (23) Shri Somnath Chatterjee
- (24) Shri Balakrishna Venkanna Naik
- (25) Shri M. C. Daga
- (26) Shri S. N. Singh
- (27) Shri Shyamnandan Mishra (Speech unfinished).

The discussion was not concluded.

*7. Intimation Re: Arrest of Member

The Chairman informed the House of a communication dated the 3rd August, 1971, from the Sub-Divisional Magistrate, New Delhi, to the Speaker, intimating that Shri Ishwar Chaudhry, Member, Lok Sabha, was arrested today between 1-30 P.M. and 2-15 P.M. on Parliament Street near Patel Chowk, New Delhi, under Section 188 of the Indian Penal Code vide FIR No. 1259 dated 3rd August, 1971 for violation of prohibitory orders. The Member was being produced before Judicial Magistrate, New Delhi forthwith for trial.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 4th August, 1971).

S. L. SHAKDHER, Secretary.

*Announcement made at 6-30 P.M.

GMGIPND-LS I-1753 (D) LS-3-8-71-810.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 4, 1971 Sravana 13, 1893 (Saka).

No. 66

1. Starred Questions

Starred Questions Nos. 1561—1565, 1568, 1570—1572 and 1574 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6834—6836, 6838—6919, 6921— 6959, 6961—6965 and 6967—7009 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:----

- (1) A copy of the Annual Report (Hindi version) of the Central Silk Board for the year 1969-70 under section 12A of the Central Silk Board Act, 1948.
- (2) A copy of Notification No. S.O. 2904 (Hindi and English versions) published in Gazette of India dated the 3rd August, 1971 declaring service connected with the supply of electrical energy to the public in the State of West Bengal or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of Essential Services Maintenance Act, 1968, under subsection (2) of Section 2 of the said Act.

4. Intimation Re: Conviction of Member

The Speaker informed the House of a communication dated the 3rd August, 1971, from the Judicial Magistrate First Class, New Delhi, intimating that Shri Ishwar Chaudhry, Member of Lok Sabha, was tried at the New Delhi courts before the Judicial Magistrate First Class, New Delhi, on a charge under Section 188 of the Indian Penal Code for contravening the prohibitory order under Section 144 of the Code of Criminal Procedure and was found guilty of the aforesaid offence and sentenced to simple imprisonment for one day.

5. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Seventh Report of the Public Accounts Committee regarding Audit Report (Civil) 1970 and Appropriation Accounts (Civil) 1968-69 relating to the Department of Food and Ministry of Supply.

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6. Report of Committee on Absence of Members

Shri S. C. Samanta presented the Third Report of the Committee on Absence of Members from the Sittings of the House.

7. Statement by Minister

The Minister of Agriculture made a statement regarding the recommendations of the Central Land Reforms Committee.

8. Government Bill-Passed

The Constitution (Twenty-fourth Amendment) Bill, 1971

Discussion on the motion for consideration of the Bill and the motions amendments thereto moved on the 3rd August, 1971, continued.

The following Members took part in the debate:--

- (1) Shri Shyamnandan Mishra
- (2) Shri K. D. Malaviya
- (3) Shri Krishnan Manoharan
- (4) Shri S. Mohan Kumaramanglam
- (5) Shri V. K. Krishna Menon
- (6) Dr. Henry Austin
- (7) Shri N. Sreekantan Nair
- (8) Shri Bhagwat Jha Azad
- (9) Shri Piloo Mody
- (10) Shri C. M. Stephen
- (11) Shrimati Indira Gandhi
- (12) Shri Bhogendra Jha
- (13) Shri Mohammad Tahir

Shri H. R. Gokhale replied to the debate.

On the motion for reference of the Bill to Supreme Court for its opinion, moved by Shri Atal Bihari Vajpayee, the House divided, Ayes 25; Noes 378. The motion was accordingly negatived.

The remaining two motions for reference of the Bill to Supreme Court for its opinion, moved by Sarvashri P. K. Deo and Frank Anthony, were barred.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Atal Bihari Vajpayee, was negatived.

The amendments for reference of the Bill to Select Committee, moved by Sarvashri M. C. Daga and S. N. Singh, were withdrawn by leave of the House.

On the motion for consideration of the Bill, the House divided, Ayes 352; Noes 27. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

nt. Na kana sa kan On amendment No. 12 to Clause 2 moved by Shri Frank Anthony, the House divided, Ayes 31; Noes 362. The amendment was accordingby negatived

On the motion for adoption of Clause 2, the House divided, Ayes 379; Noes 23.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of no tless than two-thirds of the Members present and voting.

On amendment No. 8 to Clause 3 moved by Shri A. K. Gopalan, the House divided, Ayes 59; Noes 326. The amendment was accordingly negatived.

On amendment No. 9 to Clause 3 moved by Shri Atal Bihari Vajpayee, the House divided, Ayes 26; Noes 370. The amendment was accordingly negatived.

On amendment No. 14 to Clause 3 moved by Shri Frank Anthony, the House divided, Ayes 27; Noes 374. The amendment was accordingly negatived.

On amendments Nos. 40 and 41 to Clause 3 moved by Shri Shibban Lal Saksena, the House divided, Ayes 11; Noes 372. The amendments were accordingly negatived.

On the motion for adoption of Clause 3, the House divided, Ayes 392; Noes 27.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Gokhale.

The following Members took part in the debate:---

(1) Shri H. N. Mukerjee

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- (2) Shri Salehbhoy Abdul Kadar
- (3) Shri Somnath Chatterjee
- (4) Shri Jagannathrao Joshi
- (5) Shri Era Sezhiyan

[A closure motion moved by Shri Ramsahai Pandey was adopted.]

Shri H. R. Gokhale replied to the debate.

On the motion that the Bill be passed, the House divided, Ayes 384; Noes 23.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill was passed by the required majority.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th August, 1971).

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S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, August 5, 1971 Sravana 14, 1893 (Saka)

No. 67

1. Starred Questions

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Starred Questions Nos. 1591—1593, 1596, 1597, 1599, 1601 and 1602 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7010-7055, 7057-7143, 7145-7160 and 7162-7174 were laid on the Table.

3. Calling Attention

Shri⁻ Ramsahai Pandey called the attention of the Minister of Irrigation and Power to the reported breach in the Gupta Bandh posing a serious threat to Barauni Oil Refinery.

The Minister of Irrigation and Power made a statement in regard thereto.

4. Question of Privilege

The Speaker informed the House about the latest position in regard to the question of privilege raised by Shri Era Sezhiyan on the 23rd June. 1971, against the Editor, Printer and Publisher of the U. Kyrowh Ka Rilum, Shillong, in respect of a news item published in its issue dated the 12th June, 1971, allegedly casting reflections on the Deputy Speaker of Lok Eabha.

The House agreed to refer the matter to the Committee of Privileges.

Papers Laid on the Table

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The following papers were laid on the Table:—

(1) A copy of the Insurance (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1051 in

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Gazette of India dated the 21st July, 1971, under sub-section (3) of section 114 of the Insurance Act, 1938.

- (2) (i) A copy of the Coal Mines Family Pension Scheme, 1971 (Hindi and English versions) published in Notification No.
 G.S.R. 299 in Gazette of India dated the 1st March, 1971, under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948.
- (ii) A copy of the Employees' Family Pension Scheme, 1971 (Hindi and English versions) published in Notification No. G.S.R. 315 in Gazette of India dated the 4th March, 1971, issued under section 6A of the Employees' Provident Funds and Family Pension Fund Act, 1952.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Mineral Development Corporation Limited, New Delhi,' for the year 1969-70.
 - (ii) Annual Report of the National Mineral Development Corporation Limited, New Delhi for the year 1969-70 along with ¹ the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Gujarat Agricultural Lands Ceiling (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GHM-2041|M-ICH-1162|63374-J in Gujarat Government Gazette dated the 28th May, 1971, under sub-section (4) section 53 of the Gujarat Agricultural Lands Ceiling Act, 1960, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat together with an explanatory note.
- (5) A copy of the Foodgrains (Prohibition of Use in Manufacture ' of Starch) Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1082 in Gazette of India dated the 24th July, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) (i) A copy of the Monopolies and Restrictive Trade Practices (Classification of goods) Rules, 1971, published in Notification No. G.S.R. 1033 in Gazette of India dated the 10th July, 1971, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (ii) A statement (Hindi and English versions) explaining the reasons for delay in laying the above Notification and for not laying the Hindi version of the Notification simultaneously.

- (7) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1969) of the Tariff Commission on Revision of minimum prices of raw rubber.
 - (ii) Government Resolution No. 16(3)-Plant (B) 69 dated the 28th April, 1971 (Hindi and English versions) notifying Government's decisions on the above Report.
- (8) A statement (Hindi and English versions) showing reasons as to why the documents mentioned above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act and also reasons as to why the Hindi version of the Report could not be laid on the Table simultaneously.
- (9) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

- 1. Statement No. XXXIV—Fourth Session, 1968.
- 2. Statement No. XXVIII-Fifth Session, 1968.
- 3. Statement No. XXVI-Seventh Session, 1969.
- 4. Statement No. XVI-Eighth Session, 1969.
- 5. Statement No. XIV-Ninth Session, 1969.
- 6. Statement No. XVI-Tenth Session, 1970.
- 7. Statement No. VII--Eleventh Session, 1970.
- 8. Statement No. VI-Twelfth Session, 1971.

Fifth Lok Sabha

- 9. Statement No. III—First Session, 1971.
- 10. Statement No. II-Second Session, 1971
- (10) A copy of the Revised Estimates for the year 1970-71 and Budget Estimates for the year 1971-72 (Hindi and English versions) of the Employees' State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta for the year 1968-69.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

6. Papers Relating to Estimates Committee-Laid on the Table

Shri L. D. Kotoki laid on the Table five statements showing replies to the recommendations of the Estimates Committee, which were not furnished by Government in time for inclusion in the relevant Action Taken Reports.

7. Minutes of Committee on Private Members' Bills and Resolutions— Laid on the Table

Minutes of the First to Fifth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

8. Assent to Bills

Secretary laid on the Table following four Bills passed by the Houses of Parliament during the current session and assented to:-

- (1) The Mysore Appropriation (No. 2) Bill, 1971.
- (2) The West Bengal Appropriation (No. 2) Bill, 1971.
- (3) The Gujarat Appropriation Bill, 1971.
- (4) The Appropriation (No. 2) Bill, 1971.

Leave of Absence

Shri A. K. Sen was granted leave of absence from the sittings of the House for the period from the 9th June to the 6th August, 1971 (Second Session).

10. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Eighth Report of the Public Accounts Committee regarding Chapter 11 of Audit Report (Civil) on Revenue Receipts, 1970 relating to Customs.

11. Statement re: Supplementary Demands for Grants (General) for 1971-72

Shri K. R. Gønesh presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1971-72 (August, 1971).

12. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 9th August, 1971.

13. Government Bill—Introduced

The Central Sales Tax (Amendment) Bill, 1971.

14. Statutory Resolution-Adopted

Discussion on the following Resolution moved by Shri Krishna Chandra Pant on the 2nd August, 1971, continued.

"That this House approves the Proclamation issued by the President on the 15th June, 1971 under article 356 of the Constitution in relation to the State of Punjab."

The Resolution was adopted after discussion at indicated under para 15 below.

15. Government Bill-passed

The Punjab State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 2nd August, 1971, continued.

The following Members took part in the combined debate on the Statutory Resolution (Vide para 14 above) and the motion for consideration of the Bill:—

- (1) Shri Darbar Singh
- (2) Shri Teja Singh Swatantra
- (3) Shri Sat Pal Kapur
- (4) Shri J. M. Gowder
- (5) Ch. Sadhu Ram
- (6) Shri Mukhtiar Singh Malik
- (7) Shri Devinder Singh Garcha
- (8) Shri M. Satyanarayan Rao
- (9) Shri Amarnath Vidyalankar
- (10) Sardar Mohinder Singh Gill
- (11) Shri Jyotirmoy Bosu

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Claures 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

*Discussed together.

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16. Private Members' Bills-introduced

(1) The Salaries and Allowances of Ministers Bill, 1971, by Shri H. M. Patel.

The motion for leave to introduce the Bill moved by Shri H. M. Patel was opposed. The motion was adopted and the Bill was introduced.

- (2) The Constitution (Amendment) Bill, 1971 (Amendment of article 141 and insertion of new article 143A, etc.) by Shri C. M. Stephen.
- (3) The Land Acquisition (Amendment) Bill, 971 (Amendment of sections 11 and 23 and insertion of new section 15A) by Shri S. C. Samanta.
- (4) The Constitution (Amendment) Bill, 1971 (Amendment of article 16) by Shri C. K. Chandrappan.
- (5) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1971 by Shri C. Chittibabu.
- (6) The Prevention of Pollution of Air and Water Bill, 1971 by Shri Shibban Lal Saksena.
- (7) The Constitution (Amendment) Bill, 1971 (Amendment of articles 19, 22, etc) by Shri A. K. Gopalan.

17. Private Members' Bill—Withdrawn

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1971 (Insertion of new Section 8A) by Shri Panna Lal Barupal.

18. Private Member's Bill-Debate Adjourned

The Constitution (Amendment) Bill, 1971 (Amendment of Eighth Schedule) by Shri Bhogendra Jha

Shri Bhongendra Jha resumed his speech in reply to the debate on the motion for consideration of the Bill moved by him on the 23rd July, 1971.

Before Shri Bhogendra Jha's speech was finished, a motion that the debate on the Bill be adjourned, moved by Shri S. M. Banerjee, was adopted.

19. Private Member's Bill-Withdrawn

\checkmark The Constitution (Amendment) Bill, 1971 (Substitution of article 43) by Shri B. S. Chowhan

The motion for consideration of the Bill was moved by Shri B. S. Chowhan.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon, was moved by Shri M. C. Daga.

The following Members took part in the debate:--

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- (1) Shri M. R. Gopal Reddy 🗸
- (2) Shri Ramsahai Pandey
- (3) Shri Ramavatar Shastri
- (4) Shri M. C. Daga
- (5) Dr. Karni Singh

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- (6) Shrimati T. Lakshmikanthamma
- (7) Shri Balgovind Verma
- (8) Shri Niti Raj Singh Chaudhury

Shri B. S. Chowhan replied to the debate.

The amendment was negatived.

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The Bill was withdrawn by leave of the House.

20. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Insertion of new article 16A) hy Dr. Karni Singh

The motion for consideration of the Bill was moved by Dr. Karni Singh.

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

- The following Members' took part in the debate:---
 - (1) Shri M. C. Daga
 - (2) Shri Ramsahai Pandey

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th August 1971).

S. L. SHAKDHER, Secretary.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 9. 1971|Sravana 18, 1893 (Saka)

No. 68

• 1. Obituary Reference

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, Ramavatar Shastri, Atal Bihari Vajpayee, Era Sezhiyan, Shyamnandan Mishra, P. K. Deo, Tridib Chaudhuri, Dr. G. S. Melkote, Dr. Karni Singh and Shri M. Muhammad Ismail made references to the passing away of Pandit Vinodanand Jha, who was a sitting Member of Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 1621, 1623—1626 and 1629 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

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Replies to Unstarred Questions Nos. 7175-7362 and 7365-7374 were laid on the Table.

A statement by the Minister of State for Health and Family Planning correcting the reply given on the 12th July, 1971 to Unstarred Question No. 4511 regarding Production and Distribution of 'Nirodh', was also laid on the Table.

1.4. Calling Attention

Shri Samar Guha called the attention of the Minister of External Affairs to the reported statement by President Yahya Khan of Pakistan that Sheikh Mujibur Rehman may be executed.

The Minister of External Affairs made a statement in regard thereto.

5 Papers Laid on the Table

The following papers were laid on the Table:---

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(1) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 992 in Gazette of India dated

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the 3rd July, 1971, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

- (2) A copy of the Mysore Municipalities (Recruitment of Officers and Servants) Rules, 1971, published in Notification No. G.S.R. 102 in Mysore Gazette dated the 15th April, 1971, under subsection (6) of section 323 of the Mysore Municipalities Act, 1964 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (3) A copy of Report of the Comptroller and Auditor General of India for the year 1969-70—Central Government (Commercial), under article 151(1) of the Constitution—

Part I—Introduction.

Part II-Appraisal of the working of the Mogul Line Limited.

- Part III—Appraisal of the working of the National Projects Construction Corporation Limited.
- Part IV—Appraisal of the working of the National Newsprint, and Paper Mills Limited.
- (4) A statement correcting certain information regarding import of pipes from Czechoslovakia given to the House on the 17th June, 1971 while answering questions on Calling Attention matter.
- (5) A copy of the Coffee Board Servants (Conduct) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1054 in Gazette of India dated the 24th July, 1971, under sub-section (3) of section 48 of the Coffee # Act, 1942.
- (6) A copy of the Cardamom Board Service (Classification, Control and Appeal) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1055 in Gazette of India dated the 24th July, 1971, under sub-section (3) of section 33 of the Cardamom Act, 1965.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:----

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (No. 2) Bill, 1971, passed by Lok Sabha on the 31st July, 1971.
- (ii) That at its sitting held on the 5th August, 1971, Rajya Sabha agreed without any amendment to the Agriculture Refinance Corporation (Amendment) Bill, 1971, passed by Lok Sabha on the 31st July, 1971.

7. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Eleventh Report of the Public Ac^{2*} counts Committee regarding Audit Report (Railways), 1970 and Approgram priation Accounts (Railways), 1968-69.

8. Statement by Minister

The Minister of External Affairs made a statement regarding the Treaty of Peace, Friendship and Cooperation between the Republic of India and the Union of Soviet Socialist Republics, signed on the **9th** August, 1971. The Minister also laid on the Table a copy of the said Treaty.

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9. Government Bill—Introduced

The Constitution (Twenty-sixth Amendment) Bill, 1971.

10 Government Bill-Passed

~ The Indian Telegraph (Amendment) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri H. N. Bahuguna.

An amendment for reference of the Bill to a Select Committee, was moved by Shri D. K. Panda.

Shri D. K. Panda took part in the Debate.

Shri H. N. Bahuguna replied to the debate.

The amendment was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. N. Bahuguna.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri S. R. Damani
- (3) Shri Narsingh Narain Pandey
- (4) Shri D. K. Panda
- (5) Dr. Laxminarain Pandey
- (6) Shri Rudra Pratap Singh
- (7) Shri H. N. Bahuguna

The motion was adopted and the Bill was passed.

11. Supplementary Demands for Grants (General)-1971-72

Discussion on the Supplementary Demands for Grants Nos. 25 and 66 in respect of the Budget (General) for 1971-72 (August, 1971) commenced and was concluded.

Both the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1971-72 (August, 1971), were voted in full.

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12. Government Bill-Introduced

The Appropriation (No. 3) Bill, 1971.

Government Bill-Passed

The Appropriation (No. 3) Bill, 1971

 $\overset{(i)}{\longrightarrow}$ The motion for consideration of the Bill was moved by Shri K. R Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh-

Shri R. K. Khadilkar took part in the debate.

The motion was adopted and the Bill was passed.

14. Discussion Under Rule 193

Shri Samar Guha raised discussion on (i) the statement made by the Deputy Minister of Railways on the 7th July, 1971 regarding the train accident between Hotar and Magrahat stations on the Eastern Railway on the 6th July, 1971 and (ii) the statement made by the Minister of Railways on the 2nd August, 1971 regarding collision between suburban Trains Nos K-62 Down and P-398 Down at Ultadanga Road Station of the Eastern Railway on the 31st July, 1971.

The following Members took part in the debate:

- (1) Shri H. N. Mukerjee
 - (2) Shri Madhuryya Haldar
 - (3) Shri P. R. Das Munsi
 - (4) Shri K. D. Malaviya
 - (5) Shri Jyotirmoy Bosu
 - (6) Shri Hukam Chand Kachwai
 - (7) Shri Ramavatar Shastri

Shri K. Hanumanthaiya replied to the discussion.

✓ 15. Half-An-Hour Discussion on Matter Arising out of Answer to Question

Shri C. K. Chandrappan raised a half-an-hour discussion on points arising out of the answer given on the 2nd July, 1971 to Starred Question No. 889 regarding tax evasion by Birlas and others in 1969-70.

Shri K. R. Ganesh replied to the discussion.

1. (Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th August, 1971).

S. L. SHAKDHER, Secretary.

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 10, 1971|Sravana 19, 1893 (Saka)

No. 69

1. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri D. Deb, S. M. Banerjee, Shyamnandan Mishra, Dr. Laxminarain Pandey, Sarvashri G. Viswanathan, Piloo Mody, Shibban Lal Saksena and Shrimati M. Godfrey made references to the passing away of Shri Dhirendra Kanta Lahiri Chaudhury, who was a Member of the Central Legislative Assembly; and Shri M. P. Sinha, who was a Member of the Constituent Assembly.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions Nos. 1651, 1653—1656, 1659—1661, 1663 and 1665 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 7375—7400, 7402—7464, 7466—7484 and 7486—7574 were laid on the Table.

✓ 4. Calling Attention

Shri Krishna Chandra Haldar called the attention of the Minister of Home Affairs to the reported police firing on the prisoners in the Asansol jail resulting in the death of nine under-trial prisoners.

The Minister of State for Home Affairs made a statement in regard thereto.

√5. Question of Privilege

Shri B. P. Maurya raised a question of privilege in respect of an article published in the Nav Bharat Times, Delhi, in its issued dated the 6th August, 1971, allegedly casting reflections on him.

The Speaker observed that, in the first instance, the Editor of the newspaper would be addressed as to what he had to say in the matter.

6. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

[P.T.O.

- (i) (a) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1969-70.
- (b) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1969-70.
- (b) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government on the working of the Machine Tool Corporation of India Limited, Ajmer, for the year 1969-70.
- (b) Annual Report of the Machine Tool Corporation of India Limited, Ajmer, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government on the working of the Heavy Electricals (India) Limited, Bhopal, for the year 1969-70.
- (b) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (v) (a) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1969-70.
- (b) Annual Report of the Bharat Heavy Electricals Limited. New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 18A of the Industries (Development and Regulation) Act, 1951:---
 - (i) S.O. 1027 published in Gazette of India dated the 6th March, 1971 regarding management of Messrs. Braithwaite and Company (India) Limited, Calcutta.
 - (ii) S.O. 1482 published in Gazette of India dated the 31st March, 1971, regarding management of Messrs. Gresham and Craven of India (Private) Limited, Calcutta.
- (3) A copy each of the following Notifications under sub-section
 (2) of section 2 of the Essential Services Maintenance Act,
 1968 :--

- (i) Notification No. S.O. 2917 published in Gazette of India dated the 7th August, 1971 declaring service connected with the supply of coke oven gas to the public in the State of West Bengal or with the production, storage of transmission of coke oven gas for the purpose of such supply, to be an essential service.
- (ii) Order published in Notification No. S.O. 2918 in Gazette of India dated the 7th August, 1971 prohibiting strikes in any service in the State of West Bengal connected with the supply of coke oven gas to the public or with the production storage or transmission of coke oven gas for the purpose of such supply.
- (4) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
 - (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1971-72.
 - (ii) Summary of Actuals for the year 1969-70, Budget Estimates and Revised Estimates for the year 1970-71 and Budget Estimates for the year 1971-72, of Air India.
 - (iii) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines for the year 1971-72.
 - (iv) Summary of Actuals for the year 1969-70, Budget Estimates and Revised Estimates for the year 1970-71 and Budget Estimates for the year 1971-72, of Indian Airlines.
- (5) (i) A copy of the Aircraft (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 238 in Gazette of India dated the 20th February, 1971, under section 14A of the Aircraft Act, 1934, togther with an explanatory note.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (6) A statement correcting the reply given on the 9th July, 1971 to Unstarred Question No. 4455 regarding Security Press, Dewas district, Madhya Pradesh.
- (7) A copy of Notification No. G.S.R. 1104 (Hindi and English versions) published in Gazette of India dated the 26th July, 1971, under section 159 of the Customs Act, 1962.
- (8) A copy each of the following Notifications (Hindi and English versions) issued under Central Excise Rules, 1944:—
 - (i) G.S.R. 998 published in Gazette of India dated the 3rd July, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 1048 published in Gazette of India dated the 16th July, 1971 together with an explanatory memorandum.
- (9) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944 :--

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- (i) The Customs and Central Excise Duties Export Drawback (General) Thirty-fourth Amendment Rules, 1971, published in Notification No. G.S.R. 972 in Gazette of India dated the 26th June, 1971.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-fifth Amendment Rules, 1971, published in Notification No. G.S.R. 973 in Gazette of India dated the 26th June, 1971.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Thirty-sixth Amendment Rules, 1971, published in Notification No. G.S.R. 974 in Gazette of India dated the 26th June, 1971.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Thirty-seventh Amendment Rules, 1971, published in Notification No. G.S.R. 975 in Gazette of India dated the 26th June, 1971.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Tenth Amendment) Rules, 1971, published in Notification No. G.S.R. 1079 in Gazette of India dated the 24th July, 1971.
 - (ii) The Central Excise (Eleventh Amendment) Rules, 1971, published in Notification No. G.S.R. 1081 in Gazette of India dated the 24th July, 1971.
- (11) A copy of the Mysore Excise (Excise Duties) (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 132 in Mysore Gazette dated the 30th April, 1971, under sub-section (4) of section 71 of the Mysore Excise Act, 1965 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore, together with an explanatory statement.
- (12) (i) A copy of the Annual Statement of Accounts of the Guiperat Electricity Board, Baroda, for the year 1970-71 together with the Audit Report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) explaining the reason for laying the above Accounts before Parliament and for not laying the Hindi version thereof.

(13) (i) A copy of the Mysore Irrigation (Levy of Water Rates) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. PWD 6 LBW 71 dated the 13th July, 1971, under sub-section (4) of section 11 of the Mysore Irrigation (Levy of Betterment Contribution and Water Rates) Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971. issued by the President in relation to the State of Mysore.

- (ii) A statement (Hindi and English versions) explaining the reasons for making the Mysore (Levy of Water Rates) (Amendment) Rules, 1971 with retrospective effect, under sub-section (3) of section 11 of the Mysore Irrigation (Levy of Betterment Contribution and Water Rates) Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (14) (a) A copy each of the following documents under sub-section
 (4) of section 23 of the Khadi and Village Industries Commission Act, 1956:—
 - (i) Certified Accounts of the Khadi and Village Industries Commission for the year 1967-68 together with the Audit Report thereon.
 - (ii) Certified Accounts of the Khadi and Village Industries Commission for the year 1968-69 together with the Audit Report thereon.
 - (b) Two statements (Hindi and English versions) explaining the reasons (i) for delay in laying the above Accounts and (ii) for not laying the Hindi versions of the Accounts on the Table simultaneously.

7. Reports and Minutes of Estimates Committee

Shri Kamal Nath Tewari presented the following Reports and Minutes of the Estimates Committee:—

- (1) Third Report on the Ministry of Education and Social Welfare (Department of Social Welfare)—General Social Welfare.
- (2) Minutes of sittings of the Estimates Committee relating to the Third Report on the Ministry of Education and Social Welfare (Department of Social Welfare)—General Social Welfare.
- (3) Sixth Report regarding action taken by Government on the recommendations contained in the Hundred and twenty-fourth Report of the Estimates Committee on the Ministry of Irrigation and Power-Farakka Barrage Project.

⁴ 8. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Tenth Report of the Public Accounts Committee regarding Paragraph 76 of Audit Report (Civil), 1970 relating to Super Bazar, New Delhi.

9. Report of Committee on Subordinate Legislation

Shri Salehbhoy Abdul Kadar presented the First Report of the Committee on Subordinate Legislation.

10. Statements by Ministers

(i) The Minister of State for Tourism and Civil Aviation made a statement correcting the answer given on the 11th June, 1971 to Starred Question No. 439 regarding representation against increased fees in Flying Clubs.

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(ii) The Minister of State for Industrial Development made a statement correcting the answer given on the 3rd Augura, 1971 to a supplementary by Shri B. K. Daschowdhury on Starred Question No. 1534 regarding setting up of new large scale projects in Punjab.

- 11. Motion

Sardar Swaran Singh moved the following motion:---

"That the statement made by the Minister of External Agairs in the Lok Sabha on the 9th August, 1971, regarding the Treaty of Peace, Friendship and Cooperation between the Republic of India and the Union of Soviet Socialist Republics, be taken into consideration."

The following Members took part in the debate:---

- (1) Shri A. K. Gopalan
- (2) Shri Shankar Dayal Sharma
- (3) Shri H. N. Mukerjee
- (4) Shri K. D. Malaviya
- (5) Shri Krishnan Manoharan
- (6) Shri R. K. Sinha
- (7) Shri Atal Bihari Vajpayee
- (8) Shri V. K. Krishna Menon
- (9) Shri B. R. Bhagat.
- (10) Shri Shyamnandan Mishra
- (11) Shri P. Venkatasubbaiah
- (12) Shri Frank Anthony
- (13) Dr. V. K. R. Varadaraja Rao
- (14) Shri Piloo Mody
- (15) Shri Rajaram Dada Saheb Nimbalkar
- (16) Dr. Henry Austin
- (17) Dr. G. S. Melkote
- (18) Shri Prabodh Chandra
- (19) Shri M. Muhammad Ismail
- (20) Shri Samar Guha
- (21) Shri Shibban Lal Saksena.

Sardar Swaran Singh replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th August, 1971).

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S. L SHAKDHER, Secretary. f

LOK SABHA

BULLETIN—PART 1

[Brief Record of Proceedings]

Wednesday, August 11, 1971|Sravana 20, 1893 (Saka)

No. 70

1. Starred Questions

Starred Questions Nos. 1681, 1683, 1684 and 1688- 1695 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7575—7774 ware laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Electronics Corporations of India Limited, Hyderabad, for the year 1969-70.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1969-70 along with the Audited Accounts and the comments of the Comtroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Uranium Corporation of India Limited, Jaduguda (Bihar), for the year 1969-70.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda (Bihar), for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of Notification No. S.O. 1172 (Hindi and English versions) published in Mysore Gazette dated the 1st July, 1971, under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

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- (3) A statement (Hindi and English versions) of decisions of Government on certain recommendations of the Administrative Reforms Commission on its report on the "Machinery of the Government of India and its Procedures of Work".
 - (4) (i) A copy of the Annual Report of the Press Council of India for the year 1970, under section 18 of the Press Council Act, 1965.
 - (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table simultaneously.
 - (5) (i) A copy of the Annual Report on the activities of the Rubber Board for the year 1969-70.
 - (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table simultaneously.
 - (6) (i) A copy of the Coffee (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 2590 in Gazette of India dated the 10th July, 1971, under sub-section (3) of section 48 of the Coffee Act, 1942.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
 - (7) (Apopy of the Tea Board (Recruitment and Conditions of S for officers appointed by Government) Rules, 1971 (htmu and English versions) published in Notification No. G.S.R. 1023 in Gazette of India dated the 19th July, 1971, under sub-section (3) of section 48 of the Coffee Act, 1942.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
 - (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Fertilizers and Chemicals, Travancore Limited, for the year 1969-70.
 - (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Minutes of Committee on Absence of Members-Laid on the Table

Minutes of the First to Third sittings of the Committee on Absence of Members from the Sittings of the House held during the current session, were laid on the Table.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make Lok Sabha in regard to the Central Board of Direct Taxes (Validation of Proceedings) Bill, 1971, passed by Lok Sabha on the 31st July, 1971.

F. Intimation Re: Conviction of Members

The Speaker informed the House of two communications dated the 10th August, 1971, from the Judicial Magistrate First Class, New Delhi, intimating that Sarvashri Laxmi Narayan Pandey, Ram Chander Bade and Ch. Mukhtiyar Singh, Members, Lok Sabha, were tried on the 10th August, 1971, under Section 188 of the Indian Penal Code for contravening the prohibitory order under Section 144 of the Code of Criminal Procedure and were found guilty under Section 188 of the Indian Penal Code and sentenced to undergo simple imprisonment for one day.

7. Report and Minutes of Estimates Committee

Shri Kamal Nath Tewari presented the following Report and Minutes of the Estimates Committee:---

- (1) Fourth Report on the Ministry of Labour and Rehabilitation (Department of Labour and Employment)—Workers' Education Programme.
- (2) Minutes of the sittings of the Estimates Committee relating to the Fourth Report on the Ministry of Labour and Rehabilitation (Department of Labour and Employment)—Workers' Education Programme.

8. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Ninth Report of the Public Accounts Committee regarding Audit Report (Civil), 1970 and Appropriation Accounts (Civil), 1968-69 relating to the Ministry of Education and Youth Services. University Grants Commission and Council of Scientific and Industrial Research.

9. Government Bill—Introduced

(1) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill, 1971.

(2) The Lokpal and Lokayuktas Bill, 1971.

10. Discussion Under Rule 193

Shri Bibhuti Mishra raised a discussion on the statement made by the Minister of Agriculture on the 25th May, 1971 regarding sugar policy.

The following Members took part in the debate:----

- (1) Shri D. K. Panda
- (2) Dr. Laxminarain Pandey
- (3) Shri Kamal Nath Tewari
- (4) Shri Narsingh Narain Pandey
- (5) Shri Ramsahai Pandey
- (6) Shri Shyamaprasanna Bhattacharyya
- (7) Shri Shivajirao S. Deshmukh
- (8) Shri M. R. Gopal Reddy 🗸
- (9) Shri C. Chittibabu
- (10) Shri Anand Singh

- (11) Shri K. Suryanarayana
- (12) Shri H. M. Patel
- (13) Shri E. V. Vikhe Patil
- (14) Shri Shibban Lal Saksena

/ Prof. Sher Singh replied to the discussion.

11. Government Bill—Under Consideration

The Prevention of Insults to National Honour Bill, 1971

The motion for consideration of the Bill was moved by Shri F. H. Mohsin.

The following Members took part in the debate:--

- (1) Shri D. Deb
- (2) Shri Rudra Pratap Singh
- (3) Shri Ramavatar Shastri
- (4) Shri Bhaoosahaib Dhamankar
- (5) Shri Hukam Chand Kachwai
- (6) Shri Narsingh Narain Pandey
- (7) Shri G. Viswanathan
- (8) Shri M. C. Daga
- (9) Shri P. K. Deo
- (10) Shri Ramsahai Pandey (Speech unfinished).

The discussion was not concluded.

/ 12. Discussion Under Rule 193

Shri Shyamnandan Mishra raised a discussion on the working of the nationalised banks.

The following Members took part in the debate:---

- (1) Shri Dinesh Chander Goswami
- (2) Shri Somnath Chatterjee
- (3) Shri H. M. Patel
- (4) Shri Bhogendra Jha
- (5) Shri Tha Kiruttinan
- (6) Shri Jagannathrao Joshi
- (7) Shri Madhu Dandavate
- (8) Shri Shibban Lal Saksena
- (9) Shri Jagannath Rao

Shri Y. B. Chavan replied to the discussion.

^J13. Half-An-Hour Discussion on Matters Arising Out of Answer to Question

Shri Narsingh Narain Pandey raised a half-an-hour discussion in points arising out of the answer given on the 5th August, 1971 to Starred

CHARTER IN CONTRACTOR (10) -- 971

Question No. 1597 regarding provision of employment to uneducated unemployed under Crash Programme.

Prof. Sher Singh replied to the discussion.

14. Discussion Under Rule 193

Shri Janaki Ballav Patnaik raised a discussion on the statement made by the Minister of Steel and Mines on the 19th July, 1971 regarding collapse of a portion of the roof of Steel Melting Shop of Rourkela Steel Plant.

The following Members took part in the debate:---

- (1) Shri P. K. Deo
- (2) Shri Sarjoo Pandey
- (3) Shri Shyam Sunder Mohapatra
- (4) Sardar Swaran Singh Sokhi
- (5) Shri Gajadhar Majhi

Shri S. Mohan Kumaramanglam replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th August, 1971).

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 12, 1971|Sravana 21, 1893 (Saka)

No. 71

1. Starred Questions

Starred Questions Nos. 1712–1719 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 7775—7969 were laid on the Table.

3. Question of Privilege

With reference to the question of privilege sought to be raised by Shri S. M. Krishna on the 16th July, 1971, regarding a question of privilege raised in the Tamil Nadu Legislative Assembly in respect of certain remarks made by Shri N. Shivappa in Lok Sabha on the 13th July, 1971, the Speaker informed the House of a letter dated the 22nd July, 1971, received by him from the Speaker of the Tamil Nadu Legislative Assembly and the reply dated the 29th July, 1971 sent by him to the Speaker, Tamil Nadu Legislative Assembly.

The Speaker withheld his consent to the question of privilege sought to be raised by Shri S. M. Krishna.

4. Matters Under Rule 377

Several matters were raised by different Members and the concerned Ministers replied to some of them.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The National Welfare Board for Sea-farers (Amendment) Rules, 1970, published in Notification No. G.S.R. 2055 in Gazette of India dated the 26th December, 1970.
 - (ii) The National Welfare Board for Sea-farers (Amendment) Rules, 1971, published in Notification No. G.S.R. 621 in Gazette of India dated the 1st May, 1971.

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- (2) A copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1969-70 along with the Audited Accounts.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 2 of the Essential / Services Maintenance Act, 1968: —
 - (i) Notification No. S.O. 2919 published in Gazette of India dated the 7th August, 1971 declaring service connected with the supply of water in the State of West Bengal, to be an essential service.
 - (ii) Order published in Notification No. S.O. 2920 in Gazette of India dated the 7th August, 1971 prohibiting strikes in any service connected with the supply of water in the State of West Bengal.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
 - (i) The Government Savings Certificates (Amendment) Rules, 1971, published in Notification No. G.S.R. 1105 in Gazette of India dated the 26th July, 1971.
 - (ii) The Post Office Savings Certificates (Third Amendment) Rules, 1971, published in Notification No. G.S.R. 1196 and Gazette of India dated the 26th July, 1971.
 - (iii) The Government Savings Certificates (Fixed Deposits) (Amendment) Rules, 1971, published in Notification No. G.S.R. 1107 in Gazette of India dated the 26th July, 1971.
- (5) A copy of Mysore Notification No. S.O. 942 dated the 1400 May, 1971 issued under section 30 of the Mysore Lotte: and Prize Competitions Control and Tax Act, 1951, exempting the raffle conducted by the Mahila Mandali, Bangaloie. If from the provisions of section 12 of the said Act read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (6) A copy of the Finance Accounts of the Central Government for the year 1969-70.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 1103 published in Gazette of India dated the 26th July, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 1138 published in Gazette of India dated the 31st 4 July, 1971 together with an explanatory memorandum.
- (8) (i) A copy of the Delhi Sales Tax (First Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F. 4(97)|69-Fin(G) in Delhi Gazette dated the 18th March, 1971, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.

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- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification
- (9) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:— 2
 - (i) G.S.R. 1080 published in Gazette of India dated the 24th July, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 1085 to G.S.R. 1102 published in Gazette of India dated the 26th July, 1971 together with an explanatory memorandum.
- (10) A copy of the Mysore Industrial Areas Development Board Service Regulation, under section 42 of the Mysore Industrial Areas Development Act. 1966, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (11) A copy each of the following Gujarat Government Notifications under sub-section (3) of section 54 of the Gujarat Industrial Development Act, 1962, read with clause (c) (iv) of the Proclamation dated the 13th May. 1971, issued by the President in relation to the State of Gujarat:—

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- (i) The Rent Regulations, published in Notification No. GIDC LAW|ADM-4 dated the 24th December, 1970 together with an explanatory note.
- (ii) Notification No. GIDC|LAW|ADM-2 dated the 23rd January, 1971 making certain amendments to the Disposal of Property Regulations, together with an explanatory note.
- (iii) Notification No. GIDC LAW ADM-3 dated the 2nd February, 1971 making certain amendments to the Regulations dealing the disposal of lands vesting in the Gujarat Industrial Development Corporation, together with an explanatory note.
- (iv) Notification No. GIDC|LAW|ADM. 2(i) dated the 4th April, 1971 making certain amendments to the Disposal of Property Regulations together with an explanatory note.
- (12) A copy of the Report (Hindi and English versions) of the Committee of the Technical Experts on RS--09 Tractors, in pursuance of an assurance given by the Minister of State for Agriculture on the 5th August, 1971 during Supplementaries on Starred Question No. 1593.
- (13) A copy of the Audited Accounts of the Central Silk Board for the year 1968-69, under sub-section (4) of section 12 of the Central Silk Board Act, 1948.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan organic Chemicals Limited, Rasayani, for the year 1969-70.

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- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Employees Provident Funds (First Amendment) Scheme, 1971 (Hindi and English versions) published in Notification No. G.S.R. 579 in Gazette of India dated the
- 24th April, 1971 under sub-section (2) of section 7 of the Employees Provident Funds Act, 1952.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (16) A statement (Hindi and English versions) under direction 19 of the Directions by the Speaker, in reply to points raised during Half-an-Hour discussion on the 16th June, 1971, regarding influx of refugees from East Bengal and their rehabilitation.
 - (17) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Madras, for the year 1969-70.
 - (18) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi for the year 1969-70 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
 - (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously.
 - (19) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad for the year 1969-70.
 - (20) (i) A copy of the Gujarat Poppy Capsules (Amendment) Rules, 1971, published in Notification No. GH|SH|3012|BPA-1271|32046|P in Gujarat Government Gazette dated the 24th June, 1971 under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
 - (ii) A statement explaining the reasons for not laying the Hindi version of the above Notification.

6. Intimation Re: Conviction of Members

The Speaker informed the House of a communication dated the 11th August, 1971, from the Judicial Magistrate First Class, New Delhi, intimating that Sarvashri Madhavrao Scindia, Narendra Sinh, Hukam Chand Kachwai, B. S. Chowhan, Phool Chand Verma and Onkar Lal Berwa, Members, Lok Sabha, were tried at New Delhi on the 11th August, 1971, on a charge under section 188 of the Indian Penal Code for contravening the prohibitory order under section 144 of the Code of Criminal Procedure and were found guilty and sentenced to undergo simple imprisonment for one day.

7. Minutes of Committee on Petitions-Laid on the Table

Minutes of the First to Third sittings of the Committee on Petitions, held during the current session, were laid on the Table.

8. Assent to Bills

Secretary laid on the Table following five Bills passed by the Houses of Parliament during the current session and assented to:---

- (1) The Finance (No. 2) Bill, 1971
 - (2) The Indian Telegraph (Amendment) Bill, 1971
 - (3) The Medical Termination of Pregnancy Bill, 1971
 - (4) The Gujarat State Legislature (Delegation of Powers) Bill, 1971.
 - (5) The Punjab State Legislature (Delegation of Powers) Bill, 1971.

9. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 11th August, 1971, Rajya Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-fourth Amendment) Bill, 1971, passed by Lok Sabha on the 4th August, 1971.

10. Report and Minutes of Estimates Committee

Shri Kamal Nath Tewari presented the following Report and Minutes of the Estimates Committee:—

- (1) Fifth Report on the Ministry of Agriculture—Tractors and other Agricultural Machinery and Implements.
- (2) Minutes of the sittings of the Estimates Committee relating to Fifth Report on the Ministry of Agriculture.

11. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Second Report regarding Appropriation Accounts (P & T), 1968-69 and Audit Report (P & T), 1970.
- (2) Twenty-eighth Report regarding Audit Report (Civil), Department of Agriculture.

12. Report of Committee on Government Assurances

Dr. G. S. Melkote presented the First Report of the Committee on Government Assurances.

13. Statement by Minister

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The Deputy Minister of Education and Social Welfare made a statement correcting the answer given on the 2nd July, 1971 to a supplementary by Shri Sat Pal Kapur on Starred Question No. 881 regarding Report of Enquiry Commission on the National Fitness Corps Organisation.

14. Government Bill-Introduced

The Taxation Laws (Amendment), Bill, 1971. 🔨

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15. Government Bill-Motion for Reference to Select Committee-

The Central Sales Tax (Amendment) Bill, 1971

The motion for reference of the Bill to a Select Committee was moved by Shri K. R. Ganesh.

An amendment for substitution of names moved by Shri Khemchandbhai Chavda, was adopted.

The motion was adopted in the following amended form:---

"That the Bill further to amend the Central Sa be referred to a Select Committee consisting namely:		
(1) Shri Dharmarao Sharanappa Afzalpurkar		
(2) Shri Chhatrapati Ambesh		i a
(3) Dr. Henry Austin	1997 - 19	. 1
(4) Shri R. V. Bade	:	1
(5) Shri Bashweshwar Nath Bhargava	.3	× •
(6) Shri Somnath Chatterjee		
(7) Shri Tridib Chaudhuri	37	
(8) Shri Y. B. Chavan		
(9) Shri Prasannbhai Mehta	3	
(10) Shri Shivaji Rao S. Deshmukh		
(11) Shri Tarun Gogoi	1998 - 1. 1	f
(12) Shri N. E. Horo	;••	···· 6
(13) Shri M. Muhammad Ismail	• • •	
(14) Shri D. P. Jadeja		
(15) Shri Sat Pal Kapur		!
(16) Shri B. R. Kavade		ş
(17) Shri E. R. Krishnan	,	i
(18) Shri Maharaj Singh	5	
(19) Shri D. K. Panda	8 .	
(20) Shri H. M. Patel		1
(21) Shri P. Antony Reddi	• *	ł
(22) Shri Devendra Satpathy		ł
(23) Shri P. M. Sayeed		°.∦
(24) Shri M. R. Sharma	· <i>r</i>	1

(25) Dr. Shankar Dayal Sharma

(26) Shri Shiv Kumar Shastri

(27) Shri B. R. Shukla

(28) Shri Sant Bux Singh

(29) Shri R. P. Yadav; and

(30) Shri K. R. Ganesh

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with instructions to report by the last day of the first week of the next session."

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16. Motion Re: Joint Committee on Government Bill-Adopted

The Prevention of Water Pollution Bill, 1969

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses, was moved by Prof. D. P. Chattopadhyay.

Two amendments for substitution of two names, moved by Sarvashri Khemchandbhai Chavda and Era Sezhiyan, were adopted.

The motion was adopted in the following amended form:---

- "That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the prevention of water pollution and the maintaining or restoring of wholesomeness of water, for the establishment, with a view to carrying out the purposes aforesaid, of Prevention of Water Pollution Boards, for conferring on such Boards functions relating thereto and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 30th July, 1971 and communicated to this House on the 31st July, 1971 and do resolve that the following 24 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—
 - (1) Shri Maganti Ankineedu
 - (2) Shri Kondajji Basappa
 - (3) Shri Onkar Lal Berwa
 - (4) Shri Chakleshwar Singh
 - (5) Shri Chhutten Lal
 - (6) Shri G. C. Dixit
 - (7) Shri T. H. Gavit
 - (8) Shri Mani Ram Godara
 - (9) Shri K. Gopal
 - (10) Shri Samar Guha
 - (11) Shri M. M. Hashim
 - (12) Shri A. K. Kisku
 - (13) Hazi Lutfal Haque
 - (14) Shri Yamuna Prasad Mandal
 - (15) Shri Nanubhai N. Patel
 - (16) Shri Mohan Swarup
 - (17) Shri Rajaram Dada Saheb Nimbalkar
 - (18) Shri Ramji Ram
 - (19) Shri P. Ganga Reddy
 - (20) Dr. Saradish Roy
 - (21) Shri S. A. Shamim
 - (22) Shri Ramavatar Shastri
 - (28) Shri S. D. Singh; and
 - (24) Shri R. P. Ulganambi".

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(i) The Prevention of Insults to National Honour Bill, 1971

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Discussion on the motion for consideration of the Bill moved on the 11th August, 1971, continued.

The following Members took part in the debate:--

- (1) Shri Ramsahai Pandey
- (2) Shri M. Satyanarayan Rao
- (3) Dr. Karni Singh
- (4) Shri S. M. Banerjee
- (5) Shri Rajdeo Singh

Shri F. H. Mohsin replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri F. H. Mohsin. The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri F. H. Mohsin

The motion was adopted and the Bill was passed.

 \checkmark (ii) The Prevention of Food Adulteration (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Prof. D. P. Chattopadhyay.

The following Members took part in the debate:---

- (1) Shri Gadadhar Saha
- (2) Shri Amarnath Vidyalankar
- (3) Maulana Ishaque Sambhali
- (4) Dr. Kailas
- (5) Shri G. Viswanathan
- (6) Shri M. Satyanarayan Rao

Prof. D. P. Chattopadhyay replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. D. P. Chattopadhyay.

The motion was adopted and the Bill was passed.

(iii) The Coal Bearing Areas (Acquisition and Development) Amendment and Validation Bill, 1971

The motion for consideration of the Bill was moved by Shri Shah ' Nawaz Khan.

The following Members took part in the debate:-

(1) Shri K. M. "Madhukar"

(2) Shri G. Viswanathan

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Shri Shah Nawaz Khan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Shah Nawaz Khan.

The motion was dapoted and the Bill was passed.

18. Discussion Under Rule 193

Shri Paripoornanand Painuli raised a discussion on the flood and drought situation in the country.

The following Members took part in the debate:-

- (1) Shri Krishna Chandra Haldar
- (2) Dr. Henry Austin
- (3) Shri Ramavatar Shastri
- (4) Shri Shankarrao Savant
- (5) Shri Rana Bahadur Singh
- (6) Shri D. N. Tiwary
- (7) Shri M. Rajangam
- (8) Shri Anant Rao Patil
- (9) Shri Narsingh Narain Pandey
- (10) Shri K. Rama Krishna Reddy
- (11) Shri Chintamani Panigrahi
- (12) Shri P. K. Deo
- (13) Shri Bibhuti Mishra
- (14) Shri P. Venkatasubbaiah
- (15) Shri Shavamnandan Mishra
- (16) Shri L. D. Kotoki
- (17) Shri Ram Deo Singh
- (18) Shri Vikram Mahajan
- (19) Shri Hukam Chand Kachwai
- (20) Shri Nuggehalli Shivappa
- (21) Shri S. N. Singh
- (22) Shri Shyam Sunder Mohapatra

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- (23) Shri P. Ganga Reddy (24) Shri Tulsiram Dashrath Kamble (25) Shri Md. Jamilurrahman (26) Shri Kondajji Basappa (27) Shri Shashi Bhushan (28) Shri K. Suryanarayana (29) Shrimati Sahodrabai Rai (30) Shri Dinesh Joarder (31) Shri Rudra Pratap Singh (32) Shri Ram Bhagat Paswan (33) Shri M. C. Daga (34) Shri Nawal Kishore Sharma (35) Dr. Govind Das Richhariya (36) Shri Subodh Hansda (37) Shri Chandrika Prasad (38) Shri K. M. "Madhukar" (39) Shri B. N. Reddy (40) Shri Bashweshwar Nath Bhargava (41) Shri Jagannath Mishra (42) Shri Ramji Ram (43) Shri Dharmarao Sharanappa Afzalpurkar (44) Shri Yamuna Prasad Mandal (45) Shri M. Satyanarayan Rao (46) Shri Y. Eswara Reddy (47) Shri Shibban Lal Saksena (48) Shri Charanjib Jha
 - (49) Shri Tarkeshwar Pandey
 - (50) Shri S. D. Singh
 - (51) Shri Nageshwar Dwivedi

Dr. K. L. Rao and Shri Fakhruddin Ali Ahmed replied to the discussion.

19. Statement by Prime Minister

The Prime Minister made a statement regarding the reported trial of Sheikh Mujibur Rehman by the military regime of Pakistan.

(Lok Sabha adjourned since die at 7-20 P.M.).

S. L. SHAKDHER. Secretary.

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PROVISIONAL CALENDAR OF SITTINGS AND ALLOTMENT OF DAYS FOR ANSWERING QUESTIONS

THIRD SESSION---FIFTH LOK SABHA



LOK SABHA SECRETARIAT NEW DELHI

October, 1971

Ministries/Departments included in Groups

A, B, C, D and E

А	Agriculture; Education and Social Welfare; Health and Family Planning; Shipping and Transport; Works and Housing; Culture; Parliamentary Affairs.
В	Foreign Trade; Irrigation and Power; Law and Justice; Railways.
С	Prime Minister; Communications; Home Affairs; Industrial Development; Informa- tion and Broadcasting; Planning; Atomic Energy; Science and Technology.
D	External Affairs; Labour and Rehabilitation; Steel and Mines; Supply.
E	Defence; Finance; Petroleum and Chemi- cals; Tourism and Civil Aviation; Com- pany Affairs.

(i)

PROVISIONAL CALENDAR OF, SITTINGS

Group of Ministries for Questions

NOVEMBER, 1971

Monday, the 15th .	• Government Business •	A *
Tuesday, the 16th .	Government Business .	B *
Wednesday, the 17th	Government Business •	C*
Thursday, the 18th	Government Business •	D*
Friday, the 19th .	• Government Business andPrivate Members' Bills.	E *
Monday, the 22nd •	• Government Business •	Α
Tuesday, the 23rd .	Government Business .	В
Wednesday, the 24th	Government Business .	С
Thursday, the 25th .	Government Business .	D
Friday, the 26th	Government Business and Private Members' Resolu- tions.	Е
Monday, the 29th	Government Business .	A
Tuesday, the 30th .	Government Business .	В
	DECEMBER, 1971.	
Wednesday, the 1st	Government Business	С
Thursday, the 2nd	Government Business	D

*For Ministries included in Groups A, B, C, D and E, see page (i) opposite.

2 INECEMBER, 1971 (contd.)

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Group of Ministries for Question

Friday, the 3rd .	•	Government Business and Private Members' Bills.	Ε
Monday, the 6th .	•	Government Business	Α
Tuesday, the 7th .	•	Government Business	В
Wednesday, the 8th .	•	Government Business .	С
Thursday, the 9th .	•	Government Business	D
Friday, the 10th .	•	Government Business and Private Members, Resolu- tions.	Ε
Monday, the 13th		Government Business	Α
Tuesday, the 14th		Government Business	В
Wednesday, the 15th		Government Business	С
Thursday, the 16th .		Government Business	D
Friday, the 17th .		Government Business and Private Members' Bills	Ε
Monday, the 20th .	•	Government Business	Α
Tuesday, the 21st .	•	Government Business	B
Wednesday, the 22nd		Government Business	С

CHART SHOWING FIRST AND LAST DATES OF RECEIPT OF NOTICES OF QUESTIONS

THIRD SESSION-FIFTH LOK SABHA



LOK SABHA SECRETARIAT NEW DELHI

Chart showing the Dates of Answers of Questions pertaining to the Minis-tries/Departments in each Group during the Ministries/Departments in each Group during the Third Session of the Fifth Lok Sabha

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Group	Ministries/Departments	Date of Sitting (November-December, 1971)
A	Agriculture; Education and Social Welfare; Health and Family Planning; Shipping and Transport; Works and Housing; Culture; Parliamentary Affairs.	December 6, 13, 20
B	Foreign Trade; Irrigation and Power; Law and Justice; Railways.	November 16, 23, 30 December, 7, 14, 21
С	Prime Minister; Communications; Home Affairs; Industrial Development; In- formation and Broadcasting; Planning; Atomic Energy; Science and Technology.	November 17, 24 December 1, 8, 15, 22
D	External Affairs; Labour and Rehabilita - tion; Steel and Mines; Supply.	November 18, 25 December 2, 9, 16
E	Defence; Finance; Petroleum and Chemi- cals; Tourism and Civil Aviation; Com- pany Affairs	

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51. No.	Date of Sitting	Group of Ministries for Questions	First Date for receipt of Notices	Last Date for receipt of Notices
I	2	3	4	5
I	15-11-71	A	23-10-71	4-11-71
2	16-11-71	В	25-10-71	5-11-71
3	17-11-71	С	26-10-71	6-11-71
4	18-11-71	D	27-10-71	6-11-71
5	5 19-11-71	Ε	28-10-71	8-11-71
e	5 22-11-71	Α	30-10-71	11-11-71
-	7 23-11-71	В	1-11-71	12-11-71
8	3 24-11-71	С	1-11-71	12-11-71
9	25-11-71	D	3-11-71	12-11-7
10	26-11-71	Ε	4-11-71	15-11-71
I	1 29-11-71	Α	6-11-71	18-11-71
12	30-11-71	В	8-11-71	19-11-71
I	3 1-12-71	С	9-11 -7 1	19-11-71
I		D	10-11-71	19-11-71
I	5 3-12-71	Ε	11-11-71	22-11-71
I		Α	12-11-71	25-11-71
I		В	15-11-71	26-11-71
I		С	16-11-71	27-11-7
I		D	17-11-71	27-11-7
2	•	Е	18-11-71	29-11-7
2	-	Α	19-11-71	2-12-71
2		В	22- 11-71	3-12-7
2	•	С	23-11-71	4-12-71
2	-	D	24 -11-71	4-12-7
2		Е	25-11-71	6-12-7

Chart showing First and Last Dates of Receipt of Notices of Questions during the Third Session of the Fifth Lok Sabha

I	2	3	4	5
26	20-12-71	A	27-11-71	9-12-71
27	21-12-71	В	29-11-71	[10-12-71
28	22-1 2-71	С	30-11-71	10-12-71

- NOTES: --(i) To determine inter se priority of notices of questions received in the Lok Sabha Secretariat at the same time on any day between the first and last dates of receipt of notices of questions, ballot will be held in the Lobby of the Central Hall, Parliament House between the First Aid Post and Lounge No. 5-B each day at 12-30 and 16-00 hours, as may be considered necessary.
 - (ii) In cases where copies of the same question given notice of by different Members are received in this Secretariat at the same time on any day, separate ballot will be held each day at the same place in the Central Hall at 11-30 and 15-30 hours, as may be considered necessary, to determine the name of Member for the purpose of inclusion in the ballot referred to in (i) above.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 15, 1971/Kartika 24, 1893 (Saka)

No. 72

1. Oath or Affirmation

Shri C. Subramaniam made and subscribed the oath in English and took his seat in the House.

2. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, 'H. N. Mukherjee, Era Sezhiyan, Atal Bihari Vajpayee and Shyamnandan Mishra, Dr. Karni Singh, Sarvashri P. K. Deo, Ebrahim Sulaiman Sait, Shibban Lal Saksena, Birender Singh Rao and Ram Deo Singh made references to the passing away of Shri K. Madhava Menon, who was a Member of Constituent Assembly; Shri Hafiz Mohammad Ghazanfarulla, who was a Member of Central Legislative Assembly; Dr. Syed Mahmud, who was a Member of Second Lok Sabha; Shri P. T. Punnoose, who was a Member of Second Lok Sabha; Shri K. Kelappan, who was a Member of First Lok Sabha; Shri Mahendra Majhi, who was a Member of Fourth Lok Sabha and Shri Yashpal Singh, who was a Member of Fourth Lok sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

3. Statement by Prime Minister

The Prime Minister made a statement regarding the portfolio of Shri Siddhartha Shankar Ray, Minister of Education.

4. Starred Questions

Starred Questions Nos. 1—3 were orally answered. Replies to remaining questions were laid on the Table.

5. Unstarred Questions

Replies to Unstarred Questions Nos. 1-53, 55-99, 101-131, 133-173, 175-191 and 194-200 were laid on the Table.

Statement by the Minister of State in the Ministry of Works and Housing correcting the reply given on 26th July, 1971 to Unstarred Question No. 5959 regarding work-load of C.P.W.D. Electrical Division of Delhi Administration was also laid on the Table.

(Lok Sabha adjourned at 1 p.m. and re-assembled at 2 p.m.)

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6. Calling Attention

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Shri S. M. Banerjee called the attention of the Minister of Defence to the reported concentration of Pakistani forces on Indian borders, loss of Indian life and property owing to Pakistani shelling and repeated violations of Indian air space by Pakistani aircraft.

The Minister of Defence made a statement in regard thereto.

7. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968:—
- (i) S.O. 3748 published in Gazette of India dated the 10th October, 1971 declaring service connected with conservancy and sewage disposal in the Union territory of Delhi to be and essential service for the purposes of the Essential Services' Maintenance Act, 1968.
- (ii) S.O. 3749 published in Gazette of India dated the 10th October, 1971 containing order prohibiting strikes in any service in the Union territory of Delhi connected with conservancy and sewage disposal.
- (2) A statement on the retirement of Shri B. C. Ganguli, ex-Chairman, Railway Board.
- (3) (i) copy of the Mysore Legislature (Presiding Officers) Medical Attendance (Special) Rules, 1971, published in Notification No. G.S.R. 212 in Mysore Gazette dated the 15th July, 1971, under sub-section (2) of section 15 of the Mysore Legislature Salaries Act, 1956, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (ii) A copy each of the following Ordinances (Hindi and English versions) under provisions of article 123(2) (a) of the
 Constitution:—
 - (a) The Forward Contracts (Regulation) Amendment Ordinance, 1971 (No. 11 of 1971) promulgated by the President on the 11th October, 1971.
 - (b) The Coking Coal Mines (Emergency Provisions) Ordinance, 1971 (No. 12 of 1971) promulgated by the President on the 16th October, 1971.
 - (c) The Asian Refractories Limited (Acquisition of Undertaking) Ordinance, 1971 (No. 13 of 1971) promulgated by President on the 17th October, 1971.
 - (d) The Jayanti Shipping Company (Acquisition of Shares) Ordinance, 1971 (No. 14 of 1971) promulgated by the President on the 17th October, 1971.
 - (e) The Small Coins (Offences) Ordinance, 1971 (No. 15 of 1971) promulgated by the President on the 22nd October, 1971.

- (f) The Stamp and Excise Duties (Amendment) Ordinance, 1971 (No. 16 of 1971) promulgated by the President on the 22nd October, 1971.
- (g) The Railway Passenger Fares Ordinance, 1971 (No. <u>17</u> of 1971) promulgated by the President on the 22nd October, 1971.
- (h) The Tax on Postal Articles Ordinance, 1971 (No. 18 of 1971) promulgated by the President on the 22nd October, 1971.
- (i) The Inland Air Travel Tax Ordinance, 1971 (No. 19 of 1971) promulgated by the President on the 30th October, 1971.
 - (j) The Industries (Development and Regulation) Amendment Ordinance, 1971 (No. 20 of 1971) promulgated by the President on the 1st November, 1971.
 - (k) The Delhi Road Transport Laws (Amendment) Ordinance, 1971 (No. 21 of 1971) promulgated by the President on the 3rd November, 1971.
 - (1) The Visva-Mharati (Amendment) Ordinance, 1971 (No. 22 of 1971) promulgated by the President on the 3rd November, 1971.

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- (m) The Motor Vehicles (Requisitioning and Control Ordinance, 1971 (No. 23 of 1971) promulgated by the President on the 9th November, 1971.
- (iii) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (a) Annual Accounts of the Cochin Port Trust for the year 1969-70 and the Audit Report thereon.
 - (b) Annual Accounts of the Mormugao Port Trust for the year 1969-70 and tht Audit Report thereon.
 - (c) Annual Accounts of the Visakhapatnam Port Trust for the year 1969-70 and the Audit Report thereon.
 - (d) Annual Accounts of the Paradip Port Trust for the year 1969-70 and the Audit Report thereon.
 - (e) Annual Accounts of the Kandla Port Trust for the year 1969-70 and the Audit Report thereon.
- (4) A statement (Hindi and English versions) indicating the result of Central Government Market Borrowings during 1971-72.
- (5) A copy of Notification No. S.O. 3403 (Hindi and English versions) published in Gazette of India dated the 13th September, 1971 declaring service connected with the supply of electrical energy to the public in the State of Tamil Nadu or with the generation, storage or transmission of electrical energy for the purpose of such supply to be an essential service for the

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purposes of the Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act.

- (6) A copy of Notification No. S.O. 3335 (Hindi and English versions) published in Gazette of India dated the 8th September, 1971 declaring the West Bengal Fire Service to be an essential service for the purposes of the Essential Services Maintenance Act, 1968, under sub-section (2) of section 2 of the said Act.
- (7) A statement (Hindi and English versions) on the flood situation in the country.
- (8) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (a) The Fertiliser (Control) Third Amendment Order, 1971 published in Notification No. G.S.R. 1214 in Gazette of India dated the 21st August, 1971.
 - (b) The fertiliser (Control) Second Amendment Order, 1971 published in Notification No. G.S.R. 1215 in Gazette of India dated the 21st August, 1971.
 - (ii) A copy (Hindi and English versions) of the Gujarat Agricultural Lands Ceiling (Compensation Bond) (Amendment) Rules, 1971 published in Notification No. GHM-3650-M-ICH-1071|36958-J in the Gujarat Government Gazette dated the 30th August, 1971, under sub-section (4) of section 53 of the Gujarat Agricultural Lands Ceiling Act, 1960, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat, together with an explanatory note.

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- (iii) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1297 in Gazette of India dated the 11th September, 1971, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
- (9) A copy of the Vegetable Oil Products Control (Amendment) Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1340 in Gazette of India dated the 14th September, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (10) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968:—
 - (i) Notification No. S.O. 3513 published in Gazette of India dated the 20th September, 1971 declaring service connected with the supply of electrical energy to the public in the State of Kerala or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the said Act.
 - (ii) Notification No. S.O. 4035 published in Gazette of India dated the 22nd October, 1971 declaring service connected with the supply of electrical energy to the public in the State of West Bengal or with the generation, storage or transmission of

electrical energy for the purpose of such supply, to be an essential service for the purposes of the said Act.

- / (iii) Notification No. S.O. 4037 published in Gazette of India dated the 23rd October, 1971 declaring service connected with the supply of electrical energy to the public in the State of Assam or with the generation, storage or transmission of electrical energy for the purpose of such supply, to be an essential service for the purposes of the said Act.
- *(11) (i) A copy each of the following Notifications under sub-section
 (4) of section 143 of the Bombay Prohibition Act, 1949, read
 with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat:—
 - (a) The Bombay Molasses (Gujarat Amendment) Rules, 1971, published in Notification No. GH-SH-2688-MLS-1069|9240-P in the Gujarat Government Gazette dated the 25th March, 1971.
 - (b) The Gujarat Articles Unfit for Use as intoxicating liquor (Manufacture and Import) (Amendment) Regulation Rules. 1971, published in Notification No. GH-SH-2704-BPA-1270| 13834-P in the Gujarat Government Gazette dated the 25th March, 1971.
 - (c) The Gujarat Industrial Alcohol (Import, Storage and Sale for export overseas, in bond) (Amendment) Rules, 1971, published in Notification No. GH-SH-2756-BPA-1270-12232-P in the Gujarat Government Gazette dated the 22nd April, 1971.
 - (d) The Gujarat Denatured Spirituous Preparations (Amendment) Rules, 1971, published in Notification No. GH-SH-2848-I3PA-2670 109142-P in the Gujarat Government Gazette dated the 20th May, 1971.
 - (e) Notification No. GH-SH-2855-BPA-1271/34196-P published in the Gujarat Government Gazette dated the 20th May, 1971 making certain amendment to the Gujarat Poppy Capsules (Amendment) Rules, 1967.
 - (f) The Bombay Denatured Spirit (Gujarat First Amendment) Rules, 1971, published in Notification No. GH-SH-2258-DNS-1069/60600-P in the Gujarat Government Gazette dated the 27th May, 1971.
 - (ii) (a) A copy of the Bombay Foreign liquor (Gujarat Amendment) Rules, 1970 published in Notification No. GH-SH-2439| FLR-1069|104710-P in Gujarat Government Gazette dated the 28th January, 1971 together with corrigendum thereto published in Notification No. GH|SH|2827|FLR-1069-18374-P dated the 1st May, 1971 under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.

*The notifications were previously laid on the Table on the 23rd July, 1971 and were re-laid under Rule 234(2) of the Rules of Procedure.

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- (b) A statement explaining the reasons for not laying the Hindi version of the above Notification.
- (c) A statement showing reasons for delay in laying the Notification mentioned at (a) above.
- (12) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1970-71.

8. Report of Committee on the conduct of a Member during President's Address

Shri H. N. Mukerjee presented the First Report of the Committee on the Conduct of a Member during President's Address.

9. Motion

Shri H. N. Mukerjee moved the following motion:-

"That this House do further extend the time for the presentation of the Report of the Committee on the Conduct of a Member during President's Address on guidelines for Members on the occasion of the President's Address to Members of Parliament, upto the last day of the first week of the Budget Session, 1972."

The motion was adopted

10/Statement by Prime Minister

The Prime Minister made a statement on her recent tour abroad.



11. Government Bill—Passed

The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service Bill, 1971)

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:----

- (1) Shri Somnath Chatterjee
- (2) Shri P. Venkatasubbaiah
- (3) Shri M. Kalyanasundaram
- (4) Shri S. N. Misra
- (5) Shri Era Sezhiyan
- (6) Shri Atal Bihari Vajpayee
- (7) Shri C. C. Desai
- (8) Shri Shibban Lal Saksena

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(9) Shri Samar Guha

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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Clauses 2 to 26 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The following Members took part in the debate:--

- (1) Shri Jyotirmoy Bosu
- (2) Shri Y. B. Chavan

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The motion was adopted and the Bill was passed.

12. Government Bill-Under Consideration

The Taxation Laws (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

An amendment for reference of the Bill to a Select Committee was moved by Shri Era Sezhiyan.

Shri Era Sezhiyan took part in the debate. His speech was not concluded.

The discussion on the Bill was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th November, 1971)

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, November 16, 1971/Kartika 25, 1893 (Saka)

No. 73

1. Starred Questions

Starred Questions Nos. 31-37 and 39-41 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 201---237, 239-273, 275-300 and 302-400 were laid on the Table.

3. Calling Attention

Shri Atal Bihari Vajpayee called the attention of the Minister of Finance to the price rise, especially of the essential commodities, that affects the fixed and lower income groups.

The Minister of State for Finance made a statement in regard thereto.

4. Papers Laid on the Table-

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam), for the year 1968-69.
 - (b) Annual Report of the Orissa Road Transport Company Limited, Berhampur (Ganjab), for the year 1968-69.
 - (ii) Directors' Report and statement of accounts for the year 1968-69 of the Orissa Road Transport Company Limited, Berhampur (Ganjam) and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

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- (3) A copy of Notification No. S.O. 2853 (Hindi and English versions) published in Gazette of India dated the 31st July, 1971 making certain amendments and corrections in Schedule VIII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Madhya Pradesh, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
- (4) (i) A copy of the Thirty-fifth Report of the Law Commission on Capital Punishment—Volumes I and II.

(ii) A statement showing reasons for delay in laying the above Report.

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- (5) A copy of the Forty-second Report of the Law Commission on the Indian Penal Code.
 - (6) A copy of the Report (Hindi and English versions) of the Study Team on Leakage of Foreign Exchange through invoice manipulation.
 - (7) A copy (Hindi and English versions) of the Cotton Textiles (Control) Amendment Order. 1971 published in Notification No. S.O. 1457 in Gazette of India dated the 3rd April. 1971 together with corrigendum thereto published in Notification No. S.O. 2591 dated the 10th July, 1971. under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

5. Message from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 15th November, 1971, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Prevention of Water Pollution Bill, 1969, upto the first day of the Eighty-first Session of the Rajya Sabha.
- (ii) That at its sitting held on the 15th November, 1971, Rajva Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Advocates (Amendment) Bill, 1970, upto the last day of the first week of the Eighty-first Session of the Rajva Sabha.
- (iii) That at its sitting held on the 15th November. 1971, Rajya Sabha adopted a motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970, upto the last day of the Eightieth Session of the Rajya Sabha.

6. Assent to Bills

in Secretary laid on the Table the following two Bills passed by the Houses of Parliament during the last Session and assented to:---

- (1) The Central Board of Direct Taxes (Validation of Proceedings) Bill, 1971.
- (2) The Appropriation (No. 3) Bill, 1971.

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(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajva Sabha, of the following four Bills passed by the Houses of Parliament during the last Session and assented to:--

(1) The West Bengal State Legislature. (Delegation of Powers) Bill, 1971.

- (2) The Agricultural Refinance Corporation (Amendment) Bill, 1971.
- (3) The Public Premises (Eviction of Unauthorised Occupants) Bill, 1971.
- (4) The Constitution (Twenty-fourth Amendment) Bill, 1971.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.20 P.M.)

7. Government Bill—Under Consideration

✓ The Taxation Laws (Amendment) Bill, 1971

Discussion on the motion for consideration of the Bill and the amendment thereto for reference of the Bill to a Select Committee moved on the 15th November, 1971 continued.

The following Members took part in the debate:---

- (1) Shri Era Sezhiyan
- (2) Shri N. K. P. Salve
- (3) Shri Jyotirmoy Bosu
- (4) Shri Dinesh Chander Goswami
- (5) Shri Virendra Agarwala
- (6) Shri K. Baladhandayutham
- (7) Shri Piloo Mody (Speech unfinished).

The discussion was not concluded.

8. Motion

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Shri Morarji R. Desai moved the following motion:---

"That this House deplores the failure of the Delhi police to prevent violence and assault on the Congress (O) President Shri Sadiq Ali and some Members of Parliament on the 13th and 14th November, 1971 at 7, Jantar Mantar Road, New Delhi and incidents connected therewith."

The following Members took part in the debate:--

- (1) Shri K. D. Malaviva
- (2) Shri A. K. Gopalan
- (3) Shri H. K. L. Bhagat
- (4) Shri S. M. Banerjee
- (5) Shrimati Mukul Banerji
- (6) Shri Krishnan Manoharan
- (7) Shri Vayalar Ravi
- (8) Shri Atal Bihari Vajpayee
- (9) Shri Siddhartha Shankar Ray
- (10) Shri Frank Anthony
- (11) Shri Krishna Chandra Pant
- (12) Shri Piloo Mody

(13) Shri Samar Guha

(14) Shri Shashi Bhushan

Shri Morarji R. Desai replied to the debate.

The motion was negatived.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th November, 1971)

S. L. SHAKDHER, Secretary.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, November 17, 1971/Kartika 26, 1893 (Saka)

No. 74

1. Starred Questions

Starred Questions Nos. 61, 62, 66, 67, 69, 70, 72, 73 and 76 were orally answered. Replies to Starred Questions Nos. 63-65, 68, 71, 75, 77-87 and 89 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 401, 403—407, 409—422, 424—436, 438—445, 447—456, 458—479, 481—505, 507—530, 532—541, 543—546, 548—576, 578—597, 599 and 600 were laid on the Table.

3. **Çalling Attention**

Shri Devinder Singh Garcha called the attention of the Minister of Defence to the reported blowing up of a wagon carrying army explosives between Faridkot and Pipli in Punjab and damage caused to road links and Railway links in North-east Frontier Railway in West Bengal, Assam and Tripura.

The Minister of State (Defence Production) in the Ministry of Defence made a statement in regard thereto.

4. Matters Under Rule 377

() $\sqrt{(i)}$ Dr. Saradish Roy raised a matter regarding behaviour of certain () police officers towards him at Kashipur village and Sultanpur police camp in Birbhum District, West Bengal on the 9th November, 1971.

 \checkmark (ii) Shri B. S. Bhaura raised a matter regarding behaviour of certain police officers towards him at Muktsar, District Ferozepur on the 27th August, 1971.

5. Papers Laid on the Table-

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research for the year 1970, along with the Audited Accounts for the year 1969-70.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
 - (i) The Indian Telegraph (Third Amendment) Rules, 1971, published in Notification No. G.S.R. 971 in Gazette of India dated the 26th June, 1971.
 - (ii) The Indian Telegraph (Eighth Amendment) Rules, 1971, published in Notification No. G.S.R. 1024 in Gazette of India dated the 10th July, 1971.

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- (iii) The Indian Telegraph (Ninth Amendment) Rules, 1971 published in Notification No. G.S.R. 1049 in Gazette of India dated the 16th July, 1971.
- (iv) The Indian Telegraph (Sixth Amendment) Rules, 1971, pube is lished in Notification No. G.S.R. 1131 in Gazette of Inc. dated the 31st July, 1971.
- (v) The Indian Telegraph (Twelfth Amendment) Rules 1971, published in Notification No. G.S.R. 1210 in Gazette of India dated the 21st August, 1971.
- (3) A copy of the Profit and Loss Account and Balance Sheet (On accrual basis) of the Telecommunication Branch of the Indian Posts and Telegraphs Department for the year 1969-70 (Hindi and English versions) in pursuance of paragraph 2 of Schedule 4 of Loan Agreement (Third Tele-communication Project) made between Government of India and the International Bank for Reconstruction and Development.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Forest Service (Initial Recruitment) Second Amendment Regulations, 1971, published in Notification No. G.S.R. 1052 in Gazette of India dated the 22nd July, 1971.
 - (ii) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1971, published in Notification No. G.S.R. 1112 in Gazette of India dated the 31st July, 1971.
 - (iii) The Indian Police Service (Appointment by Promoti-Second Amendment Regulations, 1971, published in N fication No. G.S.R. 1113 in Gazette of India dated the July, 1971.
 - (iv) The Indian Administrative Service (Pay) (Thirteenin Amendment) Rules, 1971, published in Notification No. G.S.R. 1114 in Gazette of India dated the 31st July, 1971.
 - (v) G.S.R. 1115 published in Gazette of India dated the 31st July, 1971 containing corrigendum to Notification No. 1|24| 71-AIS(II), dated the 29th May, 1971.
 - (vi) The Indian Administrative Service (Pay) Twelfth Amendment Rules, 1971, published in Notification No. G.S.R. 1177 in Gazette of India dated the 21st August, 1971.
 - (vii) The Indian Police Service (Pay) Fifth Amendment Rules, 1971, published in Notification No. G.S.R. 1178 in Gazette of India dated the 21st August, 1971.
 - (viii) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 1231 in Gazette of India dated the 28th August, 11971.
- (ix) The Indian Administrative Service (Recruitment) Fourth Amendment Rules, 1971, published in Notification No. G.S.R. 1267 in Gazette of India dated the 8th September, 1971.

- (x) The Indian Police Service (Recruitment) Fourth Amendment Rules, 1971, published in Notification No. G.S.R. 1268 in Gazette of India dated the 8th September, 1971.
- (xi) The Indian Administrative Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 1269 in Gazette of India dated the 8th September, 1971.
- (xii) The Indian Police Service (Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 1270 in Gazette of India dated the 8th September, 1971.
- (xiii) The Indian Forest Service (Recruitment) Fourth Amendment Rules, 1971, published in Notification No. G.S.R. 1271 Gazette of India dated the 11th September, 1971.
- (xiv) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Regulations, 1971, published in Notification No. G.S.R. 1272 in Gazette of India dated the 11th September, 1971.
- (xv) The Indian Forest Service (Pay) Third Amendment Rules, 1971, published in Notification No. G.S.R. 1273 in Gazette of India dated the 11th September, 1971.
- (xvi) The All India Services (Discipline and Appeal) Second Amendment Rules, 1971, published in Notification No. G.S.R. 1275 in Gazette of India dated the 11th September, 1971.
- (xvii) G.S.R. 1276 published in Gazette of India dated the 11th September, 1971 containing corrigendum to Notification No. 6|27|71-AIS(I) dated the 15th May, 1971.
- (xviii) The Indian Administrative Service (Probation Amendment Rules, 1971, published in Notification No. G.S.R. 1432 in Gazette of India dated the 2nd October, 1971.
- (xix) The Fourteenth Amendment of 1971 to the Indian Administrative Service (Pay) Rules, 1954 published in Notification No. G.S.R. 1502 in Gazette of India dated the 9th October, 1971.
- (xx) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1971, published in Notification No. G.S.R. 1503 in Gazette of India dated the 9th October, 1971.
- (xxi) The Indian Forest Service (Probation) Amendment Rules, 1971. published in Notification No. G.S.R. 1504 in Gazette of India dated the 9th October, 1971.
- (5) A copy of Notification No. S.O. 2843 (Hindi and English versions) published in Gazette of India dated the 24th July, 1971, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

- (6) A copy of the Tractors (Distribution and Sale) Control Order, 1971 (Hindi and English versions) published in Notification No. S.O. 3258 in Gazette of India dated the 1st September, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy of the Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1109A in Gazette of India dated the 30th July, 1971, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (8) A copy of the Citizenship (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1347 in Gazette of India dated the 18th September, 1971, under subsection (4) of section 18 of the Citizenship Act, 1955.
- *(9) A copy of the Bombay Cinema (Gujarat First Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GH G|63|BCR-3270|7291-A in Gujarat Government Gazette dated the 1st May, 1971, under sub-section (5) of section 9 of the Bombay Cinemas (Regulation) Act, 1953, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1969-70.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

6. Report of Committee on Private Members' Bills and Resolutions

Shri Yamuna Prasad Mandal presented the Sixth Report of the Committee on Private Members' Bills and Resolutions.

7. Reports of Estimates Committee

Shri Kamal Nath Tewari presented the following Reports of the Estimates Committee:---

- (1) Seventh Report regarding action taken by Government on the recommendations contained in the Hundred and Twenty-second Report of the Estimates Committee on the Ministry of Parliamentary Affairs, Shipping and Transport—Border Road.
- (2) Eighth Report regarding action taken by Government on the recommendations contained in the Hundred and Twenty-eighth Report of the Estimates Committee on the Ministry of Home Affairs—Union Territory of Andaman and Nicobar Islands.

*The notification was previously laid on the Table on the 21st July, 1971 and was re-laid under Rule 234(2) of the Rules of Procedure. (3) Ninth Report regarding action taken by Government on the recommendations contained in the Hundred and Thirty-first Report of the Estimates Committee on the Ministry of Finance— Transfer of Budget Provision for certain items of expenditure.

8. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Twelfth Report regarding action taken by Government on the recommendations contained in their Hundred and Twentyfirst Report (Fourth Lok Sabha) relating to Charitable and Religious Trusts.
- (2) Thirteenth Report regarding action taken by Government on the recommendations contained in their Hundred and Seventh Report (Fourth Lok Sabha) on Audit Report (Civil) 1969, relating to the Ministries of Home Affairs, External Affairs and Department of Parliamentary Affairs.

9. Motion Regarding Report of Joint Committee

Shri Jagannath Rao moved the following motion:---

"That this House do further extend the time for the presentation of the Report of the Joint Committee on amendments to election law upto the 15th December, 1971."

The motion was adopted.

19. Matter Under Rule 377

Shri S. M. Banerjee raised matter regarding additional Dearness Allowance admissible to Central Government Employees in view of rise in the cost of living index.

11. Government Bill-Motion for Reference to Select Committee-Adopted

The Taxation Laws (Amendment) Bill, 1971

Discussion on the motion for consideration of the Bill and the amendment thereto for reference of the Bill to a Select Committee moved on the 15th November, 1971 continued.

The following Members took part in the debate:--

- (1) Shri Piloo Mody
- (2) Shri Y. B. Chavan

An amendment for reference of the Bill to a Select Committee was moved by Shri Y. B. Chavan.

The amendment moved by Shri Y. B. Chavan was adopted in the following form:---

- "That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gift-tax Act, 1958, be referred to a Select Committee consisting of 30 members, namely:---
 - (1) Shri Bhagwat Jha Azad
 - (2) Shri Chhotey Lal

- (3) Shrimati Sahodra Bai Rai
- (4) Chaudhry Dalip Singh
- (5) Shri Anandi Charan Das
- (6) Shri Piloo Mody
- (7) Shri K. R. Ganesh
- (8) Shri H. R. Gokhale
- (9) Shrimati V. Jeyalakshmi
- (10) Shri Chiranjib Jha
- (11) Shri Virendra Agarwala
- (12) Shri Dinesh Joarder
- (13) Shri A. Kevichusa
- (14) Shri K. Mallanna
- (15) Shri Nageshwararao Meduri
- (16) Shri K. Baladhandayutham
- (17) Shri Tarkeshwar Pandey
- (18) Shri Satyandra N. Sinha
- (19) Chowdhury Ram Sewak
- (20) Shri Ram Surat Prasad
- (21) Shri Birender Singh Rao
- (22) Shri P. Narasimha Reddy
- (23) Shri Mulki Raj Saini
- (24) Shri N. K. P. Salve
- (25) Shri S. C. Samanta
- (26) Shri Era Sezhiyan
- (27) Shri Sheo Pujan Shastri
- (28) Shri T. Sohan Lal
- (29) Shri V. Tulsiram; and
- (30) Shri Y. B. Chavan

with instructions to report by the 15th day of December, 1971."

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

12, Motions

- (i) Shri Ram Niwas Mirdha moved the following motion:---
 - "That the Eleventh Report of the Commissioner for Linguistic Minorities for the period 1st July, 1968 to 30th June, 1969, laid on the Table of the House on the 31st July, 1970, be taken into consideration."

Two Substitute Motions were moved by Shri Surendra Mohanty.

The following members took part in the debate:-

- (1) Shri D. Deb
- (2) Shri J. M. Gowder
- (3) Shri R. V. Bade

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- (4) Shri Surendra Mohanty
- (5) Shri Shyam Sunder Mohapatra (Speech unfinished).

The discussion was not concluded.

- (ii) Shri Jyotirmoy Bosu moved the following motion:-
 - "That this House expresses its serious concern at the deteriorating law and order situation in West Bengal and role therein of a section of the police, C.R.P., official machinery and anti-social elements."

The following Members took part in the debate:---

- (1) Shri Priya Ranjan Das Munsi
- (2) Shri Indrajit Gupta
- (3) Shri B. K. Daschowdhury
- (4) Shri Jagannathrao Joshi
- (5) Shri Ramsahai Pandey

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- (6) Shri Shyamnandan Mishra
- (7) Shri Siddhartha Shankar Ray
- (8) Shri Madhu Dandavate
- (9) Shri Tridib Chaudhuri
- (10) Shri S. M. Banerjee
- (11) Shri Krishna Chandra Pant

Shri Jyotirmoy Bosu replied to the debate.

The motion was negatived.

**13. Report of Business Advisory Committee

Shri Raj Bahadur presented the Fifth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th November, 1971)

S. L. SHAKDHER, Secretary.

**Presented at 6-25 p.m.

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GMGIPND-LSI-2279(D) LS-17-11-71-8110.

LOK SABHA

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, November 18, 1971/Kartika 27, 1893 (Saka)

No. 75

1 Starred Questions

Starred Questions Nos. 91-94 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 601--652, 654-690, 692-786 and 788-793 were laid on the Table.

3. Calling Attention

Shri Vikram Mahajan called the attention of the Minister of Shipping and Transport to the transport problems in Delhi and consequent unrest among students and frequent incidents of hijacking of buses by college students.

The Minister of State in the Ministry of Shipping and Transport made a statement in regard thereto.

4. Papers Laid on the Table—

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1969-70.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Reports under article 151(1) of the Constitution:—
 - (i) Audit Report (Civil), 1970 on Revenue Receipts (Hindi version).
 - (ii) Report of the Comptroller and Auditor General of India for the year 1969-70—Central Government (Commercial)— Part V—Instrumentation Limited.

- (3) A copy (Hindi and English versions) of the conclusions of the Twenty-seventh Session of the Indian Labour Conference held at New Delhi on the 22nd and 23rd October, 1971.
- (4) A copy of the Report of the Committee on Governance of Universities and Colleges-Part I-Governance of Universities.
- (5) A copy of the Passports (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.SR. 1344 in Gazette of India dated the 15th September, 1971, under sub-section (3) of section 24 of the Passports Act, 1967.
- (6) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee, Dhanbad for the year 1970-71:
- (7) A copy of Notification No. S.O. 3412 (Hindi and English versions) published in Gazette of India dated the 18th September, 1971 adding Security Paper Mill, Hoshangabad, to the First Schedule to the Industrial Disputes Act, 1947, under subsection (3) of section 40 of the said Act.
- (8) A copy (Hindi and English versions) of the Industrial Disputes (West Bengal Amendment) Act, 1971 (President's Act No. 8 of 1971) published in Gazette of India dated the 28th August, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1971.

5. Reports of Estimates Committee

Shri T. A. Patil presented the following Reports of the Estimates Committee:--

- (1) Tenth Report on the Ministry of Railways regarding action taken by Government on the recommendations contained in their Hundred and Nineteenth Report (Fourth Lok Sabha) on the Ministry of Railways—Diesel Locomotive Works, Varanasi.
 - (2) Eleventh Report on the Ministry of Steel and Mines regarding action taken by Government on the recommendations contained in their Hundred and Twenty-sixth Report (Fourth Lok Sabha) on the Erstwhile Ministry of Petroleum and Chemicals and Mines and Metals-Geological Survey of India.
- (3) Twelfth Report on the Ministry of Steel and Mines regarding action taken by Government on the recommendations contained in their Hundred and Twenty-seventh Report (Fourth Lok Sabha) on the Erstwhile Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals)—Indian Bureau of Mines.

6. Reports of Public Accounts Committee

- Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—
- (1) Fourteenth Report regarding action taken by Government on the recommendations contained in their Hundred and Twelfth Report (Fourth Lok Sabha) on Appropriation Accounts (P&T), 1967-68 and Audit Report (P&T), 1969.

(2) Twenty-first Report regarding action taken by Government on the recommendations contained in their Hundred and First Report (Fourth Lok Sabha) relating to National Malaria Eradication Programme (Department of Health).

7. Motion Regarding Report of Select Committee

Shri Tridib Chaudhuri moved the following motion:---

"That this House do extend the time for the presentation of the Report of the Select Committee on the Bill further to amend the Central Sales Tax Act, 1956, upto the last day of the first week of the Budget Session (1972)."

The motion was adopted.

8. Motion

Shri Raj Bahadur moved the following motion and an amendment there to:-

"That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on the 17th November, 1971."

The motion was adopted in the following amended form:---

'That this House do agree with the Fifth Report of the Business Advisory Committee presented to the House on the 17th November, 1971 subject to the modification that against item (27) of paragraph 2 of the Report, for "Monday the 22nd November, 1971" "Tuesday the 23rd November, 1971" be substituted.'

9. Government Bill—Introduced

The forward Contracts (Regulation) Amendment Bill, 1971.

10. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Forward Contracts (Regulation) Amendment Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. Government Bill-Introduced

The Commissions of Inquiry (Amendment) Bill, 1971.

12. Motion

Discussion on the following motion moved by Shri Ram Niwas Mirdha and the substitute motions thereto moved on the 17th November, 1971 continued:-

"That the Eleventh Report of the Commissioner for Linguistic Minorities for the period 1st July, 1968 to 30th June, 1969, laid on the Table of the House on the 31st July, 1970, be taken into consideration."

The following members took part in the debate:-

- (1) Maulana Ishaque Sambhali
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)
 - (2) Shri M. C. Daga

- (3) Shri P. K. Deo
- (4) Shri Darbara Singh
- (5) Shri Narain Chand Parashar

Shri Ram Niwas Nirdha replied to the debate.

Substitute Motions moved by Shri Surendra Mohanty were negatived.

13. Statutory Resolutions-Adopted

- (i) Shri Krishna Chandra Pant moved the following Resolution:---
 - "That this House approves the continuance in force of the Proclamation dated the 27th March, 1971, in respect of Mysore issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 25th November, 1971."

The following Members took part in the debate:--

- (1) Shri D. Deb
- (2) Shri P. Ranganath Shenoy
- (3) Shri E. R. Krishnan
- (4) Shri T. V. Chandrashekharappa Veerabasappa
- (5) Shri R. V. Bade
- (6) Shri Nuggehalli Shivappa
- (7) Shri Balakrishna Venkanna Naik
- (8) Shri S. A. Muruganantham
- (9) Shri S. B. Patil
- (10) Shri C. K. Jaffer Sharief
- (11) Shri S. M. Siddayya
- (12) Shri D. B. Chandra Gowda
- (13) Shri K. K. Shetty

Shri Krishna Chandra Pant replied to the debate.

The Resolution was adopted.

- (ii) Shri Krishna Chandra Pant moved the following Resolution:---
 - "In pursuance of sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968 (No. 59 of 1968), this House approves of the Notification of the Government of India in the Ministry of Home Affairs S.O. No. 3335 published in the Gazette of India Extraordinary dated the 8th September, 1971, declaring West Bengal Fire Service to be an essential service for the purposes of the said Act."

Shri Dinen Bhattacharya took part in the debate.

Shri Krishna Chandra Pant replied. 🔨

The Resolution was adopted.

5.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th November, 1971)

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, November 19, 1971/Kartika 28, 1893 (Saka)

No. 76

1. Oath or Affirmation

Shri Mohanraj Kalingarayar made and subscribed the affirmation in English and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 121, 123, 125, 126, 128, 130, 131 and 133 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 794-892, 894-950 and 952-993 were laid on the Table.

(Lok Sabha adjourned at 12 noon and re-assembled at 2.05 P.M.)

4. Papers Laid on the Table-

The following papers were laid on the Table-

- *(1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Third Amendment) Regulations, 1971 (Hindi and English versions) published in Notification No. S.R.O. 248 in Gazette of India dated the 17th July, 1971, under section 185 of the Navy Act, 1957.
 - (2) A copy each of the following Notifications (Hindi and Engscilish versions) under section 185 of the Navy Act, 1957:—
 - (i) The Navy (Pension) Fourth Amendment Regulations, 1971, published in Notification No. S.A.O. 294 in Gazette of India dated the 14th August, 1971.
 - (ii) The Navy (Discipline and Miscellaneous Provisions) (Second Amendment) Regulations, 1971, published in Notification No. S.R.O. 314 in Gazette of India dated the 28th August, 1971.
- (3) A copy of the Medicinal and Toilet Preparations (Excise Duties) Second Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1164 in Gazette of India dated the 14th August, 1971, under sub-section (4) of section 9 of the Medicinal and Toilet Preparations (Excise Duties) Act; 1955.

*The notification was previously laid on the Table on the 26th July, 1971 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (4) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F. 4(40)/71-Fin. (G) in Delhi Gazette dated the 26th September, 1971, under sub-section (4) of section 26 of the Bengal Finance (Sales Aex) Act, 1941, as in force in the Union territory of Delhi.
- (5) A copy each of the following Notification (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:---
 - (i) The Central Excise (Thirteenth Amendment) Rules, 1971, published in Notification No. G.S.R. 1246 in Gazette of India dated the 28th August, 1971.
 - (ii) The Central Excise (Fourteenth Amendment) Rules, 1971, published in Notification No. G.S.R. 1406 in Gazette of India dated the 25th September, 1971.
- (6) A copy of Hindi version of Notification No. S.O. 942 published in Mysore Gazette dated the 27th May, 1971, under subsection (ii) of section 30 of the Mysore Lotteries and Prize Competitions Control and Tax Act, 1951, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:--

- (i) G.S.R. 1153 published in Gazette of India dated the 7th August, 1971 together with an explanatory Memorandum.
- (ii) G.S.R. 1200 published in Gazette of India dated the 21st August, 1971 together with an explanatory Memorandum.
- (iii) G.S.R. 1201 published in Gazette of India dated the 21st August, 1971.
- (iv) G.S.R. 1220 published in Gazette of India dated the 25th August, 1971 together with an explanatory Memorandum.
- (v) G.S.R. 1243 published in Gazette of India dated the 28th August, 1971.
- (vi) G.S.R. 1265 published in Gazette of India dated the 4th September, 1971 together with an explanatory Memorandum.
- (vii) G.S.R. 1334 published in Gazette of India dated the 11th September, 1971 together with an explanatory Memorandum.
- (viii) G.S.R. 1339 published in Gazette of India dated the 9th September, 1971 together with an explanatory Memorandum.
- (8) A copy each of the following Notification (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:--
 - (i) The Customs and Central Excise Duties Export Drawback (General) Thirty-eighth Amendment Rules, 1971, published in Notification No. G.S.R. 1047 in Gazette of India dated the 17th July, 1971.

(ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-ninth Amendment Rules, 1971, published in Notification No. G.S.R. 1139 in Gazette of India dated the 31st July, 1971.

- (iii) The Customs and Central Excise Duties Export Drawback (General) Fortieth Amendment Rules, 1971, published in Notification No. G.S.R. 1202 in Gazette of India dated the 21st August, 1971.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Forty-first Amendment Rules, 1971, published in Notification No. G.S.R. 1203 in Gazette of India dated the 21st August, 1971.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Forty-second Amendment Rules 1971, published in Notification No. G.S.R. 1204 in Gazette of India dated the 21st August, 1971.
 - (vi) The Customs and Central Excisé Duties Export Drawback (General) Forty-third Amendment Rules, 1971, published in Notification No. G.S.R. 1205 in Gazette of India dated the 21st August, 1971.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Forty-fourth Amendment Rules, 1971, published in Notification No. G.S.R. 1206 in Gazette of India dated the 21st August, 1971.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Forty-fifth Amendment Rules, 1971, published in Notification No. G.S.R. 1207 in Gazette of India dated the 21st August, 1971.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Forty-sixth Amendment Rules, 1971, published in Notification No. G.S.R. 1208 in Gazette of India dated the 21st August, 1971.
- (x) The Customs and Central Excise Duties Export Drawback (General) Forty-Seventh Amendment Rules, 1971, published in Notification No. G.S.R. 1209 in Gazette of India dated the 21st August, 1971.
- (xi) The Customs and Central Excise Duties Drawback Rules, 1971, published in Notification No. G.S.R. 1219 in Gazette of India dated the 25th August, 1971.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Forty-eighth Amendment Rules, 1971, published in Notification No. G.S.R. 1239 in Gazette of India dated the 28th August, 1971.
- (xii!) The Customs and Central Excise Duties Export Drawback (General) Forty-ninth Amendment Rules, 1971, published in Notification No. G.S.R. 1240 in Gazette of India dated the 28th August, 1971.
- (xiv) The Customs and Central Excise Duties Export Drawback
- (General) Fiftieth Amendment Rules, 1971, published in 5 Notification No. G.S.R. 1241 in Gazette of India dated the 28th August, 1971.

- (xv) The Customs and Central Excise Duties Export Drawback (General) Fifty-first Amendment Rules, 1971, published in Notification No. G.S.R. 1242 in Gazette of India dated the 28th August, 1971.
- - (i) G.S.R. 996 published in Gazette of India dated the 3rd July, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 1029 published in Gazette of India dated the 10th July, 1971 together with an explanatory memorandum.
- (iii) G.S.R. 1031 published in Gazette of India dated the 10th July, 1971 together with an explanatory memorandum.
- (iv) G.S.R. 1140 published in Gazette of India dated the 31st July, 1971 together with an explanatory memorandum.
- (v) G.S.R. 1158 published in Gazette of India dated the 10th August, 1971 together with an explanatory memorandum.
- (vi) G.S.R. 1159 published in Gazette of India dated the 10th August, 1971 together with an explanatory memorandum.
- (vii) G.S.R. 1212 published in Gazette of India dated the 18th August, 1971 together with an explanatory memorandum.
- (viii) C.S.R. 1253 published in Gazette of India dated the 1st September 1971 together with an explanatory memorandum.
- (ix) G.S.R. 1382 published in Gazette of India dated the 18th September, 1971 together with an explanatory memorandum.
- (x) G.S.R. 1513 published in Gazette of India dated the 9th October, 1971 together with an explanatory memorandum.
- (10) A copy of Notification No. G.S.R. 1306 (Hindi and English versions) published in Gazette of India dated the 11th September, 1971 declaring M/s. Adoni Mutual Benefit Permanent Fund Limited to be a 'Nidhi', under sub-section (3) of section 620A of the Companies Act, 1956.
- (11) A copy of Notification No. G.S.R. 1251A (Hindi and English versions) published in Gazette of India dated the 30th August, 1971 making certain amendments to Notification No. G.S.R. 636 dated the 4th May, 1971, under sub-section (3) of section 637 of the Companies Act, 1956.
- (12) A copy of the State of Himachal Pradesh (Removal of Difficulties) Order No. 2 (Hindi and English versions) published in Notification No. S.O. 4023 in Gazette of India dated the 23rd October, 1971, under sub-section (2) of section 53 of the State of Himachal Pradesh Act, 1970.

5. Minutes of Estimates Committee-Laid on the Table

Minutes of the following sittings of the Estimates Committee were laid on the Table:—

(1) First Sitting (1970-71) held on the 22nd May, 1970; and

(2) First Sitting (1971-72) held on the 24th June, 1971.

f. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Fifteenth Report regarding action taken by Government on the recommendations contained in their Hundred and Fifteenth Report (Fourth Lok Sabha) on Audit Reports on the Accounts of Tea Board for the years 1964-65, 1965-66 and 1967-68.
- (2) Seventeenth Report regarding action taken by Government on the recommendations contained in their Hundred and Fifth Report (Fourth Lok Sabha) on Audit Report (Civil), 1970, relating to the Ministry of Supply.

7. Reports of Committee on Public Undertakings

Shri M. B. Rana presented the following Reports of the Committee on public Undertakings:---

- (1) Fourth Report regarding action taken by Government on the recommendations contained in their Forty-sixth Report (Fourth Lok Sabha) on Indian Drugs and Pharmaceuticals Limited.
- (2) Fifth Report regarding action taken by Government on the recommendations contained in their Twelfth Report (Fourth Lok Sabha) on Heavy Electricals (India) Limited.
- (3) Seventh Report regarding action taken by Government on the recommendations contained in their Forty-second Report (Fourth Lok Sabha) on Mazagon Dock Limited.
- (4) Eighth Report regarding action taken by Government on the recommendations contained in their Twenty-seventh Report (Fourth Lok Sabha) on the Hindustan Cables Limited.

8. Statement Re. Government Business

The Deputy Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 22nd November, 1971.

9. Motion

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Prof. S. Nurul Hasan moved the following motion:-

"That the Annual Report of the University Grants Commission for the year 1969-70, laid on the Table of the House on the 25th June, 1971, be taken into consideration."

The following members took part in the debate:---

- (1) Shri R. P. Das
- (2) Shri M. C. Daga
- (3) Shri J. M. Gowder
- (4) Shri H. K. L. Bhagat
- (5) Shri N. Tombi Singh
- (6) Shrimati Marjorie Godfrey (Speech unfinished).

The discussion was not concluded.

10. Motion Regarding Sixth Report of the Committee on Private Members' Bills and Resolutions

Shri Narain Chand Parashar moved the following motion:---

"That this House do agree with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th November, 1971."

The motion was adopted.

11. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1971 (Amendment of Seventh Schedule) by Shri Jagannathrao Joshi.
- (2) The National Rifle Training Scheme Bill, 1971 by Shri S. C. Samanta.
- (3) The Political Sufferers Aid Bill, 1971 by Shri S. C. Samanta.
- (4) The Payment of Wages (Amendment) Bill, 1971 (Amendment of sections 1, 15, etc.) by Shri S. C. Samanta.
- (5) The Hoarding and Profiteering Prevention Bill, 1971 by Shri S. C. Samanta.
- (6) The Constitution (Amendment) Bill, 1971 (Insertion of new article 15A) by Shri C. K. Chandrappan.
- (7) The Prevention of Political Defection Bill, 1971 by Shri Mallikarjun.
- (8) The Constitution (Amendment) Bill, 1971 (Amendment of articles 15 and 16) by Shri S. M. Siddayya.
- (9) The Industrial Disputes (Amendment) Bill, 1971 (Amendment of section 2 and omission of section 9B, etc.) by Shri Dinen Bhattacharya.
- (10) The Constitution (Amendment) Bill, 1971 (Insertion of new article 141A) by Shri D. K. Panda.
- (11) The Payment of Bonus (Amendment) Bill, 1971 (Amendment of sections 2, 10 etc.) by Shri Madhu Dandavate.

12. Private Member's Bitt-Negatived

The Constitution (Amendment) Bill, 1971 (Insertion of new article 16A) by Dr. Karni Singh.

Discussion on the motion for consideration of the Bill moved by Dr. Karni Singh and the amendment thereto moved on the 5th August. 1971, continued.

The following Members took part in the debate:----

- (1) Shri Jagadish Bhattacharyya
- (2) Shri E. R. Krishnan
- (3) Shri Sarjoo Pandey
- (4) Shri M. Satyanarayan Rao
- r m.c.

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(5) Dr. Laxminarayan Pandeya

(6) Shri Niti Raj Singh Chaudhury

Dr. Karni Singh replied to the debate.

The amendment for reference of the Bill moved by Shri M. C. Daga was withdrawn by leave of the House.

On the motion for consideration of the Bill, the House divided, Ayes 26; Noes 32.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

13. Private Member's Bill-Under Consideration

The Constitution (Amendment) Bill, 1971 (Substitution of article 370) by Shri Atal Bihari Vajpayee.

The motion for consideration of the Bill was moved by Shri Atal Bihari Vajpayee.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the first day of the next session was moved by Shri M. C. Daga.

The following Members took part in the debate:---

- (1) Shri M. C. Daga
- (2) Shri Shyama Prasanna Bhattacharyya
- (3) Shri Inder J. Malhotra
- (4) Shri Bhogendra Jha
- (5) Shri P. K. Deo
- (6) Shri Niti Raj Singh Chaudhury (Speech unfinished).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd November, 1971)

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Monday, November 22, 1971/Agrahayana 1, 1893 (Saka)

No. 77

1. Starred Questions

Starred Questions Nos. 153, 154, 159, 161, 162, 164, 166, 167 and 170 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 994-1021, 1023-1045, 1047, 1049-1072, 1074-1099, 1101-1136 1138-1160 and 1162-1193 were laid on the Table.

3. Calling Attention

Shri S. M. Banerjee called the attention of the Minister of Works and Housing to the reported eviction notices served on 4000 Central Government employees, including 3000 Defence employees, in Kanpur living in various houses constructed under the Industrial Housing Scheme.

The Minister of State for Works and Housing laid on the Table a statement in regard thereto.

4. Question of Privilege

The Speaker informed the House that in connection with the question of privilege raised by Shri B. P. Maurya on the 10th August, 1971 in respect of an article published in Navbharat Times, Delhi, in its issue dated the 6th August, 1971, allegedly casting reflections on him, the Editor of the newspaper had in his letter dated the 11th August, 1971, tendered an apology to the Member and the House and had also published his own and the writer Viveki's apology in the Navbharat Times dated the 24th September, 1971. In view of that, the matter was closed.

5. Papers Laid on the Table

The following papers were laid on the Table:—

(i) A copy of the Bombay Motor Vehicles (Gujarat Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G|G|71|76|MVR|1070|26850|E in Gujarat Government Gazette dated the 24th June, 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.

- (ii) A statement showing reasons for delay in laying the above Notification.
- (2) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1971 (Hindi and English versions) under sub-section (5) of section 9 of the Banking Companies Acquisition and Transfer of Undertakings) Act, 1970.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Control) Amendment Order, 1971, published in Notification No. G.S.R. 1266 in Gazette of India dated the 7th September, 1971.
 - (ii) The Sugar (Control) Second Amendment Order, 1971, published in Notification No. G.S.R. 1380 in Gazette of India dated the 17th September, 1971.
- (4) (i) (a) A copy of the Certified Accounts of the Indian Institute of Technology, Bombay, for the year 1969-70 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (b) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously.
- (ii) (a) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna for the year 1969-70 along with the Audited Accounts. under subsection (4) of section 21 of the Khuda Bakhsh Oriental Public Library Act, 1969.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

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6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 16th November, '1971, Rajya Sabha passed the Industrial Disputes (Amendment) Bill, 1971.
- (ii) That at its sitting held on the 18th November, 1971, Rajya Sabha agreed without any amendment to the Prevention of Food Adulteration (Amendment) Bill, 1971 passed by Lok Sabha on the 12th August, 1971.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Industrial Disputes (Amendment), Bill, 1971, as passed by Rajya Sabha.

8. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Eighteenth Report regarding action taken by Government on
- the recommendations contained in their Hundred and Third

Report (Fourth Lok Sabha) relating to Medical Stores Depots (Department of Health).

 (2) Nineteenth Report regarding action taken by Government on the recommendations contained in their Hundred and Eighteenth Report (Fourth Lok Sabha) on Audit Report (Civil) 1969 and Appropriation Accounts (Civil), 1967-68, relating to the Department of Rehabilitation.

9. Government Bills-Introduced

(1) The Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Bill, 1971.

(2) The Small Coins (Offences) Bill, 1971.

10. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Small Coins (Offences) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

11. Government Bill—Introduced

The Tax on Postal Articles Bill, 1971

The motion for leave to introduce the Bill moved by Shri K. R. Ganesh was opposed. On the motion the House divided, Ayes 102; Noes 32. The motion was accordingly adopted and the Bill was introduced.

12. Statement Regarding Ordinance-Laid on the Table

✓ An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Tax on Postal Articles Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13. Government Bill-Introduced

The Railway Passenger Fares Bill, 1971

The motion for leave to introduce the Bill moved by Shrimati Sushila Rohatgi was opposed. On the motion the House divided, Ayes 105; Noes 28. The motion was according adopted and the Bill was introduced.

14. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Railway Passenger Fares Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

15. Government Bill-Introduced

The Inland Air Travel Tax Bill, 1971.

[/] 16. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Inland Air Travel Tax Ordinance,

1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(Lok Sabha adjourned at 1.10 P.M .and re-assembled at 2.25 P.M.)

17. Motion

Discussion on the following motion moved by Prof. S. Nurul Hasan on the 19th November, 1971 continued:—

"That the Annual Report of the University Grants Commission for the year 1969-70, laid on the Table of the House on the 25th June, 1971, be taken into consideration."

The following members took part in the debate:-

- (1) Shrimati Marjorie Godfrey
- (2) Shri Y. S. Mahajan
- (3) Shri Madhu Dandavate
- (4) Shri Narain Chand Parashar
- (5) Shri C. K. Chandrappan
- (6) Shri Rajaram Shastri
- (7) Shri Hamendra Singh Banera
- (8) Shri Ram Shekhar Prasad Singh
- (9) Shri Nathuram Mirdha
- (10) Shri Birender Singh Rao
- (11) Shri Anant Prasad Dhusia
- (12) Shri P. V. G. Raju
- (13) Shri P. Venkatasubbaiah
- (14) Shri P. Narasimha Reddy
- (15) Shrimati Sahodrabhai Rai

Prof. S. Nurul Hasan replied to the debate.

18. Government Bill-Under Consideration

The Forward Contracts (Regulation) Amendment Bill, 1971

The motion for consideration of the Bill was moved by Shri Ghanshyam Oza. His speech was not concluded.

The discussion on the Bill was not concluded.

5.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd November, 1971)

S. L. SHAKDHER, Secretary.

GMGIPND-LS I-2351 (D) LS-23-11-71-810.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, November 23, 1971/Agrahayana 2, 1893 (Saka)

No. 78

1. Starred Questions

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Starred Questions Nos. 182, 184—187, 189, 193, 194, 196, 200 and 201 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1194—1249, 1251—1281, 1283— 1357 and 1359—1393 were laid on the Table.

3. Calling Attention

Shri Shashi Bhushan called the attention of the Minister of Home Affairs to the reported attack by 500 followers of Divine Light Mission on the office of the Times of India, New Delhi, on the 18th November, 1971 resulting in heavy damage to property, death of one constable and serious injuries to many others.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

. The following papers were laid on the Table:---

- (1) A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1539 in Gazette of India dated the 16th October, 1971, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
 - *(2) A copy of the Delhi Sales Tax (First Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. F. 4(97)|69-Fin(G) in Delhi Gazette dated the 18th March, 1971, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi.
 - (3) A copy of the Capital Issues (Applications for Consent) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 5181 in Gazette of India dated the 19th November, 1971 under sub-section (2) of section 12 of the Capital Issues (Control) Act, 1947.
 - (4) A copy each of the following documents (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:---

*The notification was previously laid on the Table on the 12th August, 1971 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1970 along with the Accounts and the Auditor's Report thereon.
- (ii) Report on the working and activities of the Bank of India' for the year ended the 31st December, 1970 along with the Accounts and the Auditor's Report thereon.
- (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1970 along with the Accounts and Auditor's Report thereon.
- (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1970 along with the Accounts and the Auditor's Report thereon.
- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1970 along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1970 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1970 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1970, along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1970 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1970 along y with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1970 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1970 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1970, along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1970 along with the Accounts and the Auditor's Report thereon.
- (5) A statement on the Lima Meeting of the Group of '77' along v with a copy of the Declaration, Principles and the Lima Programme of Action.
- (6) A copy of the Jute (Licensing and Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No. S.O. 5001 in Gazette of India dated the 27th October, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

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- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (a) The Export of Coriander (Inspection) Rules, 1971, published in Notification No. S.O. 2908 in Gazette of India dated the 5th August, 1971.
 - (b) The Export of Fennel, Fenugreek and Celery Seeds (Inspection) Rules, 1971, published in Notification No. S.O. 3001-A in Gazette of India dated the 1st October, 1971.
- (8) (i) A copy of the Annual Accounts of the West Bengal State Electricity Board for the year 1969-70 together with the Audit Report thereon, under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948, read with clause (1) (iii) of the Proclamation dated the 29th June, 1971 issued by the President in relation to the State of West Bengal.
- (ii) A statement (Hindi and English versions) explaining the reasons for laying the above Accounts before Parliament and for not laying the Hindi version thereof.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 17th November, 1971, Rajya Sabha passed the Uttar Pradesh Cantonments (Control of Rent and Eviction) (Repeal) Bill, 1971.
- (ii) That at its sitting held on the 17th November, 1971, Rajya Sabha passed the Arms (Amendment) Bill, 1971.

6. Bills Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table the following Bills, as passed by Rajya Sabha:---

- (i) The Uttar Pradesh Cantonments (Control of Rent and Eviction) (Repeal) Bill, 1971.
- (ii) The Arms (Amendment) Bill, 1971.

7. Report of Public Accounts Committee

Shri Era Sezhiyan presented the Twenty-fourth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Hundred and Ninth Report (Fourth Lok Sabha) on Audit Report (Civil), 1969 relating to the Department of Food and Agriculture.

8. Government Bill—Introduced

The Stamp and Excise Duties (Amendment) Bill, 1971

The motion for leave to introduce the Bill moved by Shrimati Sushila Rohatgi was opposed. On the motion the House divided, Ayes 92; Noes 31. The motion was accordingly adopted and the Bill was introduced.

9. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by Stamp and Excise Duties (Amendment) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

10. Matter Under Rule 377

Shri Atal Bihari Vajpayee raised a matter regarding information to the House about developments on Indo-Pakistan border. Minister of State for Defence replied. He also made a statement about shooting down of three intruding Pakistani aircraft near Boyre, north east of Calcutta, on the 22nd November, 1971.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.35 P.M.)

11. Motion

Shri Baijnath Kureel moved the following motion:-

"That the situation arising out of the recent cyclone in Orissa, be taken into consideration."

Three Substitute Motions were moved by Sarvashri Surendra Mohanty, Jyotirmoy Bosu and Chintamani Panigrahi.

The following members took part in the debate:---

- (1) Shri Manorajan Hazra
- (2) Shri Shyam Sunder Mohapatra
- (3) Shri D. K. Panda
- (4) Shri Janaki Ballav Patnaik
- (5) Shri Surendra Mohanty
- (6) Shri Chintamani Panigrahi
- (7) Shri P. K. Deo
- (8) Shrimati Sushila Rohatgi
- (9) Shri Jagannath Rao
- (10) Shri Jyotirmoy Bosu
- (11) Shri Arjun Sethi (12) Shri J. M. Gowder
- (13) Shri Kumar Majhi (14) Shri B. S. Chowhan
- (15) Shri Anandi Charan Das(16) Shri Samar Guha

Dr. K. L. Rao replied to the debate.

Substitute Motion moved by Shri Surendra Mohanty was withdrawn by leave of the House.

Substitute Motion moved by Shri Jyotirmoy Bosu was negatived.

The following Substitute Motion moved by Shri Chintamani Panigrahi was adopted:---

"This House, having considered the situation arising out of the recent cyclone in Orissa, expresses its deep sympathy for all those who have lost their lives in the cyclone and to the entire people of Orissa in their present hour of sufferings."

12. Report of Business Advisory Committee

Shri Raj Bahadur presented the Sixth Report of the Business Advisory Committee.

6.15 **P.M.**

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th November, 1971)

> S. L. SHAKDHER. Secretary.

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GMGIPND-LS I-2381 (D) LS-23-11-1971-810.

BULLETIN-PART I [Brief Record of Proceedings]

Wednesday, November 24, 1971 Agrahayana 3, 1893 (Saka)

No. 79

1 Starred Questions

Starred Questions Nos. 211. 212, 215. 216, 218–223 and 226 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1394. 1395, 1397-1424, 1426-1446, 1448-1528, 1530-1556, 1558-1588 and 1590-1593 were laid on the Table.

3 Calling Attention

Shri Narsingh Narain Pandev called the attention of the Minister of Agriculture to the reported difficulties faced by sugar factories and cane growers in U.P. and other States owing to sugarcane price having been fixed by the Government at a lower level than the recovery price

The Minister of State for Agriculture made a statment in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Radiation Protection Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1601 in Gazette of India dated the 30th October, 1971, under sub-section (4) of section 30 the Atomic Energy Act. 1962.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Sambhar Salts Limited, Jainur for the period from 1st October, 1969 to 30th September. 1970.
 - (b) Annual Report of the Sambhar Salts Limited. Jaipur, for the period from 1st October, 1969 to 30th September, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Hindustan Salts Limited. Jaipur for the period from 1st October. 1969 to 30th September, 1970.
 - (b) Annual Report of the Hindustan Salts Limited, Jaipur, for the period from 1st October, 1969 to 30th September, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Report (Part II) of Committee of Enquiry (Council of Scientific and Industrial Research) (Hindi and English versions).
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:---

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- (i) The Indian Telegraph (Tenth Amendment) Rules, 1971 published in Notification No. G.S.R. 1144 in Gazette of India dated the 7th August, 1971.
- (ii) The Indian Telegraph (Eleventh Amendment) Rules, 1971 published in Notification No. G.S.R. 1145 in Gazette of India) dated the 7th August, 1971.
- (iii) The Indian Telegraph (Fourteenth Amendment) Rules, 1971 published in Notification No. G.S.R. 1419 in Gazette of India dated the 22nd September, 1971.
- (5) (i) A copy each of the following Punjab Ordinances under provisions of article 213(2) (a) of the Constitution read with clause
 (c) (iv) of the Proclamation dated the 15th June, 1971 issued by the President in relation to the State of Punjab:—
 - (a) The Punjab Entertainments Duty (Amendment) Ordinance, 1971 (No. 1 of 1971) promulgated by the Governor of Punjab on the 10th November, 1971.
 - (b) The Punjab Passengers and Goods Taxation (Amendment) Ordinance, 1971 (No. 2 of 1971) promulgated by the Governor of Punjab on the 10th November, 1971.
 - (c) The Indian Stamp (Punjab Amendment) Ordinance, 1971 (No. 3 of 1971) promulgated by the Governor of Punjab on the 10th November, 1971.
 - (d) The Punjab General Sales Tax (Amendment) Ordinance, 1971 (No. 4 of 1971) promulgated by the Governor of Punjab on the 13th November, 1971.
- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Ordinances was not being laid on the Table.
- (6) A copy of the Border Security Force (Amendment) Rules,
- 1971 (Hindi and English versions) published in Notification No. S.O. 4034 in Gazette of India dated the 21st October, 1971 under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (7) A copy of Notification No. S.O. 3621 (Hindi and English versions) published in Gazette of India dated the 9th October, 1971, under sub-section (3) of section 139 of the Border Security Force Act, 1968.
- (8) A copy of Notification No. S.O. 3323 (Hindi and English versions) published in Gazette of India dated the 4th September, 1971, under sub-section (1) of section 12A of the Essential Commodities Act, 1955.

/ 5. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Seventh Report of the Committee on Private Members' Bills and Resolutions.

✓6. Statement by Prime Minister

The Prime Minister made a statement about declaration of Emergency, in Pakistan.

7. Motion Regarding Sixth Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:-

"That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on the 23rd November, 1971."

The motion was adopted.

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8. Matter under Rule 377

Shri Samar Guha raised a matter regarding the condition of refugees from Bangla Desh in Mailan and Balat camps in Meghalaya and recent fires in those camps.

The Minister of Rehabilitation made an interim statement.

9. Government Bill—Introduced

The Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1971.

10. Government Bills-Passed

(i) The Forward Contracts (Regulation) Amendment Bill, 1971

Discussion on the motion for consideration of the Bill moved on the 22nd November, 1971 continued. Shri Ghanshyam Oza concluded his speech.

An amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

The following Members took part in the debate:--

- (1) Shri M. C. Daga
- (2) Shri Jyotirmoy Bosu

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri D. K. Panda
- (4) Shri S. N. Singh
 (5) Shri E. R. Krishnan
- (6) Dr. Laxminarayan Pandeya
- (7) Shri H. M. Patel

Shri Ghanshyam Oza replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri M. C. Daga was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ghanshyam Oza.

The motion was adopted and the Bill was passed.

✓ (ii) The Small Coins (Offences) Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

As amendment for reference of the Bill to a Select Committee was moved by Shri M. C. Daga.

The following Members took part in the debate:---

- (1) Shri E. R. Krishnan
- (2) Shri Madhuryya Haldar
 (3) Shri Jharkhande Rai
 (4) Shri R. R. Sharma

- (5) Dr. Karni Singh
- (6) Shri H. M. Patel
- (7) Shri P. Venkatasubbaiah
- (8) Shri Bhagirath Bhanwar

(9) Shri M. C. Daga

(10) Shri Indrajit Gupta.

Shri K. R. Ganesh replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri M. C. Daga was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended

Clauses 4 to 10 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill, as amended, was passed.

*11. Statutory Resolution-Under Consideration

Shri Atal Bihari Vajpayee moved the following Resolution:-

"This House disapproves of the Railway Passenger Fares of Ordinance, 1971 (Ordinance No. 17 of 1971) promulgated by the President on the 22nd October, 1971."

*12. Government Bill—Under Consideration

The Railway Passenger Fares Bill, 1971

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

Shri Mohammad Ismail took part in the combined debate on the Resolution (Vide para 11 above) and the motion for consideration of Bill.

The discussion on the Resolution and the motion for consideration of \mathbf{t} the Bill was not concluded.

✓ 13. Statement by Minister

Shrimati Nandini Satpathy made a statement regarding the situation which has arisen, especially in the eastern sector, as a result of several newspapers having increased their prices in excess of Excise Duty recently levied.

14. Half-An-Hour Discussion on matters arising out of Answer to Question,

Shri Jyotirmoy Bosu raised a half-an-hour discussion on points arising out of the answer given on the 16th November, 1971 to Starred Question No. 52 regarding power crisis in West Bengal.

Dr. K. L. Rao replied to the discussion.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th November, 1971)

S. L. SHAKDHER, Secretary.

*Discussed together.

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GMGIPND-LS I-2405(D) LS-24-11-71-810.

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, November 25, 1971 Agrahayana 4, 1893 (Saka)

No. 80

1. Starred Questions

Starred Questions Nos. 241, 242, 244, 245, 250, 251, 253, 256, 258, 259 and 269 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1594—1625, 1627—1629, 1631, 1633—1646, 1648—1673 and 1675—1729 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:----

- (1) A copy of the West Bengal Employees' Payment of Compulsory Gratuity Act, 1971 (President's Act No. 7 of 1971) published in Gazette of India dated the 28th August, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1971.
- (2) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1970-71 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.
- (3) The following statements showing action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

FOURTH LOK SABHA

- (i) Statement No. XXXV-Fourth Session, 1968.
- (ii) Statement No. XXIX-Fifth Session, 1968.
- (iii) Statement No. XXI-Sixth Session, 1968.
- (iv) Statement No. XXVII-Seventh Session, 1969.
- (v) Statement No. XVII-Eighth Session, 1969.
- (vi) Statement No. XV-Ninth Session, 1969.
- (vii) Statement No. XVII-Tenth Session, 1970.
- (viii) Statement No. VIII-Eleventh Session, 1970.
- (ix) Statement No. VII—Twelfth Session, 1970.

FIFTH LOK SABHA

- (x) Statement No. IV-First Session, 1971.
- (xi) Statement No. III-Second Session, 1971.
- (xii) Statement No. IV-Second Session, 1971.
- (xiii) Statement No. V-Second Session, 1971.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

(i) That at its sitting held on the 22nd November, 1971 Rajya Sabha agreed without any amendment to the International

Airports Authority Bill, 1971, passed by Lok Sabha on the 31st July, 1971.

(ii) That at its sitting held on the 23rd November, 1971 Rajya Sabha agreed without any amendment to the Coal Bearing Areas (Acquisition and Development) Amendment and Validation Bill, 1971, passed by Lok Sabha on the 12th August, 1971.

5. Statement by Minister -

The Minister of Labour and Rehabilitation laid on the Table a statement regarding the condition of Refugees from Bangla Desh in Camps in Meghalaya.

6. Government Bill-Introduced

The Diplomatic Relations (Vienna Convention) Bill, 1971.

✓ *7. Statutory Resolution—Negatived

Discussion on the following Resolution moved by Shri Atal Bihari Vajpayee on the 24th November, 1971 continued:---

"This House disapproves of the Railway Passenger Fares Ordi-nance, 1971 (Ordinance No. 17 of 1971) promulgated by the President on the 22nd October, 1971."

The Resolution was negatived after discussion as indicated under para 8 below.

**8. Government Bill-Passed

The Railway Passenger Fares Bill, 1971

Combined discussion on the motion for consideration of the Bill moved on the 24th November, 1971 and the Resolution (vide para 7 above) continued.

The following Members took part in the debate:-

- Shri Sarjoo Pandey
 Shri C. Chittibabu
 Shri P. Venkatasubbaiah
- (4) Shri Dhan Shah Pradhan
- (5) Shri Shibban La] Saksena(6) Shri Ramkanwar
- (7) Shri Biswanarayan Shastri

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

Shrimati Sushila Rohatgi replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 to 8 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

On the motion the House divided, Ayes 89; Noes 26. The motion was accordingly adopted and the Bill was passed.

✓ *9. Statutory Resolution—Negatived.

Dr. Laxminarayan Pandeya moved the following Resolution:-

"This House disapproves of the Tax on Postal Articles Ordinance, 1971 (Ordinance No. 18 of 1971) promulgated by the President on the 22nd October, 1971."

The Resolution was negatived after discussion as indicated under para 10 below.

*10. Government Bill—Passed.

The Tax on Postal Articles Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the combined debate on the Resolution (vide para 9 above) and the motion for consideration of the Bill:—

- (1) Shri T. S. Latchumanan
- (2) Shri S. N. Misra
- (3) Shri Ramavatar Shastri
- (4) Shri Ramkanwar
- (5) Shri Ram Deo Singh
- (6) Shri Shibban Lal Saksena

Shri K. R. Ganesh replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh

On the motion the House divided, Ayes 99; Noes 22. The motion was accordingly adopted and the Bill was passed.

*11. Statutory Resolution-Negatived

Shri P. K. Deo moved the following Resolution:---

"This House disapproves of the Inland Air Travel Tax Ordnance, 1971 (Ordinance No. 19 of 1971) promulgated by the President on the 30th October, 1971."

The Resolution was negatived after discussion as indicated under para 12 below.

✓*12. Government Bill—Passed.

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The Inland Air Travel Tax Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The following Members took part in the combined debate on the Resolution (vide para 11 above) and the motion for consideration of the Bill:—

- (1) Shri M. K. Krishnan
- (2) Shri Shri S. N. Misra
- (3) Shri Ranen Sen
- (4) Shri C. Chittibabu

*Discussed together.

Shri K. R. Ganesh replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh

The motion was adopted and the Bill was passed.

***13.** Statutory Resolution—Under Consideration

Shri Jagannathrao Joshi moved the following Resolution:---

"This House disapproves of the Stamp and Excise Duties (Amendment) Ordinance, 1971 (Ordinance No. 16 of 1971) promulgated by the President on the 22nd October, 1971."

*14. Government Bill-Under Consideration

The Stamp and Excise Duties (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shrimati Sushila Rohatgi.

The following Members took part in the combined debate on the Resolution (vide para 13 above) and the motion for consideration of the Bill:--

- (1) Shri C. Chittibabu
- (2) Shri Jyotirmoy Bosu
- (3) Shri Bhogendra Jha
- (4) Shri Shibban Lal Saksena
- (5) Shri Indrajit Gupta

Shrimati Sushila Rohatgi replied to the debate and her speech not concluded.

The discussion on the Resolution and the motion for consideration of the Bill was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th November, 1971).

S. L. SHAKDHER, Secretary.

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*Discussed together.

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GMGIPND-LS I-2435 (D) LS-25-11-71-810.

LOK SABHA

BULLETIN—PART I (Brief Record of Proceedings)

Friday, November 26, 1971 Agrahayana 5, 1893 (Saka)

No. 81

1. Starred Questions

Starred Questions Nos. 271-273, 275-277, 282 and 284 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1730, 1731, 1733, 1735-1769, 1771-1774, 1777-1779, 1781-1824, 1827-1849, 1851-1910 and 1912-1929 were laid on the Table.

3. Calling Attention

Shri Shankar Dayal Singh called the attention of the Minister of Industrial Development to the reported judgment of the Supreme Court regarding fixation of car prices and steps to be taken by the Government in regard thereto.

The Minister of Industrial Development laid on the Table a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report of the Life Insurance Corporation of India for the year ended the 31st March, 1971 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (2) A copy of the Annual Report (Hindi and English versions) of the Gujarat State Financial Corporation for the year ended the 31st March, 1971 together with statement of assets and liabilities, profit and loss account and Auditor's Report, under subsection (3) of section 38 of the State Financial Corporations Act, 1951 read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (3) A copy each of the following Notifications under section 296 of the Income-tax Act, 1961:---
 - (i) S.O. 3153 published in Gazette of India dated the 23rd August, 1971 containing corrigenda to the English version of Notification No. S.O. 3398 dated the 15th October, 1970.

- (11) S.O. 3154 published in Gazette of India dated the 23rd August, 1971 containing corrigenda to the Hindi version of Notification No. S.O. 3398 dated the 15th October, 1970.
- (4) A copy of the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1589 in Gazette of India dated the 23rd October. 1971, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956.
- (5) A copy of the Central Excise (Fifteenth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1591 in Gazette of India dated the 23rd October, 1971, under section 38 of the Central Excises and Salt Act, 1944.
- - (i) The Foreign Travel Tax Rules, 1971, published in Notification No. G.S.R. 1453 in Gazette of India dated the 1st October, 1971.
 - (ii) Notification No. G.S.R. 1454 published in Gazette of India dated the 1st October, 1971.
 - (iii) Notification No. G.S.R. 1455 published in Gazette of India dated the 1st October, 1971.
 - (iv) Notification No. G.S.R. 1456 published in Gazette of India dated the 1st October, 1971.
 - (v) Notification No. G.S.R. 1457 published in Gazette of dated the 1st October, 1971.
 - (vi) Notification No. G.S.R. 1458 published in Gazette of dated the 1st October, 1971.
 - (vii) Notification No. G.S.R. 1542B published in Gazette of India dated the 15th October, 1971.
 - (viii) Notification No. G.S.R. 1542C published in Gazette of India dated the 15th October, 1971.
 - (ix) Notification No. G.S.R. 1647 published in Gazette of India dated the 27th October, 1971.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 1171 published in Gazette of India dated the 12th August, 1971, together with an explanatory memorandum.
 - (ii) G.S.R. 1244 and 1245 published in Gazette of India dated the 28th August, 1971, together with an explanatory memorandum.
 - (iii) G.S.R. 1590 published in Gazette of India dated the 23rd October, 1971, together with an explanatory memorandum.

- (iv) G.S.R. 1640 published in Gazette of India dated the 30th October, 1971, together with an explanatory memorandum.
- (v) S.O. 3024 published in Gazette of India dated the 16th August, 1971.
- (vi) S.O. 3156 published in Gazette of India dated the 24th August, 1971.
- (vii) S. O. 3399 published in Gazette of India dated the 11th September, 1971.
- (viii) Explanatory statement regarding notifications at (v) to (vii) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:----
 - (i) The Customs and Central Excise Duties Export Drawback (General) Fifty-second Amendment Rules, 1971, published in Notification No. G.S.R. 1256 in Gazette of India dated the 4th September, 1971.
 - (ii) G.S.R. 1257 published in Gazette of India dated the 4th September, 1971 making certain amendment to Notification No. G.S.R. 575 dated the 28th May, 1960.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Fifty-third Amendment Rules, 1971, published in Notification No. G.S.R. 1326 in Gazette of India dated the 11th September, 1971.
 - (iv) The Customs and Central Excise Duties Export Drawback (General) Fifty-fourth Amendment Rules, 1971, published in Notification No. G.S.R. 1327 in Gazette of India dated the 11th September, 1971.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Fifty-fifth Amendment Rules, 1971, published in Notification No. G.S.R. 1328 in Gazette of India dated the 11th September, 1971.
 - (vi) The Customs and Central Excise Duties Export Drawback (General) Fifty-sixth Amendment Rules, 1971, published in Notification No. G.S.R. 1329 in Gazette of India dated the 11th September, 1971.
 - (vii) The Customs and Central Excise Duties Export Drawback (General) Fifty-seventh Amendment Rules, 1971, published in Notification No. G.S.R. 1330 in Gazette of India dated the 11th September, 1971.
 - (viii) The Customs and Central Excise Duties Export Drawback (General) Fifty-eighth Amendment Rules, 1971, published in Notification No. G.S.R. 1331 in Gazette of India dated the 11th September, 1971.

- (ix) The Customs and Central Excise Duties Export Drawback (General) Fifty-ninth Amendment Rules, 1971, published in Notification No. G.S.R. 1332 in Gazette of India dated the 11th September, 1971.
- (x) The Customs and Central Excise Duties Export Drawback (General) Sixtieth Amendment Rules, 1971, published in Notification No. G.S.R. 1333 in Gazette of India dated the 11th September, 1971.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Sixty-first Amendment Rules, 1971, published in Notification No. G.S.R. 1369 in Gazette of India dated the 18th September, 1971.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Sixty-second Amendment Rules, 1971, published in Notification No. G.S.R. 1370 in Gazette of India dated the 18th September, 1971.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Sixty-third Amendment Rules, 1971, published in Notification No. G.S.R. 1371 in Gazette of India dated the 18th September, 1971.
- (xiv) The Customs and Central Excise Duties Export Drawback (General) Sixty-fourth Amendment Rules, 1971, published in Notification No. G.S.R. 1372 in Gazette of India dated the 18th September, 1971.
- (xv) The Customs and Central Excise Duties Export Drawback (General) Sixty-fifth Amendment Rules, 1971, published in Notification No. G.S.R. 1373 in Gazette of India dated the 18th September, 1971.
- (xvi) The Customs and Central Excise Duties Export Drawback (General) Sixty-sixth Amendment Rules, 1971, published in Notification No. G.S.R. 1374 in Gazette of India dated the 18th September, 1971.
 - (xvii) The Customs and Central Excise Duties Export Drawback (General) Sixty-seventh Amendment Rules, 1971, published in Notification No. G.S.R. 1375 in Gazette of India dated the 18th September, 1971.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 1335 published in Gazette of India dated the 11th September, 1971 together with an explanatory memorandum.
 - (ii) G.S.R. 1407 published in Gazette of India dated the 25th September, 1971 together with an explanatory memorandum.
 - (iii) G.S.R. 1417 published in Gazette of India dated the 20th September, 1971 together with an explanatory memorandum.
 - (iv) G.S.R. 1450 published in Gazette of India dated the 27th September, 1971 together with an explanatory memorandum.

- (v) G.S.R. 1540 published in Gazette of India dated the 16th October, 1971 together with an explanatory memorandum.
- (vi) G.S.R. 1541 published in Gazette of India dated the 13th October, 1971 together with an explanatory memorandum.
- (vii) G.S.R. 1641 published in Gazette of India dated the 30th October, 1971 together with an explanatory memorandum.
- (viii) G.S.R. 1642 published in Gazette of India dated the 30th October, 1971 together with an explanatory memorandum.
- (ix) G.S.R. 1683, 1684 and 1685 published in Gazette of India dated the 5th November, 1971 together with an explanatory memorandum.
- (10) A copy each of the following Gujarat Government Notifications (Hindi and English versions), under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat:---
 - (i) Notification No. (GHN-27) GST-1071|(S. 49) (16)-TH published in Gujarat Government Gazette dated the 16th April, 1971 making certain amondments to Notification No. (GHN 627) GST-1070|(S. 49)-TH, dated the 29th April, 1970.
 - (ii) Notification No. (GHN 42) GST-1071 (S. 49) (17)-TH published in Gujarat Government Gazette dated the 16th June, 1971 making certain amendment to Notification No. (GHN 627) GST-1070 (S. 49)-TH dated the 29th April, 1970.
 - (iii) Notification No. (GHN-52) GST-1071|(S. 49) (18)-TH published in Gujarat Government Gazette dated the 17th July, 1971 making certain amendment to Notification No. (GHN 627) GST-1070|(S. 49)-TH dated the 29th April, 1970.
 - (iv) Notification No. (GHN-69) GST-1071|(S. 49) (19)-TH published in Gujarat Government Gazette dated the 20th September, 1971 making certain amendment to Notification No. (GHN-627)-GST-1070|(S. 49)-TH dated the 29th April, 1970.
- (11) A copy of the Gujarat Sales Tax (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. (GHN-53)|GSR 1070|(4)|TH in Gujarat Government Gazette dated the 17th July, 1971, under sub-section (5) of section 86 of the Gujarat Sales Tax Act. 1969, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (12) A copy of the Bombay Sales of Motor Spirit Taxation (Gujarat Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. (GHN-32) MSA-1571-(18)-TH in Gujarat Government Gazette dated the 27th April, 1971 under sub-section (4) of section 36 of the Bombay Sales of Motor Spirit Taxation Act, 1958, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.

- (13) A copy of Notification No. (GHN-58) SUA-1071|(7)-TH published in Gujarat Government Gazette dated the 10th August, 1971, under sub-section (3) of section 13 of the Gujarat Education Cess Act, 1962, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (14) A copy of Notification No. S.O. 1327 published in Mysore Gazette dated the 29th July, 1971, under sub-section (2) of section 9 of the Mysore Stamp Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (15) A copy each of the following Mysore Government Notifications under section 39 of the Mysore Sales Tax Act, 1957 read with clause (c)(iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore:—
 - (i) Hindi version of Notification No. S.O. 819 published in Mysore Gazette dated the 13th May, 1971.
 - (ii) Hindi version of the Mysore Sales Tax (Amendment) Rules, 1971, published in Notification No. G.S.R. 122 in Mysore Gazette dated the 29th April, 1971.
 - (iii) Hindi version of the Mysore Sales Tax (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 136 in Mysore Gazette dated the 20th May, 1971.
 - (iv) The Mysore Sales Tax (Third Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 195 in Mysore Gazette dated the 24th June, 1971.

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- (v) The Mysore Sales Tax (Fourth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 215 in Mysore Gazette dated the 22nd July, 1971.
- (vi) S.O. 1031 (Hindi and English versions) published in Mysore Gazette dated the 17th June, 1971.
- (vii) S.O. 1479 (Hindi and English versions) published in Mysore Gazette dated the 26th August, 1971.

(16) A copy of the Air Corporations (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 2659 in Gazette of India dated the 14th July, 1971 under sub-section (3) of section 44 of the Air Corporations Act, 1953.

(17) A copy of the Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1157 in Gazette of India dated the 10th August, 1971, under sub section (6) of section 3 of the Essential Commodities Act, 1955.

(18) A copy each of the following Notifications under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969-

(i) The Monopolies and Restrictive Trade Practices (Classification of goods) Rules, 1971 (Hindi version) published in Notification No. G.S.R. 1033 in Gazette of India dated the 4th November, 1971.

(ii) The Monopolies and Restrictive Trade Practices (Fourth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1680 in Gazette of India dated the 6th November, 1971.

(19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---

- (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1969-70.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government on the working of the Hindustan Antibiotics Ltd., Pimpri, for the year 1969-70.
 - (b) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 22nd November, 1971, Rajya Sabha passed the Air Corporation (Amendment) Bill, 1971.
- (ii) That at its sitting held on the 24th November, 1971, Rajya
 Sabha agreed without any amendment to the Comptroller and Auditor-General's (Duties, Powers and conditions of service) Bill, 1971 passed by Lok Sabha on the 15th November, 1971.
- (iii) That at its sitting held on the 25th November, 1971, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a member of Lok Sabha to the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970, in the vacancy caused by the resignation of Shri Ghanshyambhai from the membership of the said Committee, and to communicate to Rajya Sabha the name of the member so appointed.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Air Corporations (Amendment) Bill, 1971, as passed by Rajya Sabha.

7. Statement Re. Government Business

The Minister of Parliamentary Affairs laid on the Table a statement regarding Government Business for the week commencing the 29th November, 1971.

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8. Government Bill-Introduced

The Jayanti Shipping Company (Acquisition of Shares) Bill, 1971.

9. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Jayanti Shipping Company (Acquisition of Shares) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

(Lok Sabha adjourned at 1.18 P.M. and re-assembeled at 2.30 P.M.)

10. Government Bill-Introduced

The Visva-Bharati (Amendment) Bill, 1971.

11. Statement Regarding Ordinance-Laid on the Table

An explanatory statement (Hiddi and English versions) giving reasons for immediate legislation by the Visva-Bharati (Amendment) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

*12. Statutory Resolution-Negatived

Discussion on the following Resolution moved by Shri Jagannathrao Joshi on the 25th November, 1971 continued:—

"This House disapproves of the Stamp and Excise Duties (Amendment) Ordinance, 1971 (Ordinance No. 16 of 1971) promulgated by the President on the 22nd October, 1971."

The Resolution was negatived after discussion as indicated under para (13 below.

*13. Government Bill-Passed

The Stamp and Excise Duties Amendment Bill, 1971

Combined debate on the Resolution (vide para 12 above) and the motion for consideration of the Bill continued.

Shrimati Sushila Rohatgi concluded her reply to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Sushila Rohatgi.

On the motion the House divided. Ayes 73; Noes 22. The motion was accordingly adopted and the Bill was passed.

*Discussed together.

14. Government Bill----Under Consideration

Tre Commissions of Inquiry (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri Ram Niwas Mirdha.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 23rd February, 1972 was moved by Shri M. C. Daga.

The following Members took part in the debate:----

- (1) Shri Bhogendra Jha
- (2) Shri R. V. Bade

Shri Ram Niwas Mirdha replied to the debate.

The amendment for circulation of the Bill moved by Shri M. C. Daga was withdrawan by leave of the House.

The motion for consideration of the Bill was adopted.

Consideration of the Bill was not concluded.

15. Motion Regarding Seventh Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell moved the following motion:---

"That this House do agree with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th November, 1971."

An amendment to motion moved by Shri Bibhuti Mishra was negatived.

The motion was adopted.

16. Private Member's Resolution-Negatived

Discussion on the following Resolution moved by Shri Gadadhar Saha and the amendment thereto, moved on the 30th July, 1971, continued:—

"This House is of opinion that the Government of India should take immediate and effective steps to take over all the factories and industrial units which have been closed down during the last five years in various parts of the country and run them as public enterprises."

The following Members took part in the debate:----

- (1) Shri S. R. Damani
- (2) Shri S. M. Banerjee
- (3) Shri Ghanshyam Oza

The amendment moved by Shri M. C. Daga was negatived.

The Resolution was also negatived.

17. Private Member's Resolution-Under Consideration

Shri Jyotirmoy moved the following Resolution:

"This House takes note with great displeasure and concern the galloping and unchecked all-round rise in prices of commodities, especially of things of daily need, and Government's utter failure in controlling the same."

The following Members took part in the debate:---

- (1) Shri M. R. Gopal Reddy 🗸
- (2) Shri Ranen Sen
- (3) Shri Chintamani Panigrahi
- (4) Shri Piloo Mody
- (5) Shri C. Chittibabu
- (6) Shri M. C. Daga
- (7) Shri Balakrishna Venkanna Naik
- (8) Shri Prasannbhai Mehta
- (9) Shri R. V. Bade (Speech unfinished)

The Discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th November, 1971).

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 29, 1971/Agrahayana 8, 1893 (Saka)

No. 82

1. Obituary Reference

The Speaker; Shrimati Indira Gandhi and Shri Ranen Sen made references to the passing away of Shri Rajendra Kohar, who was a Member of Third Lok Sabha.

Thereafter, Members stood in silance for a short while as a make of respect.

2. Starred Questions

Starred Questions Nos. 304—307, 309, 310, 312, 315—317, 321 and 322 were orally answered. Replies to remaining Questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1930–1974, 1976–2009, 2011–2079, 2081–2092, 2094, 2095, 2097–2126, 2128 and 2129 were laid on the Table.

4. Calling Attention

Shri Nawal Kishore Sharma called the attention of the Minister of -Home Affairs to the reported killing of 14 santhals and injuries to 36 santhals by land owners in Purnea District of Bihar on the 22nd November, 1971.

The Minister of State for Home Affairs made a statement in regard thereto.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1970-71, under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (2) A copy of the Forty-sixth Report of the Low Commission on L the Constitution (Twenty-fifth Amendment) Bill, 1971.
- (3) (i) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1969-70.
- (b) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
- (4) A copy of the Annual Accounts of the Bombay Port Trust for the year 1969-70 (Hindi and English versions) and the Audit Report thereon.
- (5) A copy of the Calcutta Tramways Company (Taking over of Management) Amendment Act, 1971 (Hindi and English versions) (President's Act No. 6 of 1971) published in Gazette of India dated the 28th August, 971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1971.
- (6) (i) A copy of the Punjab Tourist Vehicles (Chandigarh First Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. 12438-HII(4)-70/29748 in Chandigarh Administration Gazette dated the 9th December, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) A copy of the Certified Accounts of the Delhi Development Authority for the year 1968-69 (Hindi and English versions) together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (8) A cpoy of the Annual Report (Hindi and English versions) of ...the National Book Trust, India, for the year 1970-71.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 24th November, 1971, Rajya Sabha passed the Prevention of Insults to National Honour Bill, 1971, passed by Lok Sabha on the 12th August, 1971, with an amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendment by communicated to Rajya Sabha.

7. Bill as returned by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Prevention of Insults to National Honour Bill, 1971 which had been returned by Rajya Sabha with an amendment.

8. Statements by Ministers

(i) The Minister of Steel and Mines laid on Table a statement on the completion of the roof of Steel Melting Shop of the Rourkela Steel Plant.

 \checkmark (ii) The Minister of State for Agriculture laid on the Table a statement regarding the submission of three Interim Reports by the National Commission on Agriculture.

9. Government Bill-Introduced

The Manipur (Hill Areas) District Councils Bill, 1971.

10. Matter Under Rule 377

Sarvashri Indrajit Gupta and Atal Bihari Vajpayee raised matter regarding certain statement reported to have been made by the Indian High Commissioner in Pakistan.

The Minister of External Affairs replied.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

11. Government Bills-Passed

(i) The Commissions of Inquiry (Amendment) Bill, 1971

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Niwas Mirdha.

The following Members took part in the debate:-

(1) Shri M. C. Daga

(2) Shri Ram Niwas Mirdha 🖉

The motion was adopted and the Bill was passed.

(ii) The Visva-Bharati (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Prof. S. Nurul Hasan.

The following Members took part in the debate:--

- (1) Dr. Saradish Roy
- (2) Shri H. N. Mukerjee
- (3) Shri R. R. Sharma
- (4) Shri Priya Ranjan Das Munsi
- (5) Shri Y. S. Mahajan

Prof. S. Nurul Hasan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 14 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill, as amended, be passed was moved by Prof.

S. Nurul Hasan.

The motion was adopted and the Bill, as amended, was passed.

(iii) The Industrial Disputes (Amendment) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri R. K. Khadilkar.

An amendment for reference of the Bill to a Select Committee, was moved by Shri M. C. Daga.

The following Members took part in the debate:-

(1) Shri M. Kalyanasundaram

- (2) Shri C. Chittibabu
- (3) Shri M. R. Gopal Reddy 🗸
- (4) Shri Virendra Agarwala
- (5) Shri Mohammed Ismail
- (6) Shri M. C. Daga
- (7) Shri Dhan Shah Pradhan
- (8) Shri K. Narayana Rao
- (9) Shri S. N. Singh
- (10) Sardar Swaran Singh Sokhi
- (11) Shri S. M. Banerjee

Shri R. K. Khadilkar replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri M. C. Daga was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. K. Khadilkar.

The motion was adopted and the Bill was passed. 5.42 P.M.

(Lok Sabha adjourned till 11 A.M. on 'Tuesday, the 30th November, 1971)

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday November 30, 1971 Agrahayana 9, 1893 (Saka)

No. 83

1. Starred Questions

Starred Questions Nos. 333, 334, 336, 337, 339, 340 and 342—346 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2130-2205, 2207-2245, 2247-2267, 2269-2326, 2328 and 2329 were laid on the Table.

3. Calling Attention

Shri H. N. Mukerjee called the attention of the Minister of Home Affairs to the reported killing of six political prisoners described as nexalites and injuries inflicted on more than two hundred inside Alipore Central Jail, West Bengal, on the 26th November, 1971.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy of the Report (Hindi and English versions) of Technical Enquiry Committee on the collapse of the roof structure of the Steel Melting Shop in the Rourkela Steel Plant in July, 1971.
- (2) A copy of the Admission as Advocate (Training and Examination) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 3598 in Gazette of India dated the 25th September, 1971, under sub-section (5) of section 49A of the Advocates Act, 1961.
- (3) A copy of the Audit Report (Civil) 1970 (Hindi version) under article 151(1) of the Constitution.
- (4) A copy of the Appropriation Accounts (Civil), 1968-69 (Hindi version).
- (5) A copy of the Mysore Irrigation (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 268 in Mysore Gazette dated the 17th August, 1971, under sub-section (4) of section 71 of the Mysore Irrigation

Act, 1965, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.

- (6) A copy of the Cotton Textiles (Control) Fourth Amendment Order, 1971 (Hindi and English versions) published in Notification No. S.O. 3807 in Gazette of India dated the 16th October, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:--
 - (i) S.O. 3251 published in Gazette of India dated the 30th August, 1971 regarding management of Mahalakshmi Mills Company Limited, Beawar (Rajasthan).
 - (ii) S.O. 3406 published in Gazette of India dated the 13th September, 1971 regarding management of the Swadeshi Cotton and Flour Mills Limited, Indore.

5. Message from Rajya Sabha

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Secretary reported a message from Rajya Sabha that at its sitting held on the 22nd November, 1971, Rajya Sabha passed the Contempt of Courts Bill, 1971.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Contempt of Courts Bill, 1971, as passed by Rajya Sabha.

7. Report and Minutes of Committee on Public Undertakings

- (1) First Report of Hindustan Steel Limited.
- (2) Minutes of the sittings of the Committee on Public Undertakings (1970-71 and 1971-72) relating to the First Report of the Committee on Hindustan Steel Limited.

8. Statement by Minister

The Minister of Railways laid on the Table a statement regarding derailment of Train No. 7 Down Puri-Howrah Express between Retang and Bhubaneswar Stations of the South Eastern Railway on the 28th November, 1971.

(Lok Sabha adjourned at 1.13 P.M. and re-assembled at 2.15 P.M.)

9. Government Bill-Under Consideration

The Constitution (Twenty-fifth Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri H. R. (Gokhale.

An amendment for reference of the Bill to Supreme Court for opinion, was moved by Shri P. K. Deo.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Atal Bihari Vajpayee.

The following Members took part in the debate:----

- (1) Shri Samar Mukherjee
- (2) Shri N. K. P. Salve
- (3) Shri Indrajit Gupta
- (4) Shri H. K. L. Bhagat
- (5) Shri Frank Anthony
- (6) Shri Vikram Mahajan
- (7) Shri Piloo Mody
- (8) Shri Shankerrao Savant
- (9) Shri Nuggehalli Shivappa
- (10) Shri Biswanarayan Shastri
- (11) Shri T. Balakrishniah
- (12) Shri Janaki Ballav Patnaik
- (13) Shri S. Mohan Kumaramanglam

The discussion was not concluded.

10. Report of Business Advisory Committee

Shri Raj Bahadur presented the Seventh Report of the Business Advisory Committee.

6.35 **P.M**.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st December, 1971)

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 1, 1971/Agrahayana 10, 1893 (Saka)

No. 84

1. Starred Questions

Starred Questions No. 362, 364—368 and 371—373 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2330–2339, 2341–2392, 2394– 2425, 2427, 2429–24-37, 2439–2447, 2449–2454, 2456–2461, 246)–2475, 2477–2513– and 2515–2529 were laid on the Table.

3. Calling Attention

Shri Bibhuti Mishra called the attention of the Minister of Foreign Trade to the reported piling up of stocks of raw jute with the peasants of Bihar.

The Minister of Foreign Trade made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Indian Telegraph (Thirteenth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1405 in Gazette of India dated the 25th September, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A copy (Hindi and English versions) of the Mysore State Police Services (Recruitment) (Third Amendment) Rules, 1971 published in Notification No. G.S.R. 234 in Mysore Gazette dated the 5th August, 1971 under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore, together with an explanatory memorandum.
- (3) A copy of the Annuel Report (Hindi and English versions) of the Trade Marks Registry for the year ending the 31st March, 1971, under section 126 of the Trade and Merchandise Marks Act, 1958.

5. Motion Regarding Seventh Report of Business Advisory Committee

Shri Raj Bahadur moved the following motion:-

"That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 30th November, 1971."

The motion was adopted.

6. Matter Under Rule 377

Shri S. M. Banerjee raised matter regarding reported recommendation of the Pay Commission for additional interim relief to Central Government Employees.

7. Government Bill—Passed

The Constitution (Twenty-fifth Amendment) Bill, 1971

Discussion on the motion for consideration of the Bill and the motion/ amendment thereto moved on the 30th November, 1971, continued.

The following Members took part in the debate:---

- (1) Shri Shyamanandan Mishra
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Era Sezhiyan
- (4) Shri Dharnidhar Das
- (5) Shri Siddhartha Shankar Ray
- (6) Shri V. K. Krishna Menon
- (7) Shri Samar Guha
- (8) Shri A. K. M. Ishaque
- (9) Shri Shyam Sunder Mohapatra
- (10) Shri Birender Singh Rao
- (11) Shri Shibban Lal Saksena
- (12) Shri Nageshwararao Meduri
- (13) Shrimati Indira Gandhi

Shri H. R. Gokhale replied to the debate.

The motion for reference of the Bill to Supreme Court for its opinion, moved by Shri P. K. Deo, was negatived.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Atal Bihari Vajpayee, was negatived.

On the motion for consideration of the Bill, the House divided, Ayes 363; Noes 29. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On amendment No. 57 to Clause 2 moved by Shri H. R. Gokhale, the Hcuse divided, Ayes 316; Noes 35. The amendment was accordingly adopted.

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On the motion for adoption of Clause 2, as amended, the House divid- \mathbf{r}_{\sim} ed, Ayes 326; Noes 27.

Clause 2. as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On amendment No. 5 to Clause 3 moved by Shri Frank Anthony, the House divided, Ayes 29; Noes 342. The amendment was accordingly negatived.

On amendment No. 28 to Clause 3 moved by Shri Shyamnandan Mishra, the House divided, Ayes 36; Noes 324. The amendment was accordngly negatived.

On the motion for adoption of Clause 3, the House divided, Ayes 337; Noes 22.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. R. Gokhale.

The following members took part in the debate:---

- (1) Shri P. K. Deo
- (2) Shri M. Satyanarayan Rao
- (3) Shri H. R. Gokhale

On the motion that the Bill, as amended, be passed, the House dividdivided, Ayes 353; Noes 20.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, was passed by the required majority.

7.57 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd December, 1971)

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 2, 1971/Agrahayana 11, 1893 (Saka)

No. 85

1. Starred Questions

Starred Questions Nos. 391, 395–403 and 413 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2530-2558, 2560-2562, 2564-2577, 2579-2628, 2630-2654 and 2656 were laid on the Table.

3. Calling Attention

Shri K. Lakkappa called the attention of the Minister of Home Affairs \checkmark to the reported recent lathi charge on workers in Mysore Cements Ltd., Mysore resulting in severe injuries to several workers.

The Minister of State for Home Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Certified Accounts (Hindi and English versions) of the Coal Board for the year 1969-70, under sub-section (2) of section 12 of the Coal Mines (Conservation, Safety and Development) Act, 1952.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur for the years 1969-70 and 1970-71.
 - (ii) Annual Report of the Hindustan Zinc Limited, Uda pur. for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Hindustan Zinc Limited for the year 1969-70.

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- (4) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1971 (Hindi and English ver, sions) published in Notification No. G.S.R. 1643 in Gazette (India dated the 30th October, 1971, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.
- (5) A copy of the Labour Welfare Fund (Gujarat) (First Amendment) Rules, 1971 published in Notification No. KH|SH|3521-BLW 1169-T in Gujarat Government Gazette dated the 15th October, 1971, under sub-section (3) of section 19 of the Bombay Labour Welfare Fund Act, 1953, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.

5. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Sardar Buta Singh laid on the Table the Report of Study Tour of Study Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Gujrat in September, 1971.

6. Government Bills—Passed

(i) The Constitution (Twenty-sixth Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shrimati-Indira Gandhi.

A motion for reference of the Bill to Supreme Court for opinion was moved by Shri P. K. Deo.

The following Members took part in the debate:-

- (1) Shri Manoranjan Hazra
- (2) Shri Bhagwat Jha Azad
- (3) Shri Frank Anthony
- (4) Shri Jagannathrao Joshi

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.05 P.M.)

- (5) Shri Sarjoo Pandey
- (6) Shri P. Venkatasubbaiah
- (7) Shri C. T. Dhandapani
 - (8) Shri Ramsahai Pandey
 - (9) Shri Shyamnandan Mishra
- (10) Shri Nawal Kishore Sharma
- (11) Shri Sat Pal Kapur
- (12) Shri Piloo Mody

(13) Shri Banamali Patnaik

(14) Dr. Karan Singh

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- (15) Shri Fatehsinghrao Gaekwad
- (16) Shri K. Ramakrishna Reddy

(17) Shri Madhu Dandavate

Shri H. R. Gokhale replied to the debate.

The motion for reference of the Bill to Supreme Court for its opinion, moved by Shri P. K. Deo, was negatived.

On the motion for consideration of the Bill, the House divided, Ayes 373; Noes 7. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 374; Noes 7.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 3, the House divided, Ayes 376; Noes 6.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 4, the House divided, Ayes 373; Noes 7.

Claose 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Gokhale.

The following members took part in the debate:--

- (1) Shri Surendra Mohanty
- (2) Shri Shibban Lal Saksena
- (3) Shri D. Deb
- (4) Shri S. A. Shamim
- (5) Shri S. M. Banerjee
- (6) Shri H. R. Gokhale

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On the motion that the Bill be passed, the House divided, Ayes 381; Noes 6.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill was passed by the required majority.

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(ii) The Arms (Amendment) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Ram Niwas Mirdha.

The following Members took part in the debate:--

- (1) Shri Jyotirmoy Bosu
- (2) Shri C. Chittibabu
- (3) Shri Bhogendra Jha
- (4) Shri Phool Chand Verma

Shri Ram Niwas Mirdha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Niwas Mirdha.

The following Members took part in the debate:-

- (1) Shri Ramavatar Shastri
- (2) Swami Ramanand Shastri
- (3) Shri Ram Niwas Mirdha

The motion was adopted and the Bill was passed.

7. Government Bill-Under Consideration 🗸

The Air Corporation (Amendment), 1971 as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. Karan Singh.

The discussion was not concluded.

5.57 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd December, 1971)

S. L. SHAKDHER, Secretary.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 3, 1971 Agrahayana 12, 1893 (Saka)

No. 86

1. Starred Questions

Starred Questions Nos. 421, 422, 424-427, 430 and 432-434 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2658-2696, 2700-2736, 2738-2753, 2755-2788, 2790-2802 and 2804-2856 were laid on the Table.

3. Calling Attention

Shri Piloo Mody called the attention of the Minister of External Affairs to the reported decision of the United States Government to suspend with immediate effect all arms supplies to India and also to cancel commitments already made.

The Minister of External Affairs made a statement in regard thereto.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi:—
 - (i) The Delhi Sales Tax (Fifth Amendment) Rules, 1971 published in Notification No. F. 4(130)|68-Fin (G) in Delhi Gazette dated the 1st September, 1971 together with corrigendum thereto published in Notification No. F. 4(130)|68-Fin (G) in Delhi Gazette dated the 1st September, 1971.
 - (ii) The Delhi Sales Tax (Fifth Amendment) Rules, 1971 published in Notification No. 4(25)|70-Fin. (G) in Delhi Gazette dated the 1st September, 1971.
 - (iii) Notification No. F. 4(40)|71-Fin (Genl) published in Delhi Gazette dated the 1st September, 1971 containing corrigendum to Notification No. F. 4(41)|71-Fin (Genl) dated the 26th July, 1971.

- (2) A copy of the Post Office Savings Bank (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1260 in Gazette of India dated the 4th September, 1971, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:---
 - (i) Customs and Central Excise Duties Export Drawback (General) Sixty-eighth Amendment Rules, 1971, published in Notification No. G.S.R. 1376 in Gazette of India dated the 18th September, 1971.
 - (ii) The Customs and Central Excise Duties Export Drawback (General) Sixty-ninth Amendment Rules, 1971, published in Notification No. G.S.R. 1377 in Gazette of India dated the 18th September, 1971.
 - (iii) The Customs and Central Excise Duties Export Drawback (General) Seventieth Amendment Rules, 1971, published in Notification No. G.S.R. 1410, in Gazette of India dated the 25th September, 1971.
 - (iv) The Customs and Central Excise Duties Export Drawback (General) Seventy-first Amendment Rules, 1971, published in Notification No. G.S.R. 1411 in Gazette of India dated the 25th September, 1971.
 - (v) The Customs and Central Excise Duties Export Drawback (General) Seventy-second Amendment Rules, 1971, published in Notification No. G.S.R. 1412 in Gazette of India dated the 25th September, 1971.
 - (vi) The Customs and Central Excise Duties Export Drawback (General) Seventy-third Amendment Rules, 1971, published in Notification No. G.S.R. 1413 in Gazette of India dated the 25th September, 1971.
 - (vii) The Customs and Central Excise Duties Export Drawback (General) Seventy-fourth Amendment Rules, 1971, published in Notification No. G.S.R. 1414 in Gazette of India dated the 25th September, 1971.
 - (viii) The Customs and Central Excise Duties Export Drawback (General) Seventy-fifth Amendment Rules, 1971, published in Notification No. G.S.R. 1415 in Gazette of India dated the 25th September, 1971.
 - (ix) The Customs and Central Excise Duties Export Drawback (General) Seventy-sixth Amendment Rules, 1971, published in Notification No. G.S.R. 1416 in Gazette of India dated the 25th September, 1971.
 - (x) The Customs and Central Excise Duties Export Drawback (General) Seventy-eighth Amendment Rules, 1971, published

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in Notification No. G.S.R. 1445 in Gazette of India dated the 2nd October, 1971.

- (xi) The Customs and Central Excise Duties Export Drawback (General) Seventy-seventh Amendment Rules, 1971, published in Notification No. G.S.R. 1446 in Gazette of India dated the 2nd October, 1971.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Seventy-ninth Amendment Rules, 1971, published in Notification No. G.S.R. 1516 in Gazette of India dated the 9th October, 1971.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Eightieth Amendment Rules, 1971, published in Notification No. G.S.R. 1517 in Gazette of India dated the 9th October, 1971.
- (xiv) The Customs and Central Excise Duties Export Drawback (General) Eighty-first Amendment Rules, 1971, published in Notification No. G.S.R. 1518 in Gazette of India dated the 9th October, 1971.
- (xv) The Customs and Central Excise Duties Export Drawback (General) Eighty-second Amendment Rules, 1971, published in Notification No. G.S.R. 1519 in Gazette of India dated the 9th October, 1971.
- (xvi) The Customs and Central Excise Duties Export Drawback (General) Eighty-third Amendment Rules, 1971, published Notification No. G.S.R. 1520 in Gazette of India dated the 9th October, 1971.
- (xvii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fourth Amendment Rules, 1971, published in Notification No. G.S.R. 1521 in Gazette of India dated the 9th October, 1971.
- (xviii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fifth Amendment Rules, 1971, published in Notification No. G.S.R. 1522 in Gazette of India dated the 9th October, 1971.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Mysore Stamp Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore:—
- (i) S.O. 578 published in Mysore Gazette dated the 8th April, 1971.
- (ii) S.O. 656 published in Mysore Gazette dated the 22nd April, 1971.
 - (iii) S.O. 1295 published in Mysore Gazette dated the 22nd July, 1971.

- (iv) S.O. 1328 published in Mysore Gazette dated the 29th July, 1971.
- (5) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1970-71.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 1172 published in Gazette of India dated the 18th August, 1971, together with an explanatory memorandum.
 - (ii) G.S.R. 1383 published in Gazette of India dated the 19th September, 1971, together with an explanatory memorandum.
 - (iii) G.S.R. 1542A published in Gazette of India dated the 15th October, 1971.
 - (iv) G.S.R. 1596 published in Gazette of India dated the 21st October, 1971, together with an explanatory memorandum.
 - (v) G.S.R. 1649 published in Gazette of India dated the 30th October, 1971, together with an explanatory memorandum.
 - (vi) G.S.R. 1674 published in Gazette of India dated the 6th November, 1971, together with an explanatory memorandum.
 - (vii) G.S.R. 1726 published in Gazette of India dated the 13th November, 1971, together with an explanatory memorandum.
 - (viii) G.S.R. 1729 published in Gazette of India dated the 12th November, 1971 together with an explanatory memorandum.
- (7) A copy of the Inland Air Travel Tax Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1760 in Gazette of India dated the 15th November, 1971, under subsection (3) of section 8 of the Inland Air Travel Tax Ordinance 1971.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:----

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Railway Passenger Fares Bill, 1971, passed by Lok Sabha on the 25th November, 1971.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tax on Postal Articles Bill, 1971, passed by Lok Sabha on the 25th November, 1971.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Inland Air Travel Tax Bill, 1971, passed by Lok Sabha on the 25th November, 1971.

6. Report and Minutes of Committee on Public Undertakings

Shri M. B. Rana presented the following Report and Minutes of the Committee on Public Undertakings:----

- (1) Second Report on Bharat Earth Movers Limited.
- (2) Minutes of the sittings of the Committee on Public Undertakings (1970-71 and 1971-72) relating to the Second Report of the Committee on Bharat Earth Movers Limited.

7. Statement Re: Supplementary Demands for Grants (Railways) for 1971-72

Shri K. Hanumanthaiya presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1971-72.

8. Statement by Minister

Phe Minister of Industrial Development laid on the Table a statement on the condition of the plant and machinery for production of cars in the Hindustan Motors' factory at Uttarpara and the book value thereof.

9. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 6th December, 1971.

10. Government Bill-Passed

The Air Corporations (Amendment) Bill, 1971, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill moved on the 2nd December, 1971 continued.

The following Members took part in the debate:----

- (1) Shri Ranen Sen
- (2) Shri V. Mayavan
- (3) Shri P. Venkatasubbaiah
- (4) Shri N. Sreekanthan Naır
- (5) Shri R. V. Swaminathan
- (6) Shri B. S. Chowhan
- (7) Shri Muhammad Ismail
- (8) Shri Shibban Lal Saksena

Dr. Karan Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up:

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Karan Singh.

The motion was adopted and the Bill was passed.

11. Government Bill-Under Consideration

The Jayanti Shipping Company (Acquisition of Shares) Bill, 1971

The motion for consideration of the Bill was moved by Shri Raj Bahadur.

The following Members took part in the debate:---

(1) Shri Biren Dutta

(2) Shri C. Chittibabu

The discussion was not concluded.

12. Private Members' Bills-Motions for Introduction Negatived

(1) The Constitution (Amendment) Bill, 1971 (Amendment of article 51) by Shri C. K. Chandrappan

The motion for leave to introduce the Bill moved by Shri C. K. Chandrappan was opposed. The motion for introduction of the Bill was negatived.

(2) The Rajasthan Development Board Bill, 1971 by Rajmata Krishna Kumari Jodhpur

The motion for leave to introduce the Bill moved by Rajmata Krishna Kumari Jodhpur was opposed. The motion for introduction of the Bill was negatived.

13. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bill 1971 (Substitution of article 368) by Shri C. Chittibabu.

(2) The Crop Insurance Corporation Bill, 1971 by Shri C. Chittibabu.

(3) The Judges (Prohibition of hearing in certain cases) Bill, 1971 by Shri Shibban Lal Saksena.

14. Private Member's Bill—Negatived

The Constitution (Amendment) Bill, 1971 (Substitution of article 370) by Shri Atal Bihari Vajpayee.

Discussion on the motion for consideration of the Bill moved by Shri Atal Bihari Vajpayee and the amendment thereto moved on the 19th November, 1971, continued. Shri Niti Raj Singh Chaudhury concluded his speech.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri M. C. Daga was withdrawn by leave of the House.

On the motion for consideration of the Bill, the House divided, Ayes 6; Noes 49.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

15. Private Member's Bill-Under Consideration

The Freedom Fighters (Appreciation of Services) Bill, 1971 by Shri Shibban Lal Saksena.

The motion for consideration of the Bill was moved by Shri Shibban Lal Saksena.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 1st March, 1972 was moved by Shri M. C. Daga.

The following Members took part in the debate:----

- (1) Shri E. R. Krishnan
- (2) Pandit D. N. Tiwary
- (3) Shri Indrajit Gupta
- (4) Shri Bibhuti Mishra
- (5) Shri Biren Dutta
- (6) Shri Pampan Gowda
- (7) Shri S. A. Kader
- (8) Shri R. V. Bade
- (9) Shrimati Sahodrabai Rai
- (10) Shri S. C. Samanta
- (11) Shri R. V. Swaminathan
- (12) Shri Jharkhande Rai (Speech unfinished).

The discussion was not concluded.

5.05 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 6th December, 1971)

S. L. SHAKDHER, Secretary.

GMGIPND-LSI-2644 (D) LS-3-12-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Saturday, December 4, 1971/Agrahayana 13, 1893 (Saka)

No. 87

1. Statement by Prime Minister

The Prime Minister made a statement regarding the present situation. She also laid on the Table a copy of Notification No. G.S.R. 1789 dated the 3rd December, 1971, under sub-clause (b) of clause (2) of article 352 of the Constitution, publishing the proclamation of Emergency issued by the President on the 3rd December, 1971 under clause (1) of the said article.

2. Government Resolution—Adopted

Shrimati Indira Gandhi moved the following Resolution:---

"That the House approves the Proclamation of Emergency issued under article 352 of the Constitution by the President on the 3rd December, 1971"

The following Members took part in the debate:--

- (1) Shri A. K. Gopalan
- (2) Shri Indrajit Gupta
- (3) Shri Era Sezhiyan
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Shyamnandan Mishra
- (6) Shri Frank Anthony
- (7) Shri P. K. Deo
- (8) Shri Samar Guha
- (9) Shri Ebrahim Sulaiman Sait
- (10) Shri S. A. Shamim
- (11) Shri Tridib Chaudhuri
- (12) Dr. Karni Singh
- (13) Shri V. K. Krishna Menon
- (14) Shri M. Satyanarayan Rao
- (15) Shri Birender Singh Rao
- (16) Dr. G. S. Melkote
- (17) Shri Surendra Mohanty
- (18) Shri M. Banerjee

The Resolution was adopted unanimously.

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3. Government Bill-Introduced

The Defence of India Bill, 1971.

4. Government Bills-Passed

(i) The Defence of India Bill, 1971.

The motion for consideration of the Bill was moved by Shrimati Indira Gandhi.

The following Members took part in the debate:---

- (1) Shri A. K. Gopalan
- (2) Shri Indrajit Gupta
- (3) Shri Atal Bihari Vajpayee
- (4) Shri Shyamnandan Mishra
- (5) Dr. Karni Singh
- (6) Shri Ebrahim Sulaiman Sait
- (7) Shri P. K. Deo
- (8) Shri C. T. Dhandapani
 - (9) Shri Madhu Dandavate
- (10) Shri Surendra Mohanty

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 40 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The following members took part in the debate: ---

- (1) Shri A. K. Gopalan
- (2) Shri Piloo Mody
- (3) Shri H. N. Mukerjee
- (4) Shri V. K. Krishna Menon
- (5) Shri Jyotirmoy Bosu
- (6) Shri Krishna Chandra Pant

The motion was adopted and the Bill was passed.

(ii) The Jayanti Shipping Company (Acquisition of Shares) Bill, 1971.

Discussion on the motion for consideration of the Bill moved on the 3rd December, 1971 continued.

The following Members took part in the debate: ----

- (1) Shri Jharkhande Rai
- (2) Shri N. K. P. Salve

Shri Raj Bahadur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Raj Bahadur.

The motion was adopted and the Bill was passed.

5. Statutory Resolutions-Adopted

- (i) Shri F. H. Mohsin moved the following Resolution:---
 - "That this House approves the continuance in force of the Proclamation issued by the Persident on the 13th May, 1971, under article 356 of the Constitution, in relation to the State of Gujarat, for a further period of six months with effect from the 21st December, 1971."

The following Members took part in the debate: ---

- (1) Shri Khemchandbhai Chavda
- (2) Shri Phool Chand Verma
- (3) Shri Sarjoo Pandey
- (4) Dr. Jivraj Mehta
- (5) Shri Ramsahai Pandey

Shri F. H. Mohsin replied to the debate.

- The Resolution was adopted.
 - (ii) Shri F. H. Mohsin moved the following Resolution:-
 - "That this House approves the continuance in force of the Proclamation dated the 15th June, 1971 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 5th February, 1972."

The following Members took part in the debate:-

- (1) Shri Darbara Singh
- (2) Shri Ramavatar Shastri
- (3) Shri Amarnath Vidyalankar
- (4) Shri Muhammad Ismail
- (5) Shri Sat Pal Kapur

Shri F. H. Mohsin replied to the debate.

The Resolution was adopted.

6. Statutory Resolution-Under Consideration

Shri F. H. Mohsin moved the following Resolution:-

"That this House approves the continuance in force of the Proclamation dated the 29th June, 1971 in respect of West Bengal, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 26th January, 1972." Shri Dinen Bhattacharyya took part in the debate and his speech was not concluded.

The discussion on the Resolution was not concluded.

7. Announcement by Speaker

The Speaker announced that with effect from Monday, the 6th December, 1971 till the end of the current session, Lok Sabha would sit from 10 A.M. to 1 P.M. and there would be no Question Hour or Calling Attention matters.

8. Statement by Minister

Minister of Defence made a statement on the latest position with regard to the attacks by Pakistan on India.

5.48 P.M.

(Lok Sabha adjourned till 10 A.M. on Monday, the 6th December, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 6, 1971/Agrahayana 15, 1893 (Saka)

No. 98

10 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A statement issued by the Vice-Chancellor of the Banaras Hindu University about the closure of Banaras Hindu University on the 13th September, 1971.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:---
 - (i) G.S.R. 1728 published in Gazette of India dated the 9th November, 1971.
 - (ii) The Roller Mills Wheat Products (Ex-mill) Price Control (Second Amendment) Order, 1971, published in Notification No. G.S.R. 1759 in Gazette of India dated the 15th November, 1971.
- (3) (a) A copy each of the following Gujarat Government Notifications under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with clause (c) (iv) of the Prochanation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat:--
 - (i) The Gujarat Panchayats (District Equalisation Fund) (Investment and Special Grants) (Amendment) Rules, 1971, published in Notification No. KP[71]91]PRR-50(1)]71-JH in Gujarat Government Gazette dated the 8th July, 1971.
 - (ii) The Gujarat Panchayats (Recovery of Taxes and other Dues) (Amendment) Rules, 1971, published in Notification No. KP|71-115|PRR|26(3)|71-JH in Gujarat Government Gazette dated the 31st July, 1971.
 - (iii) The Ahmedabad District Local Board Pension Fund (Amendment) Rules, 1971, published in Notification No. KP[71|139] PRR-DLB(A)]1069|70-TH in Gujarat Government Gazette dated the 4th September, 1971.
- (b) Two statements showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above.
- (4) A copy each of the following Gujarat Government Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat: ---

- (i) The Bombay Motor Vehicles (Gujarat Second Amendment) Rules, 1971, published in Notification No. G|G|71|78|MVR-1069-79988-E in Gujarat Government Gazette dated the 1st July, 1971.
- (ii) The Bombay Motor Vehicles (Gajarat Third Amendment) Rules, 1971, published in Notification No. G|G|71|80|MVR-1070|26596|E in Gujarat Government Gazette dated the 24th June, 1971.
- (5) A copy of Notification No. GH|G|71|143|MTA-1771|56676|E (Hindi and English versions) published in Gujarat Government Gazette dated the 19th August, 1971, under sub-section (2) of section 13 of the Bombay Motor Vehicles Tax Act, 1958, read with clause (3) of rule 16A of the Bombay Motor Vehicles Tax Rules, 1959 and clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
- (6) (i) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore:—
 - (a) The Mysore Motor Vehicles (Second Amendment) Rules, 1971, published in Notification No. G.S.R. 52 in Mysore Gazette dated the 25th February, 1971.
 - (b) The Mysore Motor Vehicles (Third Amendment) Rules, 1971, Published in Notification No. G.S.R. 115 in Mysore Gazette dated the 22nd April, 1971.
 - (c) The Motor Vehicles (Fourth Amendment) Rules, 1971, published in Notification No. G.S.R. 142 in Mysore Gazette dated (* the 20th May, 1971.
 - (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (7) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:---
 - (a) The Delhi Motor Vehicles (Third Amendment) Rules, 1970, published in Notification No. F.4(79) 69-70-TPT in Delhi Gazette dated the 15th December, 1970.
 - (b) Notification No. F.4(79)|69-71-TPT published in Delhi Gazette dated the 7th October, 1971 containing corrigenda to Notification No. F.4(79)|69-70-TPT dated the 15th December, 1970.
 - (c) The Delhi Motor Vehicles (Third Amendment) Rules, 1971, published in Notification No. F.3(15)/71-TPT in Delhi Gazette dated the 20th August, 1971.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (a) and (b) of item (i) above.
- (8) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section
 16 of the Mysore Motor Vehicles Taxation Act, 1957 read with

- (i) S.O. 1355 published in Mysore Gazette dated the 29th July, 1971.
- (ii) S.O. 1668 published in Mysore Gazette dated the 30th September, 1971.
- (iii) S.O. 1670 published in Mysore Gazette dated the 30th September, 1971.
- (iv) S.O. 1671 published in Mysore Gazette dated the 30th September, 1971.
- (v) S.O. 1673 published in Mysore Gazette dated the 30th September, 1971.
- (vi) S.O. 1687 published in Mysore Gazette dated the 30th September, 1971.
- *(9) A copy of the Defence of India Rules, 1971 published in Notification No. G.S.R. 1842 in Gazette of India dated the 5th December, 1971 under section 35 of the Defence of India Act, 1971.

2. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 2nd December, 1971, Rajya Sabha agreed without any amendment to the Small Coins (Offences) Bill, 1971, passed by Lok Sabha on the 24th November, 1971.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Stamp and Excise Duties (Amendment) Bill, 1971, passed by Lok Sabha on the 26th November, 1971.
- (iii) That at its sitting held on the 4th December, 1971, Rajya Sabha agreed without any amendment to the Defence of India Bill, 1971, passed by Lok Sabha on the 4th December, 1971.

3. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Bhaljibhai Ravjibhai Parmar presented the First Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding action taken by Government on the recommendations contained in their Ninth Report (Fourth Lok Sabha) on the Ministry of Tourism and Civil Aviation—Reservations for Scheduled Castes and Scheduled Tribes in Air India.

4. Statement Re: Supplementary Demands for Grants (General) for 1971-72

Shri K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1971-72.

5. Statement Re: Supplementary Demands for Grants (Punjab) for 1971-72

Shrf K. R. Ganesh presented a statement showing Supplementary Demands for Grants in respect of the State of Punjab for 1971-72.

6. Government Bill—Introduced

The Asian Refractories Limited (Acquisition of Undertaking) Bill, 1971.

*Laid at 10.55 A.M.

7. Statement Regarding Ordinance-Laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Asian Refractories Limited (Acquisition of Undertaking) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

8. Government Bill-Introduced

The Coking Coal Mines (Emergency Provisions) Bill, 1971..

9. Statement Regarding Ordinance-Laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Coking Coal Mines (Emergency Provisions) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

10. Statutory Resolution—Under Consideration

Discussion on the following Resolution moved by Shri F. H. Mohsin on the 4th December, 1971, continued:---

"That this House approves the continuance in force of the Proclamation dated the 29th June, 1971 in respect of West Bengal, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 26th January, 1972."

Shri Dinen Bhattacharyya took part in the debate.

The discussion on the Resolution was not concluded.

11. Statement by Prime Minister

The Prime Minister made a statement regarding grant of recognition by the Government of India to the GANA PRAJA TANTRI BANGLAA DESH. She also laid on the Table a copy each of the following communications received from the Government of Bangla Desh:—

- (1) Letter dated the 24th April, 1971 (along with enclosures) from Syed Nazrul Islam, Acting President of the People's Republic of Bangla Desh and Shri Khandakar Moshtaque Ahmed, Foreign Minister of the People's Republic of Bangla Desh to the President of India.
- (2) Letter dated the 15th October, 1971 from Syed Nazrul Islam, Acting President of the People's Republic of Bangla Desh and Shri Tajuddin Ahmad, Prime Minister of the People's Republic of Bangladesh to the Prime Minister of India.
- (3) Letter dated the 23rd November, 1971 from Syed Nazrul Islam, Acting President of the People's Republic of Bangla Desh and Shri Tajuddin Ahmad, Prime Minister of the People's Republic of Bangla Desh to the Prime Minister of India.
- (4) Letter dated the 4th December. 1971 from Syed Nazrul Islam, Acting President of the People's Republic of Bangla Desh and Shri Tajuddin Ahmad, Prime Minister of the People's Republic of Bangla Desh to the Prime Minister of India.

10.56 A.M.

(Lok Sabha adjourned till 10 A.M. on Tuesday, the 7th December, 1971)

S. L. SHAKDHER, Secretary.

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GMGIPND-LS I-2679 (D) LS-6-12-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 7, 1971/Agrahayana 16, 1893 (Saka)

No. 89

10. A.M.

1. Paper Laid on the Table

A copy of the Audited Accounts (Hindi version) of the Central Silk Board for the year 1968-69, was laid on the Table under sub-section (4) of section 12 of the Central Silk Board Act, 1948.

2. Report of Railway Convention Committee

Shri R. K. Sinha presented the Interim Report of the Railway Convention Committee, 1971.

3. Statutory Resolution—Adopted

Discussion on the following Resolution moved by Shri F. H. Mohsin on the 4th December, 1971, continued.

"That this House approves the continuance in force of the Proclamation dated the 29th June, 1971 in respect of West Bengal, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 26th January, 1972."

The following Members took part in the debate:-

- (1) Shri Subodh Hansda
- (2) Shri Ranen Sen
- (3) Shri Priya Ranjan Das Munsi
- (4) Shri Sakti Kumar Sarkar
- (5) Shri C. T. Dhandapani
- (6) Shri Dinesh Chander Goswami
- (7) Shri Jagannathrao Joshi

Shri F. H. Mohsin replied to the debate

The Resolution was adopted.

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4. Supplementary Demands for Grants (Railways)-1971-72

Discussion on the Supplementary Demands for Grants Nos. 14 and 15 in respect of the Budget (Railways) for 1971-72 commenced.

The discussion was not concluded.

5. Statement by Minister

The Minister of Defence made a statement on the latest position with regard to the Pakistani aggression on India.

1.20 P.M.

(Lok Sabha adjourned till 10 A.M. on Wednesday, the 8th December, 1971)

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 8, 1971/Agrahayana 17, 1893 (Saka)

No. 90

10 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Border Security Force (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 5087 in Gazette of India dated the 6th November, 1971, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (2) A copy of Notification No. G.S.R. 1774 (Hindi and English versions) published in Gazette of India dated the 27th November, 1971 containing corrigendum to Notification No. G.S.R. 317 dated the 6th March. 1971, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (3) A copy of the Mysore General Service (Registrations and Stamps Branch) (Recruitment) (Amendment) Rules, 1971 published in Notification No. G.S.R. 275 in Mysore Gazette dated the 2nd September, 1971 Under clause (5) of article 320 of the constitution read with Clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore, together with an explanatory memorandum (Hindi and English versions).
- (4) (i) A copy of Mysore Notification No. S.O. 1717 published in Mysore Gazette dated the 14th October. 1971, under subsection (3) of section 39 of the Mysore Fire Force Act, 1964, read with clause (c) (iv) of the Proclamation dated the 27th March. 1971, issued by the President in relation to the State of Mysore.
- (ii) A statement explaining the reasons for not laying the Hindi version of the above Notification simultaneously.
- (5) (a) A copy each of the following Gujarat Government Notifications under sub-section (5) of section 9 of the Bombay Cinemas (Regulation) Act. 1953, read with clause (c) (iv) of the Proclamation dated the 13th May. 1971, issued by the President in relation to the State of Gujarat:-

- (i) The Bombay Cinema (Gujarat Second Amendment) Rules, 1971 published in Notification No. GH|G|146|BCR|3369|3973-A in Gujarat Government Gazette dated the 19th August, 1971.
- (ii) The Dombay Cinema (Gujarat Third Amendment) Rules, 1971, published in Notification No. GH|G|153|BCR|1966| 1552-A in Gujarat Government Gazette dated the 9th September, 1971.
- (b) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notifications.
- (6) A copy of Notification No. G.S.R. 1843 published in Gazette of India dated the 5th December, 1971, under clause (3) of article 359 of the Constitution.
- (7) A copy of Punjab Government Notification No. S.O. 50|P.A. 4|24|S. 3|71 published in Punjab Government Gazette dated the 11th November, 1971, issued under sub-section (1) of section 3 of the Punjab Motor Vehicles Taxation Act, 1924, read with clause (c) (iv) of the Proclamation dated the 15th June, 1971 issued by the President in relation to the State of Punjab.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification.

2. Message from Rajya Sabha

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Secretary reported a message from Rajya Sabha that at its sitting held on the 4th December, 1971, Rajya Sabha agreed without any amendment to the Visva-Bharati (Amendment) Bill, 1971, passed by Lok Sabha on the 29th November, 1971.

y 3. Report of Committee on Private Members' Bills and Resolutions

Shri G. G. Swell presented the Eighth Report of the Committee on Private Members' Bills and Resolutions.

4. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Sardar Buta Singh presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:---

- (1) Second Report regarding action taken by Government on the recommendations contained in their Tenth Report (Fourth Lok Sabha) on the Ministry of Tourism and Civil Aviation— Reservations for Scheduled Castes and Scheduled Tribes in Indian Airlines.
 - (2) Third Report regarding action taken by Government on the recommendations contained in their Seventeenth Report (Fourth Lok Sabha) on the erstwhile Department of Social Welfare and Ministry of Education and Youth Services— Hostel facilities for Scheduled Castes and Scheduled Tribes students.

5. Statement by Minister 🗸

The Minister of Industrial Development laid on the Table a statement correcting the answer given on the 24th November, 1971 to Starred Question No. 216 regarding Lock-out declared by M/s Braithwaite and Co. (India) Ltd.

6. Government Bills-Introduced

- (1) The Emergency Risks (Goods) Insurance Bill, 1971.
- (2) The Emergency Risks (Undertakings) Insurance Bill, 1971.

7. Motion

Shri Ram Niwas Mirdha moved the following motion:---

"That this House do concur in the recommendation of Rajya Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to criminal procedure, in the vecancy caused by the resignation of Shri Ghanshyambhai and do resolve that Shri Karan Singh Yadav be nominated to the said Joint Committee to fill the vacancy."

The motion was adopted.

8. Supplementary Demands for Grants (Railways)-1971-72

Discussion on the Supplementary Demands for Grants Nos. 14 and 15 in respect of the Budget (Railways) for 1971-72 continued and was concluded.

Both the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1971-72, were voted in full.

9. Government Bill—Under Consideration

The Manipur (Hill Areas) District Councils Bill, 1971 -

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:---

(1) Shri D. Deb

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- (2) Shri Dharnidhar Basumatari
- (3) Shri N. Tombi Singh (Speech unfinished).

The discussion was not concluded.

10. Government Bill-Passed 🧩

The Emergency Risks (Goods) Insurance Bill, 1971

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri M. R. Gopal Reddy
- (3) Shri S. M. Banerjee
- (4) Shri J. M. Gowder
- (5) Dr. Kailas
- (6) Shri R. V. Bade
- (7) Shri H. M. Patel

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Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 17 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill, as amended, was passed.

11. Motion Under Rules 388 🧹

Shri Y. B. Chavan moved the following motion:---

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to motions for taking into consideration and passing of the Emergency Risks (Undertakings) Insurance Bill, 1971."

The motion was adopted.

12. Government Bill—Passed

The Emergency Risks (Undertakings) Insurance Bill, 1971 -

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri E. R. Krishnan
- (3) Shri H. M. Patel

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

1.25 P.M.

(Lok Sabha adjourned till 10 A.M. on Thursday, the 9th December, 1971).

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 9, 1971/Agrahayana 18, 1893 (Saka)

No. 91

10 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy (Hindi version) of the West Bengal Employees' Payment of Compulsory Gratuity Act, 1971 (President's Act No. 7 of 1971) published in Gazette of India dated the 28th August, 1971, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1971.
- (2) A copy of Notification No. G.S.R. 1381 published in Gazette of India dated the 18th September, 1971, under section 35 of the Extradition Act, 1962.

✓ 2. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri S. M. Siddayya presented the Report of the Study Tour of Study Group I of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Maharashtra, Goa and Mysore in September, 1971.

3. Report of Committee on Petitions

Shri Anant Prasad Sharma presented the First Report of the Committee on Petitions.

4. Report and Minutes of Committee on Public Undertakings

- (1) Third Report on Bharat Electronics Limited.
- (2) Minutes of sittings of the Committee on Public Undertakings (1970-71 and 1971-72) relating to the Third Report of the Committee on Bharat Electronics Limited.

5. Government Bills-Introduced

- (1) The North Eastern Areas (Reorganisation) Bill, 1971.
- (2) The Appropriation (Railways) No. 3 Bill, 1971.

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6. Government Bills—Passed

(i) The Appropriation (Railways) No. 3 Bill, 1971

The motion for consideration of the Bill was moved by Shri K. Hanumanthaiya.

The following Members took part in the debate:-

- (1) Shri R. P. Yadav
- (2) Shri S. M. Banerjee
- (3) Shri M. C. Daga
- (4) Shri Dharnidhar Basumatari
- (5) Shri Anant Prasad Sharma
- (6) Shri S. S. Tewari
- (7) Shri S. R. A. S. Appalanaidu
- (8) Shri Rudra Pratap Singh
- (9) Shri Dinen Bhattacharya
- (10) Shri S. N. Singh
- (11) Shri Panna Lal Barupal
- (12) Dr. Kailas
- (13) Shri Nageshwar Dwivedi
- (14) Shrimati Sahodrabhai Rai
- (15) Dr. Laxminarayan Pandey
- (16) Shri Nathu Ram Ahirwar
- (17) Shri Ram Chandra Vikal

Shri K. Hanumanthaiya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. Hanumanthaiya.

The motion was adopted and the Bill was passed.

(ii) The Manipur (Hill Areas) District Councils Bill, 1971

Discussion on the motion for consideration of the Bill moved on the 8th December, 1971, continued.

The following Members took part in the debate:---

- (1) Shri N. Tombi Singh
- (2) Shri S. M. Banerjee
- (3) Shri Paokai Haokip
- (4) Shri P. K. Deo
- (5) Shri A. Kevichusa
- (6) Shri Phool Chand Verma
- (7) Shri Bhagirath Bhanwar

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 53 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill, as amended, was passed.

*7. Statement by Minister

The Minister of Petroleum and Chemicals made a statement regarding Kerosene Oil.

8. Government Bill—Under Consideration

The Asian Refractories Limited (Acquision of Undertaking) Bill, 1971

The motion for consideration of the Bill was moved by Shri S. Mohan Kumaramanglam.

The following Members took part in the debate:---

- (1) Shri Shyama Prasanna Bhattacharyya
- (2) Shri K. M. "Madhukar"
- (3) Sardar Swaran Singh Sokhi (Speech unfinished).

The discussion was not concluded.

9. Statement by Minister

The Minister of Defence made a statement on the latest position with regard to the Pakistani aggression on India.

1.42 P.M.

(Lok Sabha adjourned till 10 A.M. on Friday, the 10th December, 1971)

S. L. SHAKDHER, Secretary.

*Made at 12.45 P.M.

GMGIPND-LS I-2744 (D) LS-9-12-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 10, 1971/Agrahayana 19, 1893 (Saka)

No. 92

10 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. S.O. 3249 (Hindi and English versions) published in Gazette of India dated the 30th August, 1971 making certain amendments to Schedule V to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Haryana, under sub-section (2) of section 9 of the Representation of the People Act, 1950.
 - (2) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance Corporation, Bombay for the year ended the 30th June, 1971 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
 - (i) The Post Office Savings Certificates (Fourth Amendment) Rules, 1971 published in Notification No. G.S.R. 1821 in Gazette of India dated the 4th December, 1971.
 - (ii) The National Savings Certificates (Fourth Issue) (Amendment) Rules, 1971 published in Notification No. G.S.R. 1822 in Gazette of India dated the 4th December, 1971.
 - (4) A copy of the Air Corporations (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 5092 in Gazette of India dated the 8th November, 1971, under sub-section (3) of section 44 of the Air Corporations Act, 1953.
 - (5) A copy of Notification No. G.S.R. 1665 (Hindi and English versions) published in Gazette of India dated the 6th November, 1971 making certain alterations in Schedule VI to the Companies Act, 1956. under sub-section (3) of section 641 of the said Act.
 - (6) A copy of the Central Excise (Sixteenth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1757 in Gazette of India dated the 20th November, 1971, under section 38 of the Central Excises and Salt Act, 1944.
 - (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:----
 - (i) G.S.R. 1675 published in Gazette of India dated the 6th November, 1971 together with an explanatory memorandum.
 - (1) G.S.R. 1725 published in Gazette of India dated the 13th November, 1971 together with an explanatory memorandum.

- (iii) G.S.R. 1758 published in Gazette of India dated the 20th November, 1971 together with an explanatory memorandum.
- (8) A copy (Hindi version) of Mysore Notification No. S.O. 1327 published in Mysore Gazette dated the 29th July, 1971, under sub-section (2) of section 9 of the Mysore Stamp Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (9) A copy (Hindi version) of Gujarat Notification No. (GHN-58) SUA-1071(7)-TH published in Gujarat Government Gazette dated the 10th August, 1971, under sub-section (3) of section 13 of the Gujarat Education Cess Act. 1962, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.

2. Minutes of Railway Convention Committee-Laid on the Table

Minutes of the First, Second. Third and Fourth Sittings of the Railway Convention Committee, 1971, held on the 6th and 21st September, 20th October and 30th November, 1971, respectively, were laid on the Table.

3. Messages from Rajva Sabha

Secretary reported the following messages from Rajva Sabha:--

- (i) That at its sitting held on the 8th December. 1971, Raiva Sabha passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-fifth Amendment) Bill. 1971, passed by Lok Sabha on the 1st December, 1971.
- (ii) That at its sitting held on the 9th December. 1971, Raiva Sabha passed in accordance with the provisions of article 368 of the Constitution of India without any amendment, the Constitution (Twenty-sixth Amendment) Bill, 1971, passed by Lok Sabha on the 2nd December, 1971.
- (iii) That at its sitting held on the 9th December, 1971. Rajva Sabha agreed without any amendment to the Emergency Risks (Goods) Insurance Bill, 1971. passed by Lok Sabha on the 8th December, 1971.
- (iv) That at its sitting held on the 9th December, 1971, Rajya Sabha agreed without any amendment to the Emergency Risks (Undertakings) Insurance Bill. 1971, passed by Lok Sabha on the 8th December, 1971.

4. Report of Joint Committee on Offices of Profit

Shri Dharnidhar Basumatari presented the First Report of the Joint Committee on Offices of Profit.

5. Report of Public Accounts Committee

Shri Era Sezhivan presented the Twentieth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Hundred and Thirteenth Report (Fourth Lok Sabha) on Audit Report (Civil). 1969 relating to the Ministry of Transport and Shipping and Audit Reports on the Accounts of Calcutta, Bombay and Cochin Port Trusts.

6. Report of Committee of Privileges

Shri R. D. Bhandare presented the First Report of the Committee of Privileges.

7. Report of Committee on Subordinate Legislation

Shri M. C. Daga presented the Second Report of the Committee on Subordinate Legislation.

8. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 13th December, 1971.

9. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding crash of an Indian Airlines aircraft, on the 9th December, 1971 near Madurai. The Minister also laid on the Table a list of passengers and crew on board.

10. Motion Regarding Report of Select Committee

Shri Bhagwat Jha Azad moved the following motion:-

"That this House do extend the time for the presentation of the Report of the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957 and the Gifttax Act, 1958 upto the last day of the first week of the Budget Session (1972)."

The motion was adopted.

11. Government Bills—Introduced

- (1) The Payment of Gratuity Bill, 1971.
- (2) The Industries (Development and Regulation) Amendment Bill, 1971.

12. Statement Regarding Ordinance-Laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Industries (Development and Regulation) Amendment Ordinance, 1971 was laid on the Table under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

13. Government Bill—Introduced

The Delhi Road Transport Laws (Amendment) Bill, 1971.

14. Statement Regarding Ordinance-Laid on the Table

A copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Delhi Road Transport Laws (Amendment) Ordinance, 1971, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

15. Government Bill-Passed

The Asian Refractories Limited (Acquisition of Undertaking) Bill, 1971

Discussion on the motion for consideration of the Bill moved on the 9th December, 1971, continued.

The following Members took part in the debate:---

(1) Sardar Swaran Singh Sokhi

- (2) Shri J. M. Gowder
- (3) Shri Damodar Pandey
- (4) Shri B. S. Chowhan
- (5) Dr. Kailas

Shri S. Mohan Kumaramanglam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. Mohan Kumaramanglam.

The motion was adopted and the Bill was passed.

16. Government Bill-Under Consideration

The Coking Coal Mines (Emergency Provisions) Bill, 1971

The motion for consideration of the Bill was moved by Shri S. Mohan Kumaramanglam.

The discussion on the Bill was not concluded.

17. Motion Re: Eighth Report of Committee on Private Members' Bills and Resolutions

Shri Sant Bux Singh moved the following motion:---

"That this House do agree with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th December, 1971."

The motion was adopted.

18. Private Member's Resolution-Negatived

Discussion on the following Resolution moved by Shri Jyotirmoy Bosu on the 26th November, 1971, continued:—

"This House takes note with great displeasure and concern the galloping and unchecked all-round rise in prices of commodities, especially of things of daily need, and Government's utter failure in controlling the same."

The following Members took part in the debate:---

- (1) Shri R. V. Bade
- (2) Shri K. R. Ganesh

Shri Jyotirmoy Bosu replied to the debate.

The Resolution was negatived.

19. Private Member's Resolution—Under Consideration

Shri Bibhuti Mishra moved the following Resolution:---

"This House urges upon the Government to take effective measures immediately to remove unemployment among the educated and uneducated people."

Two amendments were moved by Shri C. K. Chandrappan.

The following Members took part in the debate:--

- (1) Shri Jyotirmoy Bosu
- (2) Dr. V. K. R. Varadaraja Rao
- (3) Shri J. M. Gowder
- (4) Shri M. C. Daga (Speech unfinished).

The discussion was not concluded.

1. P.M.

(Lok Sabha adjourned till 10 A.M. on Monday, the 13th December, 1971)

S. L. SHAKDHER, Secretary.

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 13, 1971 Agrahayana 22, 1893 (Saka)

No. 93

10 A.M.

1. Obituary References

The Speaker; Shrimati Indira Gandhi; Sarvashri Samar Mukherjee, H. N. Mukerjee, Atal Bihari Vajpayee, Dr. Karan Singh, Sarvashri C. Chittibabu, Shyamnandan Mishra, S. A. Shamim, Madhu Dandavate, Mohammed Shafi Qureshi, Shibban Lal Saksena and B. R. Shukla made references to the passing away of Shri G. M. Sadiq, Chief Minister of Jammu and Kashmir; and Shri Bhagwandin Misra, who was a Member of the Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Papers Laid on the Table

The following papers were laid on the Table:--

- (1) A copy of the Annual Report (Hindi and English versions) for the year 1970-71 on the working of the Seamen's Provident Fund Scheme, 1966.
- (2) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore:—
 - (i) The Mysore Motor Vehicles (Eighth Amendment) Rules, 1971, published in Notification No. G.S.R. 271 in Mysore Gazette dated the 2nd September, 1971.
 - (ii) The Mysore Motor Vehicles (Ninth Amendment) Rules, 1971, published in Notification No. G.S.R. 296 in Mysore Gazette dated the 16th September, 1971.
- (3) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore:—

- (i) S.O. 1493 published in Mysore Gazette dated the 26th August, 1971.
- (ii) S.O. 1496 published in Mysore Gazette dated the 26th August, 1971.
- (4) A copy of Gujarat Government Notification No. GH|G|71|140| MTA|1769|24353|E (Hindi and English versions) published in Gujarat Government Gazette dated the 19th August, 1971, under sub-section (2) of section 31 of the Gujarat Carriage of Goods Taxation Act, 1962, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.

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3. Motion for Election to Committee

Shri I. K. Gujral moved the following motion:---

"That in pursuance of sub-section (1) (d) of section 4 of the . Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act."

The motion was adopted.

4. Statements by Ministers

(1) The Minister of Finance made a statement regarding the additional measures proposed to be adopted for ensuring the maximum mobilisation of resources for the defence effort. The Minister also laid on the Table a copy each of the following notifications (Hindi and English versions):—

- (i) Notification dated the 13th December, 1971 issued under subsection (1) of section 4 of the Finance Act, 1971.
- , (ii) Two Notifications dated the 13th December, 1971 issued under sub-section (1) of section 25 of the Customs Act, 1962 read with sub-section (4) of section 4 of the Finance Act, 1971.
 - (iii) Three Notifications dated the 13th December, 1971 issued under sub-section (1) of section 25 of the Customs Act, 1962.
 - (iv) Notification dated the 13th December, 1971 issued under subsection (1) of section 7 of the Finance Act, 1971.
 - (v) Notification dated the 13th December, 1971 issued under subrule (1) of rule 8 of the Central Excise Rules, 1944 read with sub-section (4) of section 7 of the Finance Act, 1971.
 - (vi) Notification dated the 13th December, 1971 issued under rule 191-B of the Central Excise Rules, 1944 read with section 7 of the Finance Act, 1971.

(2) The Minister of Finance made a statement regarding additional , interim relief to Central Government employees. The Minister also laid on the Table a copy of the Second Interim Report of the Third Pay Commission. (3) The Minister of Agriculture made a statement regarding Sugar Policy.

15. Motion Regarding Report of Joint Committee

Shri Jagannath Rao moved the following motion:-

"That this House do further extend the time for the presentation of the Report of the Joint Committee on amendments to election law upto the last day of the first week of the Budget Session (1972)."

The motion was adopted.

6. Government Bill-Passed

The Coking Coal Mines (Emergency Provisions) Bill, 1971

Discussion on the motion for consideration of the Bill moved on the 10th December, 1971, continued.

The following Members took part in the debate:---

- (1) Shri D. Deb
- (2) Shri Jagannath Mishra
- (3) Shri Damodar Pandey
- (4) Shri K. M. "Madhukar"
- (5) Shri Nawal Kishore Sinha
- (6) Shri J. M. Gowder
- (7) Shri Shankar Dayal Singh
- (8) Shri Ishwar Chaudhry
- (9) Shrimati Savitri Shyam
- (10) Shri Satyandra N. Sinha
- (11) Shri Ram Shekhar Prasad Singh
- (12) Sardar Swaran Singh Sokhi

Shri S. Mohan Kumaramanglam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted.

Clause 8 was adopted, as amended.

Clause 9 was adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 22 were adopted.

The First Schedule was adopted, as amended.

The Second Schedule was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by **Shri S.** Mohan Kumaramanglam.

The following Members took part in the debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri Ramavatar Shastri
- (3) Pandit D. N. Tiwary
- (4) Shri S. Mohan Kumaramanglam

The motion was adopted and the Bill, as amended, was passed.

1.33 P.M.

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(Lok Sabha adjourned till 10 A.M. on Tuesday, the 14th December, 1971) *

S. L. SHAKDHER, Secretary.

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BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, December 14, 1971/Agrahayana 23, 1893 (Saka)

No. 94

10 A.M.

1. Papers Laid on the Table

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The following papers were laid on the Table:---

- (1) A copy of the Audit Report (Hindi and English versions) on the accounts of the Delhi Financial Corporation for the year ended the 31st March, 1969, under sub-section (7) of section 37 of the State Financial Corporations Act, 1951.
- (2) A copy of Notification No. F. 5(14)-W&M|71 (Hindi and Engligsh versions) dated the 13th December, 1971 announcing the floatation of three National Defence Loans.
- (3) (i) A copy each of the following Reports under sub-section (1) of section 75 of the Electricity (Supply) Act, 1948, read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation to the State of West Bengal:--
 - (a) Annual Administration Report of the West Bengal State Electricity Board for the year 1968-69.
 - (b) Annual Administration Report of the West Bengal State Electricity Board for the year 1969-70.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Reports.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1970-71.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (5) A statement correcting the reply given on the 19th July, 1971 to Unstarred Question No. 5229 by Shri B. K. Daschowdhury regarding award of dealership of petrol pumps to unemployed engineers together with a statement giving reasons for the delay in correcting the reply.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 16 of the Tariff Commission Act, 1951:--
 - (i) (a) Interim Report (1971) of the Tariff Commission on the continuance of protection to the Dye-Intermediates Industry.
 - (b) Government Resolution No. 14(5)-Tar 71 dated the 10th December, 1971 notifying Government's decisions on the above Report.
 - (ii) (a) Report (1971) of the Tariff Commission on the continuance of protection to the Aluminium Industry.
 - (b) Government Resolution No. 1(1)-Tar|71 dated the 10th December, 1971 notifying Government's decisions on the above Report.
- (7) A statement showing reasons as to why the documents mentioned at (6) (ii) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act.
- (8) A copy of the Annual Report of the Central Silk Board for the year 1970-71 under section 12A of the Central Silk Board Act, 1948.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1969 to 31st December, 1969.
 - (ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1969 to 31st December, 1969, along with the Audited Accounts and the comments of the Comptroller and Auditer General thereon.
- (10) A statement correcting the reply given on the 22nd June, 1971, to Unstarred Question No. 2718 by Shri N. E. Horo regarding the assistance to States for damage due to floods, together with a statement giving reasons for the delay in correcting the streply.

2. Statement by Minister

The Minister of Petroleum and Chemicals made a statement correcting the answer given on the 9th August, 1971 to Starred Question No. 1646 regarding pilferage of I.O.C. products in the Eastern Region.

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3. Supplementary Demands for Grants (General)-1971-72

Discussion on the Supplementary Demands for Grants Nos. 24, 25, 35, 47, 54, 63, 80, 121, 124, 136, 137, 141 and 144 in respect of the Budget (General) for 1971-72, commenced and was concluded.

All the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1971-72, were voted in full.

4. Government Bill-Introduced

The Appropriation (No. 4) Bill, 1971.

5. Government Bill—Passed

The Appropriation (No. 4) Bill, 1971 \checkmark

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. R. Ganesh.

The motion was adopted and the Bill was passed.

6. Supplementary Demands for Grants (Punjab)-1971-72 🗸

Discussion on the Supplementary Demands for Grants Nos. 2, 5, 7 to 9, 11, 12, 15, 16, 20, 21, 23, 24, 26 to 30, 39, 46, 48, 50 and 51 in respect of the Budget for the State of Punjab for the year 1971-72, commenced and was concluded.

All the Supplementary Demands for Grants as shown under column 3 of the printed List of Supplementary Demands for Grants (Punjab) for 1971-72, were voted in full.

7. Government Bill—Introduced

The Punjab Appropriation (No. 2) Bill, 1971.

8. Government Bill-Passed

The Punjab Appropriation (No. 2) Bill, 1971

The motion for consideration of the Bill was moved by Shri K. R. Ganesh.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri K. R. Ganesh. The motion was adopted and the Bill was passed.

9. Government Bill-Under Consideration

The North Eastern Areas (Reorganisation) Bill, 1971

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

An amendment for reference of the Bill to a Select Committee was moved by Shri S. N. Singh.

The discussion on the Bill was not concluded.

10. Statement by Minister

The Minister of Defence made a statement on the latest position with regard to the Pakistani aggression on India.

1.35 P.M.

(Lok Sabha adjourned till 10 A.M. on Wednesday, the 15th December, 1971)

S. L. SHAKDHER, Secretary.

GMGIPND-LS 1-2821 (D) LS-14-12-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 15, 1971 Agrahayana 24, 1893 Saka)

No. 95

10 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report (Hindi version) of the All India Institute of Medical Sciences, New Delhi, for the year 1970-71, under section 19 of the All India Institute of Medical Sciences Act, 1956.
- (2) A copy of the Mysore Motor Vehicles (Sixth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 226 in Mysore Gazette dated the 22nd July, 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
 - (3) A copy of the Indian Telegraph (Sixteenth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. <u>1679</u> in Gazette of India dated the 6th November, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (4) A copy of the Report of the Comptroller and Auditor General of India for the year 1969-70—Central Government (Commercial) Part VI—National Seeds Corporation Limited, under article 151(1) of the Constitution.
- (5) A copy of the Finance Accounts (Hindi version) of the Central Government for the year 1967-68.

(6) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

- (H) Review (Hindi and English versions) by the Government on the working of the Hindustan Cables Limited for the year 1969-70.
- (ii) Annual Report of the Hindustan Cables Limited, for the year 1969-70, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (7) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (3) of section 39 of the Mysore Fire Force Act, 1964, read with clause (c) (iv)? of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore:—
 - (i) The Mysore Fire Force Regulations, 1971, published in Notification No. G.S.R. 245 in Mysore Gazette dated the 12th August, 1971.
 - (ii) The Mysore Fire Force Rules, 1971, published in Notification No. G.S.R. 260 in Mysore Gazette dated the 19th August, 1971.
- (8) A copy each of the following Mysore Government Notifications under sub-section (4) of section 163 of the Mysore Police Act, 1963, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, Assued by the President in relation to the State of Mysore:—
- (i) The Mysore State Police Services (Recruitment) (First Amendment) Rules, 1971 published in Notification No. G.S.R.
 153 in Mysore Gazette dated the 27th May, 1971.
 - (ii) The Mysore State Police Services (Recruitment) (Second Amendment) Rules, 1971 published in Notification No. G.S.R. 161 in Mysore Gazette dated the 3rd June, 1971.
- (9) A statement correcting the reply given on the 8th July, 1971 to Unstarred Question No. 4240 by Shri Jitendra Prasad regarding Tarai Development Corporation and giving reasons for the delay in correcting the reply.

2. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 14th December, 1971, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint a member of Lok Sabha to the Joint Committee of the Houses on the Code of Criminal Procedure Bill, 1970, in the vacancy caused by the resignation of Shri Kedar Nath Singh from the membership of the said Joint Committee.
- (ii) That at its sitting held on the 13th December, 1971, Rajya Sabha agreed without any amendment to the Jayanti Shipping Company (Acquisition of Shares) Bill, 1971, passed by Lok Sabha on the 4th December, 1971.
- (iii) That at its sitting held on the 2nd December, 1971, Rajya Sabha agreed without any amendment to the Forward Contracts (Regulation) Amendment Bill, 1971, passed by Lok Sabha on the 24th November, 1971.
- (iv) That at its sitting held on the 14th December, 1971, Rajya Sabha agreed without any amendment to the Manipur (Hill Areas) District Councils Bill, 1971, passed by Lok Sabha on the 9th December, 1971.
- (v) That at its sitting held on the 14th December, 1971, Rajya Sabha agreed without any amendment to the Asian Refractories Limited (Acquisition of Undertaking) Bill, 1971, passed by Lok Sabha on the 10th December, 1971.

(vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1971, passed by Lok Sabha on the 9th December, 1971.

3. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Sardar Buta Singh laid on the Table the Report of the Study Tour of Study Group III of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Madras, Andhra Pradesh and Calcutta in September, 1971.

4. Government Bills—Introduced

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(1) The Companies (Surcharge on Income-tax) Bill, 1971.

(2) The Personal Injuries (Emergency Provisions) Amendment Bill, 1971.

(3) The Personal Injuries (Compensation Insurance) Amendment Bill, 1971.

(4) The Indian Tariff (Amendment) Bill, 1971.

5. Government Bill—Passed

The North Eastern Areas (Reorganisation) Bill, 1971

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 14th December, 1971, continued.

The following Members took part in the debate:---

- (1) Shri Biren Dutta
- (2) Shri N. Tombi Singh
- (3) Shrimati Jyotsna Chanda
- (4) Shri S. M. Banerjee
- (5) Shri Paokai Haokip
- (6) Shri E. R. Krishnan
- (7) Shri Dharnidhar Basumatari
- (8) Shri Dinesh Chandra Goswami
- (9) Shri G. P. Yadav
- (10) Shri Erasmo de Sequeira
- (11) Shri Somchand Solanki
- (12) Shri P. K. Deo
- (13) Shri S. B. Giri
- (14) Dr. Kailas
- (15) Shri Kartik Oraon

Shri Krishna Chandra Pant replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri S. N. Singh, was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 14 was adopted, as amended.

Clause 15 was adopted.

Clauses 16 to 18 were adopted, as amended.

Clauses 19 to 88 were adopted.

The First to Seventh Schedules were adopted.

The Eighth Schedule was adopted, as amended.

The Ninth and the Tenth Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:---

- (1) Shri D. Deb
- (2) Shri Dinesh Chandra Goswami
- (3) Shri Krishna Chandra Pant

The motion was adopted and the Bill, as amended, was passed.

6. Government Bill—Introduced

The Naval and Aircraft Prize Bill, 1971.

7. Government Bill-Passed

The Naval and Aircraft Prize Bill, 1971

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla.

The following Members took part in the debate:---

- (1) Shri Somnath Chatterjee
- (2) Shri Indrajit Gupta
- (3) Shri J. M. Gowder
- (4) Shri R. V. Bade

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

8. Government Bill-Under Consideration

The Industries (Development and Regulation) (Amendment) Bill, 1971 The motion for consideration of the Bill was moved by Shri Moinul Haque Choudhury. His speech was not concluded.

The discussion on the Bill was not concluded.

1 P.M.

(Lok Sabha adjourned till 10 A.M. on Thursday, the 16th December,

1971)

S. L. SHAKDHER, Secretary.

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, December 16, 1971 Agrahayana 25, 1893 (Saka)

No. 96

10 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, for the year 1969-70.
 - (2) (a) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Copper Limited, for the year 1969-70.
 - (ii) Annual Report of the Hindustan Copper Limited, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.
 - (3) (i) A copy of the Annual Report of the Coffee Board for the year 1970-71.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Report simultaneously.
 - (4) A copy of the Export of Inorganic Chemicals (Inspection) Second Amendment Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 5260 in Gazette of India dated the 1st December, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
 - (5) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- Fourth Lok Sabha
 - (1) Statement-No. XVIII-First Session, 1967.
 - (2) Statement No. XXXVI—Fourth Session, 1963.
 - (3) Statement No. XXII-Sixth Session, 1968.
 - (4) Statement No. XXVIII-Seventh Session, 1969.
 - (5) Statement No. XVIII—Eighth Session, 1969.
 - (6) Statement No. XVI—Ninth Session, 1969.
 - (7) Statement No. XVIII-Tenth Session, 1970.
 - (8) Statement No. IX-Eleventh Session, 1970.
 - (9) Statement No. VIII-Twelfth Session, 1970.
- Fifth Lok Sabha
 - (10) Statement No. V-First Session, 1971.
 - (11) Statement No. VI-Second Session, 1971.
 - (12) Statement No. I—Third Session, 1971.

[P.T.O.

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- (6) A copy of the Passports (Third Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1783 in Gazette of India dated the 24th November, 1971, under subsection (3) of section 24 of the Passport Act, 1967.
- (7) A copy of the Central Apprenticeship Council (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1062 in Gazette of India dated the 24th July, 1971, under sub-section (3) of section 37 of the Apprentices Act, 1961.

2. Motion for Election to Committee

Shri Raj Bahadur moved the following motion:---

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act. 1958, the members of this House do pro-ceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board."

The motion was adopted.

3. Government Bill-Passed

The Industries (Development and Regulation) (Amendment) Bill. 1971

The Moinul Haque Choudhury concluded his speech on the motion for consideration of the Bill moved by him on the 15th December, 1971.

The following Members took part in the debate:-

- (1) Shri Jyotirmoy Bosu
- (2) Shri Indrajit Gupta
- (3) Shri C. M. Stephen
 (4) Shri C. Chittibabu
- (5) Shri Balakrishna Venkanna Naik
- (6) Shri B. R. Shukla
- (7) Shri Madhu Dandavate
- (8) Shri Nathuram Mirdha
- (9) Shri Virendra Agarwal
- (10) Shri Prasannbhai Mehta
- (11) Shri Raja Mulkarni
- (12) Shri R. D. Bhandare
- (13) Shri Amarnath Vidyalankar

Shri Moinul Haque Chaudhury replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 5 were adopted.

Clause 6 was adopted, as amended.

Clauses 7 to 11 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Moinul Haque Choudhury.

The following Members took part in the debate:---

- (1) Shri Ramavatar Shastri
- (2) Shri R. V. Bade
- (3) Shri Moinul Haque Choudhury

The motion was adopted and the Bill, as amendded, was passed.

4. Resolution-Adopted

1.1

Shri K. Hanumanthaiya moved the following Resolution:-

"That this House approves the recommenadtions contained in the Interim Report of the Committee appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-vis the General Finance which was presented to Parliament on 7th December, 1971."

The following Members took part in the debate:--

- (1) Shri Jagadish Bhattacharyya
- (2) Shri P. Venkatasubbaiah(3) Shri M. R. Gopal Reddy
- (4) Shri Khemchandbhai Chavda
- (5) Shri Ramavatar Shastri

Shri K. Hanumanthaiya replied to the debate.

The Resolution was adopted.

5. Government Bills-Passed

(i) The Companies (Surcharge on Income-tax) Bill, 1971

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The following Members took part in the debate:---

(1) Dr. V. K. R. Varadaraja Rao

(2) Shri Indrajit Gupta

Shri Y. B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Y. B. Chavan.

The motion was adopted and the Bill was passed.

(ii) The Personal Injuries (Emergency Provisions) Amendment Bill, 1971 The motion for consideration of the Bill was moved by Shri Balgovind Verma.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Balgovind Verma.

The motion was adopted and the Bill was passed.

6. Motion Under Rule 388

Shri Balgovind Verma moved the following motion:-

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to motions for taking into consideration and passing of [P.T.O.

Personal Injuries (Compensation Insurance) Amendment Bill. 1971, in as much as it is dependent upon the Personal Injuries (Emergency Provisions) Amendment Bill, 1971."

The motion was adopted.

7. Government Bills-Passed

(i) The Personal Inquires (Compensation Insurance) Amendment Bill, 1971

The motion for consideration of the Bill was moved by Shri Balgovind Verma.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Balgovind Verma.

The motion was adopted and the Bill was passed.

(ii) The Indian Tariff (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri Lalit Narayan Mishra.

The following Members took part in the debate:--

- (1) Shri R. P. Das
- (2) Shri R. V. Bade(3) Shri S. M. Banerjee
- (4) Shri J. M. Gowder
- (5) Maulana Ishaque Sambhali

(Lok Sabha adjourned at 4-05 P.M. and re-assembled at 5-30 P.M.)

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Lalit Narayan Mishra.

The motion was adopted and the Bill was passed.

*8. Statement by Prime Minister Regarding Unconditional Surrender of West Pakistan Forces in Bangla Desh

The Prime Minister made a statement informing the House about the unconditional surrender of West Pakistan forces in Bangla Desh today. 5.38 P.M.

(Lok Sabha adjourned till 10 A.M. on Friday, the 17th December, 1971)

S. L. SHAKDHER, Secretary.

*Made at 5-30 P.M.

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GMGIPND-LS I-2856 (D) LS-16-12-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 17, 1971 Agrahayana 26, 1893 (Saka)

No. 97

10. A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A statement correcting the reply given on the 4th June, 1971 to Unstarred Question No. 1352 by Sarvashr. Jagannathrao Joshi and Hukam Chand Kachwai regarding Indian Coins seized from a firm in Kasganj (U.P.) together with a statcment giving reasons for delay in correcting the reply.
- (2) A copy of the Central Excise (Seventeenth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1780 in Gazette of India dated the 27th November, 1971, under section 38 of the Central Excises and Salt Act, 1944.
 - (3) A copy each of the following Notifications under section 296 of the Income-tax Act, 1961:----
 - (i) S.O. 5249 published in Gazette of India dated the 29th November, 1971 containing corr genda to Notification No. S.O. 1997 dated the 14th May, 1971.
 - (ii) S.O. <u>5250</u> published in Gazette of India dated the 29th November, 1971 containing corrigenda to the Hindi version of Notification No. S.O. 1997 dated the 14th May, 1971.
 - (4) A copy each of the following Notifications under sub-section
 (4) of section 46 of the Wealth-Tax Act, 1957:—
 - (i) S.O. 5185 published in Gazette of India dated the 22nd November, 1971 containing corrigenda to Notification No. S.O. 999 dated the 1st March, 1971.
 - (ii) S.O. 5185A published in Gazette of India dated the 22nd November, 1971 containing corrigenda to the Hindi version of the Notification No. S.O. 999 dated the 1st March, 1971.
 - (5) (i) A copy of Notification No. F. 4(4) 71-Fin. (G) (Hindi and English versions) published in Delhi Gazette dated the 10th November, 1971 containing corrigendum to Notification No. F.

4(40) 71-Fin. (G) dated the 26th July, 1971, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (6) A copy of Notification No. G.S.R. 1788A (Hindi and English versions) published in Gazette of India dated the 1st December, 1971, under section 159 of the Customs Act, 1962, together with an explanatory Memorandum.
- (7) A copy of the Mysore Excise (Lease of the Right of Retail Vend of Liquors) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 310 in Mysore Gazette dated the 7th October, 1971, under sub-section (4) of secetion 71 of the Mysore Excise Act. 1965. read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (8) A copy of Mysore Notification No. S.O. 1<u>562</u> (Hindi and English versions) published in Mysore Gazette dated the 9th September, 1971, under sub-section (ii) of section 30 of the Mysore Lotteries and Prize Competitions Control and Tax Act, 1951, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore.
- (9) (a) A copy each of the following Notifications (Hindi and Englight versions) under section 14A of the Aircraft Act, 1934:—
- (i) The Aircraft (Amendment) Rules, 1971, published in Notification No. G.S.R. 172 in Gazette of India dated the 6th February, 1971, together with an explanatory Note.
 - (ii) The Aircraft (Fourth Amendment) Rules. 1971, published in Notification No. G.S.R. 411 in Gazette of India dated the 27th March, 1971, together with an explanatory Note.
 - (iii) The Aircraft (Third Amendment) Rules. 1971. published in Notification No. G.S.R. 412 in Gazette of India dated the 27th March, 1971, together with an explanatory Note.
 - (iv) The Aircraft (Fifth Amendment) Rules. 1971. published in Notification No. G.S.R. 714 in Gazette of India dated the 15th May, 1971, together with an explanatory Note.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporation Act, 1953:—
- (i) Annual Report of the Air India for the year 1970-71.

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- (ii) Annual Report of the Indian Airlines for the year 1970-71.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953:—

- (i) Certified Accounts of the region of the
- (ii) Certified Accounts of the Indian Airlines for the year 1970-71 together with the Aud't Report thereon.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1970-71.
 - (i) Annual Report of the Water and Power Development Consultancy Services (India) Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comtroller and Auditor General thereon.

2. Minutes of Committee on Private Members' Bills and Resolutions-Laid on the Table

Minutes of the sittings (6th to 8th) of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

3. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 15th December, 1971, Rajya Sabha agreed without any amendment to the Coking Coal Mines (Emergency Provisions) Bill, 1971, passed by Lok Sabha on the 13th December, 1971.
- (ii) That at its sitting held on the 16th December. 1971, Rajya Sabha agreed without any amendment to the Naval and Aircraft Prize Bill, 1971, passed by Lok Sabha on the 15th December, 1971.
- (iii) That at its sitting held on the 16th December, 1971. Rajya Sabha passed the Essential Commodities (Amendment) Bill, 1971.
- (iv) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1971, passed by Lok Sabha on the 14th December, 1971.
- (v) That Rajva Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (No. 2) Bill, 1971, passed by Lok Sabha on the 14th December, 1971.

4. Bill Passed by Rajya Sabha-Laid on the Table

Secretary laid on the Table a copy of the Essential Commodities (Amendment) Bill, 1971, as passed by Rajya Sabha.

Secretary laid on the Table following seven Bills passed by the Houses of Parliament during the current sess on and assented to:---

- (1) The Stamp and Excise Duties (Amendment) Bill, 1971.
- (2) The Industrial Disputes (Amendment) Bill, 1971.
- (3) The Railway Passenger Fares Bill, 1971.
- (4) The Tax on Postal Articles Bill, 1971.
- (5) The Inland Air Travel Tax Bill, 1971.
- (6) The A'r Corporations (Amendment) Bill, 1971.
- (7) The Arms (Amendment) Bill, 1971.

6. Reports of Committee on Public Undertakings

Dr. Kailas presented the following Reports of the Committee on Public Undertakings:---

- (1) Sixth Report regarding action taken by Government on the recommendations contained in their Seventieth Report (Fourth Lok Sabha) on India Tour sm Development Corporation.
- (2) Tenth Report regarding action taken by Government on the recommendations contained in their Sixty-ninth Report (Fourth Lok Sabha) on Air India.
- (3) Eleventh Report regarding action taken by Government on the recommendations contained in their Forty-ninth Report (Fourth Lok Sabha) on Industrial Finance Corporation of India.

7. Report of Committee on Government Assurances

Shri V. Shankar Giri presented the Second Report of the Committee on Government Assurances.

8. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 20th December, 1971.

9. Statement by Minister

The Minister of Law and Justice made a statement regarding the Constitution (Twenty-fifth Amendment) Bill, 1971.

10. Motion Regarding Joint Committee

Shri Krishna Chandra Pant moved the following motion:-

"That this House do concur in the recommendation of Rajya Sabha that Lok Sabha do appoint a member of Lok Sabha to the Joint Committee of the Houses on the Bill to consolidate and amend the law relating to criminal procedure, in the vacancy caused by the resignation of Shri Kedar Nath Singh and do resolve that Shri B. R. Shukla be nominated to the said Joint Committee to fill the vacancy."

The motion was adopted.

11. Government Bill—Introduced

The Union Territories Taxation Laws (Amendment) Bill, 1971.

*12, Statutory Resolution-Negatived

Dr. Laxminarayan Pandeya moved the following Resolution:-

"This House disapproves of the Delhi Road Transport Law (Amendment) Ordinance, 1971 Ordinance No. 21 of 1971) promulgated by the President on the 3rd November, 1971."

The Resolution was negatived after discussion as indicated under para 13 below.

*13. Government Bill-Passed

The Delhi Road Transport Laws (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri Raj Bahadur.

The following Members took part in the combined debate on the Resolution (vide para 12 above) and the motion for consideration of the Bill:—

- (1) Shri Mohammad Ismail
- (2) Shri Amar Nath Chawla
- (3) Shri S. M. Banerjee
- (4) Shri H. K. L. Bhagat
- (5) Shri E. R. Krishnan
- (6) Chaudhry Dalip Singh

Dr. Laxminarayan Pandeya spok_{e} (by way of reply to the Statutory Resolution).

Shri Raj Bahadur replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration was taken up.

Clauses 2 to 8 and the First, Second and the Third Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Raj Bahadur.

The motion was adopted and the Bill was passed.

14. Private Members' Bills-Introduced

- (1) The Union Territories Secondary Education Bill, 1971, by Shri Samar Guha.
- (2) The Constitution (Amendment) Bill, 1971 (Amendment of article 74 and insertion of new articles 74A, 74B, etc.) by Shri Fatehsinghrao Gaekwad.

15. Private Member's Bill-Under Consideration

*Discussed together.

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Discussion on the motion for consideration of the Bill moved by Shri Shibban Lal Saksena and the amendment thereto moved on the 3rd December, 1971, continued.

The following Members took part in the debate:--

(1) Shri Jharkhande Rai

- $\sqrt{2}$ Dr. Govind Das
 - (3) Shri Chintamani Panigrahi
 - (4) Shri Samar Guha
 - (5) Shri B. S. Murthy
 - (6) Shri Paripoornanand Painuli
- (7) Shri Ramsahai Pandey

**16. Statement by Prime Minister

The Prime Minister made a statement regarding India's decision to cease operations from 20.00 hours on the 17th December, 1971 on all fronts in the Western sector.

@17. Announcement by Speaker

The Speaker made an announcement regarding (1) of sitting of the House on Saturday, the 18th December, 1971 from 2 P.M. to 4 P.M. and (2) meeting of Members of Parliament in the Central Hall at 4 P.M. on. that day to felicitate the Prime Minister.

1 **P.M**.

(Lok Sabha adjourned till 2 P.M. on Saturday, the 18th December, 1971)

S. L. SHAKDHER, Secretary.

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**Made at 12.30 P.M. @Made at 12.47 P.M.

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LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Saturday, December 18, 1971 Agrahayana 27, 1893 (Saka)

No. 98

2 P.M.

1. Government Bills-Passed

(i) The Union Territories Taxation Laws (Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate: ---

Shri Biren Dutta
 Shri Indrajit Gupta

(3) Shri P. K. Deo

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

(ii) The Essential Commodities (Amendment) Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Ghanshyam Oza.

The following Members took part in the debate:---

- (1) Shri Gadadhar Saha
- (2) Shri S. M. Banerjee
- (3) Shri Panna Lal Barupal
- (4) Shri C. Chittibabu.

Shri Ghanshyam Oza replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Ghanshyam Oza.

The motion was adopted and the Bill was passed.

*2. Statement by Prime Minister

The Prime Minister made a statement regarding steps proposed to be taken by the Government for rehabilitation of disabled ex-servicemen and families of servicemen who lost their lives.

*Made at 2.43 P.M.

3. Statutory Resolution-Adopted

Shri K. R. Ganesh moved the following Resolution:-

- "WHEREAS in pursuance of sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (54 of 1948), the Government of the State of Punjab has, with the approval of the Legislative Assembly of that State, fixed by its Order No. 8268-21 & E|64 dated the 28th April, 1964, the sum of rupees twenty crores as the maximum amount which the Punjab State Electricity Board may at any time have on loan under sub-section (1) of the said section 65;
- AND WHEREAS the Government of the State of Punjab proposes to increase the aforesaid amount to rupees fifty crores;
- AND WHEREAS the Legislative Assembly of the State of Punjab has been dissolved.
- AND WHEREAS under the Proclamation, dated the 15th June, 1971, issued by the President under article 356 of the Constitution, the powers of the State Legislature are exercisable by Parliament;
- NOW, THEREFORE, it is hereby resolved that the Lok Sabha do accord approval to the proposal of the Government of the State of Punjab to fix, under sub-section (3) of section 65 of the Electricity (Supply) Act. 1948 (54 of 1948), the sum of rupees fifty crores as the maximum amount which the Punjab State Electricity Board may at any time have on loan under subsection (1) of the said section 65."

The Resolution was adopted.

(Lok Sabha adjourned at 3-15 P.M. and re-assembled at 3-30 P.M.).

4. Government Bill-Passed

The Uttar Pradesh Cantonments (Control of Rent and Eviction) (Repeal) Bill. 1971, as passed by Rajya Sabha

The motion for consideration of the Bill as passed by Rajva Sabha, was moved by Shri Vidya Charan Shukla.

The following Members took part in the debate:---

- (1) Shri S. M. Banerjee
- (2) Shri Mohammad Ismail
- (3) Shri Narsingh Narain Pandey.

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

5. Statement by Minister

The Minister of Defence made a statement reviewing the outcome of recent armed conflict arising out of the Pakistani aggression on India. 4.05 P.M.

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(Lck Sabha adjourned till 10 A.M. on Monday, the 20th December, 1971).

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S. L. SHAKDHER,

Secretary.

GMGIPND-LS I-2898 LS-18.12.71-810.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, December 20, 1971 Agrahayana 29, 1893 (Saka)

No. 99

10 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Steel Limited, for the year 1970-71.
 - (ii) Annual Report of the Hindustan Steel Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following Acts (Hindi and English versions) under sub-section (3) of section 3 of the Gujarat State Legislature (Delegation of Powers) Act, 1971:---
 - (i) The Bombay Entertainments Duty and Advertisements Tax (Gujarat Amendment) Act, 1971 (President's Act No. 9 of 1971) published in Gazette of India dated the 30th November, 1971.
- (ii) The Bombay Motor Vehicles (Taxation of Passengers (Gujarat Amendment) Act, 1971 (President's Act No. 10 of 1971) published in Gazette of India dated the 30th November, 1971.
- (iii) The Bombay Motor Vehicles Tax (Gujarat Amendment) Act, 1971 (President's Act No. 11 of 1971) published in Gazette of India dated the 30th November, 1971.
- (iv) The Bombay Stamp (Gujarat Amendment) Act, 1971 (President's Act No. 12 of 1971) published in Gazette of India dated the 30th November, 1971.
- (v) The Gujarat Sales Tax (Amendment) Act, 1971 (President's Act No. 13 of 1971) published in Gazette of India dated the 30th November, 1971.

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- (3) A copy each of the following Acts (Hindi and English versions) under sub-section (3) of section 3 of the Mysore State Legislature (Delegation of Powers) Act, 1971:—
 - (i) The Mysore Entertainments Tax (Amendment) Act, 1971 (President's Act No. 14 of 1971) published in Gazette of India dated the 30th November, 1971.
 - (ii) The Mysore Motor Vehicles (Taxation on Passengers and Goods) (Amendment) Act, 1971 (President's Act No. 15 of 1971) published in Gazette of India dated the 30th November, 1971.
 - (iii) The Mysore Motor Véhicles Taxation (Amendment) Act, 1971 (President's Act No. 16 of 1971) published in Gazette of India dated the 30th November, 1971.
 - (iv) The Mysore Stamp (Amendment) Act, 1971 (President's Act No. 17 of 1971) published in Gazette of India dated the 30th November, 1971.
 - (v) The Mysore Sales Tax (Amendment) Act, 1971 (President's Act No. 18 of 1971) published in Gazette of India dated the 30th November, 1971.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation to the State of West Bengal:-
 - (i) Review by the Government on the working of the Durgapur Projects Limited, Durgapur, for the year ended 31st March, 1970.
- (ii) Annual Report of the Durgapur Projects Limited, Durgapur, for the year ended 31st March, 1970 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1971 (Hindi and English versions) Published in Notification No. G.S.R. 1654 in Gazette of India dated the 6th November, 1971, under clause
 (5) of article 320 of the Constitution, together with an explanatory Note.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1970-71.
 - (ii) Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Gujarat Surviving Alienations Abolition (Second Amendment) Rules, 1971 (Hindi and English versions)

published in Notification No. GHM-4125-M-GSA-1071/86175-Y in Gujarat Government Gazette dated the 29th September, 1971, under sub-section (2) of section 28 of the Gujarat Surviving Alienations Abolition Act, 1963, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat, together with an explanatory Note.

- (8) A statement correcting the reply given on the 3rd August, 1971 to Unstarred Question No. 6719 by Shri B. K. Daschowdhury regarding Growth of Industrial Houses and giving reasons for the delay in correcting the reply.
 - (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—
 - (i) The Employees' Provident Funds (Second Amendment) Scheme, 1971, published in Notification No. G.S.R. 731 in Gazette of India dated the 22nd May, 1971.
 - (ii) The Employees' Family Pension (Third Amendment) Scheme, 1971, published in Notification No. G.S.R. 1252 in Gazette of India dated the 1st September, 1971.
 - (iii) The Employees' Provident Funds (Third Amendment) Scheme, 1971, published in Notification No. G.S.R. 1488 in Gazette of India dated the 9th October, 1971.
 - (10) A copy each of the following Gujarat Government Notifications (Hindi and English versions) under sub-section (3) of section
 63 of the Bombay Primary Education Act, 1947 read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat:-
 - (i) The Bombay Primary Education (Gujarat Second Amendment) Rules, 1971, published in Notification No. K|SH|2847| <u>PEA|1470-26317-K</u> in Gujarat Government Gazette dated the 20th May, 1971.
 - (ii) The Bombay Primary Education (Gujarat Third Amendment) Rules, 1970, published in Notification No. K|SH|3383|
 PRE-1069|73395-K in Gujarat Government Gazette dated the 30th September, 1971.

2. Government Bills-Introduced

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- (1) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1971.
- (2) The Newspapers (Price Control) Bill, 1971.
- 3. Amendment made by Rajya Sabha to Government Bill—Amendment Agreed to

The Prevention of Insults to National Honour Bill, 1971

The motion that the following amendment made by Rajya Sabha in the Bill be taken into consideration, was moved by Shri Krishna Chandra Pant:—

"Clause 2

That at page 2, lines 5-6, the words 'without exciting or attempting to excite hatred, contempt or disaffection towards the Government' be *deleted.*"

The motion for consideration was adopted.

The motion that the amendment made by Rajya Sabha in the Bill be agreed to was moved by Shri Krishna Chandra Pant.

The motion was adopted, and the amendment was agreed to.

4. Government Bill-Passed

(i) The Contempt of Courts Bill, 1971, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri H. R. Gokhale.

The following Members took part in the debate:--

- (1) Shri Madhuryya Haldar
- (2) Shri C. M. Stephen
- (3) Shri S. M. Banerjee

Shri H. R. Gokhale replied to the debate.

The motion for consideration wa_s adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 24 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Gokhale.

The following Members took part in the debate:---

- (1) Shri V. K. Krishna Menon
- (2) Shri R. V. Bade
- (3) Shri Era Sezhiyan
- (4) Shri H. R. Gokhale

The motion was adopted and the Bill was passed.

(ii) The Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Bill, 1971

The motion for consideration of the Bill was moved by Shri Uma Shankar Dikshit.

The following Members took part in the debate:---

- (1) Shri D. Deb
- (2) Shri Ramsahai Pandey
- (3) Shri Jharkhande Rai
- (4) Shri P. Venkatasubbaiah

(5) Shri P. A. Saminathan

(6) Shri R. V. Bade

Shri Uma Shankar Dikshit replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Uma Shankar Dikshit.

The motion was adopted and the Bill was passed.

(iii) The Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1971

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:---

- (1) Shri R. V. Bade
- (2) Shri Jyotirmoy Bosu
- (3) Shri M. C. Daga
- (4) Shri M. Kalyanasundaram
- (5) Shri J. M. Gowder

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

5. Government Bill—Amendment for Reference to Select Committee— Adopted

The Diplomatic Relations (Vienna Convention) Bill, 1971

The motion for consideration of the Bill was moved by Shri Surendra Pal Singh.

The following amendment for reference of the Bill to a Select Committee moved by Shri H. N. Mukerjee, was adopted:-

"That the Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith, be referred to a Select Committee consisting of 15 members, namely:---

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- Dr. Henry Austin
 Shri B. R. Bhagat
- (3) Shri R. D. Bhandare
- (4) Shri Tridib Chaudhuri
- (5) Shri Murasoli Maran

- (6) Shri Nathuram Mirdha
- (7) Shri Samar Mukherjee
- (8) Shri H. M. Patel
- (9) Shri N. K. P. Salve
- (10) Shri Sant Bux Singh (11) Shri S. N. Singh
- (12) Shri Surendra Pal Singh
- (13) Sardar Swaran Singh
- (14) Shri Atal Bihari Vajpayee; and
- (15) Shri H. N. Mukerjee

with instructions to report by the last day of the first week of the next session."

6. Motion

Shri N. K. P. Salve moved the following motion:-

- "This House resolves that in pursuance of sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, the following modifications be made in the Prevention of Food Adulteration (Second Amendment) Rules, 1971, published in the Gazette of India by Notification No. G.S.R. 992, dated the 3rd July, 1971 and laid on the Table on the 9th August, 1971, namely:-
 - (i) in rule 3, in clause (1), after item 22A, insert— '22B. Sweet meats 250 grams Coffee 200 grams Colouring agents 200 grams.'
 - (ii) in rule 3, in clause (6), in sub-clause (a), after clause (r), insert-

'(s) light refreshments and snacks,'

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution."

Shri M. R. Gopal Reddy took part in the debate.

Shri Uma Shankar Dikshit replied to the debate.

The motion was negatived.

7. Announcement by Deputy Speaker

The Deputy Speaker announced that the following three Bills would be taken up and disposed of tomorrow, the 21st December, 1971:---

- (1) The Government of Union Territories (Amendment) Bill, 1971.
- (2) The Companies (Amendment) Bill, 1971.
- (3) The Constitution (Twenty-seventh Amendment) Bill, 1971.

1.11 P.M.

(Lok Sabha adjourned till 10 A.M. on Tuesday, the 21st December, 1971).

S. L. SHAKDHER. Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, December 21, 1971 Agrahayana 30, 1893 (Saka)

No. 100

10. A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of Notification No. 67/71/F. No. 34-13/70-TR (Hindi and English versions) published in Andaman and Nicobar Gazette dated the 12th May, 1971, making certain amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (2) A copy of the Second Interim Report (Hindi version) of the Third Pay Commission.
 - (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1970-71.
 - (ii) Annual Report of the hBarat Aluminium Company Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Annual Report (Hindi version) of the Press Council of India for the year 1970, under section 18 of the Press Council Act, 1965.
 - (5) A statement (Hindi and English versions) explaining the reasons for not laying on the Table the Hindi version of the Mysore Government Notification No. G.S.R. 72 published in Mysore Gazette dated the 10th March, 1971.
 - (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Frozen Lobster Tails (Inspection) Rules, 1971 published in Notification No. S.O. 5369 in Gazette of India dated the 7th December, 1971.
 - (ii) The Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1971 published in Notification No. S.O. 5372 in Gazette of India dated the 8th December, 1971.

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- (7) A copy of the Textiles (Production by Knitting, Embroidery, Lace making and Printing Machines) Control Amendment Order, 1971 (Hindi and English versions) published in Notification No. S.O. 3166 in Gazette of India dated the 28th August, 1971, under sub-section (6) of section 3 of the Essen-// tial Commodities Act, 1955.
- (8) (i) A copy of the Mysore Silkworm Seed and Cocoon (Regulation of Production, Supply and Distribution) (Amendment) Rules, 1971, published in Notification No. G.S.R. 201 in Mysore Gazette dated the 1st July, 1971, under sub-section (3) of section 18 of the Mysore Silkworm Seed and Cocoon (Regulation of Production, Supply and Distribution) Act, 1959, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (9) A copy of the West Bengal Employees' Payment of Compulsory Gratuity Rules, 1971, published in Notification No. 3937-I.R. EIL IR-1/71 in Calcutta Gazette dated the 10th September, 1971, under sub-section (2) of section 11 of the West Bengal Employees' Payment of Compulsory Gratuity Ordinance, 1971 read with clause (c) (iii) of the Proclamation dated the 19th March, 1970 issued by the President in relation to the State of West Bengal.
- (10) A copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur for the year 1969-70 along with the Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

2. Message from Rajya Sabha

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Secretary reported a message from Rajya Sabha that at its sitting held on the 20th December, 1971, Rajya Sabha agreed without any amendment to the Commissions of Inquiry (Amendment) Bill, 1971, passed by Lok Sabha on the 29th November, 1971.

3. Report of Public Accounts Committee

 \checkmark Shri Bhagwat Jha Azad presented the Twenty-ninth Report of the Public Accounts Committee on Excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Civil), (Posts and Telegraphs), (Railways) and (Defence Services) for 1969-70 and action taken by Government on the recommendations contained in the Hundred and twenty-third Report of the Committee.

4. Statement by Minister

The Minister of Finance made a statement regarding Rupee-Dollar rate.

5. Government Bills-Introduced

- (1) The Aircraft (Amendment) Bill, 1971.
- (2) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1971.
- (3) The High Court Judges (Conditions of Service) Amendment Bill, 1971.

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- (4) The Constitution (Twenty-seventh Amendment) Bill, 1971.
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- (5) The Government of Union Territories (Amendment) Bill, 1971.
- (6) The Companies (Amendment) Bill, 1971.

6. Government Bill-Passed

The Newspapers (Price Control) Bill, 1971 V

The motion for consideration of the Bill was moved by Shrimati, Nandini Satpathy.

The following Members took part in the debate:---

- (1) Shri Saroj Mukherjee
- (2) Shri R. V. Bade
- (3) Shri Anantrao Patil
- (4) Shri K. Narayana Rao
- (5) Shri Indrajit Gupta
- (6) Shri Amrit Nahata
- (7) Shri Murasoli Maran
- (8) Shri Shashi Bhushan
- (9) Shri Shyamnandan Mishra

Shrimati Nandini Satpathy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Nandini Satpathy.

The following Members took part in the debate:---

- (1) Shri Jyotirmoy Bosu
- (2) Shri D. K. Panda
- (3) Shrimati Nandini Satpathy

The motion was adopted and the Bill was passed.

7. Motion Under Rule 388

Shri Krishna Chandra Pant moved the following motion:- 🗸

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for consideration and passing of the Constitution (Twenty-seventh Amendment) Bill, 1971 in as much as it is dependent upon the North Eastern Areas (Reorganisation) Bill, 1971."

The motion was adopted.

8. Government Bill-Passed 🤛

The Constitution (Twenty-seventh Amendment) Bill, 1971

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:---

(1) Shri D. Deb

- (2) Shri K. M. "Madhukar"
 (3) Shri N. Tombi Singh
- (4) Shri G. Viswanathan
- (5) Shri Dharnidhar Basumatari
- (6) Shri Rana Bahadur Singh

Shri Krishna Chandra Pant replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 326; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of Members present and voting.

Clause-by-clause consideration was then taken up.

On the motion for adoption of Clause 2, the House divided, Ayes 325; Noes Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 3, the House divided, Ayes 316; Noes 19.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 4, the House divided, Ayes 350; Noes 1.

Clause 4 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Clause 5, the House divided, Ayes 351; Noes Nil.

Clause 5 was adopted by a majority of the total membership of the House and by a majority of not less than-two-thirds of the Members present and voting.

On the motion for adoption of Clause 1, the House divided, Ayes 346; Noes Nil.

Clause 1 was adopted by a majority of the total membership of the House and by a majority of not less than-two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

On the motion the House divided, Ayes 353; Noes 1.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill was passed by the required majority.

9. Motion Under Rule 388

Shri Krishna Chandra Pant moved the following motion:---

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for consideration and passing of the Government of Union Territories (Amendment) Bill, 1971, in as much as it is dependent upon the North Eastern Areas (Reorganisation) Bill, 1971 and the Constitution (Twenty-seventh Amendment) Bill, 1971."

The motion was adopted.

10. Government Bill-Passed

The Government of Union Territories (Amendment) Bill. 1971 -

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:----

- (1) Shri D. Deb
- (2) Shri N. Tombi Singh
- (3) Shri Erasmo de Sequeira
- (4) Shri Ramavatar Shastri

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 15 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The motion was adopted and the Bill was passed.

*11. Announcement by Speaker

The Speaker made an announcement regarding fixation of sitting of the House on the 23rd December, 1971.

12. Government Bill-Passed

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The Companies (Amendment) Bill, 1971
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The motion for consideration of the Bill was moved by Shri K. V. Raghunatha Reddy.

• The following Members took part in the debate:-

- (1) Shri Ranen Sen
- (2) Shri Mohammad Ismail
- (3) Shri E. R. Krishnan
- (4) Shri R. V. Bade

Shri K. V. Raghunatha Reddy replied to the debate.

*Made at 1.25 P.M.

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The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri K. V. Raghunatha Reddy.

The motion was adopted and the Bill was passed.

13. Government Bill—Motion for Reference to Select Committee— Adopted

The Payment of Gratuity Bill, 1971

The motion 10r reference of the Bill to a Select Committee was moved by Shri R. K. Khadilkar.

The motion was adopted as follows:----

- "That the Bill to provide for a scheme for the payment of gratuity to employees engaged in factories, mines, plantations, shops or other establishments and for matters connected therewith or incidental thereto, be referred to a Select Committee consisting of 20 members, namely:--
- (1) Shri R. D. Bhandare
- (2) Shri Dinen Bhattacharya
- (3) Shri M. C. Daga
- (4) Shri C. T. Dhandapani
- (5) Shri Jagdish Chandra Dixit
- (6) Shri S. B. Giri
- (7) Shri Raja Kulkarni
- (8) Shri Prasannbhai Mehta
- (9) Dr. G. S. Melkote
- (10) Shri Jagannath Mishra
- (11) Shri N. Sreekantan Nair
- (12) Shri Damodar Pandey
- (13) Shri S. Radhakrishnan
- (14) Shri Ranen Sen
- (15) Shri R. N. Sharma
- (16) Shri R. R. Sharma
- (17) Shri C. M. Stephen
- (18) Shri G. Venkatswamy
- (19) Shri Balgovind Verma; and
- (20) Shri R. K. Khadilkar with instructions to report by the last day of the first week of the next session."

2.35 P.M.

(Lok Sabha adjourned till 10 A.M. on Wednesday, the 22nd December, 1971)

S. L. SHAKDHER, Secretary.

415 GMGIPND-LSI 2947 (D) LS-21-12-71-810.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, December 22, 1971 Pausa 1, 1893 (Saka)

No. 101

10 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A gopy each of the following papers under sub-section (1) of Section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Triveni Structurals Limited for the year 1970-71.
 - (fi) Annual Report of the Triveni Structurals Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (2) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (2) of section 16 of the Mysore Motor Vehicles Taxation Act, 1957, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore:--
 - (1) S.O. 1482 published in Mysore Gazette dated the 26th August, 1971.
 - (ii) S.O. 1490 published in Mysore Gazette dated the 26th August, 1971.
- (3) A copy of the Mysore Motor Vehicles (Seventh Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 247, in Mysore Gazette dated the 12th August, 1971, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
 - (4) A copy of the Gujarat Carriage of Goods Taxation (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GH|G|71|98.CGT-1263|21683-E in Gujarat Government Gazette dated the 15th July, 1971, under sub-section (4) of Section 32 of the Gujarat Carriage of Goods Taxation

the 13th May, 1971, issued by the President in relation to the State of Gujarat.

- (5) Two statements correcting the replies given on the 2nd Juny 1971 to Unstarred Question Nos. 1025 and 1102 by Shri Narend Singh Bisht regarding assistance to U.P. for Development Backward Hill Areas and Regional Disparities and Imbalances, respectively, and giving reasons for delay in correcting the replies.
- (6) A copy of the Report of the Comptroller and Auditor General of India for the year 1969-70—Central Government (Commercial) Part VII—Pyrites, Phosphates and Chemicals Limited, under article 151(1) of the Constitution.
- (7) A statement (Hindi and English versions) indicating the results of the National Defence Loans floated in December, 1971.
 - (8) A copy of the Emergency Risks (Goods) Insurance Scheme published in Notification No. S.O. <u>5483 in</u> Gazette of India dated the 10th December, 1971, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971.
 - (9) A copy of Notification No. S.O. 5485 published in Gazette of India dated the 10th December, 1971 regarding list of goods not insurable under the Emergency Risks (Goods) Insurance Act, 1971, under sub-section (2) of section 3 of the Emergency Risks (Goods) Insurance Act, 1971.
 - (19) A copy of the Emergency Risks (Undertaking) Insurance Scheme published in Notification No. <u>S.O. 5486</u> in Gazette of India dated the 10th December, 1971, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971.
 - (11) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of Notifications mentioned at (8), (9) and (10) above.
 - (12) A statement (Hindi and English versions) of Guarantees given by the Government of Gujarat upto 6th November, 1971, under sub-section (2) (a) of section 2 of the Gujarat State Guarantees Act, 1963, read with clause (c) (iv) of the Proclamation date the 13th May, 1971, issued by the President in relation to ' State of Gujarat.
 - (13) A copy of the Text (Hindi and English versions) of the Coventions and Recommendations adopted at the Fifty-fourth Session of the International Labour Conference held at Geneva in June, 1970.
- (14)/(a) A copy each of the following papers (Hindi and English) versions) under article 323(1) of the Constitution:—
 - (i) Twenty-first Report of the Union Public Service Commission for the period 1st April, 1970 to 31st March, 1971.

- (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in the cases referred in para 35 of the above Report.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above.
- (15) (i) A copy of the Defence of India (Requisitioning and Acquisition of Immovable Property) Rules, 1971 published in Notification No. G.S.R. 1888 in Gazette of India dated the 17th December, 1971, under section 35 of the Defence of India Act, 1971.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification simultaneously.
- (16) A copy of the Mysore State Police (Disciplinary Proceedings) (Amendment) Rules, 1971 published in Notification No. G.S.R.
 39 in Mysore Gazette dated the 11th February, 1971, under sub-section (4) of section 163 of the Mysore Police Act, 1963, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
- (17) A copy of Mysore Government Notification No. <u>AF 94, ATN 64</u>.
 dated the 5th November, 1971 (Hindi and English versions) under section 8 of the Cotton Transport Act, 1923, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore.
- (18) (i) A copy of the Cost Accounting Records (Tractors) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1700 in Gazette of India dated the 23rd November, 1971, under sub-section (3) of section 642 of the Companies Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
- (19) A copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1969-70, under article 338(2) of the Constitution.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
- (i) G S.R. 1848 published in Gazette of India dated the 4th December, 1971.
- (ii) The Passport (Fourth Amendment) Rules, 1971 published in Notification No. G.S.R. 1849 in Gazette of India dated the 4th December, 1971.
- (21) A copy of the Apprenticeship Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1426 in Gazette
- of India dated the 2nd October, 1971, under sub-section (3) of section 37 of the Apprentices Act, 1961.

2. Messages from Rajya Sabha,

Secretary reported the following messages from Rajya Sabha:---

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Indian Tariff (Amendment) Bill, 1971, passed by Lok Sabha on the 16th December, 1971.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Companies (Surcharge on Income-tax) Bill, 1971, passed by Lok Sabha on the 16th December, 1971.
- (iii) That at its sitting held on the 21st December, 1971, Rajya Sabha agreed without any amendment to the Personal Injuries (Emergency Provisions) Amendment Bill, 1971, passed by Lok Sabha on the 16th December, 1971.
- (iv) That at its sitting held on the 21st December, 1971, Rajya Sabha agreed without any amendment to the Personal Injuries (Compensation Insurance) Amendment Bill, 1971, passed by Lok Sabha on the 16th December, 1971.

3. Reports of Public Accounts Committee

Shri Era Sezhiyan presented the following Reports of the Public Accounts Committee:—

- (1) Sixteenth Report regarding action taken by Government on the recommendations contained in their Hundred and Second Report (Fourth Lok Sabha) relating to Central Government Employees Consumer Co-operative Society Ltd., New Delhi
 "Mid-term appraisal of the Fourth Plan."
 - ✓(2) Twenty-sixth Report regarding action taken by Government on the recommendations contained in their Hundred and Nineteenth Report (Fourth Lok Sabha) relating to Defence Services.

4. Statements by Ministers

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(1) The Minister of Planning made a statement on Mid-term appraisal of the Fourth Five Year Plan. He also laid on the Table a copy of the "Midterm appraisal of the Fourth Plan.

(2) The Minister of Petroleum and Chemicals made a statement regarding Kerosene Oil.

5. Motion Regarding Select Committee

Shri Surendra Pal Singh moved the following motion:---

- "That this House do increase the number of members of the Select Committee on the Bill to give effect to the Vienna Convention on Diplomatic Relations (1961) and to provide for matters connected therewith, appointed by the House on the 20th December, 1971, from 15 to 19 and do appoint the following four members on the said Select Committee:—
 - (1) Shri P. Venkatasubbaiah,
 - (2) Shri B. S. Murthy,

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- (3) Shri S. A. Shamim, and
- (4) Shri Madhu Dandavate"

The motion was adopted.

6. Government Bills-Introduced

- (1) The Delhi Sikh Gurdwaras Bill, 1971.
- (2) The Constitution (Twenty-eighth Amendment) Bill, 1971.

The motion for leave to introduce the Constitution (Twenty-eighth Amendment) Bill, 1971 moved by Shri Krishna Chandra Pant was opposed. On the motion the House divided, Ayes 248; Noes 74. The motion was accordingly adopted and the Bill was introduced.

(3) The North-Eastern Council Bill, 1971.

7. Government Bill—Passed

The Delhi Sikh Gurdwaras Bill, 1971

The motion for consideration of the Bill was moved by Shri H. R. Gokhale.

The following Members took part in the debate:---

- (1) Shri B. S. Bhaura
- (2) Shri Darbara Singh
- (3) Shri Gurdas Singh Badal
- (4) Shri Shashi Bhushan
- (5) Shri Mohammad Ismail
- (6) Sardar Mohinder Singh Gill
- (7) Dr. Laxminarayan Pandeya
- (8) Shri Birender Singh Rao
- (9) Ch. Sadhu Ram
- (10) Sardar Swaran Singh Sokhi
- (11) Shri H. K. L. Bhagat
- (12) Shri Teja Singh Swatantra
- (13) Shri Sat Pal Kapur
- (14) Shri M. R. Gopal Reddy 🖍
- (15) Shri Ramsahai Pandey

Shri H. R. Gokhale replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 41 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill as amonded he percent much and the

The motion that the Bill, as amended, be passed was moved by Shri H. R. Gokhale.

The motion was adopted and the Bill, as amended, was passed.

8. Motion Under Rule 388

Shri Krishna Chandra Pant moved the following motion:---

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the North-Eastern Council Bill, 1971 in as much as it is dependent upon the North-Eastern Areas (Reorganisation) Bill, 1971, the Constitution (Twenty-seventh Amendment) Bill, 1971 and the Government of Union Territories (Amendment) Bill, 1971."

The motion was adopted.

9. Government Bill-Passed

The North-Eastern Council Bill, 1971

The motion for consideration of the Bill was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:---

- (1) Shri Biren Dutta
- (2) Shri Tarun Gogoi
- (3) Shri Bhogendra Jha
- (4) Shri Biswanarayan Shastri
- (5) Shri R. V. Bade
- (6) Shri Dinesh Chandra Goswami
- (7) Shri Dharnidhar Basumatari
- (8) Shri S. N. Singh

Shri Krishna Chandra Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Krishna Chandra Pant.

The following Members took part in the debate:---

- (1) Shri D. Deb
- (2) Shri Ramavatar Shastri
- (3) Shri Krishna Chandra Pant

On the motion the House divided, Ayes 108; Noes 23. The motion was accordingly adopted and the Bill was passed.

10. Statutory Resolution-Adopted

Shri Annasahib P. Shinde moved the following Resolution:-

"In pursuance of section 8 of the Cotton Transport Act, 1923 (Central Act 3 of 1923) read with the Proclamation by the President G.S.R. 457 dated the 27th March, 1971, this House approves ber, 1971 of the Government of Mysore, Agriculture and Forest Department to be issued in exercise of the powers conferred by section 3 of the Cotton Transport Act, 1923."

The Resolution was adopted.

11. Government Bills—Passed

- *(i) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1971.
- *(ii) The High Court Judges (Conditions of Service) Amendment Bill, 1971.

The motions for consideration of the above two Bills were moved by Shri H. R. Gokhale.

The following Members took part in the combined debate:---

- (1) Shri H. N. Mukerjee
- (2) Shri Shashi Bhushan
- (3) Shri R. R. Sharma
- (4) Pandit D. N. Tiwary
- (5) Shri R. P. Ulaganambi
- (6) Shri H. K. L. Bhagat
- (7) Shri Ramavatar Shastri
- (8) Shri M. C. Daga
- (9) Shri S. S. Tewari

Shri H. R. Gokhale replied to the debate.

(i) The motion for consideration of the Supreme Court Judges (Comditions of Service) Amendment Bill, 1971, was adopted and clause-byclause consideration of that Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Gokhale.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the High Court Judges (Conditions of Service) Amendment Bill, 1971, was adopted and clause-byclause consideration of that Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. R. Gokhale.

The motion was adopted and the Bill was passed.

4.25 P.M.

(Lok Sabha adjourned till 10 A.M. on Thursday, the 23rd December, 1971)

S. L. SHAKDHER, Secretary.

*Discussed together.

GMGIPND-LS I-2967 (D) LS-22-12-71-810.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 23, 1971 Pausa 2, 1893 (Saka)

No. 102

10 A.M

1. Papers Laud on the Table

The following papers were laid on the Table:---

- (1) A copy of Mysore Government Notification No. S.O. 1340 (Hindi and English versions) published in Mysore Gazette dated the 29th July, 1971, under sub-section (2) of section 8A of the Mysore Betting Tax Act, 1932, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore.
 - (2) (i) A copy of Notification No. F.4(132) 69-Fin. (G) (Hindi and English versions) published in Delhi Gazette dated the 24th November, 1971 making certain amendment to Notification No. F.4(132)/69-Fin. (G) dated the 31st December, 1969, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.
 - (i) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.
 - (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---
 - (i) G.S.R. 1756 published in Gazette of India dated the 20th November, 1971, together with an explanatory memoran-
- (i) G.S.R. 1845 published in Gazette of India dated the 7th December, 1971, together with an explanatory Memorandum.
 - (4) A copy of the following Acts (Hindi and English versions) under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1971:--
 - (i) The West Bengal Lotteries (Tax) Act, 1971 (President's Act No. 19 of 1971) published in Gazette of India dated the 14th December, 1971.

- (ii) The West Bengal Taxation Laws (Amendment) Act, 1971 (President's Act No. 20 of 1971) published in Gazette of India dated the 14th December, 1971.
 - (5) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review (Hindi and English versions) by the Government on the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1970-71.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review (Hindi and English versions) by the Government on the working of the Bokaro Steel Limited, for the year 1970-71.
 - (ii) Annual Report (Hindi and English versions) of the Bokaro Steel Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (6) (i) Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1970-71.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) (i) Review (Hindi version) by the Government on the working of the Triveni Structurals Limited for the year 1970-71.
- (if) Annual Report (Hindi version) of the Triveni Structurals Limited for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Annual General Administration Report (Hindi and English versions) of Andaman and Nicobar Administration, for the year 1970-71.
 - (9) A copy of the Gujarat Devasthan Inams Abolition (Amendment) Rules, 1971 published in Notification No. GHM 4622 M DAR 1071-Y in Gujarat Government Gazette dated the 12th November, 1971, under sub-section (2) of section 29 of the Gujarat Devasthan Inams Abolition Act, 1969, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat.
 - (10) /A copy of the Annual Report of the Indian Dairy Corporation, Baroda for the year ended 31st March, 1971 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956.
- (11) A copy of the Annual Administration Report (Hindi version), of the Tea Board for the year 1969-70.

. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held n the 21st December, 1971, Rajya Sabha agreed without any amendment b the North-Eastern Areas (Reorganisation) Bill, 1971, passed by Lok sabha on the 15th December, 1971.

. Assent to Bills

Secretary laid on the Table following three Bills passed by the Houses f Parliament during the current session and assented to:---

- (1) The Appropriation (No. 4) Bill, 1971.
- (2) The Appropriation (Railways) No. 3 Bill, 1971.
- (3) The Punjab Appropriation (No. 2) Bill, 1971.

. Report of Public Accounts Committee

Shrimati Mukul Banerji presented the Twenty-second Report of he Public Accounts Committee regarding action taken by Government n the recommendations contained in their Hundred and Tenth Report Fourth Lok Sabha) relating to Customs.

. Motion Regarding Select Committee

Shri R. K. Khadilkar moved the following motion:-

"That this House do appoint Shri Hukam Chand Kachwai vice Shri R. R. Sharma, to the Select Committee to which the Bill to provide for a scheme for the payment of gratuity to employees engaged in factories, mines, plantations, shops or other establishments and for matters connected therewith or incidental thereto, was referred by the House on the 21st December, 1971."

The motion was adopted.

Discussion Under Rule 193

Shri Narsingh Narain Pandey raised a discussion on the statement nade by the Minister of Agriculture in the House on the 13th December, 971 regarding Sugar Policy.

The following Members took part in the debate:---

- (1) Shri Bibhuti Mishra
- (2) Shri Atal Bihari Vajpayee
- (3) Shri Piloo Mody
- (4) Shri Mulki Raj Saini
- (5) Shri Shyama Prasanna Bhattacharyya
- (6) Shri Shibban Lal Saksena
- (7) Shri K. Narayana Rao
- (8) Shri D. K. Panda
- (9) Shri M. R. Gopal Reddy 📈
- (10) Shri Ram Chandra Vikal
- (11) Shri K. Suryanarayana
- (12) Shrimati Sheela Kaul
- (13) Shri Sarjoo Pandey

Shri Fakhruddin Ali Ahmed replied to the discussion.

7. Address by the Speaker'

The Speaker addressed the Members of Lok Sabha and *inter alia* thanked all the Members for the great sense of patriotism and unity shown during the emergency. He congratulated the Leaders of the Opposition for their farsightedness, patriotic approach and the spirit o accommodation in regard to the problems that arose. He gave credit to the Prime Minister and her colleagues. The Prime Minister, he stated all the time responded to the wishes of the Opposition. She rose above everything else and showed, in an hour of crisis, great patriotism. The Speaker also thanked the Armed Forces, the Jawans, the Mukti Bahini Members of Parliament and the public for showing oneness and unity a the hour of crisis.

8. Discussion Under Rule 193 🗸

Shri Kartik Oraon raised a discussion on the statement made by th Minister of State for Home Affairs in the House on the 29th November 1971 regarding the reported killing of 14 santhals and injuries to 3. santhals by land owners in Purnea District of Bihar on the 22nd November, 1971.

The following Members took part in the debate:-

- (1) Shri Dinen Bhattacharya
- (2) Shri P. K. Ghosh
- (3) Shri Bhogendra Jha
- (4) Shri Sakti Kumar Sarkar
- (5) Shrimati Indira Gandhi
- (6) Shri Dhan Shah Pradhan
- (7) Shri Chandra Shailani
- (8) Shri Bhaljibhai Ravjibhai Parmar
- (9) Swami Brahmanand
- (10) Shri Bhagirath Bhanwar
- (11) Shri R. D. Bhandare
- (12) Shri Shambhu Nath
- (13) Shri Ramavatar Shastri
- (14) Shri Anandi Charan Das
- (15) Shri S. C. Besra
- (16) Shri Kumar Majhi
- (17) Shri Chhotey Lal
- (18) Shri Ramji Ram
- (19) Ch. Sadhu Ram
- (20) Shrimati Minimata Agamdas
- (21) Shri Jagannath Mishra
- Shri F. H. Mohsin replied to the discussion.

(Lok Sabha adjourned sine die at 3 P.M.)

S. L. SHAKDHEl. Secret

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